

Joint Committee Report
In
Original Application No. 152 Of 2021 (SZ) With
Original Application No. 53 Of 2022 (SZ) With
Original Application No. 187 Of 2021 (SZ)
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Date: 20.02.2024



Dr. Suresh Babu Pasupuleti,
Scientist 'D',
MoEF&CC, Sub Office, Vijayawada.

डॉ. सुरेश बाबु पसुपुलेटी
Dr. SURESH BABU PASUPULETI
वैज्ञानिक 'डी'/SCIENTIST 'D'
भारत सरकार/Govt. of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest and Climate Change
उप कार्यालय, विजयवाड़ा/Sub Office, Vijayawada

JOINT COMMITTEE REPORT (FOR ERSTWHILE GUNTUR AND KRISHNA DISTRICTS OF ANDHRA PRADESH STATE) SUBMITTED TO HON'BLE NGT (SZ), CHENNAI IN ORIGINAL APPLICATION NO. 152 OF 2021 (SZ) WITH ORIGINAL APPLICATION NO. 53 OF 2022 (SZ) IN THE MATTER OF D. HEMA KUMAR Vs UNION OF INDIA & Ors WITH ORIGINAL APPLICATION NO. 187 OF 2021 (SZ) IN THE MATTER OF NAGENDRA KUMAR Vs GOVERNMENT OF INDIA & Ors.



**SUBMITTED TO
HON'BLE NATIONAL GREEN TRIBUNAL
SOUTH ZONE, CHENNAI
FEBRUARY, 2024**

JOINT COMMITTEE REPORT (FOR ERSTWHILE GUNTUR AND KRISHNA DISTRICTS OF ANDHRA PRADESH STATE) SUBMITTED TO HON'BLE NGT (SZ), CHENNAI IN ORIGINAL APPLICATION NO. 152 OF 2021 (SZ) WITH ORIGINAL APPLICATION NO. 53 OF 2022 (SZ) IN THE MATTER OF D. HEMA KUMAR Vs UNION OF INDIA & Ors WITH ORIGINAL APPLICATION NO. 187 OF 2021 (SZ) IN THE MATTER OF NAGENDRA KUMAR Vs GOVERNMENT OF INDIA & Ors.

1.0 Preamble:

The Original Application No. 152 of 2021 (SZ) and Original Application No. 53 of 2022 (SZ) filed by D. Hema Kumar and alleged that State of Andhra Pradesh is involved in illegal sand mining on the banks of "River Araniar" which runs through the villages, namely Karani, Suruttappalli, SSB Petta, BK Bedu, Nagalapuram and other nearby villages.

The Hon'ble NGT received grievance via Original Application No. 187 of 2021 (SZ) in the matter of Nagendrakumar, Guntur District, Andhra Pradesh vs Govt. of India, Rep. by its Secretary, MoEF&CC, New Delhi and Ors. and alleged that there are violation of conditions of environmental clearance and permissions are granted and also excess mining is being done by the persons, who are permitted to do sand mining and they were also doing sand mining using mechanised method instead of manual methods as provided under the "Sustainable Sand Mining Management Guidelines 2016" by the Ministry of Environment, Forest and Climate Change (MoEF&CC) thereby huge environmental degradation has been caused in the riverine beds of State of Andhra Pradesh.

An Execution Application No. 04 of 2023 (SZ) in Original Application No.187 of 2021 (SZ) alleging that the project proponents are continuing with their work despite the order stating that all works should be stopped forthwith.

2.0 Orders of the Hon'ble NGT, SZ, Chennai:

The Hon'ble NGT, SZ, Chennai vide Order dated 23.03.2023 (Annexure – 1) in Original Application No. 152 of 2021 (SZ) with Original Application No. 53 of 2022 (SZ) in the matter of D. Hema Kumar Vs Union of India & Ors with

Original Application No. 187 of 2021 (SZ) in the matter of Nagendra Kumar Vs Government of India & Ors. given the following directions:

“(iii) The MoEF&CC is directed to constitute a committee headed by Head of Integrated Regional Office, MoEF&CC, Vijayawada and a scientist from Southern Regional Office of CPCB to assess the environmental Compensation for mining carried out by the project proponent in violation of the original Environmental Clearance as observed by the Joint Committee in O.A. No. 187 of 2021 and also for the amendment of the Environmental Clearance by SEIAA contrary to the guidelines within a period of two months. Thereafter, the CPCB shall recover the environmental compensation so arrived by following due process of law within three months.”

The Hon’ble NGT, SZ, Chennai vide Order dated 02.08.2023 (Annexure – 2) in Execution Application No. 04 of 2023 (SZ) in Original Application No.187 of 2021 (SZ) in the matter of Nagendra Kumar Vs Government of India & Ors. given the following directions:

“11. We once again make it very clear that unless otherwise fresh EC is obtained by the Project Proponents from the SEIAA – Andhra Pradesh, mining operations cannot be proceeded with.”

3.0 Constitution of the Joint committee:

In compliance to the Hon’ble NGT, SZ Order dated 23.03.2023 and based on the nominations received, the Joint Committee constituted comprising the following members:

1. Dr. Suresh Babu Pasupuleti, Scientist ‘D’, Ministry of Environment, Forest and Climate Change, Sub Office at Vijayawada.
2. Smt. Sowmya D, Scientist ‘D’, Central Pollution Control Board (CPCB), Chennai.

3.1 Terms of References (ToR) of the Joint Committee:

As per the Hon’ble NGT, SZ Order dated 23.03.2023 the Joint Committee is entrusted to visit and inspect the site in question and following ToR:

“Assess the Environmental Compensation for mining carried out by the Project Proponent in violation of the Original Environmental Clearance as observed by the Joint Committee in O.A. No. 187 of 2021 and also for the amendment of the Environmental Clearance by SEIAA contrary to the guidelines”

3.2 Information / Documents Sought from Departments:

The Ministry of Environment, Forest and Climate Change, Sub Office at Vijayawada vide Letter No. SO/VIJ/EPA/NGT/106-54/2023 dated 08.12.2023 (Annexure – 3A) addressed to Govt. of Andhra Pradesh, Department of Mines and Geology (DMG) and sought detailed list regarding district wise sand reaches allotted along with individual reach wise quantities permitted and violations noticed, if any in the State of Andhra Pradesh since 01.01.2020 to till date.

However, no information has received from Govt. of Andhra Pradesh, Department of Mines and Geology.

The Ministry of Environment, Forest and Climate Change, Sub Office at Vijayawada vide Letter No. SO/VIJ/EPA/NGT/106-54/2023 dated 08.12.2023 (Annexure – 3B) addressed to State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh and sought detailed information regarding district wise details regarding grant of environmental clearances (including applications are in process, if any) to sand reaches by SEIAA, Andhra Pradesh since 01.01.2020.

The SEIAA, Andhra Pradesh vide Lr.No. 6/SEIAA/AP/NGT/Gen/2023-307 dated 11.01.2024 (Annexure – 4) provided the details of Environmental Clearance (EC) orders issued by SEIAA, A.P. during the period from 01.01.2020 to till 11.01.2024 (including applications which are in process for EC).

4.0 Inspection by the Joint Committee:

In compliance to the Hon’ble NGT Orders and based on the list of sand mining reaches furnished by SEIAA, the Joint Committee has inspected the selected Sand Reaches located in erstwhile Guntur District (present Palnadu, Guntur

and Bapatla Districts) and erstwhile Krishna Districts (Present NTR and Krishna Districts) of Andhra Pradesh State from 17.01.2024 to 19.01.2024. The detailed factual status of the sand reaches are as follows:

4.1 Erstwhile Guntur District:

As per the SEIAA, Andhra Pradesh vide Lr.No. 6/SEIAA/AP/NGT/Gen/2023-307 dated 11.01.2024 (Annexure – 4) provided the details of Environmental Clearance (EC) orders issued by SEIAA, A.P. during the period from 01.01.2020 to till 11.01.2024 (including applications which are in process for EC).

The details regarding total Environmental Clearances granted in erstwhile Guntur District (present Palnadu, Guntur and Bapatla Districts) and proposal for ECs which are in process for EC as on 11.01.2024 are as follows:

Nos. of Environmental Clearances Granted during the period from 01.01.2020 to till 11.01.2024:

Erstwhile Guntur District : **103 ECs**

Nos. of proposals under process for Environmental Clearance till 11.01.2024:

Guntur District : **05**

Palnadu District : **08**

Bapatla District : **02**

The following Sand Reaches and Stock Yards located at erstwhile Guntur District (present Palnadu, Guntur and Bapatla Districts) were inspected by the Joint Committee on 17.01.2024 and 18.01.2024:

1. Kothapalli/Chintapalli Sand Reach Area and Kothapalli Stock Yard
2. Kongativari Palem (K V Palem) Sand Reaches
3. Malladi / Pondugala Sand Reach
4. Vykuntapuram Sand Reach

5. Gundimeda Sand Reach
6. Pedakonduru and Veerlapalem Sand Reach Area
7. Vallabapuram Sand Reach
8. Bommavanipalem Sand Reach

The detailed factual status report of above sand reaches are enclosed as follows:

SN	Name of Sand Reach Area	Annexure
1	Kothapalli/Chintapalli Sand Reach Area and Kothapalli Stock Yard	Annexure - 5
2	Kongativari Palem (K V Palem) Sand Reaches	Annexure - 6
3	Malladi / Pondugala Sand Reach	Annexure - 7
4	Vykuntapuram Sand Reach	Annexure - 8
5	Gundimeda Sand Reach	Annexure - 9
6	Pedakonduru and Veerlapalem Sand Reach Area	Annexure - 10
7	Vallabapuram Sand Reach	Annexure - 11
8	Bommavanipalem Sand Reach	Annexure - 12

4.2 Erstwhile Krishna District

The details regarding total Environmental Clearances granted in erstwhile Krishna District (present NTR and Krishna Districts) and proposal for ECs which are in process for EC as on 11.01.2024 are as follows:

Nos. of Environmental Clearances Granted during the period from 01.01.2020 to till 11.01.2024:

Erstwhile Krishna District : **88 ECs**

Nos. of proposals under process for Environmental Clearance till 11.01.2024:

NTR District : **30**

Krishna District : **00**

The following Sand Reaches and Stock Yards located at erstwhile Krishna District (present NTR and Krishna Districts) were inspected by the Joint Committee on 18.01.2024 and 19.01.2024:

1. Chodavaram Sand Reach Area
2. Royyuru Sand Reach Area
3. Chevitikallu Sand Reach Area
4. Munnaluru Sand Reach Area
5. Lankapalli Sand Reach Area
6. Srikakulam Stock Yard

The detailed factual status report of above sand reaches are enclosed as follows:

SN	Name of Sand Reach Area	Annexure
1	Chodavaram Sand Reach Area	Annexure - 13
2	Royyuru Sand Reach Area	Annexure - 14
3	Chevitikallu Sand Reach Area	Annexure - 15
4	Munnaluru Sand Reach Area	Annexure - 16
5	Lankapalli Sand Reach Area	Annexure - 17
6	Srikakulam Stock Yard	Annexure - 18

5.0 Observations / Conclusions of the Joint Committee:

1. The Joint Committee inspected 08 Sand Mining Reach areas in erstwhile Guntur District and 06 Sand Mining Reach areas in erstwhile Krishna district during 17.01.2024 to 19.01.2024. The inspected reach areas are in operation without valid Environmental Clearance issued by SEIAA, Andhra Pradesh.

2. During inspection, it is observed that at all sand reach areas in Guntur and Krishna District, mining is being carried out by M/s GCKC Projects and Works Pvt. Ltd., Vijayawada with Mechanised method with JCB's/Hitachi's of 2.0 to 2.2 Ton Capacity bucket size.
3. In all the sand mining reaches inspected, sand mining is carried without valid Environmental Clearance issued by SEIAA, Consent for Establishment and Consent for Operation issued from Andhra Pradesh Pollution Control Board and sand mine lease from Dept. of Mines and Geology, Govt. of Andhra Pradesh.
4. As per the Sand Way Bill and Cash Memos maintained at the mining site at all sand mining reaches inspected, it is observed that mining is being carried out for 24 hours per day.
5. As per the Sand Way Bill and Cash Memos maintained at all the sand mining reaches, it is observed that in each sand mining reach approximately 1000 - 2000 Tons of sand per day per reach (one thousand to two thousand tons of sand per reach per day) is being extracted and sold at a rate of Rs. 475/- per Ton of Sand.
6. Issue of manual way bills, non-issue of computer generated Transport Permits with barcode, non-availability of CCTV Cameras at the reach, tracking of vehicles/trucks, etc at all reach areas are violating the compliance of conditions as per "Implementation of Sustainable Sand Mining Management Guidelines, 2016" and "Implementation of Enforcement & Monitoring Guidelines for Sand Mining, 2020" issued by Ministry of Environment, Forest and Climate Change.
7. As per the analysis of satellite Image available since year 2021 in Google Earth, it is observed that sand mining is carried out beyond the granted lease area by the Assistant Director of Mines and Geology (ADMG), Govt. of Andhra Pradesh and M/s Jai Prakash Power Ventures Limited, Vijayawada, without Environmental Clearance issued by SEIAA, Consent for Establishment and Consent for Operation issued from Andhra Pradesh Pollution Control Board.

8. Since 2021, Environmental Clearances for Sand Mining in the State of Andhra Pradesh were issued in favour of The Assistant Director of Mines and Geology (ADMG), Govt. of Andhra Pradesh and M/s Jai Prakash Power Ventures Limited, Vijayawada. The EC holder is liable of illegal sand mining carried out during the EC tenure.
9. The Dept. of Mines and Geology and/or M/s Jai Prakash Power Ventures Limited, Vijayawada continued extraction of Sand till November, 2023 using Mechanised Method with JCB's/HITACHI's of 2.0 to 2.2 Ton Capacity bucket size.
10. As per the documents furnished by SEIAA, AP, new Environmental Clearances were not issued in the State of Andhra Pradesh by SEIAA, AP since April, 2023, but still mining operation is continuing without Environmental clearances.
11. It is observed from the Sand Way Bill and Cash Memos maintained at the mining sites, M/s GCKC Projects and Works Pvt. Ltd., Vijayawada is carrying sand mining at all reaches of Guntur and Krishna District since December, 2023 by using Mechanised Method with JCB's/HITACHI's of 2.0 to 2.2 Ton Capacity bucket size.
12. As per the records available, M/s GCKC Projects and Works Pvt. Ltd., Vijayawada is extracting the sand at all reaches of Guntur and Krishna District of reaches without valid Environmental Clearance issued by SEIAA, Consent for Establishment and Consent for Operation issued from Andhra Pradesh Pollution Control Board and sand mine lease from Dept. of Mines and Geology, Govt. of Andhra Pradesh.
13. Sand Mining is being carried out in approximately 02 - 05 km stretch at various locations. Sand is excavated to the depth of 4 to 5 ft which is beyond 1 m depth.
14. Compliance of conditions stipulated in Environmental Clearances are completely ignored by the EC holder.

15. The sand replenishment study is not carried out for any of the sand bearing areas in a scientific manner considering all the technical parameters by a competent person/authority and reports are not furnished to the Committee.

6.0 Assessment of Environmental Compensation

1. As per the Satellite Image analysis, since 2021, illegal sand mining has carried out beyond the granted lease area and mining without prior approvals/permissions from competent authorities.
2. As all the Statutory Approvals such as Environmental Clearance, Consent to Establishment, Consent to Operate and Mine Leases are not available for the sand mining reaches inspected, it is difficult to assess the extent of illegal sand mining. In absence of Environmental Clearance, Consent to Establishment, consent to operation and mine leases for the sand mining reaches inspected, quantification of extent of sand extracted and damage caused were not assessed. However, based on the Sand Way Bill and Cash Memos maintained at the mining sites, it is estimated that in each sand mining reach approximately 1000 - 2000 Tons of sand per day per reach (one thousand to two thousand tons of sand per day per reach) is being extracted without valid Statutory Approvals.

7.0 Recommendations/Suggestions of the Joint Committee:

1. The State Regulatory Agencies shall keep strict vigilance and implement the "Implementation of Sustainable Sand Mining Management Guidelines, 2016" and "Implementation of Enforcement & Monitoring Guidelines for Sand Mining, 2020" issued by Ministry of Environment, Forest and Climate Change.
2. The SEIAA, Andhra Pradesh may carefully examine and appraise the EC applications for sand mine reaches especially the reaches located at inter District cluster areas and also avoid issue of consecutive ECs for same reach, overlapping of reaches.

3. The sand mining plans shall include scientific mine closure plan along with detailed map of approach roads/ramps to the sand reach.
4. The Environmental Clearance holder shall comply with all the conditions in Statutory Approvals including Environmental Clearance issued by SEIAA, Consent for Establishment and Consent for Operation issued from Andhra Pradesh Pollution Control Board and implement the mine closure plan.
5. The Hon'ble NGT (PB), New Delhi vide order dated 26.02.2021 in OA No. 360 of 2015 constituted a five-members Committee, headed and coordinated by the SEIAA and comprising CPCB (wherever it has Regional Office), State PCB and two expert members of SEAC dealing with the subject. Where CPCB Regional Office is not available, if MoEF&CC Regional Office is available, its Regional Officer will be included in the Committee. The following conditions provided:
 - a. Such inspection must be conducted at least thrice for each lease i.e. after expiry of 25% the lease period, then after 50% of the period and finally six months before expiry of the lease period for midway correction and assessment of damage, if any.
 - b. The mechanism must provide for review at the level of the Chief Secretary at least once in every quarter, in a meeting with all concerned Departments in the State.
 - c. The Chief Secretary may ensure further action in the light of the report of the Oversight Committee.

In the Andhra Pradesh State, the committee is constituted and inspected the sand reaches located in erstwhile Guntur and Krishna District in September, 2023 but report is yet to submit.

6. In view of the violations observed during the Joint Committee inspection of sand mining reaches in erstwhile Guntur and Krishna Districts, the Joint Committee humbly submits that the Hon'ble NGT may give directions to the State Government of Andhra Pradesh to ensure compliance of the Hon'ble NGT (PB) order dated 26.02.2021 in OA No. 360 of 2015 in all the districts of Andhra Pradesh and quantify the extent of sand extracted and assess the environmental damage caused due to sand mining in Andhra Pradesh State.

8.0 Additional submission of Joint Committee for consideration of the Hon'ble NGT, SZ:

1. The representative from MoEFCC while travelling on 19.02.2024 through Jonnada Village, Alamuru Mandal, Dr. B. R. Ambedkar Konaseema District, sand mining with JCB's is being done on Godavari River. The photographs are enclosed as Annexure-19.



Dr. Suresh Babu Pasupuleti,
Scientist 'D', MoEF&CC,
Sub Office at Vijayawada.



Smt. Sowmya D,
Scientist 'D', Central Pollution
Control Board, Chennai.

Date: 20.02.2024

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No. 152 of 2021 (SZ)
with
Original Application No. 53 of 2022 (SZ)
With
Original Application No. 187 of 2021 (SZ)
(Through Video Conference)

IN THE MATTER OF

D. Hema Kumar,

No. 1-63, Karani Village,
Nagalapuram, Chittoor District,
Andhra Pradesh-517 589



...Applicant(s)
(In O.A. Nos. 152/2021 & 53/2022)

Versus

1. Union of India

Represented by its Secretary,
Union Ministry of Environment, Forest & CC,
Indira Paryavaran Bhawan,
Jor Bagh, New Delhi- 110003.

2. State of Andhra Pradesh,

Represented by its Principal Secretary for Mines and Geology,
Secretariat, D.NO. 7-104, B-Block,
5th and 6th Floor, Ibrahimpatnam,
Vijayawada, AP- 521456.

3. The District Collector Chittoor,

New Collectorate Office of Chittoor,
Chittoor District.

4. The Assistant Director of Mines and Geology,

Chittoor Jurisdiction,
2-53 & 54, Officer Lane,
Kongareddy Pally, Chittoor- 517001.

5. The Chairman,

Andhra Pradesh Pollution Control Board,
D.No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamalavari Street, Kasturibaipet,
Vijaywada- 520 010.

6. The Andhra Pradesh Mineral Development Corporation Limited,

Rep by its Executive Director,
No. 294/1D, Tadigadapa to Enikepadu 100ft. Road,
Kanuru Village, Penamaluru Mandal,
Vijayawada- 521137

7. PMR Infra India Limited,

Rep by its Managing Director,
Flat No. 706, MVV Royal Palace,

D. No. 1018, Visakhapatnam,
Andhra Pradesh- 530003.

8. Jai Prakash Power Venture Ltd.,

Rep by its Managing Director,
H. No. 40-14-7, Second Floor,
Chandramoulipuram, Benz Circle, Vijawada,
Andhra Pradesh- 530003.

...Respondent(s)
(In O.A. No. 152/2021)

With

1. Union of India

Represented by its Secretary,
Union Ministry of Environment, Forest & CC,
Indira Paryavaran Bhawan,
Jor Bagh, New Delhi- 110003.

2. State of Andhra Pradesh,

Represented by its Principal Secretary for Mines and Geology,
Secretariat, D.NO. 7-104, B-Block,
5th and 6th Floor, Ibrahimpatnam,
Vijayawada, AP- 521456.

3. The District Collector Chittoor,

New Collectorate Office of Chittoor,
Chittoor District.

4. The Assistant Director of Mines and Geology,

Chittoor Jurisdiction,
2-53 & 54, Officer Lane,
Kongareddy Pally, Chittoor- 517001.

5. The Chairman,

Andhra Pradesh Pollution Control Board,
D.No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamalavari Street, Kasturibaipet,
Vijaywada- 520 010.

6. State Environment Impact Assessment Authority (SEIAA),

Door No. 33-26-14 D/2. Near Sun Rise Hospital,
Pushpa Hotel Centre, Chalamavari Street,
Kasturibaipet, Vijayawada- 520 010.

7. The Andhra Pradesh Mineral Development Corporation Limited,

Rep by its Executive Director,
No. 294/1D, Tadigadapa to Enikepadu 100ft. Road,
Kanuru Village, Penamaluru Mandal,
Vijayawada- 521137

8. PMR Infra India Limited,

Rep by its Managing Director,
Flat No. 706, MVV Royal Palace,
D. No. 1018, Visakhapatnam,
Andhra Pradesh- 530003.

9. Jai Prakash Power Venture Ltd.,

Rep by its Managing Director,
H. No. 40-14-7, Second Floor,
Chandramoulipuram, Benz Circle, Vijawada,
Andhra Pradesh- 530003.

...Respondent(s)
(In O.A. No. 53/2022)

With

Nagendra Kumar

S/o Sathyanarayana,
Dharanikota Village,
Amaravathi Mandal,
Guntur District, Andhra Pradesh.

...Applicant(s)



Versus

सत्यमेव जयते

1. Government of India,

Represented by its Secretary,
Ministry of Environment, Forest and Climate Change,
Central Secretariat,
Indira Paryavaran Bhavan,
Jorbagh Road,
New Delhi- 110003.

2. State of Andhra Pradesh,

Represented by Secretary to Government,
Department of Mines and Geology,
Sri Anjaneya Towers, D. No. 7-104,
B-Block, 5th & 6th Floors,
Vijayawada, Ibrahimpatnam,
Andhra Pradesh- 521 456.

3. The Andhra Pradesh Mineral Development Corporation Limited,

Rep by its Executive Director,
No. 294/1D, 100ft. Road Tadigadapa to Enikepadu Road,
Kanuru Village, Penamaluru Mandal,
Vijayawada- 521137

4. State Environment Impact Assessment Authority (SEIAA),

Rep by its Member Secretary,
Door No. 33-26-14 D/2. Near Sun Rise Hospital,
Pushpa Hotel Centre, Chalamavari Street,
Kasturibaipet, Vijayawada- 520 010.

5. The Director,

Department of Mines and Geology,
Sri Anjaneya Towers, D. No. 7-104,
B-Block, 5th & 6th Floors, Vijayawada,
Ibrahimpatnam, Andhra Pradesh- 521456.

6. The Deputy Director,

Department of Mines and Geology, Srikakulam,
Plot No.6, 1st Floor, Vysya Bank Colony,
Srikakulam- 532001, Andhra Pradesh.

7. The Deputy Director,

Department of Mines and Geology, Vizianagaram,
H.No. 1-15-18, Plot No. 31,
Near St. Pauls Lutharan Church,
SBI Cantonment Road,
Vizianagaram- 535003, Andhra Pradesh.

8. The Deputy Director,

Department of Mines and Geology, Visakhapatnam,
D.No. 2-2/4D/15 M.I.G-108,
M.V.P. Colony, Sector-6,
Visakhapatnam-17, Andhra Pradesh.

9. The Deputy Director,

Department of Mines and Geology, Kakinanda,
Vishwa House, Palam Raj Nagar,
Road No.2, Kakinada- 533001, Andhra Pradesh.

10. The Deputy Director,

Department of Mines and Geology, West Godavari,
D.No. 23-9-2, Near Atidhi Hotel,
R.R. Peta, Eluru, West Godavari District,
Andhra Pradesh- 534002.

11. The Deputy Director,

Department of Mines and Geology, Krishna
D. No. 54-18-67/1B, LIC Colony,
Vijayawada, Krishna District,
Andhra Pradesh- 520008.

12. The Deputy Director,

Department of Mines and Geology, Guntur,
D. No. 17-14-830, 3/5, Vidhya Nagar,
Guntur- 522007, Guntur District, Andhra Pradesh.

13. The Deputy Director,

Department of Mines and Geology, Prakasam,
Block No. 58 & 59, Old RIMS,
Government Officers Complex,
Opp. Collectorate, Ongole,
Prakasam District, Andhra Pradesh- 523001.

14. The Deputy Director,

Department of Mines and Geology, Nellore,
Lakshmi Villa, D. No. 11/28, Talpagiri Colony,
Buja Buja Nellore, Nellore Rural Mandal,
Nellore- 524004, Andhra Pradesh.

15. The Deputy Director,

Department of Mines and Geology, Chittoor,
D. No. 2-55/2, Officers Line, Guru Nagar Colony,
Near Municipal Office, Chittoor- 517001,
Andhra Pradesh.

16. The Deputy Director,

Department of Mines and Geology, Kadapa,
G-3, New Collectorate Complex,

Kadapa- 516004, YSR District,
Andhra Pradesh.

17. The Deputy Director,

Department of Mines and Geology, Ananthapur,
D.No.6/3/116, 1st Floor,
Opp. Comfort Apartment, Ram Nagar,
Anantapuramu- 515002, Andhra Pradesh.

18. The Deputy Director,

Department of Mines and Geology, Kurnool,
45/86-6, Upstairs, Narasimhareddy Nagar,
Kurnool- 518004, Andhra Pradesh.

19. Jaiprakash Power Ventures Limited,

Rep by its Chairman and Mangaing Director,
Registred Office at
Complex of Jaypee Nigrie Super Thermal Power Plant,
Tehsil Sarai, Nigrie, Singrauli,
Madhya Pradesh- 486669.

20. Jaiprakash Power Ventures Limited,

Rep by its Chairman and Mangaing Director,
Corporate Office at
'JA House', 63 Basant Lok,
Vasant Vihar, New Delhi- 110057.

...Respondent(s)

O.A. No. 152/2021

For Applicant(s):

Mr. A. Yogeshwaran along with
Mr. S. Kamalesh Kannan.

For Respondent(s):

Mr. L. Suryaprabhu for Mr. G. M. Syed
Nurullah Sheriff for R1
Mrs. Madhuri Donti Reddy for R2 to R5.
Mr. Atmaram NS Nadkarni, Sr. Adv. Along with
Mr. S.S. Rebello, Mr. Shreeyash U. Lalit,
Mr. Gauravvardhan Nadkarni for R8.
Mr. R. Krishnamoorthy for R6.

O.A. No. 53/2022

For Applicant(s):

Mr. A. Yogeshwaran along with
Mr. S. Kamalesh Kannan.

For Respondent(s):

Mrs. Madhuri Donti Reddy for R2 to R7.
Mr. Atmaram NS Nadkarni, Sr. Adv. Along with
Mr. S.S. Rebello, Mr. Shreeyash U. Lalit,
Mr. Gauravvardhan Nadkarni for R8.

O.A. No. 187/2021

For Applicant(s):

Mr. R. Jayaprakash.

For Respondent(s):

Mr. L. Suryaprabhu for Mr. G. M. Syed
Nurullah Sheriff for R1
Mrs. Madhuri Donti Reddy for R2, R3, R5 to R18.
Mr. Atmaram NS Nadkarni, Sr. Adv. Along with
Mr. S.S. Rebello, Mr. Shreeyash U. Lalit,
Mr. Gauravvardhan Nadkarni for R19 & R20.

Judgment Reserved on: 06th December, 2022.

Judgment Pronounced on: 23rd March, 2023.

CORAM:

HON'BLE SMT. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE DR. SATYAGOPAL KORLAPATI, EXPERT MEMBER

JUDGMENT

Delivered by Smt. Justice Pushpa Sathyanarayana, Judicial Member

1. Unabated illegal sand mining is the matter of concern in the above applications filed by one D. Hema Kumar, who is the applicant in O.A. No. 152 of 2021 and O.A. No. 53 of 2022 and Mr. Nagendra Kumar in O.A. No. 187 of 2021.

O.A. No. 152 of 2021

2. It is stated that the River Aaraniaar runs through the karani Village and other nearby villages, namely, Suruttapalli, SSB Petta, BK Bedu and Nagalapuram before entering the State of Tamil Nadu. The total stretch of the river runs to about 11km. The villages are primarily engaged in agriculture. It is alleged that the State of Andhra Pradesh and the Andhra Pradesh Mineral Development Corporation Limited and one M/s PMR Infra India Limited who are respondents 2, 6 and 7 are indulging in the above said illegal sand mining in the Aaraniaar River in different survey numbers in each of the above referred villages. The allegations of the applicant are as follows:

- (i) It is alleged that in the name of desilting and dredging activity without an Environment Impact Assessment, respondents 6 and 7 are doing illegal activity of sand mining.

- (ii) In the mining activity heavy machineries are being used in the river when there is the Reserved Forest adjacent to the impugned site. The District Collector on 08.07.2019 identified 05 reaches for river sand mining in Aaraniaar River which clearly mentioned that the word that the purpose of mining is due to shortfall of sand demand-supply in the State. Accordingly, the 3rd respondent, the District Collector, had given the consent for excavation of sand. The respondents are carrying on the mining activity, covering to an extent of 11km in total in the same river without obtaining prior Environmental Clearance for the same. The term 'desilting' is used in the sites in which the permissions are issued mentioned as 'sand reaches'.
- (iii) Without assessing the environmental damage that would be caused, the respondents 6 and 7 have started their mining activity. For the purpose of carrying the excavated sand using the heavy machineries, the respondents have also laid a temporary road. If it is only an activity of desilting for the purpose of removing the accumulated silt, only bullock carts are to be used and not heavy machineries and lorries. It is also stated that the excavation is being done 24 hours a day in full capacity at nights.
- (iv) Respondents are misusing the office memorandum dated 15.01.2016, which gives an exemption for dredging and desilting of dams, reservoirs, weirs, barrages, rivers and canals for the purpose of their maintenance, upkeep and disaster management. As the mining is done in the extent of 11km covering about 350 ha of area, it is done without necessary Environmental Clearance as per EIA Notification, 2006.

3. On the above allegations, the applicant sought for a direction forbearing the respondents 2, 6 and 7 mining the Aaraniyar River sand from Nagalapuram to Surutuppali villages to an extent of 350 ha., running about 11km in Chittoor District and also sought for criminal action for illegal activity.

4. **The 1st respondent, who is the Ministry of Environment, Forest and Climate Change (MoEF&CC)**, has stated that as per EIA Notification, 2006 certain projects are required to obtain prior Environmental Clearance before any construction work in case of new projects or expansion and modernization of the existing projects or activities and these activities are categorised in two categories- 'A' and 'B' on the potential impacts on spatial extent and human health and natural and man-made resources. The 1st respondent also had come up with the notification S.O. 141 (E) dated 15.01.2016 which stipulates 'B2' category projects pertaining to mining of minor mineral of lease area less than or equal to 05 ha., which requires prior Environmental Clearance from the DEIAA. The DEIAA shall base its decision on the recommendations of the DEAC. After the challenge to the said notification, the National Green Tribunal had directed the MoEF&CC to take appropriate steps to revise the procedure laid down in the said notification in terms of the directions and observations in conformity with the Judgement of the Hon'ble Supreme Court in **Deepak Kumar vs. State of Haryana (2012) 4 SCC 629**. Subsequently, the Central Government had made amendments in the Environmental Impact Assessment Notification, 2006 vide S.O. 3977(E) dated 14.08.2018 wherein schematic presentation of requirements on Environmental Clearance of minor minerals including cluster situation and entries relating thereto. After quoting the other notifications, the MoEF&CC stated that the Mines and Geology Department of the State is the nodal authority for allotting mining lease under the Mines and Mineral (Development and Regulation) Act (MMDR Act).

5. **The 6th respondent, who is the Andhra Pradesh Mineral Development Corporation Ltd.,(APMDC)** had filed their counter affidavit stating that the application itself was filed on misplaced facts and that the Environmental Clearance obtained by the 6th respondent with respect to 05 sand reaches are furnished in the report. It is stated that the District Authority had permitted the 05 sand reaches for excavation of sand in the area mentioned in the application after getting the required statutory clearances, namely, Approved Mining Plan, Environmental Clearance and Consent for Operation from authorized departments. Previously, the above sand reaches were operated by APMDC as per sub-rule 1(d) of Rule 9-B of APMMC Rules, 1966 prevailing at that time. Later Government of Andhra Pradesh appointed a private agency, who is the 8th respondent, to undertake the sand operations in the districts of Nellore, Ananthapuram, Chittoor and YSR Kadapa Districts. Now, the 8th respondent is carrying on sand mining in the 05 authorised sand reaches. The respondent has further stated that the SEIAA, Andhra Pradesh had granted permission for sand mining with semi-mechanised method/manual vide order dated 19.12.2020. The statutory clearances were obtained from all the Departments, namely, Approved Mining Plan, Environmental Clearance and Consent for operation for excavation of sand. It is stated that the permitted sand reaches are located 230 meters away from State Highway. The shortest aerial distance from Ambakam Reserve Forest to the authorised sand reaches is 0.7km.
6. As per the agreement between the State Governments and the private agency the sand excavated from the authorised sand reaches shall be stored nearby stock points. As it is not possible to

excavate sand from reaches during the rainy season or flowing time the excavated sand are stored in particular stock yard from where it is supplied to the consumers. Hence, it was stated that there was no merit in the allegations made by the applicant. The 6th respondent also had produced the copy of the Environmental Clearances obtained by them.

7. **The 8th respondent, who is the project proponent,** has filed an affidavit in response to the application. It is stated that this respondent had undertaken mining activity only from 14.05.2021 in only two out of the five reaches i.e. SSB Petta Village, Pichatur Mandal and BK Bedu Village, Nagalapuram, Mandal. The 8th respondent also stated that they had obtained all clearances, permissions, licenses as mandatory under the law for mining. The 8th respondent also had carried out mining activity only with the valid Environmental Clearance and wherever the Environmental Clearances have expired no mining activity has been conducted by them. Regarding two reaches the lease expired in December, 2021 and thereafter mining was stopped in those reaches.

8. The 8th respondent further stated that apart from Mining Department of the State, the Ground Water Department takes up periodical or annual inspections as the case may be in terms of the rules and a joint inspection of the officials from the Department of Mines and Geology and/or other concerned Departments. For mining in the sand reaches all the statutory clearances, namely, Approved Mining Plan, Preparation of the District Survey Report, obtaining Environmental Clearance, Consent for Establishment and Consent for Operation for the sand reaches are handed over to the

agency for undertaking the sand operations as per the procedure laid down by the Director of Mines and Geology. As this respondent started mining from 14.05.2021 strictly in accordance with and as per the mining plan approved and in compliance with the conditions as imposed in the Environmental Clearance, there is no violation as alleged by the applicant. It is further stated that the mining operation is being carried on in the very professional and scientific manner conscious of the precious ecology and environment. The 8th respondent had denied that he is involved in the activity of mining using heavy machinery in the River. This respondent also denied that he had mined the river sand to a depth of 35 feet using heavy machinery and the allegation of construction of temporary road is also denied. The alleged temporary road is only used for the purpose of transportation. The activity of mining is for 24 hours a day is also denied. It is specifically submitted that this respondent was permitted to mine only till the depth of 01 meter as per the Environmental Clearance and the mining is done within the precincts of Environmental Clearance.

O.A. No. 53 of 2022

9. The above Original Application is filed by the applicant on the allegations that the respondents 7 to 9 are running sand mining quarries in the River Aaraniaar in an uncontrolled manner beyond the depth and boundary noted in the earlier Environmental Clearance. The respondents 7 to 9 are indulging in the illegal sand mining in about 11km stretches in the villages referred to in the earlier O.A. No. 152 of 2021. The specific prayer of the applicant in

this Original Application is to declare respondents 8 and 9 as violators of the Environmental Clearance conditions and direct the authorities to take immediate measures to assess the damages that have been caused on account of the illegal quarrying and take criminal action against the officials responsible for permitting such illegal activities.

10. The applicant has stated that though these activities are covered under B2 category as per the Environmental Clearance issued the respondents 7 to 9 are using numerous heavy machineries for the purpose of mining and the same is being done in a hurried manner. Though the prayers are identical in both the Original Applications. This Original Application is filed because of the lethargic attitude of the officials in taking steps to control the illegal mining and the severe damage caused to the ecology which had in fact resulted in change of natural flow pattern of the river. The applicant alleges that there is no fencing around the Environmental Clearance granted area which itself is violation of the condition in the Environmental Clearance.

11. In response to the same, the 3rd respondent, who is the District Collector, Tirupati had filed his report dated 16.05.2022 stating that the private respondents have been given an Environmental Clearance by the 6th respondent. As per the Environmental Clearance, the mining has to be done manually. Contrary to the said condition it is alleged that the project proponents are using heavy machinery and have breached the conditions resulting in affecting the ecology at large. To the said allegations, the District Collector has found that the 11km stretch of Aaraniaar River is

spread over five villages in Nagalapuram and Pitchatur Mandals of newly formed Tirupati District. The District Collector had observed the physical features of the river and the sand mining areas which are permitted to the private respondents, project proponent. It is reported that during his inspection no machinery was found in the sand excavation localities of the 05 villages in the stretch of 11km and sand excavation is not done at the time of inspection. The Collector has specifically stated that unless a technical Committee is appointed and verify, it will not be possible to ascertain whether the conditions are violated or not and also about the environmental impact.

12. The Tahsildar, Nagalapuram Mandal has addressed the District Collector, Tirupati in his correspondence dated 03.09.2022 stating that he has been keeping a constant vigil on the extraction of sand from the reach by keeping the VROs of B.K Bedu, Nandhanam, Subbanaidu Kandriga and Karani Villages round the clock to monitor. He has stated that it has been taken care of not using the heavy machineries from the reach. The said correspondence is also filed by the District Collector.

13. **The 4th respondent, who is the Assistant Director, Mines and Geology,** also has filed his report. It is stated in the report that the project proponent had taken all permissions as the excavations are for commercial purpose. The sand excavation is being done after getting required statutory clearances only. The SEIAA, Andhra Pradesh has granted permission for sand mining with semi-mechanised method/manually by its order date 19.12.2020. It is stated that the shortest aerial distance from Ambakam Reserved

Forest to the above said authorised sand reaches is 0.7km. The 4th respondent also has repeated the submissions of the District Collector and requested the Joint Inspection Committee report to be referred.

14. The 5th respondent, Andhra Pradesh Pollution Control Board

has filed its report contending that the Andhra Pradesh Pollution Control Board had issued the 'Consent for Operation' of the Board to the project proponent, who is the 9th respondent, for the locations in 05 villages and 07 reaches upon considering the validity of the Environmental Clearance obtained for the respective sand reaches. The above sand reaches have obtained Environmental Clearance for carrying out the mining operations in semi-mechanised method.

15. The 6th respondent, who is the State Environment Impact

Assessment Authority (SEIAA), Andhra Pradesh has filed counter stating that the 9th respondent had obtained Environmental Clearance from SEIAA and has been carrying out the sand mining in Aaraniaar River in about 11km stretch in five villages coming under the control of the Nagalapuram Mandal, Chittoor District. The SEIAA also confirms that the Environmental Clearance granted to the 9th respondent for sand mining is in a semi-mechanised method. The mining plan was also approved by the Deputy Director of Mines and Geology permitting semi-mechanised mining of the sand. The practice of semi-mechanized mining of sand is being carried out as per the Sand Mining Management Guidelines, 2016 published by the MoEF&CC. The counter further states that the semi-mechanized mining is

permitted as part of ensuring sustainable sand mining and environmentally friendly management practices in order to restore and maintain the ecology of the river and other sand sources. Accordingly, the SEIAA permitted the semi-mechanized mining i.e., the sand shall be excavated by backhoe/shovel and loaded into tippers. It is stated further that the red line is at a depth of 3.2 mts from the surface of the sand reach as per approved mining plan.

16. The SEIAA had explained three methods of sand operations which are as follows:

1. Manual: This method involves the scooping of sand with shovels and loading on the tractors/tippers.
2. Semi-mechanised: It is method to excavate sand manually along with machinery like backhoes (JCB) comprising bucket capacity of 0.6cum and load the excavated sand on to tippers. Combination of man and machine is semi-mechanized method of mining.
3. Mechanised: it is a method to excavate sand using heavy machinery (without human intervention) of bucket capacity of 1.1 cum and more and load the excavated sand on the lorry's/tippers.

17. In the present case, the 9th respondent has been granted Environmental Clearance to carry out the sand mining operations by way of semi-mechanised method of mining.

18. **Finally, the 9th respondent, who is the project proponent,** has filed his objections denying all the allegations against it in its counter dated 07.11.2022. According to the 9th respondent, the application itself is filed on ulterior motive. The SEIAA granted the Environmental Clearance after careful consideration and permitted the project proponent to carry out the mining only to one meter depth sand through semi-mechanised /manually and no underwater mining is undertaken. It is stated that the respondent

is not using heavy machinery for carrying out the sand mining operation and is carrying the sand mining operations by using semi-mechanised method i.e. manually method along with backhoe and thereafter loading the excavated sand into the tippers which method is known as semi-mechanised method of mining.

19. While denying all the allegations made in the application against the 9th respondent, it is stated that the mining activity is taken by the 9th respondent only in a permissible manner in terms of the conditions of the Environmental Clearance, manually and in a semi-mechanised manner without any damage to the ecology in large. The allegations made by the applicant are said to be bared and without any substance. The photographs annexed by the applicant to prove the usage of heavy machinery is misconceived as they are employed only for the formation of the road work and there was no excavation process being done on the relevant date i.e. 09.01.2022. Regarding the other photographs taken on 27.03.2022 they are the piled up excavated sand for drying purpose. There is no earth moving or sand excavation done there. The backhoes are only used to load the piled up excavated sand which are then taken and loaded by the backhoes into the tippers. Therefore, the photographs allegedly taken on 27.03.2022 are not relevant to the allegations made by the applicant.

O.A. No. 187 of 2021

20. This application also relates to the sand mining in the State of Andhra Pradesh. However, this application is filed in general seeking direction against the respondents 2 to 18 to take appropriate and effective steps to monitor and sand mining

performed by the respondents 19 and 20 in particular in 13 districts of State of Andhra Pradesh.

21. The contention of the applicant is that despite the existence of repeated circulars and enforcement guidelines to prevent mismanagement of the sand mining process, the officials have been unable to monitor/enforce strictly the statutory guidelines which they ought to have followed. The present application is filed seeking to address the same by highlighting the various violations committed by the private respondents who have been awarded the sand mining contract in the State of Andhra Pradesh, particularly, in Guntur District.
22. It is stated that the Enforcement and Monitoring Guidelines for Sand Mining, 2020 is a supplementary guidelines to the already existing regulatory mechanism. As per the above guidelines, the mining should be done only during dry season and State SEIAA has been entrusted with the duty of monitoring periodically and to file a compliance report once in every 06 months. The river bed mining during monsoon season has been prohibited as per the enforcement guidelines only to ensure sustainable sand mining. It is generally alleged that the mandatory requirements for sand mining are not being followed in its letter and spirit. The present application is focused on the violations committed by the respondents 19th and 20th who are contractor selected for the purpose of sand mining and excavation in the State of Andhra Pradesh. The applicant alleges that the respondents 19 and 20 have violated all the mandatory requirements in all the 13 districts

of Andhra Pradesh where they are involving in excavation and sand mining. The applicant raised the following allegations:

- (i) The first allegation is that the private respondents are involved in the process of sand mining, even during the monsoon season.
- (ii) The respondents 19 and 20 have undertaken instream mining in Rajamundhry, Karnool and Kastala for the last two months even though the same has been categorically mandated to be prohibited.
- (iii) The SEIAA has failed to comply with its duty of filing a compliance report every six months.
- (iv) The District Administration has also failed to take any effective steps to monitor the mandatory requirements under the Acts and Rules. To file a report with respect to the status of excavation and sand mining works in the respective districts undertaken by the respondents 19 and 20.

23. On the above allegations, the applicant is seeking a direction to the official respondents to take effective steps to monitor the excavation and sand mining performed by the respondents 19 and 20 and to prevent any further damage to the environment in terms of the illegal excavation.

24. The 5th respondent, who is the Director of Mines and Geology, had placed his counter affidavit dated 3rd December, 2022. The said counter affidavit referred to the upgraded sand policy which is as follows:

"a. The sand excavation, storage and sale operations shall be preferably undertake by the Central Govt. agencies/Central Govt. PSUs (CPSUs) appointed on nomination basis on terms and condition as prescribed by GoAP.

b. In case, no response is received from Central Govt. agencies/CPSUs, sand operations shall be entrusted to a technically experienced, competent and financially strong agency (ies) selected through two (2) bid system i.e., Technical and Commercial bids, with a minimum auction premium fixed

by GoAP, in addition to seigniorage fee and other applicable levies.

25. When the Director of Mines and Geology approached the Central Government agencies/CPSUs seeking their willingness to undertake all sand operations such as excavation, storage, sale etc, there was no response or any interest expressed. Hence, as per the Upgraded Sand Policy referred above under G.O. Ms. No. 25 dated 16.04.2021, a tender procedure for selecting the technically experienced, competent and financially strong agency through tender was invited and the 19th and 20th respondents emerged as the successful bidder for all the three packages by quoting the highest bid. As per the tender terms and conditions, the work order was issued in favour of the successful bidder as per the Andhra Pradesh Minor Mineral Concession Rules, 1966. Of the total 446 sand reaches including 331 open reaches and 115 desiltation points have been handed over to the M/s Jaiprakash Power Ventures Limited and the said agency started the operations with effect from 14.05.2021.

26. While considering the pleadings in all the above three applications, the following points emerged for consideration:

- (i) Whether the private respondents have necessary clearances, consents, approvals, sanctions from the authorities concerned for sand mining?
- (ii) If so, whether there are any violations of the conditions imposed either in the Environmental Clearance or any of the approvals granted?
- (iii) Whether there is any indiscriminate, unscientific mining being carried out as had been alleged by the applicant?
- (iv) Whether there is any excess mining being done by the private respondents?

(v) If so, whether they are liable to be levied with Environmental Compensation?

27. Earlier there was a Joint Committee appointed by this Tribunal in O.A. No. 87 of 2020 comprising of an officer from MoEF&CC, a Scientist from SEIAA, Andhra Pradesh, Assistant Director of Mines and Geology, Chittoor District, Senior Officer from Central Pollution Control Board and District Collector, Chittoor District to inspect the area in question and submit a report regarding the status and nature of work that is being done in that area and also to find out whether in the guise of desilting and dredging any illegal mining is being done without obtaining any permissions and clearances. The said Committee was directed to submit a report in this regard. Accordingly, the Joint Committee had visited the site on 12.10.2021 to see the present status and nature of work done in the area, ascertain whether illegal mining is taking place in the guise of desilting or dredging. The quantity of sand mined and the quantity of sand mined that has been transported for supply and also to assess the quantity of illegally mined sand in order to fix the environmental compensation.

28. The Committee constituted by this Tribunal had visited the villages concerned and had interacted with the villagers and also with the Department concerned and compared the satellite images. As per the finding of the Committee the District Authority had permitted sand mining in five reaches for excavation of sand after getting following statutory clearances (i) Approved Mining Plan from the Department of Mines and Geology, Andhra Pradesh, (ii) Environmental Clearance from SEIAA, (iii) Consent for Operation

from Andhra Pradesh Pollution Control Board. It is specifically stated that till May, 2021 the sand reaches were operated by APMDC Ltd, Vijayawada, which is the 6th respondent. As the sand policy was upgraded and amendments were issued to the Andhra Pradesh Minor Mineral Concession Rules, 1966, the 8th respondent was awarded the work of sand extraction for package-3 which is Nellore, Anathapuram, Chittoor and YSR Kadapa Districts. The District Level Committee during the meeting held on 13.10.2020 based on the joint inspection report of Mines and Geology, Irrigation Department, Ground water and Water Audit, RWS&S and Revenue Departments had permitted for sand extraction in five open sand reaches in River Araniar.

29. The area permitted for sand mining is 4.910 ha. However, as per the geo-coordinates given in the approved mining plan, Environmental Clearance and Consent for Operation, the area permitted for mining is 37.85 ha. The report states that the officials from the Department of Mines and Geology stated that there is a typographical error in the mining plan, Environmental Clearance and Consent for Operation. The Department of Mines and Geology had not approached SEIAA, Andhra Pradesh and Andhra Pradesh Pollution Control Board for correction of the same. The joint Committee had further observed that the total excavation permission quantity from Nandanam reach is 73,650 metric tonnes. Out of which 18,273 metric tons was excavated by APMDC and 53,820 was excavated by the 8th respondent till 30.09.2021. The reach had a valid Consent for Operation issued by the Andhra Pradesh Pollution Control Board valid from 11.12.2020 to 30.11.2021. The operations were stopped during 30.06.2021. The

aerial distance between Nandanam-I and Nandanam-II is 531 metres. The sand excavated by the 8th respondent is observed to be within the permitted quantity mentioned in the Environmental Clearance and Consent for Operation.

30. Apart from the observations referred above, the Committee also specifically observed that the area permitted is 4.75 ha., and as per the satellite image also the area is 4.75ha., and it is matching. Similarly, the total sand excavation permission quantity from Nandanam-2 reach is 71,250 metric tons. Out of which 66,667 metric tons was excavated by the APMDC and 3,500 metric tons was excavated by 8th respondent till 30.09.2021. Operations were started during 03.03.2021 and stopped during 30.06.2021. Regarding the BK Bedu area, the area permitted for sand mining is 4.92 ha., and the satellite image also shows only 4.92 ha., and both are matching. The total sand excavation permitted quantity at BK Bedu reach is 73,800 metric tons. Out of which 4,488 metric tons was excavated by APMDC and 68,120 metric tons was excavated by the 8th respondent till 30.09.2021. The reach was having a valid Consent for Operation issued by Andhra Pradesh Pollution Control Board till 30.11.2021. However, operation stopped during 30.06.2021. Thus, it was observed that the excavated sand from BK Bedu sand reach is within the permitted quantity mentioned in Environmental Clearance and Consent for Operation.

31. Similarly, for Subbaiah Naidu Kandriga also the Joint Committee found the satellite image to match with the permitted extent. In this case also the satellite image is matching with the permitted

hectares of the area. Here, the operation was stopped during 10.02.2021.

32. The specific observation with respect to SSB Peta-2 also is said to matching in terms of hectares and regarding the excavation done. The permitted quantity was 72,000 metric tons. Out of which 20,911 metric tons was excavated by APMDC and 49,800 metric tons was excavated by the 8th respondent till 30.09.2021. The aerial distance from SSB Peta-2 and Surutupalle is around 340 meters and the entire area between these two reaches is mined. Under such circumstances, it has to be treated as a single reach of larger area and accordingly necessary permissions need to be obtained.
33. The Joint Committee had further observed that the quantity of sand present, extracted and transported from each reach was assessed by inspection of documents submitted by different departmental officials. However, scientific assessment of each reach by measuring the length, width and depth of sand at different locations was not carried out due to the fact that river was in full flow.
34. As per the information provided by Director of Mines and Geology the sand excavation is within the approved limits and that the sand reaches are having valid Environmental Clearance from SEIAA and Consent from Andhra Pradesh Pollution Control Board. There were no proper records on the quantity of sand extracted from the reaches. The Joint Committee further observed that registers were not available in the reach on the quantity of sand produced and

the quantity dispatched and the type of vehicles used per day for sand transportation etc. There was no weigh bridge at the reach also. The mining plans does not include scientific mine closure plan and approach road/ramps to the sand reach etc. Thus, the Joint Committee concluded that the APMDC and Department of Mines and Geology may effectively be directed to monitor and regulate the sand extraction activities in River Araniar. The sand reaches shall be permitted for sand extraction only after scientific assessment of the quantity of sand. The Committee did not observe any environmental impacts or damage to structures near to reach.

35. Considering the importance and gravity of the issue alleged in the Original Application No. 187 of 2021 a Joint Committee was constituted and making the Department of Mines and Geology as nodal agency for coordination. The Joint Committee also conducted inspection over the sand reaches on various dates at various districts. The Committee observed that no open reaches are being sanctioned and entrusted to the private respondents for sand quarrying operations. It also submitted that most of the sand reaches in the State of Andhra Pradesh are inundated with flood water and very few are in working conditions. Regarding the fact whether the respondents 19 and 20 had valid consent under the Environmental Laws. The Committee had observed that all the sand reaches which are in operation in the State of Andhra Pradesh have obtained Environmental Clearance and Consent for Operations. The Assistant Director of Mines and Geology is the lessee for all sand reaches. The Joint Committee also seem to have observed that there was no violation of the Environmental

Clearance conditions. Regarding the indiscriminate and unscientific sand being carried out in the reaches, the Joint Committee had observed that gravel/boulders used for construction of roads/ramps were left in unscientific manner causing obstruction of river flow during flood seasons. The strict implementation and practice of the Sustainable Sand Mining Management Guidelines, 2016 and Enforcement and Monitoring Guidelines, 2020 was recommended to be followed strictly in all the reaches. Regarding the excess mining done, it was found that there was no excess mining done by the private respondents and the Department also has given its explanation in this regard in every aspect to the report of the Joint Committee.

36. The concern of the applicant in both the O.A. No. 152 of 2021 and O.A. No. 53 of 2022 are same i.e. regarding the alleged illegal mining by the project proponent, M/s Jai Prakash Power Venture Limited in the Aaraniaar River sand from Nagalapuram to Suruttapalli Villages to an extent of about 350 ha., running about 11 km in Chittoor District, Andhra Pradesh and in O.A. No. 187 of 2021 the prayer is to regulate the illegal sand mining in 13 districts of State of Andhra Pradesh. Hence the above three applications are taken together for disposal.
37. The Government of Andhra Pradesh had issued orders for upgrading the existing Sand Policy 2019 as per G.O No. 78 dated 12.11.2020 wherein it was stated that sand operations will be entrusted to a technically experienced, competent and financially strong agencies selected through two bid system. All the reaches across the State are classified into three packages. The Director of

Mine and Geology entered into a MoU with M/s MSTC, Government of India Enterprise for selection of package wise agency to carry out all sand operations such as excavation, storage, sale etc in the State of Andhra Pradesh. Accordingly, tenders were invited for all the sand operations such as excavation, storage, sale etc of sand in the State of Andhra Pradesh for package no. 3 Nellore, Ananthapuram, Chittoor, Kurnool and YSR kadapa Districts. The MSTC informed that M/s Jai Prakash Power Venture Limited had quoted the highest consideration amount and emerged as the highest bidder. Accordingly, M/s Jai Prakash Power Venture Limited was engaged to commence the sand operations in the specified areas of package. Thus, M/s Jai Prakash Power Venture Limited have been doing the sand mining on behalf of the M/s APMDC Limited.

38. The preparation work of DSRs of the State was given to M/s Andhra Pradesh Space Application Centre (APSAC), Vijayawada which prepared the DSR for the 13 districts giving out the details of the mineral resources including the sand in accordance with the guidelines given under Sustainable Sand Mining Guidelines, 2016. Regarding the replenishment studies to be carried out every year, it is stated that in the State of Andhra Pradesh, the statutory clearances such as Environmental Clearances, 'Consent to Establish' and 'Consent to Operate' are being obtained for the feasible sand bearing areas for a period of one year only. For identification of sand reaches feasible for sand quarrying the line departments, namely, Ground water, Irrigation, Revenue, Mines and Geology shall inspect all the sand bearing areas in the district and identify the sand reaches feasible for sand quarrying in

accordance with the Andhra Pradesh Water Land Tree Rules, 2004 and Rule 9-B(1)(b) of Andhra Pradesh Minor Mineral Concession Rules, 1966. As per the Sand Mining Guidelines, 2016, the sand mining shall be permitted depending upon the location, thickness of sand deposition, agricultural land/river bed, the method of mining like manual, semi-mechanised and mechanised. The District Level Sand Committee of the concerned District will prepare a report and the mining plan will be approved by the Director of Mines and Geology and will obtain the Environmental Clearance, 'Consent to Establish' and 'Consent to Operate' for a period of one year only.

39. The number of reaches with mine lease area of less than 05 ha., at a particular area may lead to cluster formation. Instead of number of reaches a single mine lease of having mine lease area up to 25 ha., may be identified and processed. The Director of mines and Geology may declare the areas of sand mining zone and mine leases may grant up to 25 ha. The SEIAA, Andhra Pradesh will examine and appraise the Environmental Clearance applications for sand mining reaches especially the reaches falls at cluster area. The Director of Mines and Geology is required to obtain prior Environmental Clearance for sand mining for quantities more than 5,000 cum. As per G.O Ms. No. 2 dated 06.01.2022, the sand extraction from Ist to IIIrd Order streams shall be permitted from the non-notified areas having estimated sand deposits of more than 5,000 cum. Accordingly, total of 44 numbers of III order streams having sand deposit more than 5,000 cum., have been identified. Even as part of post mining, the approach roads/ramps should be removed and the gravels/boulders should be stacked

outside the river bank for further use in other sand reaches. The mining plans of sand reaches shall have detailed information regarding total sand reserves available in respective reach. The mining plans also shall include scientific mine closure plan along with the detailed map of approach roads/ramps to the sand reach. Similarly, the mining plan shall also include detailed mine closure plan. The Director of Mine and Geology also should comply with all the conditions stipulated in the Environmental Clearance and the 'Consent for Operation'.

40. The River Aaraniaar is originating at Sadasivuni Konda in Narayanavanam Mandal and passing through various villages in the Narayanavaram, Nindra, Nagalapuram and Pichatur Mandals in Andhra Pradesh and then enters into Tamil Nadu. The total stretch of Aaraniyaar River is 108 km. In this, the District Authorities had permitted five reaches for excavation of sand after getting the statutory clearances, namely, approved mining plan from Department of Mines and Geology, Andhra Pradesh, Environmental Clearance from SEIAA and 'Consent for Operation' from Pollution Control Board.

41. In the instant case, the Project proponent has obtained Environmental Clearance for each of the sand reaches i.e. Nandanam 2, B.K. Bedu, Modugulapalem-2, Musalipedu, Kotrakona and Nandanoor, Anagallu, Muthukur, S.S.B. Peta-2, Nandanam-1, Subbanaidu Kadriga-2 and Taha Nagar-1 and there was also amendment to the above Environmental Clearance on 19.12.2020. The said Environmental Clearances granted for different locations was challenged by the applicant, herein, in Appeal Nos. 81 of 2021

and 1,2,3 and 4 of 2022. The appeals were disposed of on 01.04.2022 on the ground of limitation granting liberty to the appellants, therein, to move the Tribunal in the event if there is any violation of the Environmental Clearance conditions.

Issue nos. 2, 3 and 4

42. The allegation of the applicant in both the O.A. No.152 of 2021 and O.A. No. 53 of 2022 is that there is illegal activity by the project proponents as they have indulged in illegal sand mining in Aarniaar River in the 11 km stretch of the 05 villages in the pleadings. The complaint of the applicant in particular is that the mining is to be done only manually but the project proponents are using heavy machineries thus violating the conditions which have resulted in ecological damage. In this regard, the original Environmental Clearance granted on 01.12.2020 may be usefully adverted to:

"....III. The proposal comes under Category 'B2'. The proposed project falls under Item No. 1(a) of the Schedule of the EIA Notification 2006-(i) Mining of Minerals (<100 Ha of mining lease area in respect of non-coal mine lease).

The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof; The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on 18.11.2020 and 19.11.2020. The representatives of the project proponent District Sand Officer, and their RQP M/s. PV Satyanarayana have attended the online meeting. The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: Ordinary sand 49,100 m³/annum, duly stipulating a condition that the project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken....."

43. Further in Specific Condition No.II, it is mandated that *the project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken*. The said allegation is denied by the project proponent stating that

there is no usage of heavy machinery for carrying out the sand mining operations and the same is done by using semi-mechanised method i.e. manual method along with back hoe and using the JCB for loading the excavated sand into the tippers which is defined as semi-mechanised method as per the Environmental Clearance. In this regard, the project proponent also invited our attention to the amendment to the Environmental Clearance issued by the SEIAA, Andhra Pradesh dated 19.12.2020. The above document goes to show that original Environmental Clearance for various sand reaches were issued on 01.12.2020 therefore, the Assistant Director of Mines and Geology, Chittoor District, Andhra Pradesh in letter dated 17.12.2020 had requested for an amendment in the Environmental Clearance orders issued to operate through semi-mechanized method for sand mining. The said issue was examined by the SEAC in its meeting dated 18.12.2020 and recommended as follows *"The Committee after detailed discussions and deliberations on the Environmental Clearance amendment to the above said sand reaches of sand mining with semi-mechanised method has considered and recommended subject to submission of the following information by the project proponent: (i) The District Survey Report as per the "Sustainable Sand Mining Management Guidelines, 2016" issued by MoEF&CC, (ii) the details of the revised mining plan and (iii) the details of replenishment of sand in the sand reach"*.

44. The SEIAA, Andhra Pradesh in its meeting held on 19.12.2020 examined the proposal and recommendation of SEAC for taking up semi-mechanised mining in place of manual mining. The Assistant Director, Mines and Geology, Chittoor District also had submitted

documents, namely, the District Survey Report as per the Sustainable Sand Mining Management Guidelines, 2016 and the details of the revised mining plan and the details of replenishment of sand in the sand reach to the SEAC or SEIAA. After considering the said aspect SEIAA amended Clause 2 of the Environment Clearance special conditions as follows "(ii) The project proponent shall carryout mining only one meter depth sand through semi-mechanised/manually and no underground mining is undertaken" retaining all the other conditions. This amendment Environmental Clearance was not challenged by the applicant.

45. Be that as it may, the S.O 3977(E) dated 14.08.2018 issued by the Ministry of Environment, Forest and Climate Change had made amendment in the EIA Notification, 2006 which reads as follows:

Area of Lease (Hectare)	Category of Project	Requirement of EIA / EMP/ DSR	Requirement of Public Hearing	Requirement of EC	Who can prepare EIA/ EMP	Who will apply for EC	Authority to appraise/ grant EC	Authority to monitor EC compliance
EC Proposal of Sand Mining and other Minor Mineral Mining on the basis of individual mine lease								
0 – 5ha	'B2'	Form –1M, PFR, DSR and Approved Mine Plan	No	Yes	Project Proponent	Project Proponent	DEAC/ DEIAA	DEIAA SEIAA SPCB CPCB MoEFCC Agency nominated by MoEFCC
> 5 ha and < 25 ha	'B2'	Form –I, PFR, DSR and Approved Mine Plan and EMP	No	Yes	Project Proponent	Project Proponent	SEAC / SEIAA	
≥ 25ha and ≤ 100ha	'B1'	Form –I, PFR, DSR and Approved Mine Plan and EIA and EMP	Yes	Yes	Project Proponent	Project Proponent	SEAC / SEIAA	
> 100 ha	'A'	Form –I, PFR, DSR and Approved Mine Plan and EIA and EMP	Yes	Yes	Project Proponent	Project Proponent	EAC/ MoEFCC	
EC Proposal of Sand Mining and other Minor Mineral Mining in cluster situation								
Cluster area of mine leases up to 5 ha	'B2'	Form –1M, PFR, DSR and Approved Mine Plan	No	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	DEAC/ DEIAA/	DEIAA SEIAA SPCB CPCB MoEFCC Agency nominated by MoEFCC

Cluster area of Mine leases > 5 ha and < 25 ha with no individual lease > 5 ha	'B2'	Form -I, PFR, DSR and Approved Mine Plan and one EMP for all leases in the Cluster	No	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Propone nt	DEAC/ DEIAA/	
Cluster area of Mine leases > 5 ha and < 25 ha with any individual lease > 5 ha	'B2'	Form -I, PFR, DSR and Approved Mine Plan and one EMP for all leases in the Cluster	No	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Propone nt	SEAC/ SEIAA	
Area of Lease (Hectare)	Category of Project	Requirement of EIA / EMP/ DSR	Require mentof Pub lic Hearing	Require mentof EC	Who can prepare EIA/ EMP	Who will apply for EC	Authority to appraise/ grant EC	Authorityto monitor EC compliance
EC Proposal of Sand Mining and other Minor Mineral Mining on the basis of individual mine lease								
0 – 5ha	'B2'	Form -1M, PFR, DSR and Approved Mine Plan	No	Yes	Project Propone nt	Project Propone nt	DEAC/ DEIAA	DEIAA SEIAA SPCB CPCB MoEFCC Agency nominated by MoEFCC
> 5 ha and < 25 ha	'B2'	Form -I, PFR, DSR and Approved Mine Plan and EMP	No	Yes	Project Propone nt	Project Propone nt	SEAC / SEIAA	
≥ 25ha and ≤ 100ha	'B1'	Form -I, PFR, DSR and Approved Mine Plan and EIA and EMP	Yes	Yes	Project Propone nt	Project Propone nt	SEAC / SEIAA	
> 100 ha	'A'	Form -I, PFR, DSR and Approved Mine Plan and EIA and EMP	Yes	Yes	Project Propone nt	Project Propone nt	EAC/ MoEFCC	
EC Proposal of Sand Mining and other Minor Mineral Mining in cluster situation								
Cluster area of mine leases up to 5 ha	'B2'	Form -1M, PFR, DSR and Approved Mine Plan	No	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Propone nt	DEAC/ DEIAA/	DEIAA SEIAA SPCB CPCB MoEFCC Agency nominated by MoEFCC
Cluster area of Mine leases > 5 ha and < 25 ha with no individual lease > 5 ha	'B2'	Form -I, PFR, DSR and Approved Mine Plan and one EMP for all leases in the Cluster	No	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Propone nt	DEAC/ DEIAA/	
Cluster area of Mine leases > 5 ha and < 25 ha with any individual lease > 5 ha	'B2'	Form -I, PFR, DSR and Approved Mine Plan and one EMP for all leases in the Cluster	No	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Propone nt	SEAC/ SEIAA	

46. Earlier on 24.12.2013 an office memorandum was issued by the MoEF&CC prescribing the guidelines for consideration of proposals for grant of Environmental Clearance and its amendments regarding categorization of 'B' projects/activities into category 'B1' and 'B2'. As per the said OM, category 'B' projects prescribed under EIA Notification, 2006 will be further categorised into category 'B1' and 'B2' except for township and area development projects for which the MoEF&CC shall issue appropriate guidelines from time to time, provision under 7.1 stage-I screening of the notification referred. The project categorised as 'B1' will require EIA report for appraisal and to undergo public consultation process. Projects categorised as 'B2' will be appraised based on the application in Form-I accompanied with the pre-feasibility report and any other documents.

47. The said notification specifically deals with river sand mining "no river sand mining project with mine lease area less than 05 ha., may be considered for granting Environmental Clearance. The river sand mining project with mining lease area more than 05 ha., but less than 25 ha., will be categorised as 'B2'". In addition to the requirement of the documents, the above projects will be considered subject to the following stipulations (i) the mining activities shall be done manually, (ii) the depth of the mining shall be restricted to 03 meters/water level whichever is less for carrying out mining in proximity to any bridge and/ or any embankment, appropriate safety zone shall be worked out on case to case bases to the satisfaction of SEIAA/SEAC taking into account the structural parameters, locational aspects floor rate etc.

and no mining shall be carried out in the safety zone so worked out, (iii) no in stream mining shall be allowed.

48. The above OM and the statutory order 3977(E) while allowing sand mining which is less than 05 ha., to be categorised as 'B2' category requires a Form-IM, pre-feasibility report, District Survey Report and approved mining plan. While public hearing is dispensed with, requirement of Environmental Clearance is made mandatory based on the EIA or EMP to be prepared by the project proponent. However, the OM dated 24.12.2013 which is guideline for consideration of proposal for grant of Environmental Clearance categorically states that the mining activity shall be done manually for 'B2' category. In such circumstances, whether the SEIAA can grant the amendment in contradiction to the conditions stipulated in the guidelines, if the answer is in the negative, then the amendment permitting the project proponent to use semi-mechanised method is without any authority and any act done by the project proponent pursuant to the same also would be illegal.

49. The Joint Committee appointed by this Tribunal had inspected the site on 12.10.2021 (i) to find out the present status and also the nature of work being done in the area, (ii) to ascertain whether illegal mining is taking place in the guise of desilting or dredging, (iii) the quantity of sand mined and the quantity of sand transported to the sand yards and (iv) also to assess the environmental compensation for any violations. So far as the Nandanam-1 is concerned, the area permitted for sand mining is 4.910 ha. It is pointed out that there is a typographical error in the mining plan, Environmental Clearance and 'Consent to Operate',

however, the Department of Mines and Geology has not approached SEIAA, Andhra Pradesh and Andhra Pradesh Pollution Control Board for correction of the same. The permitted quantity was 73,650 tonnes whereas as on 30.06.2021 the sand excavated is within the permitted quantity mentioned in the Environmental Clearance and "Consent for Operation". The operations were stopped during 30.06.2021. Regarding the Nandanam-2 the area permitted was 4.75 ha., permitted quantity was 71,250 tonnes and the excavated quantity by APMDC is 66,667 tones. Therefore the sand excavated is within the permitted quantity mentioned in the Environmental Clearance and "Consent for Operation" here also the operation stopped during 30.06.2021. In the B.K. Bedu Village also the permitted quantity was 73,800 tonnes and the excavated quantity was only 4,488 tones and there is balance quantity available for excavation. In Subbaiah Naidu Kandriga the entire permitted quantity of 73,200 metric tonnes was excavated by the APMDC and it was stopped during 10.02.2021. In S.S. B. Peta-2 the area permitted for sand mining was 4.80 ha., and permitted quantity was 72,000 metric tonnes out of which 20,911 metric tonnes was excavated by the APMDC and 49,800 tonnes by the project proponent till 30.09.2021. The sand extraction was carried out beyond the boundaries. The aerial distance between S.S.B. Peta-2 and Surutupalle is around 340 metres and the entire areas between these two reaches are mined. Under such circumstances, it has to be treated as a single reach of larger area and accordingly permission ought to have been obtained.

50. Besides the above there are no CCTV cameras in the reach, no proper records regarding the quantity of sand extracted, the

registers were also not available on the reach and the quantity of sand excavated and quantity of sand dispatched, the particulars about the type of vehicles and the registration numbers used per day for sand transportation, there are no weigh bridges at the reach area. Above all the mining plan does not include any scientific mine closure plan and approach roads/ramps to the sand reach are not shown.

51. Earlier, there was a Joint Committee constituted in O.A. No. 187 of 2021 to look into the question as to whether the project proponents have valid documents, valid approvals and licenses and whether any excess mining has been done and penalty to be imposed. The 13 districts mentioned in O.A. No. 187 of 2021 and the sand reaches being operated in the State of Andhra Pradesh was mentioned in the report. In three districts, namely, Vijayanagaram, Visakhapatnam and Prakasham districts, there are no sand reaches available. The Committee had observed that most of the sand reaches in the State of Andhra Pradesh are inundated by flood water and very few reaches are in working condition. The Committee had specifically observed that sand replenishment studies in respect of district survey reports were not prepared in a scientific manner considering all the parameters by a competent person or authority. The mining plan of sand reaches does not have detailed information regarding the total sand reserve available in respective reach, the mining plan also does not include the scientific mine closure plan and approach road/ramp to the sand reach. Few of the sand reaches are located at inter-State and inter-district boundaries are falling under the cluster category i.e.,

less than 500 meters distance between the two reaches which require prior public hearing for grant of Environmental Clearance.

52. The Joint Committee also had mentioned the non-compliance of the Environmental Clearance conditions by the project proponent which are as follows:

- (i) Assistant Director, Mines and Geology is not submitting the six monthly compliance report to the MoEF&CC.

(Violation of General Condition No. iii- The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA, A.P, District Collector and Ministry's Regional Office, Chennai on 1st June and 1st December of each calendar year.)

- (ii) Assistant Director, Mines and Geology has not allocated funds for implementation of cooperate social responsibility activities as committed.

(Violation of Specific Condition No. III- The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP).

- (iii) It is observed that at few reaches the river flow pattern is being disturbed by the ramp constructed for transportation of the sand.

(Violation of Specific Condition No. VII- It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water).

- (iv) The Assistant Director, Mines and Geology does not have a separate environmental management cell with the suitable qualified persons to implement various environmental protection measures.

- (v) Plantation has not been done on both sides of the approach path between the bund of the river and the main road.

(Violation of Specific Condition No. XXII- Plantation shall be undertaken on either sides of the approach Katcha path (through which the vehicles ply between the bund of the river and the main road by the proponent at his cost).

(vi) The air ambient quality is not being monitored,

(Violation of Specific Condition No. XXIII- The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF&CC, GOI on 16.11.2009).

(vii) The ground water levels are also not being monitored in and around the mine lease areas.

(Violation of Specific Conditions No. XXIV and XXV- Hydro geological studies in the mine lease area to be carried out by the Ground Water Department and Regular monitoring of Ground Water levels shall be carried out in and around the mine lease area to assess the quality of the ground water).

(viii) The expenditure statement regarding the environmental protection measures are not being done.

(ix) The sand replenishment studies in respective District Survey Reports (DSR) were not prepared in a scientific manner considering all the technical parameters by a competent person/authority.

(x) The mining plans of sand reaches do not have detailed information regarding total sand reserves available in respective reach.

(xi) The mining plans do not include scientific mine closure plan and approach road/ramps to the sand reach.

53. The Joint Committee had further observed that though the State of Andhra Pradesh had obtained the Environmental Clearance and 'Consent for Operation' for the sand reaches which are in operations, the sand is being extracted at a few III order stream for quantities below 5,000 cum., for government work and local use with the permission of the District Collector at various districts without obtaining prior Environmental Clearance and 'Consent for Operation'. It has also been observed that a few sand reaches located at interstate and inter district boundaries fall under cluster category (distance between two reaches is below 500 meters) and requires prior public hearing for grant of Environmental Clearance

(B1 category) sand mining on river beds in area less than 05 ha., The extent in all the segments is less than 05 ha., and there is no discussion about the size of the cluster in the Environmental Clearance.

54. During the visit of the Joint Committee most of the sand reaches were not reachable due to inundation by flood water and the operational violations could not be identified. However, it has opined that by verifying the records there are no violation of the conditions imposed either in the Environmental Clearance or 'Consent for Operation'. The next main violation observed by the Joint Committee is the indiscriminate and unscientific sand mining carried out against the directions issued by the Tribunal in several cases. The Joint Committee has specifically observed that the expired/exhausted/earlier operated reaches the gravel/boulder used for construction of roads and ramps were left in unscientific manner causing obstruction of the river flow during flood season. The Joint Committee has found that there are violations as per the records available with the office of Deputy Director, Mines and Geology and M/s Jai Prakash Power Ventures Limited, it has not mentioned about the damages caused for using the heavy machineries when for 'B2' category sand mining it should be done only manually.

55. Finally the Joint Committee had given the following recommendations:

"6.0 Recommendation of the Joint Committee

As per the observations, the following recommendations are made by the Joint Committee:

1. *Replenishment study of the sand bearing areas must be prepared in a scientific manner considering all the technical parameters by a*

competent person/authority. The District Survey Report shall be strengthened by including replenishment study of sand.

2. *Operation of number of reaches with mine lease area of less than 05.ha., at a particular area may leads to cluster formation. Instead of number of reaches, a single mine lease of having mine lease area up to 25 ha may be identified and processed.*
3. *The Director of Mines and Geology Department (DM&G) may declare above areas sand mining zone and mine leases may grant up to 25 ha.*
4. *The SEIAA, Andhra Pradesh may carefully examine and appraise the EC applications for sand mine reaches especially the reaches falls at cluster area.*
5. *The DM&G is required to obtain prior EC for sand mining at third order streams for quantities more than 5,000 Cu.m if used for commercial purpose.*
6. *As a part of post mining, the approach roads/ramps should be removed and the gravel/boulders should be stacked outside the river bank for further use in other sand reaches.*
7. *The mining plans of sand reaches shall have detailed information regarding total sand reserves available in respective reach.*
8. *The mining plans shall be included scientific mine closure plan along with detailed map of approach roads/ramps to the sand reach.*
9. *The mining plan shall include detailed mine closure plan.*
10. *The mining plan shall include the plates/sketches, as produced for other minor minerals.*
11. *Financial Assurance for the mine closure shall be furnished.*
12. *The DM&G must comply all the conditions stipulated in Environmental Clearances and Consent for Operation."*

56. Time and again this Tribunal has emphasised the importance of scientific and regulated sand mining especially in river beds. In O.A. No. 360 of 2015 and connected cases this Tribunal has clearly observed the likely adverse impacts of unscientific/unregulated sand mining which reads as follows:

"15. It is undisputed that there is huge degradation of environment on account of unregulated sand mining remains which is otherwise lucrative activity. It poses threat to bio-diversity, could destroy riverine vegetation, cause erosion, pollute water sources, badly affecting riparian ecology, damaging ecosystem of rivers, safety of bridges, weakening of riverbeds, destruction of natural habitats of organisms living on the riverbeds, affects fish breeding and migration, spell disaster for the conservation bird 15 species, increase saline water in the rivers. It has direct impact on the physical habitat characteristics of the rivers such as bed elevation, substrate composition and stability, in-stream roughness elements, depth, velocity, turbidity, sediment transport, stream discharge and temperature. Increase in demand of sand has placed immense pressure in the supply of sand resource and mining activities were going on illegally as well as legally without requisite restrictions....."

From the above, it is very clear that lack of detailed site specific environmental impact studies and lack of proper planning will result in unscientific sand mining which will disturb the riverine ecosystem.

57. The Environmental Clearances granted and the subsequent amendments issued which are listed below have been examined:

Table - 1

Sl. No.	Name of the sand reach	Date of EC applied	Date of EC issued	Date of Amended EC	Remarks
1.	Nandanam-1	10.11.2020	01.12.2020	19.12.2020	Representation by AD of Mines and Geology was sent on 17.12.2020 for amendment. SEAC Meeting held on 18.12.2020 and SEIAA meeting held on 19.12.2020.
2.	Nandanam-2	10.11.2020	01.12.2020	19.12.2020	
3.	B.K. Bedu	08.11.2020	01.12.2020	19.12.2020	
4.	Subbanaidu Kandriga-2	11.11.2020	01.12.2020	19.12.2020	
5.	Modugulapalem-2	---	01.12.2020	19.12.2020	
6.	Musalipedu	----	01.12.2020	19.12.2020	
7.	Kotrakona and Nandanoor	---	01.12.2020	19.12.2020	
8.	Anagallu	----	01.12.2020	19.12.2020	
9.	Muthukur	---	01.12.2020	19.12.2020	
10.	Taha Nagar-1	---	01.12.2020	19.12.2020	
11.	Nandanam-3	05.04.2022	21.04.2022	NA	All ECs were issued permitting semi-mechanised mining except S. No. 18 which was issued permitting manual mining.
12.	Nandanam-4	05.04.2022	03.05.2022	NA	
13.	Nandanam-5	05.04.2022	21.04.2022	NA	
14.	B.K. Bedu-1	05.04.2022	03.05.2022	NA	
15.	SSB Peta-3	05.04.2022	21.04.2022	NA	
16.	SSB Peta-4	05.04.2022	21.04.2022	NA	
17.	S.N. Kandriga, Karani-2	25.11.2021	24.12.2021	NA	
18.	SSB Peta-2	28.11.2020	19.12.2020	NA	

In respect of Environmental Clearances cited in Sl. No. 1 to 10 granted on 01.12.2020, an application was made by the Assistant Director of Mines and Geology on 17.12.2020 for amendment of Environmental Clearance to permit semi-mechanised method for sand mining. The matter was placed on the very next day i.e. on 18.12.2020, before SEAC and the issue was examined by SEAC and the same was recommended to SEIAA subject to submission of the following information from project proponent:

- (i) The District Survey Report as per the "Sustainable Sand Mining Management Guidelines, 2016" issued by MoEF&CC.
- (ii) The details of the revised mining plan and
- (iii) The details of replenishment of sand in the sand reach.

The issue was examined by SEIAA in its meeting held on 19.12.2020, agreed with the recommendation of SEAC with certain

conditions. The Assistant Director of Mines and Geology, Chittoor through his letter dated 19.12.2020 submitted the documents sought by SEAC/SEIAA. On 19.12.2020 SEAC convened its 156th meeting and submitted its recommendation to the SEIAA, Andhra Pradesh for granting the amendment sought and the very same day SEIAA has convened its meeting, considered the proposal and issued its proceedings permitting the same. In respect of Environmental Clearances listed in Sl. Nos. 11 to 17, the Environmental Clearances were granted mostly within 20 days from date of application with permission for semi-mechanised mining, though Environmental Clearance was granted under 'B2' category. With regard to Sl. No. 18, the Environmental Clearance was granted under 'B2' category with permission for manual mining only.

58. The importance of appraisal by the SEAC prior to the grant of Environmental Clearance has been emphasised in several cases by National Green Tribunal and the Hon'ble High Courts. The Hon'ble Supreme Court in **Bengaluru Development Authority Vs. Mr. Sudhakar Hedge and Ors., Civil Appeal No. 2566 of 2019** held that appraisal by the SEAC being structured and defined by the EIA Notification, 2006, the SEAC is required to conduct a detailed scrutiny of the application and other documents submitted by the applicant for the grant of Environmental Clearance. It was also held by the Hon'ble Supreme Court that:

".....72. The reasons furnished by the SEAC must be assessed with reference to the norm that it is required to submit reasons for its recommendation. The analysis by the SEAC is, to say the least, both perfunctory and fails to disclose the reasons upon which it recommended to the SEIAA the grant of EC for the PRR project. The SEAC proceeds merely on the reply furnished by the appellant to the queries raised by the SEAC at its 115th meeting dated 11-12 August, 2014. In this view, the procedure followed by the SEAC suffers from a non application of mind.

73. The SEAC is under an obligation to record the specific reasons upon which it recommends the grant of an EC. The requirement that the SEAC must record reasons, besides being mandatory under the 2006 Notification, is of significance for two reasons: (i) The SEAC makes a recommendation to the SEIAA in terms of the 2006 Notification. The regulatory authority has to consider the recommendation and convey its decision to the project proponent. The regulatory authority, as para 8(ii) of the 2006 Notification provides¹⁸, shall normally accept the recommendations of the EAC. Thus, the role of the SEAC in the grant of the EC for a proposed project is crucial; and (ii) The grant of an EC is subject to an appeal before the NGT under Section 16 of the NGT Act 2010. The reasons furnished by the SEAC constitute the link upon which the SEIAA either grants or rejects the EC. The reasons form the material which will be considered by the NGT when it considers a challenge to the grant of an EC.

.....
76. The SEAC, as an expert body, must speak in the manner of an expert. Its remit is to apply itself to every relevant aspect of the project bearing upon the environment and scrutinise the document submitted to it. The SEAC is duty bound to analyse the EIA report. Apart from its failure to repudiate a process conducted beyond the prescribed time period stipulated by the MoEF-CC, the SEAC failed to apply its mind to the abject failure of the appellant in conducting the EIA process leading upto the submission of the EIA report for the grant of EC. The SEAC is not required to accept either the EIA report or any clarification sent to it by the project proponent. In the absence of cogent reasons by the SEAC for the recommendation of the grant of EC, the process by its very nature, together with the outcome, stands vitiated."

59. From the above, it is clear that SEAC is under an obligation to record the specific reasons upon which it recommended the grant of Environmental Clearance and the reasons furnished by the SEAC constitute the link upon which the SEIAA either grants or rejects the Environmental Clearance. In the instant case, in the first instance, SEAC makes a recommendation to SEIAA stating that the request for semi-mechanised method of sand mining may be subject to submission of some information. The reports are said to have been furnished by the Assistant Director of Mines and Geology on the very next day and it was examined on the same day by the SEAC as well as SEIAA which clearly reveals that the said meetings have been convened only for the sake of record and without any analysis of the said reports, recommendation was made by SEAC and amendments were approved by SEIAA on 19.12.2020. We fail to understand how in respect of Environmental

Clearances listed in Sl. No. 1 to 10 within a matter of three days i.e. between 17th December, 2020 to 19th December, 2020 notices were sent for the meetings of SEAC and SEIAA and how the agenda papers were circulated among the members which normally requires a notice period of at least a weeks' time for each of the said meetings to facilitate scrutiny of the relevant documents circulated for offering their recommendations/decision making. In the instant case, it is evident that all the standard procedures involved in convening the meetings, circulation of papers in advance were all given a go by and we are constrained to infer that the said meetings were convened only for granting the amendment sought without any scrutiny of the records called for and without any application of mind and in violation of the guidelines to be followed under 'B2' category as per the Office Memorandum No.J-13012/12/2013-IA-II(I) dated 24.12.2013 issued by MoEF&CC as well as the clause 19 of standard environment conditions for sand mining of Sustainable Sand Mining Management Guidelines, 2016 (brought out by MoEF&CC) which clearly states:

"Depending upon the location, thickness of sand, deposition, agricultural land/Riverbed, the method of mining may be manual, semi-mechanised or mechanised: however, manual method of mining shall be preferred over any other method."

Even in respect of proposals listed in Sl. No. 11 to 17 the time taken for the issuance of the Environmental Clearance from the date of submission ranges from 16 to 30 days. Within this particular period the meetings of SEAC and SEIAA were held. Perusal of the terms and conditions of the Environmental Clearances reveal that the basis on which SEAC has made a recommendation under 'B2' Category is not spelt out. Moreover the specific conditions (ii) and

(xi) [In Sl. No. 11 to 16 and conditions (ii) and (xiii) in Sl. No. 17]

imposed in the Environmental Clearance are as follows:

"(ii) The project proponent shall carryout mining only one meter depth sand from the top Semi-mechanized mining method and no underwater mining is undertaken.

(xi) The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MOEF O.M. No. J-13012/12/2013-IA-II(I) dated 24.12.2013 and in A.P. WALTA Rules, 2004. The mining plan shall get modified to this extent."

As per MoEF O.M. No. J-13012/12/2013-IA-II(I) dated 24.12.2013, the following condition *interalia* is imposed i.e., "in respect of 'B2' Category mining is to be done manually". So the permission granted under specific condition (ii) and (xi) are contrary to each other. Since as per the above referred O.M under 'B2' category only manual mining is permitted. This shows that besides non-conformity to the guidelines enforced, there is non-application of mind while imposing specific conditions.

60. It is also to be noted that though the Sustainable Sand Mining Management Guidelines allows usage of semi-mechanised and mechanised mining, it ought to be permitted only depending upon the location, thickness of sand, deposition and nature of land, which requires detailed examination for each site. Such an examination is possible only if a detailed Sand Replenishment Study and Environmental Impact Assessment Study are undertaken and is subject to public hearing to ensure transparency. In the instant case, when considering the amendment, SEAC/SEIAA before permitting semi-mechanized mining ought to have sought a detailed EIA study and consider the Environmental Clearance under 'B1' Category which alone would have fulfilled the conditions of the Sustainable Sand Mining

Management Guidelines, 2016. Under 'B2' category neither an EIA study nor a public hearing is envisaged, as a result only manual mining is permitted. This aspect was completely ignored by SEAC and SEIAA and they were too eager to grant the amendment sought by fast tracking the proposal and bypassing well established procedures of scrutiny and analysis of all relevant documents.

61. *So far as the instant cases are concerned, there are violation of Environmental Clearance conditions as 'B2' category as they cannot be permitted to use any machine be it mechanised or semi-mechanised. Mandatorily, it has to be done only manually. We are at a loss to understand as to how the SEIAA has amended the Environmental Clearance given earlier without adverting to its own guidelines for 'B2'categories. No doubt there is no specific challenge to the Environmental Clearance granted but amendment given by SEIAA without adverting to its own guidelines cannot be taken advantage of by the project proponent. In this regard, we regret to state that the authority who is the rule maker has deliberately omitted to follow the same detrimental to environment.*

62. To sum up, (i) Sand Replenishment studies were not carried out scientifically as stipulated in the guidelines in vogue, (ii) SEIAA without application of mind, has accorded permission for engagement of machinery in gross violation of guidelines in force instead of directing the PP to seek fresh EC under B1 category which would have necessitated an EIA, Public Consultation and other required processes. The permission granted for semi-

mechanised mining is in gross violation of the existing guidelines and (iii) established procedures of notice period, circulation of agenda notes in advance were all given a go by, by SEIAA.

63. We deprecate the conduct of the SEAC and SEIAA members who have consented for the amendment and granted Environmental Clearances and also hold that the Irrigation Department has failed in discharge of its responsibility of protecting the riverine ecosystems by consenting for segmentation of the sand mining in small pockets which paved the way for SEIAA to consider the Projects as B2 category. The Principle of Public Trust Doctrine was a casualty due to the conduct of the government agencies.
64. It has also been noticed that it has become a common practise for the Irrigation departments in different States to permit sand mining in rivers in stretches less than 25 hectares with impunity oblivious of the need to protect the riverine ecosystems which can be possible only if sand replenishment studies and detailed environmental impact assessment are undertaken for the entire river basin, prior to mining. We fail to understand why the Irrigation department and SEIAA are not insisting on such studies to be undertaken on the rivers, streams and Lakes. It is also noted that in the garb of sand mining in less than 25 hectares the State Government is splitting the river / lake /water bodies artificially only to secure EC under B2 category to escape the rigours of critical scrutiny which negates the very objective of EIA notification, Principles of Public Trust Doctrine and Principles of Sustainable Development. One can understand the need for B2 categorisation to cater to the needs of areas which are small where

mining, be it sand or mineral, are to be permitted. However, segmentation of rivers and water bodies which are more than 25 hectares is not what could be envisaged by the law makers, when the intention is to promote sustainable development. Unscientific mining on riverine and wetland ecosystem including manmade water bodies can spell disaster and have long term consequences for the riverine/lake ecosystems which in turn impact the very well being of people.

65. Time and again, cutting across States, it is noted by this Tribunal that the provisions of B2 are being misused by the State Agencies to undertake sand mining/quarrying to avoid the prescribed but time taking scientific studies for short term gains at the cost of environmental interests. Such an approach only belittles the faith reposed by Ministry of EF& CC in the State Agencies, since most of the amendments are being carried out based on the representations received from the State Agencies. Therefore we direct the MOEF&CC to re-examine the categorisation of B1 and B2 especially relating to Sand Mining.

66. In the conspectus of the above facts, the applications are disposed of in the following terms:

- (i) The amendment granted to the Environmental Clearance in Sl. No. 1 to 10, Table-1 permitting semi-mechanised mining under 'B2' Category and all Environmental Clearances under 'B2' Category permitting semi-mechanised sand mining i.e. Sl. No. 11 to 18 are declared to be illegal and set aside as they are violative of the guidelines issued for 'B2' Category and are

also in violation of Sustainable Sand Mining Management Guidelines, 2016.

- (ii)** In view of the above, the operations should be stopped forthwith and the project proponents may be directed by SEIAA to obtain a fresh Environmental Clearance before proceeding further.
- (iii)** The MoEF&CC is directed to constitute a committee headed by Head of Integrated Regional Office, MoEF&CC, Vijayawada and a scientist from Southern Regional Office of CPCB to assess the environmental Compensation for mining carried out by the project proponent in violation of the original Environmental Clearance as observed by the Joint Committee in O.A. No. 187 of 2021 and also for the amendment of the Environmental Clearance by SEIAA contrary to the guidelines within a period of two months. Thereafter, the CPCB shall recover the environmental compensation so arrived by following due process of law within three months.
- (iv)** The Secretary to Government, MoEF&CC is directed to enquire into the manner in which amendments were granted to Environmental Clearances listed in Sl. No. 1 to 10 in Table-1, and also how semi-mechanised sand mining in riverbed/lakes was permitted under 'B2' Category in violation of the guidelines and Office Memorandum issued by the Ministry and recommend appropriate action against the persons concerned.
- (v)** MoEF&CC is also directed to re-examine categorisation of 'B1' and 'B2' categories especially in sand mining and sensitize the SEIAAs of various States.
- (vi)** SEIAA, Andhra Pradesh is directed to verify all the Environmental Clearances granted for sand mining under 'B2'

Category if permission has been granted for semi-mechanised or mechanised mining and re-examine the proposal either under 'B2' category (manual mining) or 'B1' Category (if semi-mechanised or mechanised mining is sought) following the prescribed procedures.

(vii) In view of the violations cited above, an interim compensation of Rs. 18 crores i.e. Rs. 1 Crore for each of the Environmental Clearance issued, is levied and this will be subsumed in the Environmental Compensation to be arrived by the Committee constituted by this Tribunal in point (iii). In case the Environmental Compensation arrived is less than the interim compensation levied by this Tribunal, the interim compensation will become final.

(viii) The above interim compensation is payable by the project proponent to the Central Pollution Control Board within a period of 03 months. Upon payment, the said amount may be defrayed by the Central Pollution Control Board for remediation of sites and restoration of Araniyar riverine/lake ecology including pollution abatement measures.

Sd/-

.....J.M.
(Smt. Justice Pushpa Sathyanarayana)

Sd/-

.....E.M.
(Dr. Satyagopal Korlapati)

Internet – Yes/No
All India NGT Reporter – Yes/No

O.A. No.152/2021(SZ)
O.A. No.53/2022(SZ)
O.A. No.187/2021(SZ)
23rd March, 2023. (AM)

Item No.8:-**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI***(Through Video Conference)***Execution Application No.04 of 2023 (SZ) in
Original Application No.187 of 2021 (SZ)**

IN THE MATTER OF:

Nagendrakumar,
Guntur District, Andhra Pradesh

...Applicant(s)

*Versus*Govt. of India,
Rep. by its Secretary
MoEF&CC, New Delhi & Ors.

...Respondent(s)

Date of hearing: 02.08.2023.**CORAM:****HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER****HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER**For Applicant(s): Mr. Ritwick Dutta along with
Mr. G. Stanly Hebzon Singh.For Respondent(s): Mrs. Madhuri Donti Reddy for R2 to R18.
Mr. N. Sreedhar Reddy for R19 & R20.

ORDER

1. Today, the learned counsel Mr. N. Sreedhar Reddy entered appearance on behalf of Respondents No.19 and 20.
2. After the Judgment was passed by us on 23.03.2023, the SEIAA - Andhra Pradesh issued a stop notice to all the sand reaches, wherein 110 Nos. of EC orders were issued in the State of Andhra Pradesh. The relevant portion of the order of the SEIAA - Andhra Pradesh reads as follows:-

“Further this direction is also applicable to all sand mining activities for which ECs issued under semi-mechanized mining even if it is not listed in the above Annexure.”

3. As the Project Proponent (M/s. Jai Prakash Power Ventures Limited) was a party before us, a specific stop order was issued on 27.04.2023 by the SEIAA - Andhra Pradesh.
4. The learned counsel appearing for Respondents No.19 and 20 (M/s. Jai Prakash Power Ventures Limited) would state that after the receipt of the said notice from the SEIAA - Andhra Pradesh, they have stopped the mining in these reaches. Besides, it was stated that as the monsoon commenced, nobody could do the mining.
5. The learned counsel further states that the mining activities were stopped pursuant to our order only in the Listed 1 - 18 ECs and amended ECs granted and not for the other 110 reaches, as listed by the SEIAA - Andhra Pradesh. The said statement is denied

and disputed by the applicant's counsel stating that even during the rainy season, machines were deployed for mining.

6. To evidence the same, he has furnished photographs with longitude and latitude details. If it is found that the Project Proponent has disobeyed the order of this Tribunal by misreading the order, it is at their own risk and peril.
7. In the meanwhile, the Project Proponent has also moved the Hon'ble Supreme Court in **Civil Appeal Nos.4091 - 4093 of 2023 (Jaiprakash Power Ventures Limited & Anr. Vs. Nagendra Kumar & Ors.)**.
8. The Hon'ble Supreme Court by order dated 14.07.2023 had granted the stay of operation of Clause (7) of the impugned order and made it clear that the immediate interim relief granted is subject to the condition of compliance of Clause (2) of the operative part of the impugned order. Clause (2) has specifically stated that all operation should be stopped forthwith and the project proponents may be directed by the SEIAA to obtain a fresh EC before proceeding further.
9. In this regard, we direct the SEIAA - Andhra Pradesh to file a report whether after their stop notice which was issued on 27.04.2023, either the Respondents No.19 & 20 herein or any other project proponent was carrying on the mining activity in disobedience of the order.
10. Let the Project Proponent (Respondents No.19 & 20) also file their detailed report in this regard.

11. We once again make it very clear that unless otherwise fresh EC is obtained by the Project Proponents from the SEIAA - Andhra Pradesh, mining operations cannot be proceeded with.
12. Post the matter on 01.09.2023.

Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Satyagopal Korlapati, EM

E.A. No.04/2023 (SZ) in
O.A. No.187/2021(SZ)
02nd August 2023. Mn.



I/59599/2023



सत्यमेव जयते

भारत सरकार / Government of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest and Climate Change
विजयवाड़ा में उप कार्यालय / Sub Office at Vijayawada
ग्रीन हाउस, गोपालारेड्डी रोड, विजयवाड़ा, आंध्र प्रदेश - 520010
Green House, Gopalareddy Road, Vijayawada, Andhra Pradesh - 520010.

स्पीड पोस्ट
ई-मेलTel: +91 866 - 2419787, +91 866 - 2419788, E-mail: iro.vijayawada-mefcc@gov.in, suresh.pasupuleti@gov.in

फाइल संख्या: SO/VIJ/EPA/NGT/106-54/2023

दिनांक: 08.12.2023

सेवा में,

निर्देशक,

खान एवं भूविज्ञान विभाग,
आंध्र प्रदेश सरकार,
डी. नं. 7-104, 5वीं और 6वीं मंजिल,
बी-ब्लॉक, श्री अंजनेय टावर्स,
इब्राहिमपटनम, विजयवाड़ा।
आंध्र प्रदेश - 521456
ई-मेल: msseiaaap@gmail.com, seiaaap2023@gmail.com

विषय: 2021 (एसजेड) की मूल आवेदन संख्या 187, 2021 (एसजेड) की मूल आवेदन संख्या 152
और 2022 (एसजेड) की मूल आवेदन संख्या 53 के साथ।

संदर्भ: माननीय एनजीटी, एसजेड आदेश दिनांक 23.03.2023।

महोदय,

मुझे उपरोक्त विषय और संदर्भ पत्र पर आपका ध्यान आकर्षित करने का निर्देश दिया गया है और अनुरोध है कि संलग्न पत्र के खिलाफ आवश्यक कार्रवाई की जाए।

भवदीय,

संलग्नकउपरोक्त :

(डॉ। सुरेश बाबु पसुपुलेटी)
संयुक्त निर्देशक (एस)

प्रतिलिपि : गार्ड फ़ाइल

I/59599/2023



भारत सरकार / Government of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest and Climate Change
विजयवाड़ा में उप कार्यालय / Sub Office at Vijayawada
ग्रीन हाउस, गोपालारेड्डी रोड, विजयवाड़ा, आंध्र प्रदेश - 520010
Green House, Gopalareddy Road, Vijayawada, Andhra Pradesh - 520010.



Tel: +91 866 - 2419787, +91 866 - 2419788, E-mail: iro.vijayawada-mefcc@gov.in, suresh.pasupuleti@gov.in

File No. SO/VIJ/EPA/NGT/106-54/2023

Date: 08.12.2023

To

The Director,

Dept. of Mines and Geology,
Govt. of Andhra Pradesh,
D. No. 7-104, 5th & 6th Floors,
B-Block, Sri Anjaneya Towers,
Ibrahimpatnam, Vijayawada.
Andhra Pradesh - 521456

E-mail: admin@apmines.gov.in, directormines@yahoo.co.in

Sub: Information required with respect to Original Application No.187 of 2021 (SZ) with Original Application No. 152 of 2021 (SZ) and Original Application No. 53 of 2022 (SZ) – reg

Ref: Hon'ble NGT, SZ Order dated 23.03.2023.

Sir,

I am directed to draw your kind attention to the subject and reference letters cited above and to state that the Hon'ble NGT, SZ vide Order dated 23.03.2023 has constituted a Committee headed by Head of Integrated Regional Office, MoEF&CC, Vijayawada and a scientist from Southern Regional Office of CPCB to assess the environmental Compensation for mining carried out by the project proponent in violation of the original Environmental Clearance as observed by the Joint Committee in O.A. No. 187 of 2021 and also for the amendment of the Environmental Clearance by SEIAA contrary to the guidelines.

For compliance of above Order, to assess the environmental compensation by the committee, detailed information regarding district wise sand reaches allotted along with individual reach wise quantities permitted and violations noticed, if any in the State of Andhra Pradesh since 01.01.2020 to till date to be provided as per the following format:

SN	Sand Reach	Area in Ha	Geo-Coordinates	Qty Permitted	Violation, if any	Proponent

Therefore, it is requested to kindly provide the above information at the earliest for constitution of Committee. This may be treated as **"Most Urgent"**.

I/59599/2023

Encl: as above

भवदीय / Yours faithfully,



(डॉ। सुरेश बाबु पसुपुलेटी)

(Dr. Suresh Babu Pasupuleti)

संयुक्त निदेशक (एस) / वैज्ञानिक 'डी'

Joint Director (S) / Scientist 'D'

Copy to: Guard File

I/59594/2023



सत्यमेव जयते

भारत सरकार / Government of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest and Climate Change
विजयवाड़ा में उप कार्यालय / Sub Office at Vijayawada
ग्रीन हाउस, गोपालारेड्डी रोड, विजयवाड़ा, आंध्र प्रदेश - 520010
Green House, Gopalareddy Road, Vijayawada, Andhra Pradesh - 520010.

स्पीड पोस्ट
ई-मेलTel: +91 866 - 2419787, +91 866 - 2419788, E-mail: iro.vijayawada-mefcc@gov.in, suresh.pasupuleti@gov.in

फाइल संख्या: SO/VIJ/EPA/NGT/106-54/2023

दिनांक: 08.12.2023

सेवा में,

सदस्य सचिव,

राज्य स्तरीय पर्यावरण प्रभाव आकलन प्राधिकरण (एसईआईएए),

डी. नंबर 33-26-14 डी/2, सनराइज हॉस्पिटल के पास,

पुष्पा होटल सेंटर, चलमालवरी स्ट्रीट, कस्तूरीबाईपेट,

विजयवाड़ा - 520 010। आंध्र प्रदेश।

ई-मेल: msseiaaap@gmail.com, seiaaap2023@gmail.com

विषय: 2021 (एसजेड) की मूल आवेदन संख्या 187, 2021 (एसजेड) की मूल आवेदन संख्या 152
और 2022 (एसजेड) की मूल आवेदन संख्या 53 के साथ।

संदर्भ: माननीय एनजीटी, एसजेड आदेश दिनांक 23.03.2023।

महोदय,

मुझे उपरोक्त विषय और संदर्भ पत्र पर आपका ध्यान आकर्षित करने का निर्देश दिया गया है और अनुरोध है कि संलग्न पत्र के खिलाफ आवश्यक कार्रवाई की जाए।

भवदीय,

संलग्नकउपरोक्त :

(डॉ। सुरेश बाबु पसुपुलेटी)
संयुक्त निदेशक (एस)

प्रतिलिपि : गार्ड फाइल

I/59594/2023



भारत सरकार / Government of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest and Climate Change
विजयवाड़ा में उप कार्यालय / Sub Office at Vijayawada
ग्रीन हाउस, गोपालारेड्डी रोड, विजयवाड़ा, आंध्र प्रदेश – 520010
Green House, Gopalareddy Road, Vijayawada, Andhra Pradesh - 520010.



Tel: +91 866 – 2419787, +91 866 – 2419788, E-mail: iro.vijayawada-mefcc@gov.in, suresh.pasupuleti@gov.in

File No. SO/VIJ/EPA/NGT/106-54/2023

Date: 08.12.2023

To

The Member Secretary,

State Level Environment Impact Assessment Authority (SEIAA),
D. No. 33-26-14 D/2, Near Sunrise Hospital,
Pushpa Hotel Centre, Chalamalavari Street,
Kasturibaipet, Vijayawada – 520 010.
Andhra Pradesh.
E-mail: msseiaaap@gmail.com, seiaaap2023@gmail.com

Sub: Information required with respect to Original Application No.187 of 2021 (SZ) with Original Application No. 152 of 2021 (SZ) and Original Application No. 53 of 2022 (SZ) – reg

Ref: Hon'ble NGT, SZ Order dated 23.03.2023.

Sir,

I am directed to draw your kind attention to the subject and reference letters cited above and to state that the Hon'ble NGT, SZ vide Order dated 23.03.2023 has constituted a Committee headed by Head of Integrated Regional Office, MoEF&CC, Vijayawada and a scientist from Southern Regional Office of CPCB to assess the environmental Compensation for mining carried out by the project proponent in violation of the original Environmental Clearance as observed by the Joint Committee in O.A. No. 187 of 2021 and also for the amendment of the Environmental Clearance by SEIAA contrary to the guidelines.

For compliance of above Order, to assess the environmental compensation by the committee, District wise details regarding grant of environmental clearances (including applications are in process, if any) to sand reaches by SEIAA, Andhra Pradesh since 01.01.2020 to till date to be provided as per the following format:

SN	Application No.	Subject of EC	EC No. & Date	Area in Ha	Geo-Coordinates

Therefore, it is requested to kindly provide the above information at the earliest for constitution of Committee. This may be treated as **“Most Urgent”**.

I/59594/2023

Encl: as above

भवदीय / Yours faithfully,



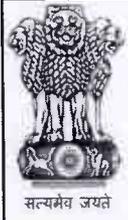
(डॉ। सुरेश बाबु पसुपुलेटी)

(Dr. Suresh Babu Pasupuleti)

संयुक्त निदेशक (एस) / वैज्ञानिक 'डी'

Joint Director (S) / Scientist 'D'

Copy to: Guard File

**State Level Environment Impact Assessment Authority (SEIAA)****Andhra Pradesh****Ministry of Environment, Forests & Climate Change,****Government of India**Dr.YSR Paryavaran Bhavan, APIIC Colony Road,
Gurunanak Colony, Auto Nagar, Vijayawada-520007.

By Speed Post

Lr.No.6/SEIAA/AP/NGT/Gen/2023 - 307 11/01/2024

To

Dr. Suresh Babu Pasupuleti,
Joint Director (S) / Scientist 'D',
MoEF&CC, Sub-office,
Green House, Gopalareddy Road,
Vijayawada, A.P - 520010.

Sir,

Sub: SEIAA, A.P – Information required with respect to Original Application No.187

of 2021 (SZ), OA No. 152 of 2021 (SZ) and OA No.53 of 2022 (SZ) – Reg.

Ref: 1. File No. SO/VIJ/EPA/NGT/106-54/2023 dated.08.12.2023 received from
MoEF & CC, sub-office, Vijayawada

2. The Hon'ble NGT, SZ Order dated 23.03.2023.

Please find herewith the details of Environmental Clearance orders issued by SEIAA, A.P. during the period from 01.01.2020 to till date (including applications in process) as sought from SEIAA vide reference 1st cited.

Yours faithfully

S. Srisaravanan
MEMBER SECRETARY,
SEIAA, A.P.

Sub
11/01/24

भारत सरकार / Govt. of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest and Climate Change
उप कार्यालय, विजयवाड़ा / Sub Office, Vijayawada

नं/No.: 96

नांक/Date: 12/1/24

Teg
11/01/24

Details of Environmental Clearances granted by SEIAA to Sand Reaches in A.P.

S. No.	Propo sal No	Project Name	Company Name	District	Submit ion Date	Proposa Status
1	SIA/A P/MIN /13233 0/2019	Vykuntapuram-II Sand Reach	ADMG GUNTUR	Guntur	03-Jan-20	EC Granted - Processe d offline
2	SIA/A P/MIN /13192 5/2019	Vykuntapuram-I Sand Reach	ADMG GNT	Guntur	03-Jan-20	EC Granted - Processe d offline
3	SIA/A P/MIN /13183 5/2019	Pondugala Sand Reach	ADMG GUNTUR	Guntur	03-Jan-20	EC Granted - Processe d offline
4	SIA/A P/MIN /13172 3/2019	Amaravthi-II Sand Reach	ADMG GNT	Guntur	03-Jan-20	EC Granted - Processe d offline
5	SIA/A P/MIN /13167 5/2019	Amaravathi-I sand reach	ADMG GUNTUR	Guntur	03-Jan-20	EC Granted - Processe d offline
6	SIA/A P/MIN /13538 0/2020	Bommuvanipalem-3 sand reach	ADMG GNT	Guntur	06-Jan-20	EC Granted - Processe d offline
7	SIA/A P/MIN /13916 4/2020	De Casting of Ordinary Sand reach of Prakkilanka	MS CHAIRMAN DLSC	East Godavari	27-Jan-20	EC Granted - Processe d offline
8	SIA/A P/MIN /13919 1/2020	Tadipudi Sand Reach	MS CHAIRMAN DLSC	East Godavari	27-Jan-20	EC Granted - Processe d offline
9	SIA/A P/MIN /13919 5/2020	Sompalli Razole villages Sand Reach	MS CHAIRMAN DLSC	East Godavari	27-Jan-20	EC Granted - Processe d offline
10	SIA/A	Senapallilanka sand reach	MS CHAIRMAN DLSC	East	28-Jan-	EC

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	P/MIN /13920 8/2020			Godavari	20	Granted - Processe d offline
11	SIA/A P/MIN /13921 2/2020	Narkedmilli Sand Reach	MS CHAIRMAN DLSC	East Godavari	28-Jan- 20	EC Granted - Processe d offline
12	SIA/A P/MIN /13922 9/2020	purushothapatnam sand reach	MS CHAIRMAN DLSC	East Godavari	28-Jan- 20	EC Granted - Processe d offline
13	SIA/A P/MIN /13924 1/2020	Seethanagaram Sand Reach De Casting	MS CHAIRMAN DLSC	East Godavari	28-Jan- 20	EC Granted - Processe d offline
14	SIA/A P/MIN /13926 9/2020	Seethanagaram Sand Reach De Casting	MS CHAIRMAN DLSC	East Godavari	28-Jan- 20	EC Granted - Processe d offline
15	SIA/A P/MIN /13830 3/2020	Pedalanka Sand Reach	ADMG GNT	Guntur	30-Jan- 20	EC Granted - Processe d offline
16	SIA/A P/MIN /13997 5/2020	Viruvuru Sand Reach Area	ADMG NELLORE- 4.890(VIRUVURU)	Nellore	31-Jan- 20	EC Granted - Processe d offline
17	SIA/A P/MIN /13997 7/2020	Srirangarajapuram sand reach-4.950ha	ADMG NELLORE -4.950HA(SRIRANGARAJAPU RAM SAND REACH)	Nellore	31-Jan- 20	EC Granted - Processe d offline
18	SIA/A P/MIN /13998 7/2020	Damaramadugu Sand Reach Area	ADMG NELLORE -4.990 HECT (DAMARAMADUGU)	Nellore	31-Jan- 20	EC Granted - Processe d offline
19	SIA/A P/MIN /14000 2/2020	Proposed Ordinary Sand Mine in Nadichagi Sand Reach -II by Asst. Director of Mines and Geology, Kurnool, Govt of Andhra Pradesh	ORDINARY SAND MINE REACH KURNOOL	Kurnool	31-Jan- 20	EC Granted - Processe d offline
20	SIA/A P/MIN /14018	Tatapudi Sand reach	MS CHAIRMAN DLSC	East Godavari	01-Feb- 20	EC Granted -

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	6/2020					Processed offline
21	SIA/A P/MIN /14031 9/2020	Vemagiri Sand Reach	MS CHAIRMAN DLSC	East Godavari	01-Feb- 20	EC Granted - Processed offline
22	SIA/A P/MIN /14032 8/2020	Doddavaram sand Reach	MS CHAIRMAN DLSC	East Godavari	01-Feb- 20	EC Granted - Processed offline
23	SIA/A P/MIN /14093 8/2020	Proposed Ordinary Sand mine in Kodavandlapalli Sand Reach of Maddileru River by Asst. Director of Mines and Geology, Anantapur, Govt of Andhra Pradesh.	ADMG ANANTAPUR	Anantapur	05-Feb- 20	EC Granted - Processed offline
24	SIA/A P/MIN /14095 8/2020	Proposed Ordinary Sand Mine in Tarimela Sand Reach of Penna River by Asst. Director of Mines and Geology, Anantapur, Govt of Andhra Pradesh	ADMG ANANTAPUR	Anantapur	05-Feb- 20	EC Granted - Processed offline
25	SIA/A P/MIN /14798 2/2020	Gopalapuram De-casting of Sand Reach	GOPALAPURAM DE-CASTING OF SAND	East Godavari	07-Mar- 20	EC Granted - Processed offline
26	SIA/A P/MIN /15350 8/2020	Ambadipudi-II Sand Reach	ADMG GUNTUR	Guntur	18-May- 20	EC Granted - Processed offline
27	SIA/A P/MIN /15351 6/2020	Attalurivaripalem -II Sand Reach	ADMG GUNTUR	Guntur	18-May- 20	EC Granted - Processed offline
28	SIA/A P/MIN /15357 3/2020	Munnangi -II Sand Reach	ADMG GUNTUR	Guntur	18-May- 20	EC Granted - Processed offline
29	SIA/A P/MIN /15359 8/2020	Vallabhapuram -II Sand Reach	ADMG GUNTUR	Guntur	18-May- 20	EC Granted - Processed offline
30	SIA/A P/MIN /15253	Korumilli Sand Reach	COLLECTOR AND CHAIRMAN, DLSC, EAST GODAVARI	East Godavari	30-May- 20	EC Granted -

	3/2020					Processed offline
31	SIA/A P/MIN /15254 2/2020	Pulidindi Sand Reach	COLLECTOR AND CHAIRMAN, DLSC, EAST GODAVARI	East Godavari	31-May- 20	EC Granted - Processed offline
32	SIA/A P/MIN /15251 5/2020	Jonnada Sand Reach	COLLECTOR AND CHAIRMAN, DLSC, EAST GODAVARI	East Godavari	31-May- 20	EC Granted - Processed offline
33	SIA/A P/MIN /15259 3/2020	Gopalapuram Sand Reach	COLLECTOR AND CHAIRMAN, DLSC, EAST GODAVARI	East Godavari	31-May- 20	EC Granted - Processed offline
34	SIA/A P/MIN /15264 9/2020	Ankampalem Sand Reach	COLLECTOR AND CHAIRMAN, DLSC, EAST GODAVARI	East Godavari	31-May- 20	EC Granted - Processed offline
35	SIA/A P/MIN /15156 5/2020	Vakalagaruvu Sand Reach	COLLECTOR AND CHAIRMAN, DLSC, EAST GODAVARI	East Godavari	31-May- 20	EC Granted - Processed offline
36	SIA/A P/MIN /15577 9/2020	Proposed Ordinary Sand mine in Nidhanawada Sand Reach of Penna River by The Assistant Director of Mines & Geology, Tadipatri, Govt of Andhra Pradesh.	ADMG ANANTAPUR	Anantapur	03-Jun- 20	EC Granted - Processed offline
37	SIA/A P/MIN /15594 1/2020	Kandisa Sand Reach	MEMBER DLSC,ADM&G, SRIKAKULAM	Srikakula m	03-Jun- 20	EC Granted - Processed offline
38	SIA/A P/MIN /15594 7/2020	Killipalem Sand Reach	MEMBER DLSC,ADM&G, SRIKAKULAM	Srikakula m	04-Jun- 20	EC Granted - Processed offline
39	SIA/A P/MIN /15594 9/2020	Madapam Sand Reach	MEMBER DLSC,ADM&G, SRIKAKULAM	Srikakula m	04-Jun- 20	EC Granted - Processed offline
40	SIA/A P/MIN /15598 0/2020	Yeragam Sand Reach	MEMBER DLSC,ADM&G, SRIKAKULAM	Srikakula m	04-Jun- 20	EC Granted - Processed

						d offline
41	SIA/A P/MIN /15649 1/2020	Parlam -II Sand Reach	MEMBER DLSC,ADM&G, SIKAKULAM	Srikakula m	07-Jun- 20	EC Granted - Processe d offline
42	SIA/A P/MIN /15668 7/2020	K.VENKATAPURAM SAND REACH	MEMBER DLSC,ADM&G, SRIKAKULAM	Srikakula m	08-Jun- 20	EC Granted - Processe d offline
43	SIA/A P/MIN /15670 0/2020	Andavaram-III Sand Reach	MEMBER DLSC,ADM&G, SRIKAKULAM	Srikakula m	09-Jun- 20	EC Granted - Processe d offline
44	SIA/A P/MIN /15670 4/2020	Proposed Ordinary Sand mine in Pamidi Sand Reach of Penna River by Asst. Director of Mines and Geology, Anantapur, Govt of Andhra Pradesh	ADMG ANANTAPUR	Anantapur	09-Jun- 20	EC Granted - Processe d offline
45	SIA/A P/MIN /15686 6/2020	Hiramandalam Sand Reach	MEMBER DLSC,ADM&G, SRIKAKULAM	Srikakula m	10-Jun- 20	EC Granted - Processe d offline
46	SIA/A P/MIN /15812 3/2020	Amaravathi-III Sand Reach (Extent :4.840 Ha.)	ADM&G GUNTUR	Guntur	16-Jun- 20	EC Granted - Processe d offline
47	SIA/A P/MIN /15813 0/2020	Attalurivaripalem -III Sand Reach (Extent : 4.925 Ha.)	ADM&G GUNTUR	Guntur	16-Jun- 20	EC Granted - Processe d offline
48	SIA/A P/MIN /15826 1/2020	Attalurivaripalem -IV Sand Reach (Extent : 4.952 Ha)	ADM&G GUNTUR	Guntur	17-Jun- 20	EC Granted - Processe d offline
49	SIA/A P/MIN /15845 0/2020	Peddasettipalli Sand Reach - II	ADMG, YERRAGUNTLA	Kadapa	17-Jun- 20	EC Granted - Processe d offline
50	SIA/A P/MIN /15845 8/2020	Dacharam Sand Reach	MS CHAIRMAN DLSC	West Godavari	18-Jun- 20	EC Granted - Processe d offline

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51	SIA/A P/MIN /15846 0/2020	Bommuvanipalem-5 Sand Reach (Extent : 4.808 Ha.)	ADM&G GUNTUR	Guntur	18-Jun- 20	EC Granted - Processe d offline
52	SIA/A P/MIN /15846 6/2020	Bommuvanipalem-6 Sand Reach(Extent :4.912 Ha.)	ADM&G GUNTUR	Guntur	18-Jun- 20	EC Granted - Processe d offline
53	SIA/A P/MIN /15846 8/2020	Bommuvanipalem-7 Sand Reach (Extent : 4.915 Ha)	ADM&G GUNTUR	Guntur	18-Jun- 20	EC Granted - Processe d offline
54	SIA/A P/MIN /15866 8/2020	Bommuvanipalem-8 Sand Reach (Extent : 4.906 Ha)	ADM&G GUNTUR	Guntur	18-Jun- 20	EC Granted - Processe d offline
55	SIA/A P/MIN /15867 6/2020	Adapur Sand Reach-II	ADMG, YERRAGUNTLA	Kadapa	18-Jun- 20	EC Granted - Processe d offline
56	SIA/A P/MIN /15870 0/2020	Bommuvanipalem-9 Sand Reach (Extent : 4.923 Ha)	ADM&G GUNTUR	Guntur	18-Jun- 20	EC Granted - Processe d offline
57	SIA/A P/MIN /15870 5/2020	Chilumuru Sand Reach- (Extent : 2.015 Ha)	ADM&G GUNTUR	Guntur	18-Jun- 20	EC Granted - Processe d offline
58	SIA/A P/MIN /15875 4/2020	Ballipadu Sand Reach	MS CHAIRMAN DLSC	West Godavari	19-Jun- 20	EC Granted - Processe d offline
59	SIA/A P/MIN /15878 2/2020	Ibrahimpeta - Ganapavaram Sand Reach	MS CHAIRMAN DLSC	West Godavari	19-Jun- 20	EC Granted - Processe d offline
60	SIA/A P/MIN /15879 7/2020	Dharanikota -5 Sand Reach (Extent -4.910 Ha)	ADM&G GUNTUR	Guntur	19-Jun- 20	EC Granted - Processe d offline
61	SIA/A P/MIN /15881	Nadipudi Sand Reach	MS CHAIRMAN DLSC	West Godavari	19-Jun- 20	EC Granted -

	7/2020					Processed offline
62	SIA/A P/MIN /15884 2/2020	Dharanikota -6 Sand Reach (Extent -4.900 Ha)	ADM&G GUNTUR	Guntur	19-Jun-20	EC Granted - Processed offline
63	SIA/A P/MIN /15911 4/2020	Gajullanka Sand Reach (Extent -4.780 Ha)	ADM&G GUNTUR	Guntur	19-Jun-20	EC Granted - Processed offline
64	SIA/A P/MIN /15913 5/2020	Konuru-I Sand Reach (Extent -4.834 Ha)	ADM&G GUNTUR	Guntur	20-Jun-20	EC Granted - Processed offline
65	SIA/A P/MIN /15914 1/2020	Konuru-II Sand Reach (Extent-4.886 Ha)	ADM&G GUNTUR	Guntur	20-Jun-20	EC Granted - Processed offline
66	SIA/A P/MIN /15914 3/2020	Munnangi -III Sand Reach (Extent -4.776 Ha)	ADM&G GUNTUR	Guntur	20-Jun-20	EC Granted - Processed offline
67	SIA/A P/MIN /15934 6/2020	Pothayyavalasa Sand Reach	MEMBER DLSC,ADM&G, SIKAKULAM	Srikakulam	21-Jun-20	EC Granted - Processed offline
68	SIA/A P/MIN /15940 7/2020	Buchipeta sand Reach	MEMBER DLSC,ADM&G, SIKAKULAM	Srikakulam	21-Jun-20	EC Granted - Processed offline
69	SIA/A P/MIN /15941 2/2020	Medamirathi sand Reach	MEMBER DLSC,ADM&G, SIKAKULAM	Srikakulam	21-Jun-20	EC Granted - Processed offline
70	SIA/A P/MIN /15942 7/2020	Andavaram II Sand Reach	MEMBER DLSC,ADM&G, SIKAKULAM	Srikakulam	21-Jun-20	EC Granted - Processed offline
71	SIA/A P/MIN /15995 5/2020	Proposed Ordinary Sand Mine in Kalludevanahalli Sand Reach of Hagari River by Asst. Director of Mines and Geology, Ananatapur, Govt of	ADMG ANANTAPUR	Anantapur	23-Jun-20	EC Granted - Processed offline

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		Andhra Pradesh				
72	SIA/A P/MIN /16086 3/2020	Padamati Khambampadu Sand Reach in Penna River	ASSISTANT DIRECTOR OF MINES AND GEOLOGY- NELLORE	Nellore	29-Jun-20	EC Granted - Processe d offline
73	SIA/A P/MIN /16313 2/2020	Proposed Ordinary Sand Mine in Gudikambali Sand Reach -IV in Tungabhada River by Asst. Director of Mines and Geology, Kurnool	ORDINARY SAND MINE REACH KURNOOL	Kurnool	12-Jul-20	EC Granted - Processe d offline
74	SIA/A P/MIN /16314 4/2020	1. Name of the project/s Proposed Ordinary Sand Mine in Nagaladinne Sand Reach-II in Tungabhadra River by Asst. Director of Mines and Geology, Kurnool	ORDINARY SAND MINE REACH KURNOOL	Kurnool	13-Jul-20	EC Granted - Processe d offline
75	SIA/A P/MIN /16523 2/2020	Tatapudi Sand Reach	COLLECTOR AND CHAIRMAN, DLSC, EAST GODAVARI	East Godavari	26-Jul-20	EC Granted - Processe d offline
76	SIA/A P/MIN /16537 8/2020	Minagallu-II Sand Reach in Penna river	ADM&G NELLORE -MINAGALLU II SAND REACH	Nellore	27-Jul-20	EC Granted - Processe d offline
77	SIA/A P/MIN /16538 5/2020	Mamuduru Sand Reach in Penna River	ADM&G, NELLORE- MAMUDURU SAND REACH	Nellore	27-Jul-20	EC Granted - Processe d offline
78	SIA/A P/MIN /16628 1/2020	Mudivarthi -II Sand Reach	MUDIVARTHI-II SAND REACH	Nellore	03-Aug-20	EC Granted - Processe d offline
79	SIA/A P/MIN /16630 1/2020	Nagarajathopu-II Sand Reach	NAGARAJUHOPU SAND REACH	Nellore	03-Aug-20	EC Granted - Processe d offline
80	SIA/A P/MIN /16633 4/2020	Pallipadu-II Sand reach	PALLIPADU-II SAND REACH	Nellore	03-Aug-20	EC Granted - Processe d offline
81	SIA/A P/MIN /17328 7/2020	Kasarabada-2 Sand Reach	ADM&G, NANDIGAMA - KASARABADA-2	Krishna	15-Sep-20	EC Granted - Processe

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						d offline
82	SIA/A P/MIN /17440 2/2020	Chenuvalasa II Sand Reach	MEMBER DLSC,ADM&G, SIKAKULAM	Srikakulam	21-Sep-20	EC Granted - Processe d offline
83	SIA/A P/MIN /17582 4/2020	ILLURU SAND REACH-III	ADMG, YERRAGUNTLA	Kadapa	28-Sep-20	EC Granted - Processe d offline
84	SIA/A P/MIN /17587 9/2020	Kalluru Sand Reach	ADMG, YERRAGUNTLA	Kadapa	28-Sep-20	EC Granted - Processe d offline
85	SIA/A P/MIN /17593 3/2020	Tippireddipalli Sand Reach	ADMG, YERRAGUNTLA	Kadapa	28-Sep-20	EC Granted - Processe d offline
86	SIA/A P/MIN /17606 6/2020	Yanamalachintala Sand Reach	ADMG, YERRAGUNTLA	Kadapa	28-Sep-20	EC Granted - Processe d offline
87	SIA/A P/MIN /17337 4/2020	Usthepalli-2 Sand Reach	ADM&G, NANDIGAMA - USTHEPALLI SAND REACH	Krishna	30-Sep-20	EC Granted - Processe d offline
88	SIA/A P/MIN /17315 6/2020	Eturu-4 sand Reach	ADM&G, NANDIGAMA - ETURU SAND REACH	Krishna	30-Sep-20	EC Granted - Processe d offline
89	SIA/A P/MIN /17391 7/2020	Pedasavalapuram II Sand Reach	MEMBER DLSC,ADM&G, SIKAKULAM	Srikakulam	01-Oct-20	EC Granted - Processe d offline
90	SIA/A P/MIN /17392 8/2020	Gopalapenta II Sand Reach	MEMBER DLSC,ADM&G, SIKAKULAM	Srikakulam	01-Oct-20	EC Granted - Processe d offline
91	SIA/A P/MIN /17451 6/2020	Purushothapuram - III Sand Reach	MEMBER DLSC,ADM&G, SIKAKULAM	Srikakulam	01-Oct-20	EC Granted - Processe d offline
92	SIA/A	North Valluru-6 Sand	ASSISTANE DIRECTOR OF	Krishna	05-Oct-	EC

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	P/MIN /17754 8/2020	Reach in Krishna River	MINES & GEOLOGY- VIJAYAWADA		20	Granted - Processe d offline
93	SIA/A P/MIN /17756 5/2020	Royyuru-III Sand Reach in Krishna River	ASSISTANT DIRECTOR OF MINES & GEOLOGY- VIJAYAWADA	Krishna	05-Oct- 20	EC Granted - Processe d offline
94	SIA/A P/MIN /17819 5/2020	Gollakandukuru-I Sand Reach in Penna River	ADMG NELLORE	Nellore	09-Oct- 20	EC Granted - Processe d offline
95	SIA/A P/MIN /17823 9/2020	Pottepalem-5 Sand Reach in Penna River	ASSISTANT DIRECTOR OF MINES AND GEOLOGY- POTTEPALEM	Nellore	09-Oct- 20	EC Granted - Processe d offline
96	SIA/A P/MIN /17827 0/2020	Surayapalem- II Sand Reach in Penna River	ADMG_ SPSR NELLORE	Nellore	09-Oct- 20	EC Granted - Processe d offline
97	SIA/A P/MIN /17839 5/2020	Lingamnadupeta- Tihimadam Sand Reach	MEMBER DLSC,ADM&G, SIKAKULAM	Srikakula m	10-Oct- 20	EC Granted - Processe d offline
98	SIA/A P/MIN /17842 7/2020	Kallepalli - II Sand Reach	MEMBER DLSC,ADM&G, SIKAKULAM	Srikakula m	10-Oct- 20	EC Granted - Processe d offline
99	SIA/A P/MIN /17849 6/2020	Purushothapuram- Savvakula Peta Sand Reach	MEMBER DLSC,ADM&G, SIKAKULAM	Srikakula m	11-Oct- 20	EC Granted - Processe d offline
100	SIA/A P/MIN /17850 0/2020	Korada Sand Reach	MEMBER DLSC,ADM&G, SIKAKULAM	Srikakula m	11-Oct- 20	EC Granted - Processe d offline
101	SIA/A P/MIN /17875 3/2020	Rachumarri Sand Reach	ADMG ANANTAPUR	Anantapur	13-Oct- 20	EC Granted - Processe d offline
102	SIA/A P/MIN /17923 9/2020	Theetakal Sand Reach-I	ADMG ANANTAPUR	Anantapur	15-Oct- 20	EC Granted - Processe

						d offline
10	SIA/A 3P/MIN /17924 6/2020	Theetakal Sand Reach-II	ADMG ANANTAPUR	Anantapur	15-Oct-20	EC Granted - Processe d offline
10	SIA/A 4P/MIN /17924 9/2020	Narasapuram Sand Reach	ADMG ANANTAPUR	Anantapur	15-Oct-20	EC Granted - Processe d offline
10	SIA/A 5P/MIN /18110 1/2020	Eturu-1 sand reach	ADM G NANDIGAMA	Krishna	30-Oct-20	EC Granted - Processe d offline
10	SIA/A 6P/MIN /18124 5/2020	kunikinapadu-5 sand reach	ADMG NANDIGAMA SAND	Krishna	30-Oct-20	EC Granted - Processe d offline
10	SIA/A 7P/MIN /18129 5/2020	Ajaihdoddi Sand Reach-I	ADMG ANANTAPUR	Anantapur	31-Oct-20	EC Granted - Processe d offline
10	SIA/A 8P/MIN /18129 8/2020	Ankampalem II Sand Reach	COLLECTOR AND CHAIRMAN, DLSC, EAST GODAVARI	East Godavari	31-Oct-20	EC Granted - Processe d offline
10	SIA/A 9P/MIN /18130 0/2020	Ajaihdoddi Sand Reach-II	ADMG ANANTAPUR	Anantapur	31-Oct-20	EC Granted - Processe d offline
11	SIA/A 0P/MIN /18130 5/2020	Ankampalem 1 Sand Reach	COLLECTOR AND CHAIRMAN, DLSC, EAST GODAVARI	East Godavari	31-Oct-20	EC Granted - Processe d offline
11	SIA/A 1P/MIN /18130 8/2020	Ankampalem 3 Sand Reach	COLLECTOR AND CHAIRMAN, DLSC, EAST GODAVARI	East Godavari	31-Oct-20	EC Granted - Processe d offline
11	SIA/A 2P/MIN /18140 9/2020	Thimmasamudram Sand Reach	ADMG ANANTAPUR	Anantapur	31-Oct-20	EC Granted - Processe d offline
11	SIA/A	Vaidipuru 1 Sand Reach	COLLECTOR AND	East	31-Oct-	EC

3	P/MIN /18142 5/2020		CHAIRMAN, DLSC, EAST GODAVARI	Godavari	20	Granted - Processe d offline
11	SIA/A 4P/MIN /18144 5/2020	Vaddiparru 2 Sand Reach	COLLECTOR AND CHAIRMAN, DLSC, EAST GODAVARI	East Godavari	31-Oct- 20	EC Granted - Processe d offline
11	SIA/A 5P/MIN /18148 9/2020	Kadadarakunta Sand Reach	ADMG ANANTAPUR	Anantapur	31-Oct- 20	EC Granted - Processe d offline
11	SIA/A 6P/MIN /18150 7/2020	Govindaiahdoddi Sand Reach	ADMG ANANTAPUR	Anantapur	01-Nov- 20	EC Granted - Processe d offline
11	SIA/A 7P/MIN /18151 3/2020	Atreyapuram 3 Sand Reach	COLLECTOR AND CHAIRMAN, DLSC, EAST GODAVARI	East Godavari	01-Nov- 20	EC Granted - Processe d offline
11	SIA/A 8P/MIN /18151 5/2020	Atreyapuram -2 Sand Reach	COLLECTOR AND CHAIRMAN, DLSC, EAST GODAVARI	East Godavari	01-Nov- 20	EC Granted - Processe d offline
11	SIA/A 9P/MIN /18152 5/2020	Atreyapuram -1 Sand Reach	COLLECTOR AND CHAIRMAN, DLSC, EAST GODAVARI	East Godavari	01-Nov- 20	EC Granted - Processe d offline
12	SIA/A 0P/MIN /18152 8/2020	Tadipudi Sand Reach	COLLECTOR AND CHAIRMAN, DLSC, EAST GODAVARI	East Godavari	01-Nov- 20	EC Granted - Processe d offline
12	SIA/A 1P/MIN /18153 1/2020	Peruru Sand Reach	ADMG ANANTAPUR	Anantapur	01-Nov- 20	EC Granted - Processe d offline
12	SIA/A 2P/MIN /18153 3/2020	Rajavaram Sand Reach	COLLECTOR AND CHAIRMAN, DLSC, EAST GODAVARI	East Godavari	01-Nov- 20	EC Granted - Processe d offline
12	SIA/A 3P/MIN /18153 7/2020	Velicheru 1 Sand Reach, 4.56Ha	COLLECTOR AND CHAIRMAN, DLSC, EAST GODAVARI	East Godavari	01-Nov- 20	EC Granted - Processe

						d offline
12	SIA/A 4P/MIN /18154 9/2020	Velicheru 3 Sand Reach 4.83	COLLECTOR AND CHAIRMAN, DLSC, EAST GODAVARI	East Godavari	01-Nov- 20	EC Granted - Processe d offline
12	SIA/A 5P/MIN /18155 5/2020	KN Palyam Sand Reach	ADMG ANANTAPUR	Anantapur	01-Nov- 20	EC Granted - Processe d offline
12	SIA/A 6P/MIN /18172 3/2020	Kasarabada-1 sand reach	KASARABADA SAND REACH - 3.40HECT	Krishna	03-Nov- 20	EC Granted - Processe d offline
12	SIA/A 7P/MIN /18210 7/2020	Chidipi 1 Sand Reach	CHAIRMAN COLLECTOR, DLSC	West Godavari	04-Nov- 20	EC Granted - Processe d offline
12	SIA/A 8P/MIN /18211 2/2020	Ballipadu Sand Reach	CHAIRMAN COLLECTOR, DLSC	West Godavari	04-Nov- 20	EC Granted - Processe d offline
12	SIA/A 9P/MIN /18211 6/2020	Sidhatham Sand Reach	CHAIRMAN COLLECTOR, DLSC	West Godavari	04-Nov- 20	EC Granted - Processe d offline
13	SIA/A 0P/MIN /18212 0/2020	Khandavalli Sand Reach	CHAIRMAN COLLECTOR, DLSC	West Godavari	04-Nov- 20	EC Granted - Processe d offline
13	SIA/A 1P/MIN /18212 2/2020	Khandavalli 2 Sand Reach	CHAIRMAN COLLECTOR, DLSC	West Godavari	04-Nov- 20	EC Granted - Processe d offline
13	SIA/A 2P/MIN /18212 4/2020	Sidhatham 1 Sand Reach	CHAIRMAN COLLECTOR, DLSC	West Godavari	05-Nov- 20	EC Granted - Processe d offline
13	SIA/A 3P/MIN /18212 8/2020	Teeparu 1 Sand Reach	CHAIRMAN COLLECTOR, DLSC	West Godavari	05-Nov- 20	EC Granted - Processe d offline
13	SIA/A	Vaddiparru Sand Reach	COLLECTOR AND	East	05-Nov-	EC

4	P/MIN /18218 6/2020		CHAIRMAN, DLSC, EAST GODAVARI	Godavari	20	Granted - Processe d offline
13	SIA/A 5P/MIN /18224 4/2020	Pendyala Kanuru Sand Reach	COLLECTOR AND CHAIRMAN, DLSC, EAST GODAVARI	West Godavari	05-Nov- 20	EC Granted - Processe d offline
13	SIA/A 6P/MIN /18224 8/2020	Nadipudi 1 Sand Reach	COLLECTOR AND CHAIRMAN, DLSC, EAST GODAVARI	West Godavari	05-Nov- 20	EC Granted - Processe d offline
13	SIA/A 7P/MIN /18225 2/2020	Usulumarru 1 Sand Reach	COLLECTOR AND CHAIRMAN, DLSC, EAST GODAVARI	West Godavari	05-Nov- 20	EC Granted - Processe d offline
13	SIA/A 8P/MIN /18226 9/2020	Vemagiri Kadiyapulanka 1 Sand Reach	COLLECTOR AND CHAIRMAN, DLSC, EAST GODAVARI	East Godavari	06-Nov- 20	EC Granted - Processe d offline
13	SIA/A 9P/MIN /18227 1/2020	Vemagiri-Kadiyapulanka -3 Sand Reach	COLLECTOR AND CHAIRMAN, DLSC, EAST GODAVARI	East Godavari	06-Nov- 20	EC Granted - Processe d offline
14	SIA/A 0P/MIN /18242 5/2020	PENDYALA-1 SAND REACH	CHAIRMAN COLLECTOR, DLSC	West Godavari	07-Nov- 20	EC Granted - Processe d offline
14	SIA/A 1P/MIN /18270 9/2020	Gollakandukuru-2 Sand Reach	ADMG SPSR NELLORE	Nellore	09-Nov- 20	EC Granted - Processe d offline
14	SIA/A 2P/MIN /18272 4/2020	Viruvuru-3 Sand Reach	ADMG-SPSR NELLORE	Nellore	09-Nov- 20	EC Granted - Processe d offline
14	SIA/A 3P/MIN /18273 6/2020	Tahanagar-1 Sand Reach	ADMG-CHITTOOR	Chittoor	09-Nov- 20	EC Granted - Processe d offline
14	SIA/A 4P/MIN /18299 9/2020	Gopalapuram - I Sand Reach	COLLECTOR AND CHAIRMAN, DLSC, EAST GODAVARI	East Godavari	11-Nov- 20	EC Granted - Processe

						d offline
14	SIA/A 5P/MIN /18300 1/2020	Gopalapuram - II Sand Reach	COLLECTOR AND CHAIRMAN, DLSC, EAST GODAVARI	East Godavari	11-Nov- 20	EC Granted - Processe d offline
14	SIA/A 6P/MIN /18315 1/2020	Jonnada II Sand Reach	COLLECTOR AND CHAIRMAN, DLSC, EAST GODAVARI	East Godavari	11-Nov- 20	EC Granted - Processe d offline
14	SIA/A 7P/MIN /18315 4/2020	Jonnada - III Sand Reach	COLLECTOR AND CHAIRMAN, DLSC, EAST GODAVARI	East Godavari	11-Nov- 20	EC Granted - Processe d offline
14	SIA/A 8P/MIN /18316 7/2020	Atreyapuram -V Sand Reach	COLLECTOR AND CHAIRMAN, DLSC, EAST GODAVARI	East Godavari	12-Nov- 20	EC Granted - Processe d offline
14	SIA/A 9P/MIN /18316 9/2020	Atreyapuram IV Sand Reach	COLLECTOR AND CHAIRMAN, DLSC, EAST GODAVARI	East Godavari	12-Nov- 20	EC Granted - Processe d offline
15	SIA/A 0P/MIN /18327 1/2020	Kedarlanka-II Sand Reach	COLLECTOR AND CHAIRMAN, DLSC, EAST GODAVARI	East Godavari	12-Nov- 20	EC Granted - Processe d offline
15	SIA/A 1P/MIN /18329 4/2020	Korumilli Sand Reach	COLLECTOR AND CHAIRMAN, DLSC, EAST GODAVARI	East Godavari	12-Nov- 20	EC Granted - Processe d offline
15	SIA/A 2P/MIN /18344 9/2020	Kapileswarapuram Sand Reach	COLLECTOR AND CHAIRMAN, DLSC, EAST GODAVARI	East Godavari	14-Nov- 20	EC Granted - Processe d offline
15	SIA/A 3P/MIN /18346 0/2020	Ubalanka Sand Reach	COLLECTOR AND CHAIRMAN, DLSC, EAST GODAVARI	East Godavari	15-Nov- 20	EC Granted - Processe d offline
15	SIA/A 4P/MIN /18346 8/2020	Idupulapaya Sand Reach	ADMG, YERRAGUNTLA	Kadapa	15-Nov- 20	EC Granted - Processe d offline
15	SIA/A	Tatapudi-II Sand Reach	COLLECTOR AND	East	15-Nov-	EC

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5	P/MIN /18347 5/2020		CHAIRMAN, DLSC, EAST GODAVARI	Godavari	20	Granted - Processe d offline
15	SIA/A 6P/MIN /18347 8/2020	Pottipadu- Beduduru Sand Reach -II	ADMG, YERRAGUNTLA	Kadapa	15-Nov- 20	EC Granted - Processe d offline
15	SIA/A 7P/MIN /18350 5/2020	Vadapalli -I Sand Reach	COLLECTOR AND CHAIRMAN, DLSC, EAST GODAVARI	East Godavari	16-Nov- 20	EC Granted - Processe d offline
15	SIA/A 8P/MIN /18351 0/2020	Kumarunipalli Sand Reach -I	ADMG, YERRAGUNTLA	Kadapa	16-Nov- 20	EC Granted - Processe d offline
15	SIA/A 9P/MIN /18352 5/2020	Adapur Sand Reach-III	ADMG, YERRAGUNTLA	Kadapa	16-Nov- 20	EC Granted - Processe d offline
16	SIA/A 0P/MIN /18354 0/2020	Vadapalli-III Sand Reach	COLLECTOR AND CHAIRMAN, DLSC, EAST GODAVARI	East Godavari	16-Nov- 20	EC Granted - Processe d offline
16	SIA/A 1P/MIN /18355 9/2020	Atreyapuram- VI Sand Reach	COLLECTOR AND CHAIRMAN, DLSC, EAST GODAVARI	East Godavari	16-Nov- 20	EC Granted - Processe d offline
16	SIA/A 2P/MIN /18358 8/2020	Jangalapalli Sand Reach-II	ADMG, YERRAGUNTLA	Kadapa	17-Nov- 20	EC Granted - Processe d offline
16	SIA/A 3P/MIN /18359 6/2020	Regulapalli Sand Reach	ADMG, YERRAGUNTLA	Kadapa	17-Nov- 20	EC Granted - Processe d offline
16	SIA/A 4P/MIN /18403 0/2020	4.891 Ha. of Dharanikota - 4 Sand Reach	GUNTUR SAND REACHES	Guntur	20-Nov- 20	EC Granted - Processe d offline
16	SIA/A 5P/MIN /18404 6/2020	4.928 Ha. of Dharanikota - 1 Sand Reach	GUNTUR SAND REACHES	Guntur	20-Nov- 20	EC Granted - Processe

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						d offline
16	SIA/A 6P/MIN /18408 8/2020	4.912 Ha. Dharanikota - 3 Sand Reach	GUNTUR SAND REACHES	Guntur	20-Nov- 20	EC Granted - Processe d offline
16	SIA/A 7P/MIN /18409 9/2020	Bommuvanipalem Sand Reach - 4.950 Ha.	SAND REACHES	Guntur	20-Nov- 20	EC Granted - Processe d offline
16	SIA/A 8P/MIN /18411 5/2020	Didugu-I Sand Reach -4.963 Ha.	SAND REACHES	Guntur	20-Nov- 20	EC Granted - Processe d offline
16	SIA/A 9P/MIN /18413 6/2020	Didugu-2 Sand Reach -4.712 Ha.	SAND REACHES	Guntur	20-Nov- 20	EC Granted - Processe d offline
17	SIA/A 0P/MIN /18415 5/2020	Didugu-III Sand Reach -4.775Ha.	SAND REACHES	Guntur	20-Nov- 20	EC Granted - Processe d offline
17	SIA/A 1P/MIN /18417 8/2020	Prathuru Sand Reach -4.900 Ha.	SAND REACHES	Guntur	20-Nov- 20	EC Granted - Processe d offline
17	SIA/A 2P/MIN /18419 5/2020	Annavaram Sand Reach -2.550 Ha.	SAND REACHES	Guntur	20-Nov- 20	EC Granted - Processe d offline
17	SIA/A 3P/MIN /18420 4/2020	Bommuvanipalem -2 Sand Reach -4.750 Ha.	SAND REACHES	Guntur	21-Nov- 20	EC Granted - Processe d offline
17	SIA/A 4P/MIN /18420 6/2020	Veerlapalem Sand Reach -4.784 Ha.	SAND REACHES	Guntur	21-Nov- 20	EC Granted - Processe d offline
17	SIA/A 5P/MIN /18421 1/2020	Vykuntapuram-I Sand Reach2.000 Ha.	SAND REACHES	Guntur	21-Nov- 20	EC Granted - Processe d offline
17	SIA/A	Pondugala Sand Reach-	SAND REACHES	Guntur	21-Nov-	EC

6	P/MIN /18421 7/2020	4.850 Ha.				20	Granted - Processe d offline
17	SIA/A 7P/MIN /18433 9/2020	ADMG- Nandigama(Gandepalli sand reach)	ADMG NANDIGAMA (GANDEPALLI SAND REACH)	Krishna	21-Nov- 20	EC Granted - Processe d offline	
17	SIA/A 8P/MIN /18442 9/2020	Pokkunuru -2 sand reach	ADMG- NANDIGAMA(POKKUNURU SANDREACH)	Krishna	23-Nov- 20	EC Granted - Processe d offline	
17	SIA/A 9P/MIN /18446 6/2020	lingala (lingala sand reach)	ADMG-NANDIGAMA (LINGALA SAND REACH)	Krishna	23-Nov- 20	EC Granted - Processe d offline	
18	SIA/A 0P/MIN /18447 4/2020	Nandigama -2 sand reach	ADMG-NANDIGAMA (NANDIGAMA SAND REACH)	Krishna	23-Nov- 20	EC Granted - Processe d offline	
18	SIA/A 1P/MIN /18447 8/2020	Pokkunuru-4 sand reach	ADMG- NANDIGAMA(POKKUNURU SANDREACH)	Krishna	23-Nov- 20	EC Granted - Processe d offline	
18	SIA/A 2P/MIN /18449 9/2020	Nandigama -4 sand reach	ADMG-NANDIGAMA (NANDIGAMA SAND REACH)	Krishna	23-Nov- 20	EC Granted - Processe d offline	
18	SIA/A 3P/MIN /18452 8/2020	Admg Nandigama(Magallu-2 sand Reach)	ADMG- NANDIGAMA(MAGALLU SAND REACH)	Krishna	23-Nov- 20	EC Granted - Processe d offline	
18	SIA/A 4P/MIN /18452 9/2020	Penuganchiprolu - 4 sand reach	ADMG NANDIGAMA (PENUGACHIPROLU SAND REACH)	Krishna	23-Nov- 20	EC Granted - Processe d offline	
18	SIA/A 5P/MIN /18453 3/2020	ADMG-Nandigama (moguluru sand reach)	ADMG-NANDIGAMA (MOGULURU SAND REACH)	Krishna	23-Nov- 20	EC Granted - Processe d offline	
18	SIA/A 6P/MIN /18455 4/2020	Anguru Sand Reach 2 Village	MEMBER DLSC,ADM&G, SIKAKULAM	Srikakula m	23-Nov- 20	EC Granted - Processe	

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						d offline
18	SIA/A 7P/MIN /18457 3/2020	Ravivalasa Sand Reach	MEMBER DLSC,ADM&G, SIKAKULAM	Srikakula m	23-Nov- 20	EC Granted - Processe d offline
18	SIA/A 8P/MIN /18457 9/2020	ADMG-Nandigama (pendyala sand reach)	ADMG NANDIGAMA (PENDYALA)	Krishna	23-Nov- 20	EC Granted - Processe d offline
18	SIA/A 9P/MIN /18459 0/2020	S.Amaravaram Sand reach	ADMG- NANDIGAMA(S.AMARAVAR AM SAND REACH)	Krishna	23-Nov- 20	EC Granted - Processe d offline
19	SIA/A 0P/MIN /18460 0/2020	Nivagam Sand Reach	MEMBER DLSC,ADM&G, SIKAKULAM	Srikakula m	23-Nov- 20	EC Granted - Processe d offline
19	SIA/A 1P/MIN /18460 4/2020	Tunivada Sand Reach	MEMBER DLSC,ADM&G, SIKAKULAM	Srikakula m	23-Nov- 20	EC Granted - Processe d offline
19	SIA/A 2P/MIN /18461 4/2020	Mathala-III Sand Reach	MEMBER DLSC,ADM&G, SIKAKULAM	Srikakula m	23-Nov- 20	EC Granted - Processe d offline
19	SIA/A 3P/MIN /17993 8/2020	Muddadapeta Sand Reach	MEMBER DLSC,ADM&G, SIKAKULAM	Srikakula m	23-Nov- 20	EC Granted - Processe d offline
19	SIA/A 4P/MIN /18471 6/2020	Admg Nanddigama (Venganayakunipalem sand reach)	ADMG NANDIGAMA (VENGANAYAKUNIPALAEM)	Krishna	24-Nov- 20	EC Granted - Processe d offline
19	SIA/A 5P/MIN /18472 6/2020	ADMG Nandigama(sanagapadu sand reach)	ADMG- NANDIIGAMA(SANAGAPAD U SANDD REACH)	Krishna	24-Nov- 20	EC Granted - Processe d offline
19	SIA/A 6P/MIN /18473 1/2020	Ambarupeta -2 sand reach	ADMG- NANDIGAMA(AMBARUPETA -2 SAND REACH)	Krishna	24-Nov- 20	EC Granted - Processe d offline
19	SIA/A	Ithavaram sand reach	ADMG NANDIGAMA	Krishna	24-Nov-	EC

7	P/MIN /18475 9/2020		(ITHAVARAM SAND REACH)		20	Granted - Processe d offline
19	SIA/A 8P/MIN /18478 4/2020	Junjurampalli Sand Reach-I	ADMG ANANTAPUR	Anantapur	24-Nov-20	EC Granted - Processe d offline
19	SIA/A 9P/MIN /18480 0/2020	4.205 Ha of Pidaparthivaripalem Sand Reach	GUNTUR SAND REACHES	Guntur	24-Nov-20	EC Granted - Processe d offline
20	SIA/A 0P/MIN /18480 3/2020	Junjurampalli Sand Reach-II	ADMG ANANTAPUR	Anantapur	24-Nov-20	EC Granted - Processe d offline
20	SIA/A 1P/MIN /18463 4/2020	ADMG Nandigama (kanneveedu sand reach)	ADMG NANDIGAMA(KANNEVEED U)	Krishna	24-Nov-20	EC Granted - Processe d offline
20	SIA/A 2P/MIN /18463 6/2020	Admg Nandigama (Indugupalli 2 sand reach)	ADMG NANDIGAMA (INDUGUPALLI 2 SAND REACH)	Krishna	24-Nov-20	EC Granted - Processe d offline
20	SIA/A 3P/MIN /18466 2/2020	Vedadri Sand reach	ADMG- NANDIGAMA(VEDADRI SAND REACH)	Krishna	24-Nov-20	EC Granted - Processe d offline
20	SIA/A 4P/MIN /18466 4/2020	Admg Nandigama (popuru sand reach)	ADMG-NANDIGAMA (POPURU SAND REACH)	Krishna	24-Nov-20	EC Granted - Processe d offline
20	SIA/A 5P/MIN /18467 5/2020	ADMG Nandigama(Ravirala sand reach)	ADMG- NANDIGAMA(RAVIRALA SAND REACH)	Krishna	24-Nov-20	EC Granted - Processe d offline
20	SIA/A 6P/MIN /18481 2/2020	ADMG- Nandigama(polampalli sand reach)	ADMG-NANDIGAMA (POLAMPALLI SAND REACH)	Krishna	25-Nov-20	EC Granted - Processe d offline
20	SIA/A 7P/MIN /18483 0/2020	ADMG- Nandigama(polampalii-3 sand reach)	ADMG-NANDIGAMA (POLAMPALLI SAND REACH)	Krishna	25-Nov-20	EC Granted - Processe

							d offline
208	SIA/A P/MIN /18486 9/2020	ADMG- NANDIGAMA(Nandiaga ma-3 sand reach)	ADMG-NANDIGAMA (NANDIGAMA SAND REACH)	Krishna	25-Nov- 20	EC Granted - Processe d offline	
209	SIA/A P/MIN /18493 3/2020	ADMG- Nandigama(Ambarupeta-1 sand reach)	ADMG- NANDIGAMA(AMBARUPETA -2 SAND REACH)	Krishna	25-Nov- 20	EC Granted - Processe d offline	
210	SIA/A P/MIN /18495 5/2020	ADMG- Nandigama(Allurupadu-1 sand reach)	ADMG-NANDIGAMA (ALLURUPADU-2 SAND REACH)	Krishna	25-Nov- 20	EC Granted - Processe d offline	
211	SIA/A P/MIN /18496 3/2020	Admg Nandigama (Polampalli 2 sand reach)	ADMG-NANDIGAMA (POLAMPALLI SAND REACH)	Krishna	26-Nov- 20	EC Granted - Processe d offline	
212	SIA/A P/MIN /18500 4/2020	ADMG- Nndigama(Allurupadu-2 sand reach)	ADMG-NANDIGAMA (ALLURUPADU-2 SAND REACH)	Krishna	26-Nov- 20	EC Granted - Processe d offline	
213	SIA/A P/MIN /18513 5/2020	ADMG- Nandigama(kodavatikal-1 sand reach)	ADMG NANDIGAMA (KODAVATIKALLU SAND REACH))	Krishna	26-Nov- 20	EC Granted - Processe d offline	
214	SIA/A P/MIN /18514 5/2020	Admg Nandigama (Kodavatikallu -2 sand reach))	ADMG NANDIGAMA (KODAVATIKALLU SAND REACH))	Krishna	26-Nov- 20	EC Granted - Processe d offline	
215	SIA/A P/MIN /18480 5/2020	3.340 Ha. of Gajullanka - 1 Sand Reach	GUNTUR SAND REACHES	Guntur	26-Nov- 20	EC Granted - Processe d offline	
216	SIA/A P/MIN /18538 9/2020	4.870 Ha. of Tadepalli - 1 Sand Reach	GUNTUR SAND REACHES	Guntur	27-Nov- 20	EC Granted - Processe d offline	
217	SIA/A P/MIN /18540 2/2020	4.340 Ha. of Gundimeda - 1 Sand Reach	GUNTUR SAND REACHES	Guntur	28-Nov- 20	EC Granted - Processe d offline	
218	SIA/A	4.830 Ha. of Annavaram -	GUNTUR SAND REACHES	Guntur	28-Nov-	EC	

8	P/MIN /18540 4/2020	II Sand Reach				20	Granted - Processe d offline
21	SIA/A 9P/MIN /18542 5/2020	Pedakonduru-I Sand Reach-4.980 Ha.	GUNTUR SAND REACHES	Guntur	28-Nov- 20	EC Granted - Processe d offline	
22	SIA/A 0P/MIN /18543 6/2020	Pedakonduru-II Sand Reach4.950 Ha.	GUNTUR SAND REACHES	Guntur	28-Nov- 20	EC Granted - Processe d offline	
22	SIA/A 1P/MIN /18544 2/2020	Vallabhapuram-II Sand Reach4.937 Ha.	GUNTUR SAND REACHES	Guntur	28-Nov- 20	EC Granted - Processe d offline	
22	SIA/A 2P/MIN /18545 6/2020	Vallabhapuram-III Sand Reach 4.775 Ha	GUNTUR SAND REACHES	Guntur	28-Nov- 20	EC Granted - Processe d offline	
22	SIA/A 3P/MIN /18553 4/2020	4.910 Ha. of Bommuvanipalem - 10 Sand Reach	GUNTUR SAND REACHES	Guntur	28-Nov- 20	EC Granted - Processe d offline	
22	SIA/A 4P/MIN /18557 2/2020	4.550 Ha. of Gajullanka - 3 Sand Reach	GUNTUR SAND REACHES	Guntur	29-Nov- 20	EC Granted	
22	SIA/A 5P/MIN /18557 4/2020	4.680 Ha. of Gajullanka - 4 Sand Reach	GUNTUR SAND REACHES	Guntur	29-Nov- 20	EC Granted - Processe d offline	
22	SIA/A 6P/MIN /18557 9/2020	Dompaka Sand Reach	MEMBER DLSC,ADM&G, SIKAKULAM	Srikakula m	29-Nov- 20	EC Granted - Processe d offline	
22	SIA/A 7P/MIN /18558 3/2020	Purushothapuram V Sand Reach	MEMBER DLSC,ADM&G, SIKAKULAM	Srikakula m	29-Nov- 20	EC Granted - Processe d offline	
22	SIA/A 8P/MIN /18563 0/2020	4.820 Ha. of Amaravathi Sand Reach	GUNTUR SAND REACHES	Guntur	29-Nov- 20	EC Granted - Processe d offline	

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22	SIA/A 9P/MIN /18563 7/2020	4.950 Ha. of Munugodu Sand Reach	GUNTUR SAND REACHES	Guntur	30-Nov-20	EC Granted - Processe d offline
23	SIA/A 0P/MIN /18577 3/2020	Gudikambali Sand Reach -VI	ORDINARY SAND MINE REACH KURNOOL	Kurnool	30-Nov-20	EC Granted - Processe d offline
23	SIA/A 1P/MIN /18579 2/2020	4.930 Ha. of Potharlanka - 3 Sand Reach	GUNTUR SAND REACHES	Guntur	30-Nov-20	EC Granted - Processe d offline
23	SIA/A 2P/MIN /18580 6/2020	Akulatampara Sand Reach.	MEMBER DLSC,ADM&G, SIKAKULAM	Srikakulam	30-Nov-20	EC Granted - Processe d offline
23	SIA/A 3P/MIN /18581 2/2020	Dusi Sand Reach 2.13Ha.	MEMBER DLSC,ADM&G, SIKAKULAM	Srikakulam	30-Nov-20	EC Granted - Processe d offline
23	SIA/A 4P/MIN /18581 4/2020	Gara Sand Reach 4.98Ha.	MEMBER DLSC,ADM&G, SIKAKULAM	Srikakulam	30-Nov-20	EC Granted - Processe d offline
23	SIA/A 5P/MIN /18581 8/2020	Hiramandalam Sand Reach 4.75Ha.	MEMBER DLSC,ADM&G, SIKAKULAM	Srikakulam	30-Nov-20	EC Granted - Processe d offline
23	SIA/A 6P/MIN /18582 1/2020	Palukudoddi Sand Reach	ORDINARY SAND MINE REACH KURNOOL	Kurnool	30-Nov-20	EC Granted - Processe d offline
23	SIA/A 7P/MIN /18582 3/2020	Karajada 2 Sand Reach 4.50Ha	MEMBER DLSC,ADM&G, SIKAKULAM	Srikakulam	30-Nov-20	EC Granted - Processe d offline
23	SIA/A 8P/MIN /18585 0/2020	Lingamnadupeta -Thimadam Sand Reach	MEMBER DLSC,ADM&G, SIKAKULAM	Srikakulam	01-Dec-20	EC Granted - Processe d offline
23	SIA/A 9P/MIN /18585	4.850 Ha. of Didugu - 4 Sand Reach	GUNTUR SAND REACHES	Guntur	01-Dec-20	EC Granted -

	1/2020					Processed offline
24	SIA/A 0P/MIN /18585 9/2020	Lukalam Sand Reach 4.50Ha	MEMBER DLSC,ADM&G, SIKAKULAM	Srikakulam	01-Dec-20	EC Granted - Processed offline
24	SIA/A 1P/MIN /18586 3/2020	Ponnam Sand Reach	MEMBER DLSC,ADM&G, SIKAKULAM	Srikakulam	01-Dec-20	EC Granted - Processed offline
24	SIA/A 2P/MIN /18586 8/2020	Gudikambali Sand Reach -VII	ORDINARY SAND MINE REACH KURNOOL	Kurnool	01-Dec-20	EC Granted - Processed offline
24	SIA/A 3P/MIN /18587 5/2020	Purushothapuram - IV Sand Reach	MEMBER DLSC,ADM&G, SIKAKULAM	Srikakulam	01-Dec-20	EC Granted - Processed offline
24	SIA/A 4P/MIN /18588 4/2020	Thamaram Sand Reach	MEMBER DLSC,ADM&G, SIKAKULAM	Srikakulam	01-Dec-20	EC Granted - Processed offline
24	SIA/A 5P/MIN /18603 7/2020	Gudikambali Sand Reach - V	ORDINARY SAND MINE REACH KURNOOL	Kurnool	01-Dec-20	EC Granted - Processed offline
24	SIA/A 6P/MIN /18605 1/2020	Chodavaram-VI Sand Reach	ADMG-VIJAYAWADA (CHODAVARAM SAND REACH)	Krishna	01-Dec-20	EC Granted - Processed offline
24	SIA/A 7P/MIN /18605 2/2020	ADMG- Vijayawada(chodavaram-1 sand reach)	ADMG-VIJAYAWADA (CHODAVARAM SAND REACH)	Krishna	01-Dec-20	EC Granted - Processed offline
24	SIA/A 8P/MIN /18603 3/2020	ADMG- Vijayawada(peddapulipaka -1 sand reach)	ADMG- VIJAYAWADA(PEDDAPULIP AKA SAND REACH)	Krishna	02-Dec-20	EC Granted - Processed offline
24	SIA/A 9P/MIN /18603 5/2020	ADMG-VIJAYAWADA (Peddapulipaka-3 sand reach)	ADMG- VIJAYAWADA(PEDDAPULIP AKA SAND REACH)	Krishna	02-Dec-20	EC Granted - Processed offline

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250	SIA/A P/MIN /18606 5/2020	4.680 Ha. of Dharanikota - 7 Sand Reach	GUNTUR SAND REACHES	Guntur	02-Dec- 20	EC Granted - Processe d offline
251	SIA/A P/MIN /18606 7/2020	4.850 Ha. of Dharanikota - 8 Sand Reach	GUNTUR SAND REACHES	Guntur	02-Dec- 20	EC Granted - Processe d offline
252	SIA/A P/MIN /18606 9/2020	4.890 Ha. of Dharanikota - 9 Sand Reach	GUNTUR SAND REACHES	Guntur	02-Dec- 20	EC Granted - Processe d offline
253	SIA/A P/MIN /18607 1/2020	4.870 Ha. of Dharanikota - 10 Sand Reach	GUNTUR SAND REACHES	Guntur	02-Dec- 20	EC Granted - Processe d offline
254	SIA/A P/MIN /18608 9/2020	Nadichagi Sand Reach -V	ORDINARY SAND MINE REACH KURNOOL	Kurnool	02-Dec- 20	EC Granted - Processe d offline
255	SIA/A P/MIN /18612 5/2020	ADMG VIJAYAWADA ROYYURU -5 SAND REACH	ADMG VIJAYAWADA (ROYYURU 5 SAND REACH)	Krishna	02-Dec- 20	EC Granted - Processe d offline
256	SIA/A P/MIN /18613 7/2020	Nadichagi Sand Reach-IV	ORDINARY SAND MINE REACH KURNOOL	Kurnool	02-Dec- 20	EC Granted - Processe d offline
257	SIA/A P/MIN /18616 1/2020	ADMG- Vijayawada(madduru-1 sand reach)	ADMG- VIJAYAWADA(MADDURU SAND REACH)	Krishna	02-Dec- 20	EC Granted - Processe d offline
258	SIA/A P/MIN /18619 5/2020	ADMG- Vijayawada(Madduru-2 sand reach)	ADMG- VIJAYAWADA(MADDURU SAND REACH)	Krishna	02-Dec- 20	EC Granted - Processe d offline
259	SIA/A P/MIN /18620 5/2020	ADMG VIJAYAWADA SRIKAKULAM -1 SAND REACH	ADMG VIJAYAWADA (SRIKAKULAM -1 SAND REACH)	Krishna	02-Dec- 20	EC Granted - Processe d offline
260	SIA/A P/MIN /18625	Ordinary sand in Chamarru Sand Reach-4.897 Ha.	SAND REACHES	Guntur	02-Dec- 20	EC Granted -

	0/2020					Processed offline
26	SIA/A 1P/MIN /18625 9/2020	Ordinary sand in Kastala-1 Sand Reach-4.930 Ha.	SAND REACHES	Guntur	02-Dec-20	EC Granted - Processed offline
26	SIA/A 2P/MIN /18626 4/2020	Ordinary sand in Kastala-2 Sand Reach-4.880 Ha.	SAND REACHES	Guntur	02-Dec-20	EC Granted - Processed offline
26	SIA/A 3P/MIN /18628 3/2020	4.100 Ha. of Dharanikota - 11 Sand Reach	GUNTUR SAND REACHES	Guntur	03-Dec-20	EC Granted - Processed offline
26	SIA/A 4P/MIN /18628 5/2020	4.920 Ha. of Dharanikota - 12 Sand Reach	GUNTUR SAND REACHES	Guntur	03-Dec-20	EC Granted - Processed offline
26	SIA/A 5P/MIN /18629 0/2020	4.490 Ha. of Dharanikota - 13 Sand Reach	GUNTUR SAND REACHES	Guntur	03-Dec-20	EC Granted - Processed offline
26	SIA/A 6P/MIN /18629 2/2020	4.930 Ha. of Ambadipudi - 2 Sand Reach	GUNTUR SAND REACHES	Guntur	03-Dec-20	EC Granted - Processed offline
26	SIA/A 7P/MIN /18629 5/2020	4.930 Ha. of Ambadipudi 3 Sand Reach	GUNTUR SAND REACHES	Guntur	03-Dec-20	EC Granted - Processed offline
26	SIA/A 8P/MIN /18645 0/2020	Ordinary sand in Kastala-3 Sand Reach-4.970 Ha	SAND REACHES	Guntur	03-Dec-20	EC Granted - Processed offline
26	SIA/A 9P/MIN /18645 5/2020	Ordinary sand in Konuru-3 Sand Reach-4.910 Ha.	SAND REACHES	Guntur	03-Dec-20	EC Granted - Processed offline
27	SIA/A 0P/MIN /18646 5/2020	Ordinary sand in Konuru-4 Sand Reach-4.980 Ha	SAND REACHES	Guntur	03-Dec-20	EC Granted - Processed offline

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27	SIA/A 1P/MIN /18646 8/2020	Ordinary sand in Konuru-5 Sand Reach-4.937 Ha	SAND REACHES	Guntur	03-Dec- 20	EC Granted - Processe d offline
27	SIA/A 2P/MIN /18647 1/2020	Ordinary sand in Konuru-6 Sand Reach-4.978 Ha	SAND REACHES	Guntur	03-Dec- 20	EC Granted - Processe d offline
27	SIA/A 3P/MIN /18647 8/2020	4.870 Ha. of Ambadipudi - 4 Sand Reach	GUNTUR SAND REACHES	Guntur	03-Dec- 20	EC Granted - Processe d offline
27	SIA/A 4P/MIN /18648 0/2020	4.910 Ha. of Ambadipudi Sand Reach	GUNTUR SAND REACHES	Guntur	03-Dec- 20	EC Granted - Processe d offline
27	SIA/A 5P/MIN /18676 9/2020	Admg Vijayawada (Lankapalli -5 Sand reach)	ADMG VIJAYAWADA 4.168	Krishna	05-Dec- 20	EC Granted - Processe d offline
27	SIA/A 6P/MIN /18692 8/2020	Admg Nandigama Kollikalalu sand reach -1	ADMG NANDIGAMA (KOLLIKALU-1 A SAND REACH))	Krishna	07-Dec- 20	EC Granted - Processe d offline
27	SIA/A 7P/MIN /18694 2/2020	Admg Nandigama (Eтуру-3 sand reach	ADMG NANDIGAMA (ETURU 3 SAND REACH)	Krishna	07-Dec- 20	EC Granted - Processe d offline
27	SIA/A 8P/MIN /18696 0/2020	Kunikinapadu-1 sand reach	ADMG NANDIGAMA (KUNIKINAPADU SAND REACH)	Krishna	07-Dec- 20	EC Granted - Processe d offline
27	SIA/A 9P/MIN /18696 2/2020	ADMG- Nandigama(pokkunuru-3A sand reaches)	ADMG- NANDIGAMA(POKKUNURU SAND REACH)	Krishna	07-Dec- 20	EC Granted - Processe d offline
28	SIA/A 0P/MIN /18697 4/2020	Magallu-1A Sand reach	ADMG-NANDIGAMA (MAGALLU-1A SAND REACH)	Krishna	07-Dec- 20	EC Granted - Processe d offline
28	SIA/A 1P/MIN /18845	Yetapaka - II Sand Reach	COLLECTOR AND CHAIRMAN, DLSC, EAST GODAVARI	East Godavari	17-Dec- 20	EC Granted -

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	3/2020					Processed offline
28	SIA/A 2P/MIN /18849 4/2020	Yetapaka -I Sand Reach	COLLECTOR AND CHAIRMAN, DLSC, EAST GODAVARI	East Godavari	17-Dec- 20	EC Granted - Processed offline
28	SIA/A 3P/MIN /18850 3/2020	Gommu Koyagudem -V Sand Reach	COLLECTOR AND CHAIRMAN, DLSC, EAST GODAVARI	East Godavari	17-Dec- 20	EC Granted - Processed offline
28	SIA/A 4P/MIN /18853 5/2020	Gommu koyagudem - III Sand Reach	COLLECTOR AND CHAIRMAN, DLSC, EAST GODAVARI	East Godavari	17-Dec- 20	EC Granted - Processed offline
28	SIA/A 5P/MIN /18855 9/2020	Gommu Koyagudem -II Sand Reach	COLLECTOR AND CHAIRMAN, DLSC, EAST GODAVARI	East Godavari	17-Dec- 20	EC Granted - Processed offline
28	SIA/A 6P/MIN /18860 0/2020	Gommu Koyagudem - I Sand Reach	COLLECTOR AND CHAIRMAN, DLSC, EAST GODAVARI	East Godavari	17-Dec- 20	EC Granted - Processed offline
28	SIA/A 7P/MIN /18860 4/2020	Purushothapatnam -II Sand Reach	COLLECTOR AND CHAIRMAN, DLSC, EAST GODAVARI	East Godavari	17-Dec- 20	EC Granted - Processed offline
28	SIA/A 8P/MIN /18860 7/2020	Kanayagudem - I Sand Reach	COLLECTOR AND CHAIRMAN, DLSC, EAST GODAVARI	East Godavari	17-Dec- 20	EC Granted - Processed offline
28	SIA/A 9P/MIN /18861 0/2020	Kanayagudem - II sand Reach	COLLECTOR AND CHAIRMAN, DLSC, EAST GODAVARI	East Godavari	17-Dec- 20	EC Granted - Processed offline
29	SIA/A 0P/MIN /18861 4/2020	Kanayagudem III Sand Reach	COLLECTOR AND CHAIRMAN, DLSC, EAST GODAVARI	East Godavari	17-Dec- 20	EC Granted - Processed offline
29	SIA/A 1P/MIN /18982 8/2020	Poornapadu Sand Reach 4.95 Ha.	VIZIANAGARAM SAND REACHES	Vizianaga ram	25-Dec- 20	EC Granted
29	SIA/A	DevuniGumpa Sand Reach	VIZIANAGARAM SAND	Vizianaga	25-Dec-	EC

2	P/MIN /18977 6/2020	4.05 Ha.	REACHES	ram	20	Granted
29	SIA/A 3P/MIN /18968 3/2020	Kottu Sand Reach 4.66 Ha.	KOTTU SAND REACH 4.66 HECTARES	Vizianaga ram	25-Dec- 20	EC Granted
29	SIA/A 4P/MIN /19313 3/2021	Kuneru Ramabhadrapuram Sand Reach	VIZIANAGARAM SAND REACH	Vizianaga ram	15-Jan- 21	EC Granted
29	SIA/A 5P/MIN /19313 6/2021	Bittarapau Sand Reach	VIZIANAGARAM SAND REACH	Vizianaga ram	15-Jan- 21	EC Granted
29	SIA/A 6P/MIN /19315 2/2021	Chollapadam Sand Reach	VIZIANAGARAM SAND REACH	Vizianaga ram	15-Jan- 21	EC Granted
29	SIA/A 7P/MIN /19333 9/2021	K.Gumpa Sand Reach	VIZIANAGARAM SAND REACH	Vizianaga ram	15-Jan- 21	EC Granted
29	SIA/A 8P/MIN /19354 6/2021	Vinjaram Sand Reach	CHAIRMAN COLLECTOR, DLSC	West Godavari	18-Jan- 21	EC Granted
29	SIA/A 9P/MIN /19354 8/2021	Tirumalapuram Sand Reach	CHAIRMAN COLLECTOR, DLSC	West Godavari	18-Jan- 21	EC Granted
30	SIA/A 0P/MIN /19355 2/2021	Thotakurru Sand Reach	CHAIRMAN COLLECTOR, DLSC	West Godavari	18-Jan- 21	EC Granted
30	SIA/A 1P/MIN /19356 7/2021	Rudramkota 1 Sand Reach	CHAIRMAN COLLECTOR, DLSC	West Godavari	18-Jan- 21	EC Granted
30	SIA/A 2P/MIN /19360 3/2021	Rudramkota 2 Sand Reach	CHAIRMAN COLLECTOR, DLSC	West Godavari	18-Jan- 21	EC Granted
30	SIA/A 3P/MIN /19364 9/2021	Pandalaparru Sand Reach	CHAIRMAN COLLECTOR, DLSC	West Godavari	18-Jan- 21	EC Granted
30	SIA/A 4P/MIN /19366 4/2021	Nallavaram 1 Sand Reach	CHAIRMAN COLLECTOR, DLSC	West Godavari	18-Jan- 21	EC Granted
30	SIA/A	Admg Nandigama	CHEVITIKALLU-4.120HECT	Krishna	21-Jan-	EC

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5	P/MIN /19415 1/2021	(Chevitikallu sand reach))			21	Granted
30	SIA/A 6P/MIN /19417 8/2021	ADMG NANDIGAMA PENUGANCHIPROLU SAND REACH	ORDINARY RIVER SAND PENUGANCHIPROLU-2	Krishna	21-Jan- 21	EC Granted
30	SIA/A 7P/MIN /19424 1/2021	Admg Nandigama (sanagapadu sand reach)	SANAGAPADU SAND REACH	Krishna	21-Jan- 21	EC Granted
30	SIA/A 8P/MIN /19473 1/2021	Dacharam 2 Sand Reach	CHAIRMAN COLLECTOR, DLSC	West Godavari	24-Jan- 21	EC Granted
30	SIA/A 9P/MIN /19473 5/2021	Karugorumilli 1 Sand Reach	CHAIRMAN COLLECTOR, DLSC	West Godavari	24-Jan- 21	EC Granted
31	SIA/A 0P/MIN /19493 7/2021	Alamuru 2 Sand Reach	COLLECTOR AND CHAIRMAN, DLSC, EAST GODAVARI	East Godavari	25-Jan- 21	EC Granted
31	SIA/A 1P/MIN /19494 2/2021	Gundala III Sand Reach	COLLECTOR AND CHAIRMAN, DLSC, EAST GODAVARI	East Godavari	26-Jan- 21	EC Granted
31	SIA/A 2P/MIN /19494 4/2021	Katavaram Sand Reach	COLLECTOR AND CHAIRMAN, DLSC, EAST GODAVARI	East Godavari	26-Jan- 21	EC Granted
31	SIA/A 3P/MIN /19494 8/2021	Rayanapeta II Sand Reach	COLLECTOR AND CHAIRMAN, DLSC, EAST GODAVARI	East Godavari	26-Jan- 21	EC Granted
31	SIA/A 4P/MIN /19495 7/2021	Rayanapeta III Sand Reach	COLLECTOR AND CHAIRMAN, DLSC, EAST GODAVARI	East Godavari	26-Jan- 21	EC Granted
31	SIA/A 5P/MIN /19496 0/2021	Razole Sand Reach	COLLECTOR AND CHAIRMAN, DLSC, EAST GODAVARI	East Godavari	26-Jan- 21	EC Granted
31	SIA/A 6P/MIN /19496 4/2021	Sompalli Sand Reach	COLLECTOR AND CHAIRMAN, DLSC, EAST GODAVARI	East Godavari	26-Jan- 21	EC Granted
31	SIA/A 7P/MIN /19503 4/2021	Vangalapudi I Sand Reach	COLLECTOR AND CHAIRMAN, DLSC, EAST GODAVARI	East Godavari	27-Jan- 21	EC Granted
31	SIA/A	Vangalapudi 2 Sand Reach	COLLECTOR AND	East	27-Jan-	EC

8P/MIN /19503 6/2021		CHAIRMAN, DLSC, EAST GODAVARI	Godavari	21	Granted
319P/MIN /19521 6/2021	Gundala I Sand Reach	COLLECTOR AND CHAIRMAN, DLSC, EAST GODAVARI	East Godavari	27-Jan- 21	EC Granted
320P/MIN /19931 1/2021	Rayavaram Sand Reach	ADMG, YERRAGUNTLA	Kadapa	20-Feb- 21	EC Granted
321P/MIN /19951 2/2021	Veparalla Sand Reach-I of Hagari River by Asst. Director of Mines and Geology, Anantapur, Govt of Andhra Pradesh	ADMG ANANTAPUR	Anantapur	22-Feb- 21	EC Granted
322P/MIN /19958 2/2021	Kondrukota sand reach	COLLECTOR & CHAIRMAN DLSC	West Godavari	22-Feb- 21	EC Granted
323P/MIN /19961 3/2021	Veparalla Sand Reach-II of Hagari River by Asst. Director of Mines and Geology, Anantapur, Govt of Andhra Pradesh	ADMG ANANTAPUR	Anantapur	22-Feb- 21	EC Granted
324P/MIN /19961 9/2021	Nalluru Sand Reach of Penna River by Asst. Director of Mines and Geology, Anantapur, Govt of Andhra Pradesh	ADMG ANANTAPUR	Anantapur	22-Feb- 21	EC Granted
325P/MIN /19962 9/2021	Chagallu Sand Reach of Penna River by Asst. Director of Mines and Geology, Tadipatri, Govt of Andhra Pradesh	ADMG ANANTAPUR	Anantapur	22-Feb- 21	EC Granted
326P/MIN /19965 0/2021	Roddam Sand Reach of Penna River by Asst. Director of Mines and Geology, Anantapur, Govt of Andhra Pradesh	ADMG ANANTAPUR	Anantapur	23-Feb- 21	EC Granted
327P/MIN /19965 9/2021	Kondrukota -1 sand reach	COLLECTOR & CHAIRMAN DLSC	West Godavari	23-Feb- 21	EC Granted
328P/MIN /19972 3/2021	Singavaram Sand Reach of Chitravathi River by Asst. Director of Mines and Geology, Tadipatri, Govt of Andhra Pradesh	ADMG ANANTAPUR	Anantapur	23-Feb- 21	EC Granted
329P/MIN /19983	Sangameswarapalli Sand Reach of Penna River by Asst. Director of Mines	ADMG ANANTAPUR	Anantapur	26-Feb- 21	EC Granted

	0/2021	and Geology, Anantapur, Govt of Andhra Pradesh				
33	SIA/A 0P/MIN /19984 6/2021	Seegupalli Sand Reach of Penna River by Asst. Director of Mines and Geology, Anantapur, Govt of Andhra Pradesh	ADMG ANANTAPUR	Anantapur	26-Feb- 21	EC Granted
33	SIA/A 1P/MIN /24021 5/2021	M/s. Jai Prakash Power Ventures Limited (Proposed Ordinary Sand Mine in Vanganur Sand Reach of Penna River)	JAI PRAKASH POWER VENTURES LIMITED	Anantapur	23-Nov- 21	EC Granted
33	SIA/A 2P/MIN /24022 1/2021	M/s. Jai Prakash Power Ventures Limited (Proposed Ordinary Sand Mine in Vankarajukaluva Sand Reach)	JAI PRAKASH POWER VENTURES LIMITED	Anantapur	23-Nov- 21	EC Granted
33	SIA/A 3P/MIN /24018 5/2021	M/s. Jai Prakash Power Ventures Limited (Proposed Ordinary Sand Mine in Narasapuram Sand Reach-II of Hagari River)	JAI PRAKASH POWER VENTURES LIMITED	Anantapur	23-Nov- 21	EC Granted
33	SIA/A 4P/MIN /24019 3/2021	M/s. Jai Prakash Power Ventures Limited (Proposed Ordinary Sand Mine in Thambalapalli Sand Reach of Puli Vanka)	JAI PRAKASH POWER VENTURES LIMITED	Anantapur	23-Nov- 21	EC Granted
33	SIA/A 5P/MIN /24041 7/2021	Annavaram III Sand Reach	MS. JAI PRAKASH POWER VENTURES LIMITED	Srikakula m	23-Nov- 21	EC Granted
33	SIA/A 6P/MIN /24042 1/2021	Chittarapuram Sand Reach	MS. JAI PRAKASH POWER VENTURES LIMITED	Srikakula m	23-Nov- 21	EC Granted
33	SIA/A 7P/MIN /24042 7/2021	K Venkatapuram-II Sand Reach	MS. JAI PRAKASH POWER VENTURES LIMITED	Srikakula m	23-Nov- 21	EC Granted
33	SIA/A 8P/MIN /24043 0/2021	M/s. Jai Prakash Power Ventures Limited (Proposed Ordinary Sand Mine in Ajjayadoddi Sand Reach-3 of Hagari River)	JAI PRAKASH POWER VENTURES LIMITED	Anantapur	23-Nov- 21	EC Granted
33	SIA/A 9P/MIN /24043 3/2021	Thotada Sand Reach	MS. JAI PRAKASH POWER VENTURES LIMITED	Srikakula m	23-Nov- 21	EC Granted
34	SIA/A 0P/MIN /24043	M/s. Jai Prakash Power Ventures Limited (Proposed Ordinary Sand	JAI PRAKASH POWER VENTURES LIMITED	Anantapur	24-Nov- 21	EC Granted

	9/2021	Mine in Aluru Sand Reach of Penna River)				
34	SIA/A 1P/MIN /24044 3/2021	M/s. Jai Prakash Power Ventures Limited (Proposed Ordinary Sand Mine in Chennampalli Sand Reach of Penna River)	JAI PRAKASH POWER VENTURES LIMITED	Anantapur	24-Nov-21	EC Granted
34	SIA/A 2P/MIN /24044 5/2021	M/s. Jai Prakash Power Ventures Limited (Proposed Ordinary Sand Mine in Chilamakur Sand Reach of Chittravati River)	JAI PRAKASH POWER VENTURES LIMITED	Anantapur	24-Nov-21	EC Granted
34	SIA/A 3P/MIN /24047 8/2021	Parlam 4 Sand Reach	MS. JAI PRAKASH POWER VENTURES LIMITED	Srikakulam	24-Nov-21	EC Granted
34	SIA/A 4P/MIN /24050 2/2021	Pothayyavalasa -III Sand Reach	MS. JAI PRAKASH POWER VENTURES LIMITED	Srikakulam	24-Nov-21	EC Granted
34	SIA/A 5P/MIN /24052 4/2021	Liviri Sand Reach	MS. JAI PRAKASH POWER VENTURES LIMITED	Srikakulam	24-Nov-21	EC Granted
34	SIA/A 6P/MIN /24056 1/2021	Nulakajodu-Neradi Sand Reach	MS. JAI PRAKASH POWER VENTURES LIMITED	Srikakulam	24-Nov-21	EC Granted
34	SIA/A 7P/MIN /24061 5/2021	Gopalapuram/2021-21 sand reach	M/S JAIPRAKASH POWER VENTURES LIMITED	East Godavari	24-Nov-21	EC Granted
34	SIA/A 8P/MIN /24065 4/2021	M/s. Jai Prakash Power Ventures Limited (Proposed Ordinary Sand Mine in Dharmapuram Sand Reach of Penna River)	JAI PRAKASH POWER VENTURES LIMITED	Anantapur	24-Nov-21	EC Granted
34	SIA/A 9P/MIN /24066 7/2021	Gopalapuram/2021-22 sand reach	M/S JAIPRAKASH POWER VENTURES LIMITED	East Godavari	24-Nov-21	EC Granted
35	SIA/A 0P/MIN /24067 2/2021	M/s. Jai Prakash Power Ventures Limited (Proposed Ordinary Sand Mine in Chinthakayamandha Sand Reach of Chittravati River)	JAI PRAKASH POWER VENTURES LIMITED	Anantapur	24-Nov-21	EC Granted
35	SIA/A 1P/MIN	Jyothi Sand Reach -II	JAIPRAKASH POWER VENTURES LIMITED,	Kadapa	24-Nov-21	EC Granted

	/24067 7/2021		KADAPA			
35	SIA/A 2P/MIN /24069 3/2021	M/s. Jai Prakash Power Ventures Limited (Rachumarri Sand Reach-3 of Hagari River)	JAI PRAKASH POWER VENTURES LIMITED	Anantapur	24-Nov-21	EC Granted
35	SIA/A 3P/MIN /24069 6/2021	M/s. Jai Prakash Power Ventures Limited (Proposed Ordinary Sand Mine in Santhebidanur Sand Reach of Penna River)	JAI PRAKASH POWER VENTURES LIMITED	Anantapur	25-Nov-21	EC Granted
35	SIA/A 4P/MIN /24090 6/2021	Kanneluru Sand reach -II	JAIPRAKASH POWER VENTURES LIMITED, KADAPA	Kadapa	26-Nov-21	EC Granted
35	SIA/A 5P/MIN /24091 8/2021	Jangalapalli Sand Reach-III	JAIPRAKASH POWER VENTURES LIMITED, KADAPA	Kadapa	26-Nov-21	EC Granted
35	SIA/A 6P/MIN /24099 0/2021	Yerraballi Sand Reach	JAIPRAKASH POWER VENTURES LIMITED, KADAPA	Kadapa	26-Nov-21	EC Granted
35	SIA/A 7P/MIN /24099 7/2021	Venkaiahakalva Sand Reach	JAIPRAKASH POWER VENTURES LIMITED, KADAPA	Kadapa	26-Nov-21	EC Granted
35	SIA/A 8P/MIN /24102 0/2021	Vedurruru Sand Reach-II	JAIPRAKASH POWER VENTURES LIMITED, KADAPA	Kadapa	26-Nov-21	EC Granted
35	SIA/A 9P/MIN /24103 1/2021	S Rajampeta Sand Reach	JAIPRAKASH POWER VENTURES LIMITED, KADAPA	Kadapa	26-Nov-21	EC Granted
36	SIA/A 0P/MIN /24200 7/2021	Jonnada/2021-12 Sand Reach	JP POWER VENTURES LTD	East Godavari	01-Dec-21	EC Granted
36	SIA/A 1P/MIN /24202 0/2021	vemagiri-kadiyapulanka/2021-15 sand reach	JP POWER VENTURES LTD	East Godavari	02-Dec-21	EC Granted
36	SIA/A 2P/MIN /24202 5/2021	Jonnada/2021-13 Sand Reach	JP POWER VENTURES LTD	East Godavari	02-Dec-21	EC Granted
36	SIA/A 3P/MIN /24202 9/2021	VEMAGIRI-KADIYAPULANKA/2021-16 SAND REACH	JP POWER VENTURES LTD	East Godavari	02-Dec-21	EC Granted

36	SIA/A 4P/MIN /24210 3/2021	GOPALAPURAM/2021-17 SAND REACH	JP POWER VENTURES LTD	East Godavari	02-Dec- 21	EC Granted
36	SIA/A 5P/MIN /24224 5/2021	Gopalapuram/2021-19 Sand Reach	JP POWER VENTURES LTD	East Godavari	02-Dec- 21	EC Granted
36	SIA/A 6P/MIN /24239 1/2021	Gopalapuram/2021-18 Sand Reach	JP POWER VENTURES LTD	East Godavari	03-Dec- 21	EC Granted
36	SIA/A 7P/MIN /24306 7/2021	Chintapalli - 1 Sand Reach	JAIPRAKASHPOWERVENTUR ESLIMITED	Guntur	05-Dec- 21	EC Granted
36	SIA/A 8P/MIN /24311 8/2021	Amaravathi - 5 Sand Reach	JAIPRAKASHPOWERVENTUR ESLIMITED	Guntur	05-Dec- 21	EC Granted
36	SIA/A 9P/MIN /24312 4/2021	Konuru-7 Sand Reach	JAIPRAKASHPOWERVENTUR ESLIMITED	Guntur	05-Dec- 21	EC Granted
37	SIA/A 0P/MIN /24313 4/2021	Ipuru 1 Sand Reach	JAIPRAKASHPOWERVENTUR ESLIMITED	Guntur	05-Dec- 21	EC Granted
37	SIA/A 1P/MIN /24313 8/2021	Attalurivaripalem 5 Sand Reach	JAIPRAKASHPOWERVENTUR ESLIMITED	Guntur	05-Dec- 21	EC Granted
37	SIA/A 2P/MIN /24314 2/2021	Ipuru 2 Sand Reach	JAIPRAKASHPOWERVENTUR ESLIMITED	Guntur	05-Dec- 21	EC Granted
37	SIA/A 3P/MIN /24314 4/2021	Attalurivaripalem-6 Sand reach	JAIPRAKASHPOWERVENTUR ESLIMITED	Guntur	05-Dec- 21	EC Granted
37	SIA/A 4P/MIN /24315 4/2021	Gundimeda-2 Sand Reach	JAIPRAKASHPOWERVENTUR ESLIMITED	Guntur	05-Dec- 21	EC Granted
37	SIA/A 5P/MIN /24315 6/2021	Potharlanka 4 Sand reach	JAIPRAKASHPOWERVENTUR ESLIMITED	Guntur	06-Dec- 21	EC Granted
37	SIA/A 6P/MIN /24315 9/2021	Dharanikota - 14 Sand Reach	JAIPRAKASHPOWERVENTUR ESLIMITED	Guntur	06-Dec- 21	EC Granted

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377	SIA/A P/MIN /24316 0/2021	Pedalanka-1 Sand Reach	JAIPRAKASHPOWERVENTUR ESLIMITED	Guntur	06-Dec- 21	EC Granted
378	SIA/A P/MIN /24316 2/2021	kastala-4 Sand Reach	JAIPRAKASHPOWERVENTUR ESLIMITED	Guntur	06-Dec- 21	EC Granted
379	SIA/A P/MIN /24332 6/2021	Kumaradevam -1 Sand Reach	JP POWER VENTURES LTD W.G.DT	West Godavari	06-Dec- 21	EC Granted
380	SIA/A P/MIN /24336 2/2021	Kumaradevam -2 Sand Reach	JP POWER VENTURES LTD W.G.DT	West Godavari	06-Dec- 21	EC Granted
381	SIA/A P/MIN /24341 7/2021	Ganiathkur-1 Sand Reach	M/S JAI PRAKASH POWER VENTURES LIMITED	Krishna	07-Dec- 21	EC Granted
382	SIA/A P/MIN /24344 1/2021	Ganitathkur 2 Sand Reach	M/S JAI PRAKASH POWER VENTURES LIMITED	Krishna	07-Dec- 21	EC Granted
383	SIA/A P/MIN /24404 7/2021	Apparaopalem-III Sand Reach	M/S JAI PRAKASH POWER VENTURES LIMITED	Nellore	09-Dec- 21	EC Granted
384	SIA/A P/MIN /24371 5/2021	Chidipi Sand Reach	JP POWER VENTURES LTD W.G.DT	West Godavari	09-Dec- 21	EC Granted
385	SIA/A P/MIN /24406 3/2021	Ganiathkur-3 Sand reach	M/S JAI PRAKASH POWER VENTURES LIMITED	Krishna	09-Dec- 21	EC Granted
386	SIA/A P/MIN /24407 2/2021	Mudhivatthi-III Sand Reach	M/S JAI PRAKASH POWER VENTURES LIMITED	Nellore	09-Dec- 21	EC Granted
387	SIA/A P/MIN /24407 4/2021	Mamuduru Sand Reach	M/S JAI PRAKASH POWER VENTURES LIMITED	Nellore	09-Dec- 21	EC Granted
388	SIA/A P/MIN /24410 8/2021	Pottepalem-5 Sand Reach	M/S JAI PRAKASH POWER VENTURES LIMITED	Nellore	09-Dec- 21	EC Granted
389	SIA/A P/MIN /24411 0/2021	Nagarajathopu Sand Reach	M/S JAI PRAKASH POWER VENTURES LIIMITED	Nellore	09-Dec- 21	EC Granted

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390	SIA/A P/MIN /24354 8/2021	Pandalaparru Sand Reach	JP POWER VENTURES LTD W.G.DT	West Godavari	09-Dec- 21	EC Granted
391	SIA/A P/MIN /24356 4/2021	Jeedigunta Sand reach	JP POWER VENTURES LTD W.G.DT	West Godavari	09-Dec- 21	EC Granted
392	SIA/A P/MIN /24361 4/2021	Pendyala Kanuru Sand REach	JP POWER VENTURES LTD W.G.DT	West Godavari	09-Dec- 21	EC Granted
393	SIA/A P/MIN /24413 8/2021	lankapalli-1 Sand Reach	JAI PRAKASH POWER VENTURES LIMITEDD	Krishna	10-Dec- 21	EC Granted
394	SIA/A P/MIN /24414 3/2021	Madduru-III Sand Reach	M/S JAI PRAKASH POWER VENTURES	Krishna	10-Dec- 21	EC Granted
395	SIA/A P/MIN /24430 7/2021	Northvalluru-1 Sand Reach	JAI PRAKASH POWER VENTURES	Krishna	10-Dec- 21	EC Granted
396	SIA/A P/MIN /24361 7/2021	Usulumarru Sand Reach	JP POWER VENTURES LTD W.G.DT	West Godavari	11-Dec- 21	EC Granted
397	SIA/A P/MIN /24355 5/2021	Usulumarru - 3 Sand Reach	JP POWER VENTURES LTD W.G.DT	West Godavari	12-Dec- 21	EC Granted
398	SIA/A P/MIN /24371 1/2021	Teeparu Sand Reach	JP POWER VENTURES LTD W.G.DT	West Godavari	13-Dec- 21	EC Granted
399	SIA/A P/MIN /24405 0/2021	Jammipalem sand reach	M/S JAI PRAKASH POWER VENTURES LIMITED	Nellore	15-Dec- 21	EC Granted
400	SIA/A P/MIN /24680 4/2021	MADAPAM 3 SAND REACH	MS. JAI PRAKASH POWER VENTURES LIMITED	Srikakula m	22-Dec- 21	EC Granted
401	SIA/A P/MIN /24681 5/2021	Batteru Sand Reach	MS. JAI PRAKASH POWER VENTURES LIMITED	Srikakula m	22-Dec- 21	EC Granted
402	SIA/A P/MIN /24752 2/2021	Velicheru/2021-26 Sand Reach in Vasista Godavari River (Vasishta Left Bank) Of M/s. Jaiprakash Power	M/S. JAIPRAKASH POWER VENTURES LIMITED	East Godavari	25-Dec- 21	EC Granted

		Ventures Limited				
40	SIA/A 3P/MIN /24753 6/2021	PULIDINDI / 2021-31 Sand Reach Of M/s. Jaiprakash Power Ventures Limited	M/S. JAIPRAKASH POWER VENTURES LIMITED	East Godavari	25-Dec- 21	EC Granted
40	SIA/A 4P/MIN /24753 9/2021	Atreyapuram/ 2021-28 Sand Reach Of M/s. Jaiprakash Power Ventures Limited	M/S. JAIPRAKASH POWER VENTURES LIMITED	East Godavari	25-Dec- 21	EC Granted
40	SIA/A 5P/MIN /24754 2/2021	Atreyapuram/ 2021-29 Sand Reach Of M/s. Jaiprakash Power Ventures Limited	M/S. JAIPRAKASH POWER VENTURES LIMITED	East Godavari	25-Dec- 21	EC Granted
40	SIA/A 6P/MIN /24755 2/2021	PULIDINDI / 2021-32 Sand Reach Of M/s. Jaiprakash Power Ventures Limited	M/S. JAIPRAKASH POWER VENTURES LIMITED	East Godavari	25-Dec- 21	EC Granted
40	SIA/A 7P/MIN /24755 4/2021	Atreyapuram/ 2021-30 Sand Reach Of M/s. Jaiprakash Power Ventures Limited	M/S. JAIPRAKASH POWER VENTURES LIMITED	East Godavari	25-Dec- 21	EC Granted
40	SIA/A 8P/MIN /24744 9/2021	Velicheru/2021-23 Sand Reach Of M/s. Jaiprakash Power Ventures Limited	M/S. JAIPRAKASH POWER VENTURES LIMITED	East Godavari	25-Dec- 21	EC Granted
40	SIA/A 9P/MIN /24748 4/2021	Velicheru/2021-24 Sand Reach Of M/s. Jaiprakash Power Ventures Limited	M/S. JAIPRAKASH POWER VENTURES LIMITED	East Godavari	25-Dec- 21	EC Granted
41	SIA/A 0P/MIN /24750 2/2021	Velicheru/2021-25 Sand Reach in Vasista Godavari River (Vasishta Left Bank) Of M/s. Jaiprakash Power Ventures Limited	M/S. JAIPRAKASH POWER VENTURES LIMITED	East Godavari	25-Dec- 21	EC Granted
41	SIA/A 1P/MIN /24762 8/2021	Narkedimilli/2021-36 Sand Reach	JP POWER VENTURES LTD	East Godavari	26-Dec- 21	EC Granted
41	SIA/A 2P/MIN /24763 5/2021	ANKAMPALEM/2021-37 SAND REACH	JP POWER VENTURES LTD	East Godavari	26-Dec- 21	EC Granted
41	SIA/A 3P/MIN /24756 4/2021	PULIDINDI / 2021-33 Sand Reach Of M/s. Jaiprakash Power Ventures Limited	M/S. JAIPRAKASH POWER VENTURES LIMITED	East Godavari	26-Dec- 21	EC Granted
41	SIA/A 4P/MIN /24710 6/2021	Chenulavasa-III Sand Reach	MS. JAI PRAKASH POWER VENTURES LIMITED	Srikakula m	26-Dec- 21	EC Granted
41	SIA/A 5P/MIN	Ankampalem/2021-39 Sand Reach	JP POWER VENTURES LTD	East Godavari	27-Dec- 21	EC Granted

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	/24765 2/2021					
41	SIA/A 6P/MIN /24765 4/2021	Vadiparru/2021-40 Sand Reach	JP POWER VENTURES LTD	East Godavari	27-Dec-21	EC Granted
41	SIA/A 7P/MIN /24765 6/2021	Vadiparru/2021-41 Sand Reach	JP POWER VENTURES LTD	East Godavari	27-Dec-21	EC Granted
41	SIA/A 8P/MIN /24765 8/2021	Vadiparru/2021-42 Sand Reach	JP POWER VENTURES LTD	East Godavari	27-Dec-21	EC Granted
41	SIA/A 9P/MIN /24766 0/2021	Ubalanka/2021-43 Sand Reach	JP POWER VENTURES LTD	East Godavari	27-Dec-21	EC Granted
42	SIA/A 0P/MIN /24766 2/2021	Vemagiri-Kadiyapulanka/2021-14 Sand Reach	JP POWER VENTURES LTD	East Godavari	27-Dec-21	EC Granted
42	SIA/A 1P/MIN /24795 4/2021	Ankorpalem/2021-38 Sand Reach	JP POWER VENTURES LTD	East Godavari	28-Dec-21	EC Granted
42	SIA/A 2P/MIN /25079 1/2022	Usulumarru 1 Sand Reach	JP POWER VENTURES LTD W.G.DT	West Godavari	10-Jan-22	EC Granted
42	SIA/A 3P/MIN /25086 7/2022	Teeparru 1 Sand Reach	JP POWER VENTURES LTD W.G.DT	West Godavari	10-Jan-22	EC Granted
42	SIA/A 4P/MIN /25090 6/2022	Pendyala Kanuru Sand Reach	JP POWER VENTURES LTD W.G.DT	West Godavari	10-Jan-22	EC Granted
42	SIA/A 5P/MIN /25093 9/2022	Pendyala 2 Sand Reach	JP POWER VENTURES LTD W.G.DT	West Godavari	10-Jan-22	EC Granted
42	SIA/A 6P/MIN /25100 9/2022	Siddantham 1 Sand Reach	JP POWER VENTURES LTD W.G.DT	West Godavari	11-Jan-22	EC Granted
42	SIA/A 7P/MIN /25104 4/2022	Siddantham Sand Reach	JP POWER VENTURES LTD W.G.DT	West Godavari	11-Jan-22	EC Granted
42	SIA/A 8P/MIN	Chidipi-3 Sand Reach	JP POWER VENTURES LTD W.G.DT	West Godavari	17-Jan-22	EC Granted

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	/25035 7/2022					
42	SIA/A 9P/MIN /25035 9/2022	Chidipi-5 Sand Reach	JP POWER VENTURES LTD W.G.DT	West Godavari	17-Jan- 22	EC Granted
43	SIA/A 0P/MIN /25036 1/2022	Kumaradevam-6 Sand Reach	JP POWER VENTURES LTD W.G.DT	West Godavari	17-Jan- 22	EC Granted
43	SIA/A 1P/MIN /25036 3/2022	Nadipudi Sand Reach	JP POWER VENTURES LTD W.G.DT	West Godavari	17-Jan- 22	EC Granted
43	SIA/A 2P/MIN /25036 5/2022	Nadipudi-1 Sand Reach	JP POWER VENTURES LTD W.G.DT	West Godavari	17-Jan- 22	EC Granted
43	SIA/A 3P/MIN /25036 7/2022	Pendyala -1 Sand Reach	JP POWER VENTURES LTD W.G.DT	West Godavari	17-Jan- 22	EC Granted
43	SIA/A 4P/MIN /25217 0/2022	Mudivarhi Palem Sand Reach	MS JAI PRAKASH POWER VENTURES LIMITED	Nellore	20-Jan- 22	EC Granted
43	SIA/A 5P/MIN /25217 6/2022	Damaramadugu-II Sand Reach	MS JAI PRAKASH POWER VENTURES LIMITED	Nellore	20-Jan- 22	EC Granted
43	SIA/A 6P/MIN /25222 2/2022	Minagallu - III Sand Reach	MS JAI PRAKASH POWER VENTURES LIMITED	Nellore	20-Jan- 22	EC Granted
43	SIA/A 7P/MIN /25224 3/2022	Gollakandukuru - III Sand Reach	MS JAI PRAKASH POWER VENTURES LIMITED	Nellore	20-Jan- 22	EC Granted
43	SIA/A 8P/MIN /25035 5/2022	Chidipi-1 Sand Reach	JP POWER VENTURES LTD W.G.DT	West Godavari	21-Jan- 22	EC Granted
43	SIA/A 9P/MIN /25395 2/2022	Kumarunipalli River Sand reach-II	JAIPRAKASH POWER VENTURES LIMITED, KADAPA	Kadapa	07-Feb- 22	EC Granted
44	SIA/A 0P/MIN /25397 5/2022	Balarajupalli Rive Sand Reach-II	JAIPRAKASH POWER VENTURES LIMITED, KADAPA	Kadapa	07-Feb- 22	EC Granted
44	SIA/A 1P/MIN	Pottipadu-Bedururu River Sand Reach	JAIPRAKASH POWER VENTURES LIMITED,	Kadapa	07-Feb- 22	EC Granted

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	/25398 4/2022		KADAPA			
44	SIA/A 2P/MIN /26013 3/2022	Komantharajapuram Sand Reach	JAIPRAKASH POWER VENTURES LIMITED, KADAPA	Kadapa	06-Mar-22	EC Granted
44	SIA/A 3P/MIN /26013 5/2022	Mandaram Sand Reach IV	JAIPRAKASH POWER VENTURES LIMITED, KADAPA	Kadapa	06-Mar-22	EC Granted
44	SIA/A 4P/MIN /26013 7/2022	Narayananellore Sand Reach II	JAIPRAKASH POWER VENTURES LIMITED, KADAPA	Kadapa	06-Mar-22	EC Granted
44	SIA/A 5P/MIN /26014 3/2022	Seshamambapuram Sand Reach III	JAIPRAKASH POWER VENTURES LIMITED, KADAPA	Kadapa	06-Mar-22	EC Granted
44	SIA/A 6P/MIN /26042 2/2022	Tatimakulapalli Sand Reach II	JAIPRAKASH POWER VENTURES LIMITED, KADAPA	Kadapa	08-Mar-22	EC Granted
44	SIA/A 7P/MIN /26047 1/2022	Madduru 2 Sand Reach	JAIPRAKASH POWER VENTURES LIMITED	Krishna	09-Mar-22	EC Granted
44	SIA/A 8P/MIN /26057 8/2022	Royyuru 5 Sand Reach	JAIPRAKASH POWER VENTURES LIMITED	Krishna	09-Mar-22	EC Granted
44	SIA/A 9P/MIN /26066 7/2022	Srikakulam5 sand reach	JAIPRAKASH POWER VENTURES LIMITED	Krishna	09-Mar-22	EC Granted
45	SIA/A 0P/MIN /26578 0/2022	Gaddamvaripalli River Sand Reach	JAIPRAKASH POWER VENTURES LIMITED, KADAPA	Kadapa	03-Apr-22	EC Granted
45	SIA/A 1P/MIN /26578 3/2022	Matli River Sand Reach	JAIPRAKASH POWER VENTURES LIMITED, KADAPA	Kadapa	03-Apr-22	EC Granted
45	SIA/A 2P/MIN /26606 3/2022	Muthukuru 1 Sand Reach	JAIPRAKASHPOWERVENTUR ESLIMITED	Chittoor	05-Apr-22	EC Granted
45	SIA/A 3P/MIN /26625 5/2022	S.S.B.Peta 3 Sand Reach	JAIPRAKASHPOWERVENTUR ESLIMITED	Chittoor	05-Apr-22	EC Granted
45	SIA/A 4P/MIN	ANAGALLU1 SAND REACH	JAIPRAKASHPOWERVENTUR ESLIMITED	Chittoor	05-Apr-22	EC Granted

	/26541 1/2022					
45	SIA/A 5P/MIN /26344 2/2022	NANDANAM-5 ORDINARY SAND REACH	JAIPRAKASHPOWERVENTUR ESLIMITED	Chittoor	05-Apr- 22	EC Granted
45	SIA/A 6P/MIN /26344 8/2022	B.K.BEDU-1 SAND REACH	JAIPRAKASHPOWERVENTUR ESLIMITED	Chittoor	05-Apr- 22	EC Granted
45	SIA/A 7P/MIN /26345 5/2022	MUSALIPEDU-1 SAND REACH	JAIPRAKASHPOWERVENTUR ESLIMITED	Chittoor	05-Apr- 22	EC Granted
45	SIA/A 8P/MIN /26346 4/2022	PENUMALLAM-1 SAND REACH	JAIPRAKASHPOWERVENTUR ESLIMITED	Chittoor	05-Apr- 22	EC Granted
45	SIA/A 9P/MIN /26346 8/2022	VIRUPAKSHAPURAM SAND REACH	JAIPRAKASHPOWERVENTUR ESLIMITED	Chittoor	05-Apr- 22	EC Granted
46	SIA/A 0P/MIN /26340 7/2022	NANDANAM-3 ORDINARY SAND REACH	JAIPRAKASHPOWERVENTUR ESLIMITED	Chittoor	05-Apr- 22	EC Granted
46	SIA/A 1P/MIN /26342 0/2022	NANDANAM-4 ORDINARY SAND REACH	JAIPRAKASHPOWERVENTUR ESLIMITED	Chittoor	05-Apr- 22	EC Granted
46	SIA/A 2P/MIN /26332 0/2022	S.S.B. PETA -4 ORDINARY SAND REACH	JAIPRAKASHPOWERVENTUR ESLIMITED	Chittoor	05-Apr- 22	EC Granted
46	SIA/A 3P/MIN /26350 8/2022	RAMALINGAPURAM SAND REACH	JAIPRAKASHPOWERVENTUR ESLIMITED	Chittoor	05-Apr- 22	EC Granted
46	SIA/A 4P/MIN /26351 0/2022	RAMIREDDYPALLI SAND REACH	JAIPRAKASHPOWERVENTUR ESLIMITED	Chittoor	05-Apr- 22	EC Granted
46	SIA/A 5P/MIN /26351 5/2022	SANAMBATLA SAND REACH	JAIPRAKASHPOWERVENTUR ESLIMITED	Chittoor	05-Apr- 22	EC Granted
46	SIA/A 6P/MIN /26351 8/2022	VAVILTHOTA SAND REACH	JAIPRAKASHPOWERVENTUR ESLIMITED	Chittoor	05-Apr- 22	EC Granted
46	SIA/A 7P/MIN	KOTRAKONA-1 & NANDANOR SAND	JAIPRAKASHPOWERVENTUR ESLIMITED	Chittoor	05-Apr- 22	EC Granted

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	/26352 2/2022	REACH				
46	SIA/A 8P/MIN /26742 7/2022	Bommivanipalem 15 Sand Reach	JAIPRAKASHPOWERVENTUR ESLIMITED	Guntur	07-May- 22	EC Granted
46	SIA/A 9P/MIN /26743 6/2022	Vallabhapuram 4 Sand Reach	JAIPRAKASHPOWERVENTUR ESLIMITED	Guntur	07-May- 22	EC Granted
47	SIA/A 0P/MIN /26745 1/2022	Veerlapalem 2 Sand Reach	JAIPRAKASHPOWERVENTUR ESLIMITED	Guntur	07-May- 22	EC Granted
47	SIA/A 1P/MIN /26735 5/2022	Potharlanka 4 Sand Reach	JAIPRAKASHPOWERVENTUR ESLIMITED	Guntur	07-May- 22	EC Granted
47	SIA/A 2P/MIN /26737 3/2022	Annavaram 3 Sand Reach	JAIPRAKASHPOWERVENTUR ESLIMITED	Guntur	07-May- 22	EC Granted
47	SIA/A 3P/MIN /26738 7/2022	Bommuvanipalem 12 Sand Reach	JAIPRAKASHPOWERVENTUR ESLIMITED	Guntur	07-May- 22	EC Granted
47	SIA/A 4P/MIN /26739 3/2022	Bommuvanipalem 14 Sand Reach	JAIPRAKASHPOWERVENTUR ESLIMITED	Guntur	07-May- 22	EC Granted
47	SIA/A 5P/MIN /26732 9/2022	Vykuntapuram 4 Sand Reach	JAIPRAKASHPOWERVENTUR ESLIMITED	Guntur	07-May- 22	EC Granted
47	SIA/A 6P/MIN /26747 0/2022	Ambadipudi 6 Sand Reach	JAIPRAKASHPOWERVENTUR ESLIMITED	Guntur	09-May- 22	EC Granted
47	SIA/A 7P/MIN /26747 9/2022	Ambadipudi 7 Sand Reach	JAIPRAKASHPOWERVENTUR ESLIMITED	Guntur	09-May- 22	EC Granted
47	SIA/A 8P/MIN /26753 1/2022	Ambadipudi 8 Sand Reach	JAIPRAKASHPOWERVENTUR ESLIMITED	Guntur	09-May- 22	EC Granted
47	SIA/A 9P/MIN /26754 8/2022	Konuru 8 Sand Reach	JAIPRAKASHPOWERVENTUR ESLIMITED	Guntur	09-May- 22	EC Granted
48	SIA/A 0P/MIN	Konuru 9 Sand Reach	JAIPRAKASHPOWERVENTUR ESLIMITED	Guntur	09-May- 22	EC Granted

	/26755 4/2022					
48	SIA/A 1P/MIN /26666 7/2022	Pondugala Sand Reach	JAIPRAKASHPOWERVENTUR ESLIMITED	Guntur	09-May- 22	EC Granted
48	SIA/A 2P/MIN /27192 9/2022	Bommuvanipalem 13 Sand Reach	JAIPRAKASHPOWERVENTUR ESLIMITED	Guntur	09-May- 22	EC Granted
48	SIA/A 3P/MIN /27197 0/2022	Amaravathi 6 Sand Reach	JAIPRAKASHPOWERVENTUR ESLIMITED	Guntur	09-May- 22	EC Granted
48	SIA/A 4P/MIN /27198 0/2022	Vykuntapuram 3 Sand Reach	JAIPRAKASHPOWERVENTUR ESLIMITED	Guntur	09-May- 22	EC Granted
48	SIA/A 5P/MIN /27987 9/2022	JYOTHI RIVER SAND REACH III	JAIPRAKASH POWER VENTURES LIMITED, KADAPA	YSR	24-Jun- 22	EC Granted
48	SIA/A 6P/MIN /28008 5/2022	KOTHAGANGIREDDYP ALLY RIVER SAND REACH	JAIPRAKASH POWER VENTURES LIMITED, KADAPA	Kadapa	27-Jun- 22	EC Granted
48	SIA/A 7P/MIN /28018 2/2022	JAMMALAMADUGU RIVER SAND REACH	JAIPRAKASH POWER VENTURES LIMITED, KADAPA	Kadapa	27-Jun- 22	EC Granted
48	SIA/A 8P/MIN /27997 4/2022	CHENNAMUKKAPALLI RIVER SAND REACH	JAIPRAKASH POWER VENTURES LIMITED, KADAPA	Kadapa	27-Jun- 22	EC Granted
48	SIA/A 9P/MIN /28832 3/2022	Tatapudi/2022-4 Sand Reach Of M/s. Jaiprakash Power Ventures Limited	M/S. JAIPRAKASH POWER VENTURES LIMITED		12-Aug- 22	EC Granted
49	SIA/A 0P/MIN /28833 7/2022	Kapileswarapuram/2022-6 Sand Reach Of M/s. Jaiprakash Power Ventures Limited	M/S. JAIPRAKASH POWER VENTURES LIMITED		12-Aug- 22	EC Granted
49	SIA/A 1P/MIN /28837 8/2022	Kapileswarapuram/2022-7 Sand Reach Of M/s. Jaiprakash Power Ventures Limited	M/S. JAIPRAKASH POWER VENTURES LIMITED		12-Aug- 22	EC Granted
49	SIA/A 2P/MIN /40489 1/2022	Mukkamala-1 Sand Reach	KALLEPALLI PREMA RAJU	-1	03-Nov- 22	EC Granted
49	SIA/A 3P/MIN	Vegeswarapuram Sand Reach 4.98 Ha.,	KALLEPALLI PREMA RAJU	-1	16-Nov- 22	EC Granted

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	/40527 1/2022					
49	SIA/A 4P/MIN /40525 8/2022	Vegeswarapuram Sand reach 3.00 Ha.,	KALLEPALLI PREMA RAJU	-1	16-Nov-22	EC Granted
49	SIA/A 5P/MIN /40837 6/2022	Proposed Ordinary Sand Mine in Junjurampalli Sand Reach-III of Hagari River by M/s. Jai Prakash Power Ventures Limited	JAI PRAKASH POWER VENTURES LIMITED	-1	28-Nov-22	EC Granted
49	SIA/A 6P/MIN /40839 6/2022	Proposed Ordinary Sand Mine in Peddapappuru Sand Reach of Penna River by M/s. Jai Prakash Power Ventures Limited	JAI PRAKASH POWER VENTURES LIMITED	-1	29-Nov-22	EC Granted
49	SIA/A 7P/MIN /40860 6/2022	Marali River Sand reache-I	JAIPRAKASH POWER VENTURES LIMITED, KADAPA	-1	30-Nov-22	EC Granted
49	SIA/A 8P/MIN /40866 5/2022	GUDIKAMBALI RIVER SAND REACH - II	JAIPRAKASH POWER VENTURES LIMITED, KADAPA	-1	30-Nov-22	EC Granted
49	SIA/A 9P/MIN /40879 1/2022	GOVALANKA/2022-1 SAND REACH	JP POWER VENTURES LTD	-1	01-Dec-22	EC Granted
50	SIA/A 0P/MIN /40882 9/2022	ILLURU RIVER SAND REACH	JAIPRAKASH POWER VENTURES LIMITED, KADAPA	-1	01-Dec-22	EC Granted
50	SIA/A 1P/MIN /40882 6/2022	Pillanka/2022-3 Sand Reach	JP POWER VENTURES LTD	-1	01-Dec-22	EC Granted
50	SIA/A 2P/MIN /40889 0/2022	Gudikambali River sand Reach - I	JAIPRAKASH POWER VENTURES LIMITED, KADAPA	-1	01-Dec-22	EC Granted
50	SIA/A 3P/MIN /40906 0/2022	IBRAHIMPETA-GANAPAVARAM SAND REACH	SRI VIJAYADURGA ADIVASI ISUKA QUARRY GIRIJANA SOCIETY	-1	02-Dec-22	EC Granted
50	SIA/A 4P/MIN /40891 2/2022	ALAMURU/2022-10 SAND REACH	JP POWER VENTURES LTD	-1	02-Dec-22	EC Granted
50	SIA/A 5P/MIN /40889 2/2022	Pillanka/2022-2 Sand Reach	JP POWER VENTURES LTD	-1	02-Dec-22	EC Granted

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50	SIA/A 6P/MIN /40895 6/2022	Sompalli/2022-12 Sand Reach	JP POWER VENTURES LTD	-1	02-Dec- 22	EC Granted
50	SIA/A 7P/MIN /40899 5/2022	Nagaladinne River Sand reach	JAIPRAKASH POWER VENTURES LIMITED, KADAPA	-1	02-Dec- 22	EC Granted
50	SIA/A 8P/MIN /40892 7/2022	Gudikambali River sand Reach - III	JAIPRAKASH POWER VENTURES LIMITED, KADAPA	-1	02-Dec- 22	EC Granted
50	SIA/A 9P/MIN /40897 3/2022	Marali sand Reach-II	JAIPRAKASH POWER VENTURES LIMITED, KADAPA	-1	02-Dec- 22	EC Granted
51	SIA/A 0P/MIN /40956 3/2022	Proposed Ordinary Sand Mine in Veparalla Sand Reach-III of Hagari River by M/s. Jai Prakash Power Ventures Limited	JAI PRAKASH POWER VENTURES LIMITED	-1	06-Dec- 22	EC Granted
51	SIA/A 1P/MIN /40956 7/2022	Proposed Ordinary Sand Mine in Nitturu Sand Reach of Chitravathi River by M/s. Jai Prakash Power Ventures Limited	JAI PRAKASH POWER VENTURES LIMITED	-1	07-Dec- 22	EC Granted
51	SIA/A 2P/MIN /41298 3/2023	Kasarabada - 1 Sand Reach	JAIPRAKASHPOWERVENTUR ESLIMITED	-1	07-Jan- 23	EC Granted
51	SIA/A 3P/MIN /41301 1/2023	Kasarabada - 2 Sand Reach	JAIPRAKASHPOWERVENTUR ESLIMITED	-1	07-Jan- 23	EC Granted
51	SIA/A 4P/MIN /41279 8/2023	Pendyala - 2 sand Reach	JAIPRAKASHPOWERVENTUR ESLIMITED	-1	08-Jan- 23	EC Granted
51	SIA/A 5P/MIN /41308 3/2023	PENUGANCHIPROLU1 SAND REACH	JAIPRAKASHPOWERVENTUR ESLIMITED	-1	08-Jan- 23	EC Granted
51	SIA/A 6P/MIN /41307 7/2023	Penuganchiprolu - 2 Sand Reach	JAIPRAKASHPOWERVENTUR ESLIMITED	-1	08-Jan- 23	EC Granted
51	SIA/A 7P/MIN /41291 5/2023	Pokkunuru - 1 Sand Reach	JAIPRAKASHPOWERVENTUR ESLIMITED	-1	08-Jan- 23	EC Granted
51	SIA/A 8P/MIN	Pokkunuru - 2 Sand Reach	JAIPRAKASHPOWERVENTUR ESLIMITED	-1	08-Jan- 23	EC Granted

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	/41292 9/2023					
51	SIA/A 9P/MIN /41293 6/2023	Pokkunuru - 3 Sand Reach	JAIPRAKASHPOWERVENTUR ESLIMITED	-1	08-Jan- 23	EC Granted
52	SIA/A 0P/MIN /41282 3/2023	Vemullapalli - 1 Sand Reach	JAIPRAKASHPOWERVENTUR ESLIMITED	-1	08-Jan- 23	EC Granted
52	SIA/A 1P/MIN /41283 1/2023	Vemulapalli - 2 Sand Reach	JAIPRAKASHPOWERVENTUR ESLIMITED	-1	08-Jan- 23	EC Granted
52	SIA/A 2P/MIN /41303 3/2023	Venganayakunipalem -1 Sand Reach	JAIPRAKASHPOWERVENTUR ESLIMITED	-1	08-Jan- 23	EC Granted
52	SIA/A 3P/MIN /41279 0/2023	Allurupadu - 1 Sand Reach	JAIPRAKASHPOWERVENTUR ESLIMITED	-1	08-Jan- 23	EC Granted
52	SIA/A 4P/MIN /41279 3/2023	Chevitikallu - 1 Sand Reach	JAIPRAKASHPOWERVENTUR ESLIMITED	-1	08-Jan- 23	EC Granted
52	SIA/A 5P/MIN /41302 7/2023	Eturu -1 Sand Reach	JAIPRAKASHPOWERVENTUR ESLIMITED	-1	08-Jan- 23	EC Granted
52	SIA/A 6P/MIN /41284 4/2023	Ganiathkuru - 1 Sand Reach	JAIPRAKASHPOWERVENTUR ESLIMITED	-1	08-Jan- 23	EC Granted
52	SIA/A 7P/MIN /41285 3/2023	Ganiathkuru - 2 Sand Reach	JAIPRAKASHPOWERVENTUR ESLIMITED	-1	08-Jan- 23	EC Granted
52	SIA/A 8P/MIN /41287 6/2023	Ganiathkuru -3 Sand Reach	JAIPRAKASHPOWERVENTUR ESLIMITED	-1	09-Jan- 23	EC Granted
52	SIA/A 9P/MIN /41277 5/2023	INDUGUPALLI 1 SAND REACH	JAIPRAKASHPOWERVENTUR ESLIMITED	-1	09-Jan- 23	EC Granted
53	SIA/A 0P/MIN /41278 0/2023	Kanniveedu - 1 Sand Reach	JAIPRAKASHPOWERVENTUR ESLIMITED	-1	09-Jan- 23	EC Granted
53	SIA/A 1P/MIN	Kunikinapadu - 1 Sand Reach	JAIPRAKASHPOWERVENTUR ESLIMITED	-1	09-Jan- 23	EC Granted

	/41279 4/2023					
53	SIA/A 2P/MIN /41291 2/2023	Malkapuram - 1 Sand Reach	JAIPRAKASHPOWERVENTUR ESLIMITED	-1	09-Jan- 23	EC Granted
53	SIA/A 3P/MIN /41279 7/2023	Pendyala - 1 Sand Reach	JAIPRAKASHPOWERVENTUR ESLIMITED	-1	09-Jan- 23	EC Granted
53	SIA/A 4P/MIN /41306 2/2023	Senagapadu -1 Sand Reach	JAIPRAKASHPOWERVENTUR ESLIMITED	-1	09-Jan- 23	EC Granted
53	SIA/A 5P/MIN /41304 9/2023	Senagapadu - 2 Sand Reach	JAIPRAKASHPOWERVENTUR ESLIMITED	-1	09-Jan- 23	EC Granted
53	SIA/A 6P/MIN /41296 3/2023	Ustepalli - 1 Sand Reach	JAIPRAKASHPOWERVENTUR ESLIMITED	-1	09-Jan- 23	EC Granted
53	SIA/A 7P/MIN /41404 3/2023	VIRUVURU - III SAND REACH	JAIPRAKASHPOWERVENTUR ESLIMITED	-1	10-Jan- 23	EC Granted
53	SIA/A 8P/MIN /41506 1/2023	Y.V.PALEM/2022-13 SAND REACH	JP POWER VENTURES LTD	-1	21-Jan- 23	EC Granted
53	SIA/A 9P/MIN /41593 1/2023	B.N.R. PETA -II SAND REACH (NEEVA RIVER)	JAIPRAKASHPOWERVENTUR ESLIMITED	-1	26-Jan- 23	EC Granted
54	SIA/A 0P/MIN /41593 6/2023	KOTRAKONA-II SAND REACH IN (NEEVA RIVER)	JAIPRAKASHPOWERVENTUR ESLIMITED	-1	26-Jan- 23	EC Granted
54	SIA/A 1P/MIN /41593 8/2023	MUKKALATURU SAND REACH IN (NEEVA RIVER)	JAIPRAKASHPOWERVENTUR ESLIMITED	-1	26-Jan- 23	EC Granted
54	SIA/A 2P/MIN /41594 9/2023	MUKKARAVANIPALLI SAND REACH	JAIPRAKASHPOWERVENTUR ESLIMITED	-1	26-Jan- 23	EC Granted
54	SIA/A 3P/MIN /41595 4/2023	RAMAPURAM SAND REACH	JAIPRAKASHPOWERVENTUR ESLIMITED	-1	26-Jan- 23	EC Granted
54	SIA/A 4P/MIN	UTHARA BRAHMANAPALLI	JAIPRAKASHPOWERVENTUR ESLIMITED	-1	26-Jan- 23	EC Granted

	/41597 2/2023	SAND REACH IN (BAHUDA RIVER)				
54	SIA/A 5P/MIN /41597 8/2023	VAVILTHOTA-II SAND REACH	JAIPRAKASHPOWERVENTUR ESLIMITED	-1	26-Jan- 23	EC Granted
54	SIA/A 6P/MIN /41611 9/2023	Proposed Ordinary Sand Mine in Kodigenahalli Sand Reach of Penna River by M/s. Jai Prakash Power Ventures Limited	JAI PRAKASH POWER VENTURES LIMITED	-1	27-Jan- 23	EC Granted
54	SIA/A 7P/MIN /41612 1/2023	Proposed Ordinary Sand Mine in Thumukunta Sand Reach of Penna River by M/s. Jai Prakash Power Ventures Limited	JAI PRAKASH POWER VENTURES LIMITED	-1	27-Jan- 23	EC Granted
54	SIA/A 8P/MIN /41633 1/2023	Amballavalasa Sand Reach	GOPALA RAO REDDI	-1	30-Jan- 23	EC Granted
54	SIA/A 9P/MIN /41641 2/2023	Dompaka Sand Reach (4.20 Ha.,)	GOPALA RAO REDDI	-1	31-Jan- 23	EC Granted
55	SIA/A 0P/MIN /41642 2/2023	Gopalapenta Sand Reach	GOPALA RAO REDDI	-1	31-Jan- 23	EC Granted
55	SIA/A 1P/MIN /41647 0/2023	Lukalam Sand Reach	GOPALA RAO REDDI	-1	31-Jan- 23	EC Granted
55	SIA/A 2P/MIN /41650 3/2023	Purushothapuram-1 Sand Reach (4.82 Ha.,)	GOPALA RAO REDDI	-1	31-Jan- 23	EC Granted
55	SIA/A 3P/MIN /41656 5/2023	Purushothapuram-2 Sand Reach (4.62 Ha.,)	GOPALA RAO REDDI	-1	31-Jan- 23	EC Granted
55	SIA/A 4P/MIN /41659 3/2023	Muddadapeta Sand Reach	GOPALA RAO REDDI	-1	01-Feb- 23	EC Granted
55	SIA/A 5P/MIN /41659 4/2023	Venkatapuram Sand Reach	GOPALA RAO REDDI	-1	01-Feb- 23	EC Granted

EC applications under process:

S. No.	Proposals Number	Project Detils	Company Name	District	Mthod Of Mining
1	SIA/AP/ MIN/4520 28/2023	4.910 Ha of Ordinary Sand Reach (Veerlapaelm-2 H/o Pedakonduru Sand Reach) in Krishna River, Veerlapaelm-2 H/o Pedakonduru Village,Duggirala Mandal, Guntur District, A.P.	Gangadhara jangamu	Guntur	Open Cast Manual Method
2	SIA/AP/ MIN/4521 71/2023	Kothapalli Barytes Mine	Kesanapalli suresh	Kurnool	
3	SIA/AP/ MIN/4520 75/2023	Siddantham/2023-1 Open Sand Reach	Jaya gorasa	West Godavari	Open Cast Manual Method
4	SIA/AP/ MIN/4520 53/2023	Nadipudi/2023-1 Open Sand Reach	Jaya gorasa	West Godavari	Open Cast Manual Method
5	SIA/AP/ MIN/4520 56/2023	Nadipudi/2023-2 Open Sand Reach	Jaya gorasa	West Godavari	Open Cast Manual Method
6	SIA/AP/ MIN/4520 59/2023	Koderu Open Sand Reach	Jaya gorasa	West Godavari	Open Cast Manual Method
7	SIA/AP/ MIN/4520 46/2023	Nadipudi/2023-1 Open Sand Reach	Jaya gorasa	West Godavari	Open Cast Manual Method
8	SIA/AP/ MIN/4519 43/2023	4.690ha of Minagallu-IV Sand Reach	Devisingh hanumansingh	Nellore	Manual Method
9	SIA/AP/ MIN/4519 73/2023	4.880 ha PADAMATIKAMBHAMPADU-II Ordinary sand reach	Devisingh hanumansingh	Nellore	Manual Method
10	SIA/AP/ MIN/4519 89/2023	4.850HA OF MUDIVARTHI-IV SAND REACH	Devisingh hanumansingh	Nellore	Manual Method
11	SIA/AP/ MIN/4520 11/2023	4.880 Ha Pallipadu -IV Sand Reach	Devisingh hanumansingh	Nellore	Manual Method
12	SIA/AP/ MIN/4520	4.650 HA VIRUVURU-III SAND REACH	Devisingh hanumansingh	Nellore	

	23/2023				
13	SIA/AP/ MIN/4521 65/2023	Pendyala (2023-1) Snad Reach, 4.81 ha	Subrahmanya m mannem	East Godavari	Open Cast Manual Method
14	SIA/AP/ MIN/4521 63/2023	Teeparru (2023-3) Sand Reach, 4.53 ha.	Subrahmanya m mannem	East Godavari	Open Cast Manual Method
15	SIA/AP/ MIN/4521 62/2023	Malleswaram Sand Reach, 4.98 ha.	Subrahmanya m mannem	East Godavari	Open Cast Manual Method
16	SIA/AP/ MIN/4521 83/2023	4.350HA DAMPETLA SAND REACH	Rama dakoji	Sri Satya Sai	
17	SIA/AP/ MIN/4521 61/2023	Teeparru (2023-2) Sand Reach, 4.98 Ha	Subrahmanya m mannem	East Godavari	Open Cast Manual Method
18	SIA/AP/ MIN/4521 60/2023	Kumaradevam-II (2022-13) Sand Reach, 4.20 Ha.	Subrahmanya m mannem	East Godavari	Open Cast Manual Method
19	SIA/AP/ MIN/4521 58/2023	Vegeswarapuram Sand Reach, 3.00 Ha Of District Mines & Geology Officer Rajamahendravaram, East Godavari	Subrahmanya m mannem	East Godavari	Open Cast Manual Method
20	SIA/AP/ MIN/4521 37/2023	Juvvalapalem Sand Reach Of District Mines & Geology Officer Bapatla, Andhra Pradesh	Rajesh kumar randhi	Bapatla	Open Cast Manual Method
21	SIA/AP/ MIN/4519 64/2023	4.840Hects of Ambadipudi-I Sand Reach	Nagini vasikarla	Palnadu	Manual Method
22	SIA/AP/ MIN/4521 55/2023	RACHUMARRI SAND REACH, 3.960 Ha Of Asst. Geologist O/o District Mines & Geology Officer, Ananthapuramu	Ramakrishna dadisetty	Anantapuramu	Open Cast Manual Method
23	SIA/AP/ MIN/4519 75/2023	4.830 Ha of Ambadipudi-2 Sand Reach	Nagini vasikarla	Palnadu	Manual Method
24	SIA/AP/ MIN/4519 82/2023	4.830 Ha of Ambadipudi-3 Sand Reach	Nagini vasikarla	Palnadu	Manual Method
25	SIA/AP/ MIN/4521 52/2023	PAMIDI OPEN SAND REACH, 1.861 Ha Of Asst. Geologist O/o District Mines & Geology Officer,	Ramakrishna dadisetty	Anantapuramu	Open Cast Manual

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		Ananthapuramu			Method
26	SIA/AP/ MIN/4521 51/2023	Karthanaparathi Open Sand Reach 1.780 Ha. Of Asst. Geologist O/o District Mines & Geology Officer Ananthapuramu	Ramakrishna dadisetty	Anantapuramu	Open Cast Manual Method
27	SIA/AP/ MIN/4519 88/2023	4.930 Ha of Didugu-1 Sand Reach	Nagini vasikarla	Palnadu	Manual Method
28	SIA/AP/ MIN/4521 50/2023	Illuru Sand Reach Of Asst. Geologist O/o District Mines & Geology Officer, Ananthapuramu	Ramakrishna dadisetty	Anantapuramu	Open Cast Manual Method
29	SIA/AP/ MIN/4521 45/2023	Ajjayyadoddi Sand Reach Of Asst. Geologist O/o District Mines & Geology Officer Ananthapuramu	Ramakrishna dadisetty	Anantapuramu	Open Cast Manual Method
30	SIA/AP/ MIN/4521 43/2023	Chilamakuru Sand Reach Of Divisional Mines & Geology Officer O/o Divisional Mines & Geology Office, Tadipatri	Nagini vasikarla	Palnadu	Manual Method
31	SIA/AP/ MIN/4519 93/2023	3.93 Ha of Konuru-1 Sand Reach	Nagini vasikarla	Palnadu	Manual Method
32	SIA/AP/ MIN/4520 03/2023	4.830 Ha of Pondugala-I Sand Reach	Nagini vasikarla	Palnadu	Manual Method
33	SIA/AP/ MIN/4520 07/2023	4.860 Ha of Pondugala-2 Sand Reach	Nagini vasikarla	Palnadu	Manual Method
34	SIA/AP/ MIN/4519 77/2023	4.840 Ha. Ordinary Sand Reach (Bommuvanipalem-14 Sand Reach) Bommuvanipalem Village, Kollipara Mandal, Guntur District. A.P	Gangadhara jangamu	Guntur	Open Cast Manual Method
35	SIA/AP/ MIN/4519 94/2023	4.80 Ha of Ordinary Sand Reach (Bommuvanipalem-15 Sand Reach) Krishna River bed, Bommuvanipalem Village, Kollipara Mandal, Guntur Dist. A.P	Gangadhara jangamu	Guntur	Open Cast Manual Method
36	SIA/AP/ MIN/4520 14/2023	4.886 Ha. Ordinary Sand Reach (Munnangi Sand Reach) in Krishna River, Munnangi Village, Kolipara Mandal, Guntur Dist.A.P.	Gangadhara jangamu	Guntur	Open Cast Manual Method
37	SIA/AP/ MIN/4520 20/2023	4.971 Ha of Ordinary Sand Reach(Gundimeda Sand Rach) in Krishna River, Gundimeda Village, Tadepalli Mandal, Guntur District, A.P.	Gangadhara jangamu	Guntur	Open Cast Manual Method

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38	SIA/AP/ MIN/4521 00/2023	4.880 Ha. of Ordinary Sand Reach (Pokkanuru 1 Sand Reach) Pokkanuru Village, Chandarlapadu Mandal, NTR District, A.P.	Veeraswamy kancharla	NTR	Manual Method
39	SIA/AP/ MIN/4520 91/2023	4.630 Ha. of Ordinary Sand Reach (Ghani Atkur 2 Sand Reach) Ghani Atkur Village, Kanchikacherla Mandal, NTR District, A.P.	Veeraswamy kancharla	NTR	Manual Method
40	SIA/AP/ MIN/4520 85/2023	4.810 Ha. of Ordinary Sand Reach (Ghani Atkur 1 Sand Reach) Ghani Atkur Village, Kanchikacherla Mandal, NTR District, A.P.	Veeraswamy kancharla	NTR	Manual Method
41	SIA/AP/ MIN/4520 81/2023	4.950 Ha. of Ordinary Sand Reach (Vemulapalli 2 Sand Reach) Vemulapalli Village, Kanchikacherla Mandal, NTR District, A.P.	Veeraswamy kancharla	NTR	Manual Method
42	SIA/AP/ MIN/4520 78/2023	4.970 Ha. of Ordinary Sand Reach (Vemulapalli 1 Sand Reach) Vemulapalli Village, Kanchikacherla Mandal, NTR District, A.P.	Veeraswamy kancharla	NTR	Manual Method
43	SIA/AP/ MIN/4520 67/2023	4.940 Ha. of Ordinary Sand Reach (Pendyala 1 Sand Reach) Pendyala Village, Kanchikacherla Mandal, NTR District, A.P.	Veeraswamy kancharla	NTR	Manual Method
44	SIA/AP/ MIN/4520 50/2023	4.980 Ha. of Ordinary Sand Reach (Allurupadu 1 Sand Reach) Allurupadu Village, Vatsavai Mandal, NTR District, A.P.	Veeraswamy kancharla	NTR	Manual Method
45	SIA/AP/ MIN/4520 40/2023	4.930 Ha. of Ordinary Sand Reach (Indugapalli 1 Sand Reach) Indugapalli & Polampalli Village, Vatsavai Mandal, NTR District, A.P.	Veeraswamy kancharla	NTR	Manual Method
46	SIA/AP/ MIN/4520 72/2023	4.890 Ha of Ordinary Sand Reach (Pendyala 2 Sand Reach) Pendyala Village, Kanchikacherla Mandal, NTR District, A.P.	Veeraswamy kancharla	NTR	Manual Method
47	SIA/AP/ MIN/4522 36/2023	VEPARALLA OPEN SAND REACH, 2.200 Ha	Ramakrishna dadisetty	Anantapuramu	Open Cast Manual Method
48	SIA/AP/ MIN/4522 35/2023	Kakaraparru-2 Sand Reach, 4.94 Ha	Subrahmanya m mannem	East Godavari	Open Cast Manual Method
49	SIA/AP/	Chidipi (2023-I) Sand Reach, 4.90	Subrahmanya	East Godavari	Open

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	MIN/4522 34/2023	Ha	m mannem		Cast Manual Method
50	SIA/AP/ MIN/4522 33/2023	Chidipi (2023-III) Sand Reach, 4.79 Ha	Subrahmanya m mannem	East Godavari	Open Cast Manual Method
51	SIA/AP/ MIN/4522 31/2023	Chidipi (2023-II) Sand Reach, 4.81 Ha.	Subrahmanya m mannem	East Godavari	Open Cast Manual Method
52	SIA/AP/ MIN/4521 78/2023	Teeparu/2023-1 Open sand, 4.10 Ha,	Subrahmanya m mannem	East Godavari	Open Cast Manual Method
53	SIA/AP/ MIN/4521 77/2023	Khandavalli Sand Reach, 4.98 Ha.	Subrahmanya m mannem	East Godavari	Open Cast Manual Method
54	SIA/AP/ MIN/4521 76/2023	Vegeswarapuram Sand Reach, 4.98 Ha.	Subrahmanya m mannem	East Godavari	Open Cast Manual Method
55	SIA/AP/ MIN/4521 75/2023	Mukkamala-2 Sand Reach, 4.98 ha	Subrahmanya m mannem	East Godavari	Open Cast Manual Method
56	SIA/AP/ MIN/4521 74/2023	Mukkamala-1 Sand Reach, 4.95 Ha.	Subrahmanya m mannem	East Godavari	Open Cast Manual Method
57	SIA/AP/ MIN/4521 70/2023	Kakaraparru-1 Sand Reach, 4.94 Ha.	Subrahmanya m mannem	East Godavari	Open Cast Manual Method
58	SIA/AP/ MIN/4521 68/2023	Kumaradevam (2023-II) Sand Reach, 4.62 Ha.	Subrahmanya m mannem	East Godavari	Open Cast Manual Method
59	SIA/AP/ MIN/4521 66/2023	Jeedigunta (2022-13) Sand Reach, 4.98 Ha	Subrahmanya m mannem	East Godavari	Open Cast Manual Method
60	SIA/AP/ MIN/4521 54/2023	2.150ha Segupalli Sand Reach in Penna River	Rama dakoji	Sri Satya Sai	Manual Method
61	SIA/AP/ MIN/4521	2.600 Ha PARIGI SAND REACH in penna river	Rama dakoji	Sri Satya Sai	

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	81/2023				
62	SIA/AP/ MIN/4521 82/2023	2.090HA NAYANAPALLI SAND REACH	Rama dakoji	Sri Satya Sai	Manual Method
63	SIA/AP/ MIN/4520 88/2023	4.50 Ha of Royyuru- 5, Ordinary sand extraction	Veeraswamy kancharla	NTR	Manual Method
64	SIA/AP/ MIN/4520 83/2023	4.900 Ha of Royyuru-1, Ordinary Sand Extraction	Veeraswamy kancharla	NTR	Manual Method
65	SIA/AP/ MIN/4520 80/2023	4.84 Ha of Northvalluru- 6, Ordinary Sand Extraction	Veeraswamy kancharla	NTR	Manual Method
66	SIA/AP/ MIN/4523 12/2023	Tanguturu Sand Reach Of District Mines & Geology Officer, 4.50 Ha	District mines geology officer	Annamayya	Open Cast Manual Method
67	SIA/AP/ MIN/4520 77/2023	4.45 Ha of Northvalluru- 3, Ordinary Sand Extraction,	Veeraswamy kancharla	NTR	Manual Method
68	SIA/AP/ MIN/4520 69/2023	4.900 Ha of Northvalluru-2, Sand Reach	Veeraswamy kancharla	NTR	Manual Method
69	SIA/AP/ MIN/4521 72/2023	Buravilli Sand Reach	Lomada reddy	Sirkakulam	Open Cast Manual Method
70	SIA/AP/ MIN/4521 67/2023	Amballavalasa Sand Reach	Lomada reddy	Sirkakulam	Open Cast Manual Method
71	SIA/AP/ MIN/4522 87/2023	Gajullanka Sand Reach, 4.950 Ha.	Rajesh kumar randhi	Bapatla	Open Cast Manual Method
72	SIA/AP/ MIN/4522 65/2023	Karugorumilli Open Sand Reach	Jaya gorasa	West Godavri	Open Cast Manual Method
73	SIA/AP/ MIN/4521 25/2023	Quarry Lease area over an extent of 1.013 hecets of Bhagya Lakshmi Mica Minerals	Bhagyalakshmi mica & minerals	Guntur	
74	SIA/AP/ MIN/4522 19/2023	Purushothapuram -1 Sand Reach	Lomada reddy	Sirkakulam	Open Cast Manual Method
75	SIA/AP/ MIN/4522	Purushothapuram - II Sand Reach	Lomada reddy	Sirkakulam	Open Cast

	41/2023				Manual Method
76	SIA/AP/ MIN/4522 43/2023	Siddantham/2023-2 Open Sand Reach	Jaya gorasa	West Godavri	Open Cast Manual Method
77	SIA/AP/ MIN/4521 39/2023	4.950 Ha. of Ordinary Sand Reach (Penuganchiprolu 1 Sand Reach) Penuganchiprolu Village, Penuganchiprolu Mandal, NTR District, A.P.	Veeraswamy kancharla	NTR	Manual Method
78	SIA/AP/ MIN/4521 36/2023	4.970 Ha. of Ordinary Sand Reach (Penuganchiprolu 2 Sand Reach) Anigandlapadu Village, Penuganchiprolu Mandal, NTR District, A.P.	Veeraswamy kancharla	NTR	Manual Method
79	SIA/AP/ MIN/4521 34/2023	4.910 Ha. of Ordinary Sand Reach (Sanagapadu 1 Sand Reach) Sanagapadu Village, Penuganchiprolu Mandal, NTR District, A.P.	Veeraswamy kancharla	NTR	Manual Method
80	SIA/AP/ MIN/4521 30/2023	4.520 Ha. of Ordinary Sand Reach (Venganayakunipalem 1 Sand Reach) Venganayakunipalem Village, Penuganchiprolu Mandal, NTR District, A.P.	Veeraswamy kancharla	NTR	Manual Method
81	SIA/AP/ MIN/4521 27/2023	4.930 Ha. of Ordinary Sand Reach (Eтуру 1 Sand Reach) Eтуру Village, Chandarlapadu Mandal, NTR District, A.P.	Veeraswamy kancharla	NTR	Manual Method
82	SIA/AP/ MIN/4521 22/2023	4.980 Ha. of Ordinary Sand Reach (Kasarabad 2 Sand Reach) Kasarabad Village, Chandarlapadu Mandal, NTR District, A.P.	Veeraswamy kancharla	NTR	Manual Method
83	SIA/AP/ MIN/4522 39/2023	Mulakallanka-Katavaram (2022-9) Sand Reach, 4.52 Ha	Subrahmanya m mannem	East Godavari	Open Cast Manual Method
84	SIA/AP/ MIN/4521 14/2023	4.980 Ha. of Ordinary Sand Reach (Usthepalli 1 Sand Reach) Usthepalli Village, Chandarlapadu Mandal, NTR District, A.P.	Veeraswamy kancharla	NTR	Manual Method
85	SIA/AP/ MIN/4521 12/2023	4.980 Ha. of Ordinary Sand Reach (Pokkanuru 3 Sand Reach) Pokkanuru Village, Chandarlapadu Mandal, NTR District, A.P.	Veeraswamy kancharla	NTR	Manual Method
86	SIA/AP/ MIN/4521	4.950 Ha. of Ordinary Sand Reach (Pokkanuru 2 Sand Reach)	Veeraswamy kancharla	NTR	Manual Method

	05/2023	Pokkanuru Village, Chandarlapadu Mandal, NTR District, A.P.			
87	SIA/AP/ MIN/4522 38/2023	Vangalapudi (2022-1) Sand Reach, 4.83 Ha	Subrahmanya m mannem	East Godavari	Open Cast Manual Method
88	SIA/AP/ MIN/4523 23/2023	Chakrayapeta Sand Reach	Royalty inspector dmgo kadapa	Y S R Kadapa	Manual Method
89	SIA/AP/ MIN/4522 70/2023	Gopalapenta Sand Reach	Lomada reddy	Sirkakulam	Open Cast Manual Method
90	SIA/AP/ MIN/4522 02/2023	GOVALLANKA (2022-1) SAND REACH	Srinivasa konakalla	Kakinada	Open Cast Manual Method
91	SIA/AP/ MIN/4522 72/2023	Goriganuru Sand reach-2.500	Royalty inspector dmgo kadapa	Y S R Kadapa	Manual Method
92	SIA/AP/ MIN/4522 42/2023	PILLANKA 2022-3 SAND REACH	Srinivasa konakalla	Kakinada	Open Cast Manual Method
93	SIA/AP/ MIN/4523 29/2023	Gollapalli Sand reach	Royalty inspector dmgo kadapa	Y S R Kadapa	Manual Method
94	SIA/AP/ MIN/4522 20/2023	PILLANKA 2022-2 SAND REACH	Srinivasa konakalla	Kakinada	Open Cast Manual Method
95	SIA/AP/ MIN/4522 83/2023	Dharmapuram Sand Reach	Royalty inspector dmgo kadapa	Y S R Kadapa	Manual Method
96	SIA/AP/ MIN/4523 09/2023	Nivagam Sand Reach,	Lomada reddy	Sirkakulam	Open Cast Manual Method
97	SIA/AP/ MIN/4522 71/2023	Dusi sand Reach	Lomada reddy	Sirkakulam	Open Cast Manual Method
98	SIA/AP/ MIN/4522 84/2023	Devagudi Sand Reach	Royalty inspector dmgo kadapa	Y S R Kadapa	Manual Method
99	SIA/AP/ MIN/4522 74/2023	Chinnaputha sand Reach-II	Royalty inspector dmgo kadapa	Y S R Kadapa	Manual Method

100	SIA/AP/ MIN/4522 73/2023	Chinnaputha Sand Reach-I	Royalty inspector dmgo kadapa	Y S R Kadapa	Manual Method
101	SIA/AP/ MIN/4522 51/2023	DOMPAKA SAND REACH	Lomada reddy	Sirkakulam	Open Cast Manual Method
102	SIA/AP/ MIN/4523 22/2023	Bedururu Sand Reach	Royalty inspector dmgo kadapa	Y S R Kadapa	Manual Method
103	SIA/AP/ MIN/4521 99/2023	Batteru Sand Reach	Lomada reddy	Sirkakulam	Open Cast Manual Method
104	SIA/AP/ MIN/4523 45/2023	Rollamadugu River Sand Reach, 4.0 Ha.	District mines geology officer	Annamayya	Open Cast Manual Method
105	SIA/AP/ MIN/4523 18/2023	Komantharapuram Sand Reach, 3.50 Ha	District mines geology officer	Annamayya	Open Cast Manual Method
106	SIA/AP/ MIN/4521 26/2023	4.610 Ha of Chodavaram – 6, Ordinary Sand Extraction,	Veeraswamy kancharla	NTR	Manual Method
107	SIA/AP/ MIN/4521 18/2023	4.900 Ha of Chodavaram – 4, Ordinary Sand Extraction	Veeraswamy kancharla	NTR	Manual Method
108	SIA/AP/ MIN/4521 24/2023	4.95 Ha of Madduru-3, Ordinary Sand Extraction	Veeraswamy kancharla	NTR	Manual Method
109	SIA/AP/ MIN/4521 13/2023	2.60 Ha of Madduru-2, Ordinary Sand Extraction	Veeraswamy kancharla	NTR	Manual Method
110	SIA/AP/ MIN/4521 08/2023	4.900 Ha of Srikakulam-5, Ordinary Sand Extraction	Veeraswamy kancharla	NTR	Manual Method
111	SIA/AP/ MIN/4521 03/2023	4.900 Ha of Srikakulam-3, Ordinary Sand Extraction	Veeraswamy kancharla	NTR	Manual Method
112	SIA/AP/ MIN/4520 92/2023	2.00 Ha of Srikakulam-2, Ordinary Sand Extraction,	Veeraswamy kancharla	NTR	Manual Method
113	SIA/AP/ MIN/4524 16/2023	THIMMALAPURAM OPEN SAND REACH, 2.37 Ac./0.96 Ha	Ramakrishna dadisetty	Anantapuramu	Open Cast Manual Method
114	SIA/AP/	Vempalli sand Reach-I	Royalty	Y S R Kadapa	Manual

	MIN/4522 78/2023		inspector dmgo kadapa		Method
115	SIA/AP/ MIN/4522 79/2023	Vempalli Sand Reach-II	Royalty inspector dmgo kadapa	Y S R Kadapa	Manual Method
116	SIA/AP/ MIN/4522 80/2023	Tangedupalli Sand Reach	Royalty inspector dmgo kadapa	Y S R Kadapa	Manual Method
117	SIA/AP/ MIN/4521 86/2023	Lukalam Sand Reach	Lomada reddy	Sirkakulam	Open Cast Manual Method
118	SIA/AP/ MIN/4522 81/2023	Sunnapurallapalli Sand Reach	Royalty inspector dmgo kadapa	Y S R Kadapa	Manual Method
119	SIA/AP/ MIN/4523 11/2023	Machanuru Sand Reach	Royalty inspector dmgo kadapa	Y S R Kadapa	Manual Method
120	SIA/AP/ MIN/4522 76/2023	Potladurthi Sand Reach	Royalty inspector dmgo kadapa	Y S R Kadapa	Manual Method
121	SIA/AP/ MIN/4523 14/2023	Vibhurapuram Sand Reach	Royalty inspector dmgo kadapa	Y S R Kadapa	Manual Method
122	SIA/AP/ MIN/4522 89/2023	Hyathi Nagar Sand Reach	Lomada reddy	Sirkakulam	Open Cast Manual Method
123	SIA/AP/ MIN/4523 25/2023	Peddasettipalli Sand Reach	Royalty inspector dmgo kadapa	Y S R Kadapa	Manual Method
124	SIA/AP/ MIN/4523 21/2023	Venkayyaluva Sand Reach	Royalty inspector dmgo kadapa	Y S R Kadapa	Manual Method
125	SIA/AP/ MIN/4523 13/2023	Kothagangireddipalli-II	Royalty inspector dmgo kadapa	Y S R Kadapa	Manual Method
126	SIA/AP/ MIN/4523 84/2023	Kummarampalli Sand Reach	Royalty inspector dmgo kadapa	Y S R Kadapa	Manual Method
127	SIA/AP/ MIN/4523 83/2023	Somavaram River Sand Reach, 2.10 Ha.	District mines geology officer	Annamayya	Open Cast Manual Method
128	SIA/AP/ MIN/4522 86/2023	Paidikalva	Royalty inspector dmgo kadapa	Y S R Kadapa	Manual Method

129	SIA/AP/ MIN/4523 27/2023	Konduru Sand reach	Royalty inspector dmgo kadapa	Y S R Kadapa	Manual Method
130	SIA/AP/ MIN/4523 03/2023	Venkatapuram Sand Reach	Lomada reddy	Sirkakulam	Open Cast Manual Method
131	SIA/AP/ MIN/4523 53/2023	Nandimandalam Sand Reach	Royalty inspector dmgo kadapa	Y S R Kadapa	Manual Method
132	SIA/AP/ MIN/4523 16/2023	Hanumagutti Sand reach	Royalty inspector dmgo kadapa	Y S R Kadapa	Manual Method
133	SIA/AP/ MIN/4523 63/2023	Marellamadaka River Sand Reach	Royalty inspector dmgo kadapa	Y S R Kadapa	Manual Method
134	SIA/AP/ MIN/4521 02/2023	Mudhadapeta Sand Reach	Lomada reddy	Sirkakulam	Open Cast Manual Method
135	SIA/AP/ MIN/4523 79/2023	Veeraballi River Sand Reach, 3.0 ha.	District mines geology officer	Annamayya	Open Cast Manual Method
136	SIA/AP/ MIN/4523 74/2023	Narayana Nellore River Sand Reach-II, 3.50 Ha.	District mines geology officer	Annamayya	Open Cast Manual Method
137	SIA/AP/ MIN/4523 19/2023	Gundlamula Sand reach	Royalty inspector dmgo kadapa	Y S R Kadapa	Manual Method
138	SIA/AP/ MIN/4525 60/2023	PULIDINDI /2023-1 OPEN SAND REACH	Sairam sriram	Dr.BR.Ambedkar Konaseema	Open Cast Manual Method
139	SIA/AP/ MIN/4525 72/2023	NARKEDUMILLI/2023-1 OPEN SAND REACH	Sairam sriram	Dr.BR.Ambedkar Konaseema	Open Cast Manual Method
140	SIA/AP/ MIN/4526 25/2023	ANKAMPALEM/2023-1 OPEN SAND REACH	Sairam sriram	Dr.BR.Ambedkar Konaseema	Open Cast Manual Method
141	SIA/AP/ MIN/4526 14/2023	VELICHERU/2023-2 OPEN SAND REACH	Sairam sriram	Dr.BR.Ambedkar Konaseema	Open Cast Manual Method
142	SIA/AP/	VELICHERU/2023-1 OPEN	Sairam sriram	Dr.BR.Ambedkar	Open

File No.APPCB-11033/181/2023-TEC-EC-APPCB

	MIN/4526 05/2023	SAND REACH		Konaseema	Cast Manual Method
143	SIA/AP/ MIN/4525 98/2023	ATREYAPURAM/2023-1 OPEN SAND REACH	Sairam sriram	Dr.BR.Ambedkar Konaseema	Open Cast Manual Method
144	SIA/AP/ MIN/4525 16/2023	Sri M. Sankara Rao Mining of Road Metal & Building Stone Quarry	Sankara rao mediseti	Anakapalli	
145	SIA/AP/ MIN/4523 76/2023	2.90 Ha. of Quartz Quarry of M/s Sree Sai Mines and Minerals, Sy. No.51/P, Musalikunta Village, Peddamandyam Mandal, Annamayya District.A.P.	Suvarna abbireddy gari	Y S R Kadapa	
146	SIA/AP/ MIN/4517 59/2023	1.967 Ha. of Quartz Quarry of Sri Challa Venkata Subba Reddy, Sy.No.1/Part, Peddamandyam Village, Peddamandyam Mandal, Annamayya District. A.P.	Venkata subba challa	Annamayya	
147	SIA/AP/ MIN/4524 49/2023	Matli River Sand Reach, 2.510 ha.	District mines geology officer	Annamayya	Open Cast Manual Method
148	SIA/AP/ MIN/4523 73/2023	YATAPAKA/2022-17 SAND REACH	John asundi	Alluri Seetharama Raju District	Open Cast Manual Method
149	SIA/AP/ MIN/4523 85/2023	KANAYAGUDEM/2022-14 SAND REACH	John asundi	Alluri Seetharama Raju District	Open Cast Manual Method
150	SIA/AP/ MIN/4523 60/2023	YATAPAKA/2022-16 SAND REACH	John asundi	Alluri Seetharama Raju District	Open Cast Manual Method
151	SIA/AP/ MIN/4524 21/2023	Vemagiri – Kadiyapulanka (2022- 1) Sand Reach	Subrahmanya m mannem	East Godavari	Open Cast Manual Method
152	SIA/AP/ MIN/4524 22/2023	Vangalapudi (2022-2) Sand Reach, 4.59 Ha	Subrahmanya m mannem	East Godavari	Open Cast Manual Method
153	SIA/AP/ MIN/4523 58/2023	gundala/2022-19 sand reach	John asundi	Alluri Seetharama Raju District	Open Cast Manual Method

1913

Date	Description	Amount
Jan 1	Balance	100.00
Jan 15	Received from A	50.00
Jan 30	Received from B	25.00
Feb 15	Received from C	75.00
Feb 28	Received from D	100.00
Mar 15	Received from E	150.00
Mar 31	Received from F	200.00
Apr 15	Received from G	250.00
Apr 30	Received from H	300.00
May 15	Received from I	350.00
May 31	Received from J	400.00
Jun 15	Received from K	450.00
Jun 30	Received from L	500.00
Jul 15	Received from M	550.00
Jul 31	Received from N	600.00
Aug 15	Received from O	650.00
Aug 31	Received from P	700.00
Sep 15	Received from Q	750.00
Sep 30	Received from R	800.00
Oct 15	Received from S	850.00
Oct 31	Received from T	900.00
Nov 15	Received from U	950.00
Nov 30	Received from V	1000.00
Dec 15	Received from W	1050.00
Dec 31	Received from X	1100.00
Total		11000.00

4.1.1 Kothapalli/Chintapalli Sand Reach Area and Kothapalli Stock Yard

The Kothapalli/Chintapalli Sand Reach Area is located in between Kothapalli Village and Chintapalli Village of Achampeta Mandal. The Satellite Image of the reach is as follows:



Figure 1: Satellite Image of the Kothapalli/Chintapalli Sand Reach Area.

4.1.1.1 Status of Environmental Clearance's (ECs) issued by SEIAA, AP:

As per the information provided by State Environmental Impact Assessment Authority (SEIAA), Andhra Pradesh vide Letter No. 6/SEIAA/AP/NGT/Gen/2023-307 dated 11.01.2024 (Annexure - 4), the following Environmental Clearances (EC's) were granted in the area:

SN	Proposal No	Project Name	Company Name	EC No. and Date	EC Valid up to
367	SIA/AP/MI N/243067 /2021	4.930 Ha Proposed Ordinary Sand Mine, Chintampalli-1 Sand Reach at Sy. No. 186, Chintapalli Village, Achamepeta Mandal, Guntur District, Andhra Pradesh.	M/s Jai Prakash Power Ventures Limited, Vijayawada	SEIAA/AP/GNT /MIN/12/2021 /3691/171.72& 168.38 dated 17.03.2022	16.03.2023

As per the records available, Environmental Clearances granted to the mine lease area is expired on 16.03.2023. The Satellite Image of the reach lease area of EC is as follows:



Figure 2: Satellite image of the Environmental Clearance Lease Area.

4.1.1.2 Observations during inspection:

During the inspection, it is observed that sand mining with Mechanised Method with Hitachi's / JCB's of 2.0 to 2.2 Ton Capacity bucket size is being carried out in the sand reach.

Sand is being extracted using four (04) HITACHI's and transported through trucks.

Mining is being carried out in approximately 01 km stretch at various locations. Sand is being excavated to the depth of 4 to 5 ft. Sand is extracted beyond the water level of the river.

The committee was informed by the local in-charge available at the site that M/s GCKC Projects and Works Pvt. Ltd., Vijayawada is carrying sand mining since December, 2023. The photographs of Sand Way Bill and Cash Memos

of 25 and 30 Tones Sand at Kothapalli/Chintapalli Sand Reach Area are at Figure 5.

As per the records available, M/s GCKC Projects and Works Pvt. Ltd., Vijayawada does not have prior approvals/permissions viz., sand mine lease grant from Dept. of Mines and Geology, Govt. of Andhra Pradesh, Environmental Clearance from SEIAA, Andhra Pradesh, Consent Orders from Andhra Pradesh Pollution Control Board (APPCB), etc.



Figure 3: Photographs taken during inspection of Kothapalli/Chintapalli Sand Reach Area

4.1.1.3 Kothapalli Stock Yard

Photographs of the sand stored at Kothapalli Stock Yard are as follows:

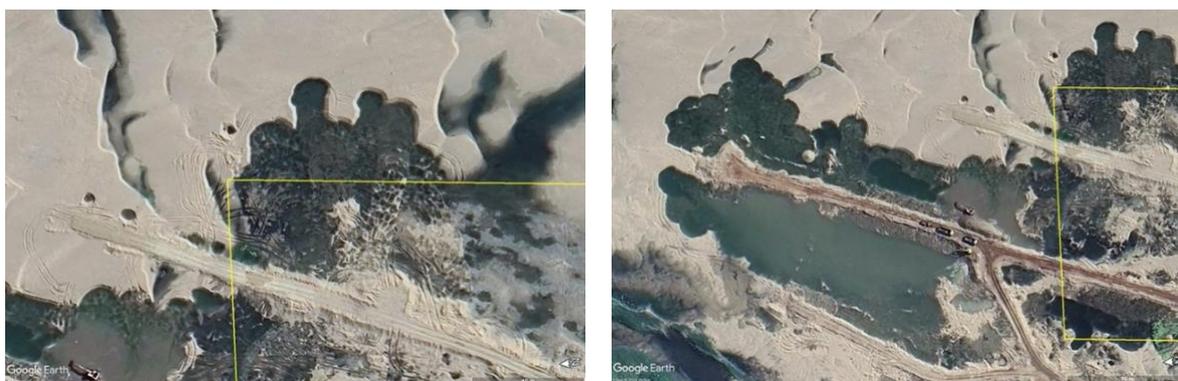


Figure 4: Photographs taken during inspection of Kothapalli Stock Yard Reach Area



Figure 5: Photographs of the Cash Memos issued to the customer.

As per the Satellite Image (Figure-2), M/s Jai Prakash Power Ventures Limited, Vijayawada has extracted sand beyond the mine lease area permitted. The detailed location wise images are as follows:





Latitude: 16.671911
 Longitude: 80.133789
 Elevation: 21.52±3.35 m
 Accuracy: 4.75 m
 Time: 17-01-2024 14:42:21
 Note: Chintapalli

Latitude: 16.671888
 Longitude: 80.133796
 Elevation: 22.91±3.36 m
 Accuracy: 4.75 m
 Time: 17-01-2024 14:42:25
 Note: Chintapalli

Latitude: 16.671833
 Longitude: 80.133735
 Elevation: 20.08±3.36 m
 Accuracy: 4.75 m
 Time: 17-01-2024 14:42:34
 Note: Chintapalli

Latitude: 16.671620
 Longitude: 80.133682
 Elevation: 20.82±3.36 m
 Accuracy: 4.75 m
 Time: 17-01-2024 14:42:57
 Note: Chintapalli



Figure 6: Satellite Images and Photographs of mining done beyond the Lease Area.

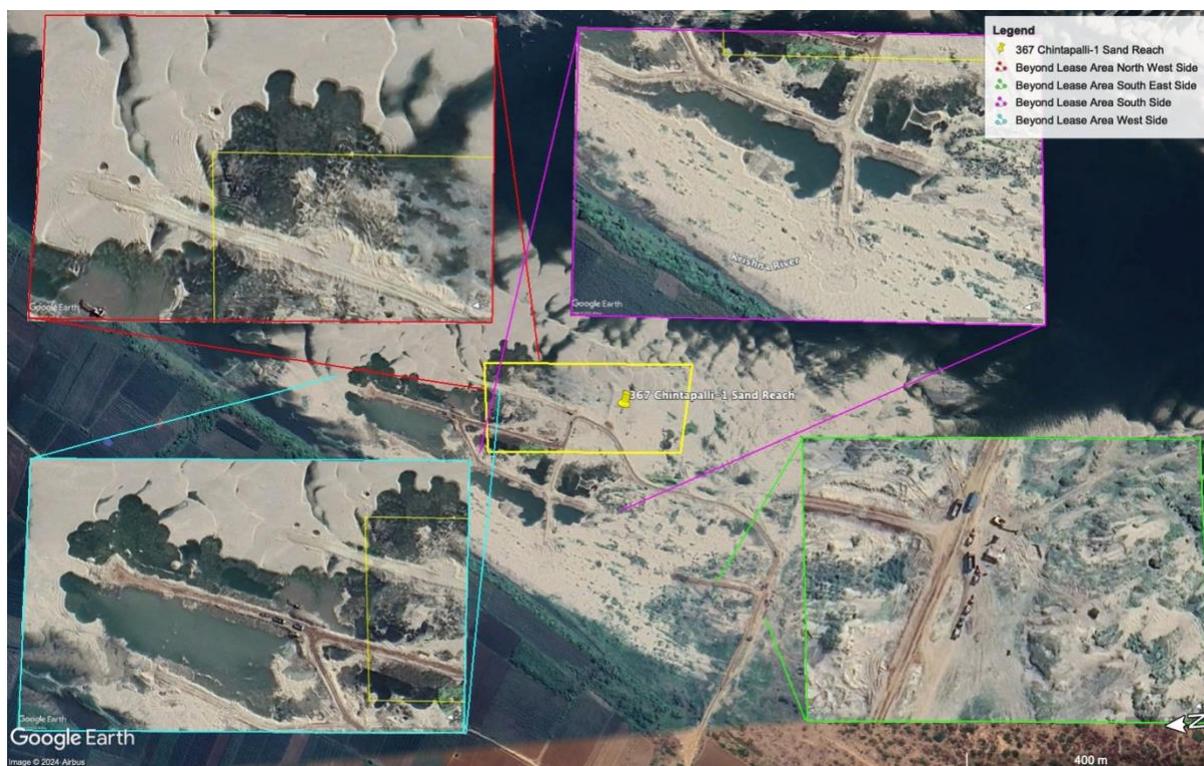


Figure 7: Satellite Image of the location wise sand mining done beyond the mine lease area.

4.1.1.4 Interpretation of satellite images since Year 2020:



Figure 8: Satellite Image (dated 04.03.2020) of the reach area prior to grant of EC.



Figure 9: Satellite Image (dated 12.06.2022) of the reach area after grant of EC in favor of M/s Jai Prakash Power Ventures Limited, Vijayawada.

The satellite images from google map of the sand reach is analysed for the period 04.03.2020 to 12.06.2022 (Figure 8–9).

The results show that sand is excavated beyond the mine lease granted by the Competent Authorities and sand mining was continued even after expiry of EC till date by fully mechanized machines.

4.1.1.5 Sand Mining in the Kothapalli / Chintapalli Reach Area as on 19.08.2023:

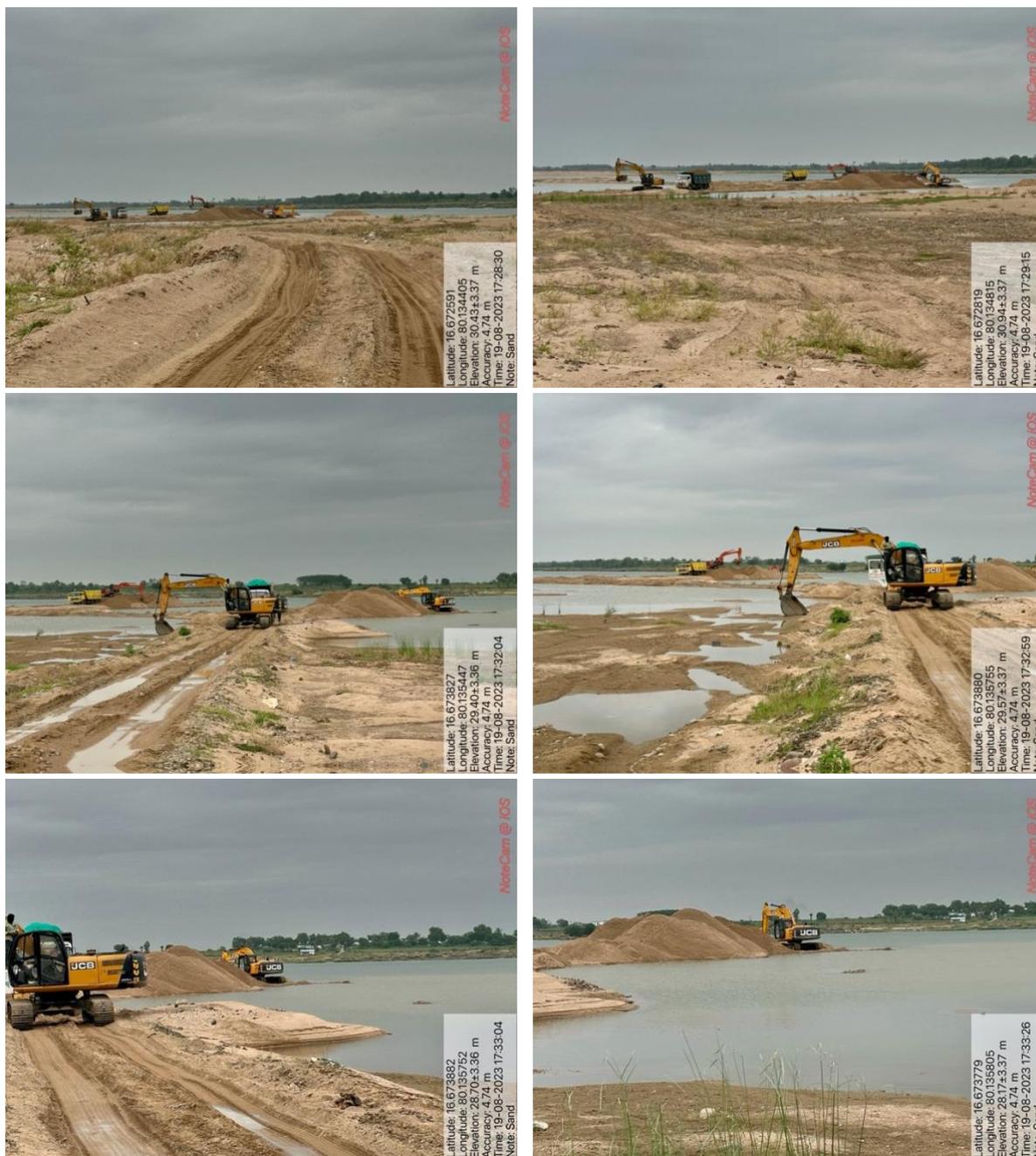






Figure 10: Photographs taken during inspection of Kothapalli/Chintapalli Sand Reach Area by MoEF&CC on 19.08.2023.

4.1.2 Kongativari Palem (K V Palem) Sand Reach Area

The Kongativari Palem (K V Palem) Sand Reach Area is located at Ambadipudi Village of Achampeta Mandal. The Satellite Image of the reach is as follows:

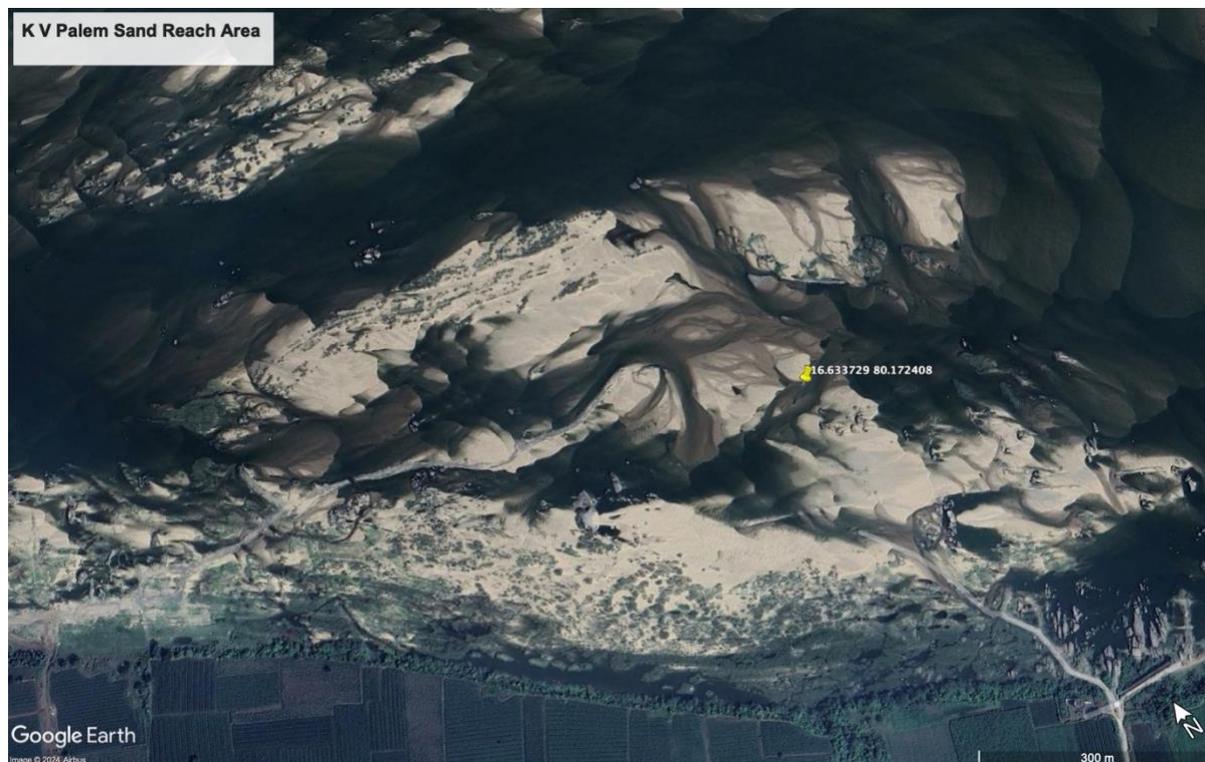


Figure 1: Satellite image of the Kongativari Palem (K V Palem) Sand Reach Area.

4.1.2.1 Status of Environmental Clearance (EC) issued by SEIAA, AP:

As per the information provided by State Environmental Impact Assessment Authority (SEIAA), Andhra Pradesh vide letter no. 6/SEIAA/AP/NGT/Gen/2023-307 dated 11.01.2024 (Annexure - 4), the following Environmental Clearances (EC's) granted in the area:

SN	Proposal No	Project Name	Company Name	EC No. and Date	EC valid up to
26	SIA/AP/MIN/153508/2020	4.770 Ha Ambadipudi-II Sand Reach at Sy.No. 1 of Ambadipudi Village, Achamepeta Mandal, Guntur District, Andhra Pradesh.	The Asst. Director of Mine and Geology, Dept. of Mines and Geology, Guntur Dist.	SEIAA/AP/GNT/MIN/05/2020/1837-213 dated 08.07.2020	07.07.2021

As per the records available, Environmental Clearances granted to the mine lease area is expired on 07.07.2021. The Satellite Image of the reach lease area of EC is as follows:

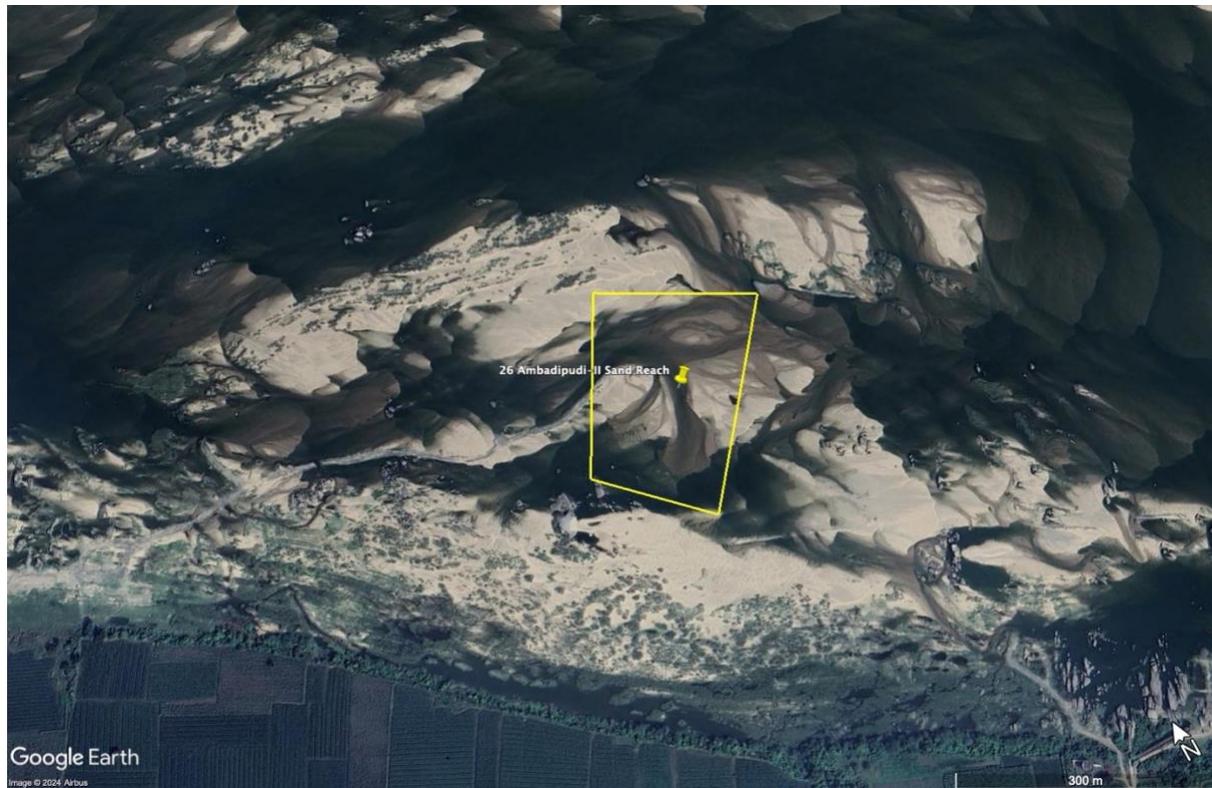


Figure 2: Satellite image of the Environmental Clearance Lease Area.

4.1.2.2 Observations during inspection:

During the inspection, it is observed that sand mining with Mechanised Method with Hitachi's / JCB's of 2.0 to 2.2 Ton Capacity bucket size is being carried out in the sand reach.

Sand is being extracted using four (04) HITACHI's and transported through trucks.

Mining is being carried out in approximately 01 km stretch at various locations. Sand is being excavated to the depth of 4 to 5 ft. Sand is extracted beyond the water level of the river.

The committee was informed by the local in-charge available at the site that M/s GCKC Projects and Works Pvt. Ltd., Vijayawada is carrying sand mining since December, 2023. The photographs of Sand Way Bill and Cash Memos of 25 and 30 Tones Sand at K V Palem Sand Reach Area are at Figure 4.

As per the records available, M/s GCKC Projects and Works Pvt. Ltd., Vijayawada does not have prior approvals/permissions viz., sand mine lease grant from Dept. of Mines and Geology, Govt. of Andhra Pradesh, Environmental Clearance from SEIAA, Andhra Pradesh, Consent Orders from Andhra Pradesh Pollution Control Board (APPCB), etc.







Figure 13: Photographs taken during inspection of K V Palem Sand Reach Area.



Figure 3: Satellite Image of the location wise sand mining is being done.

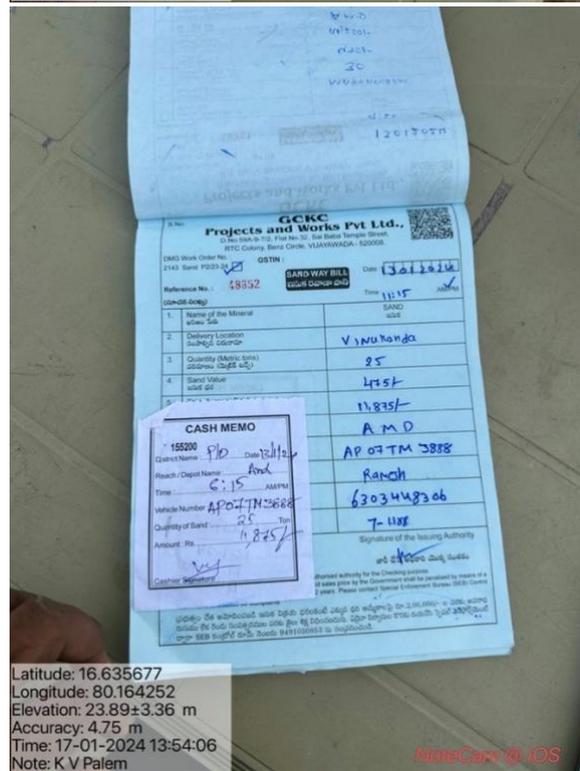
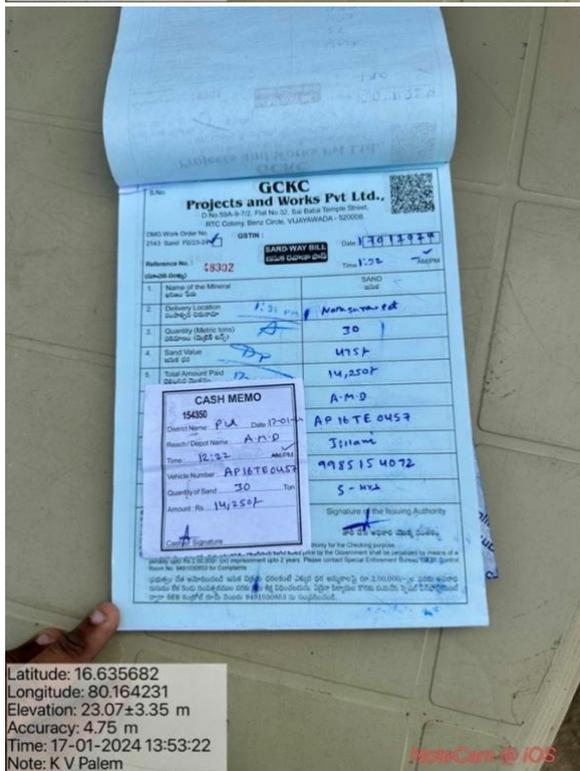
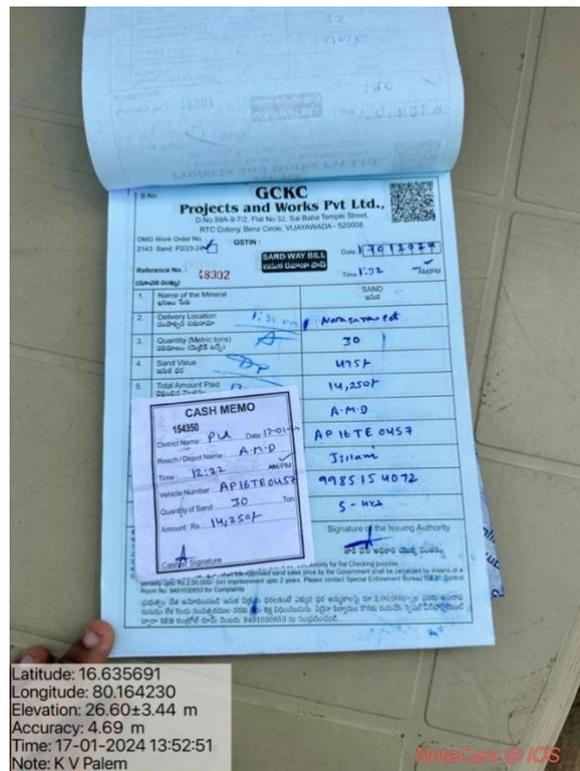
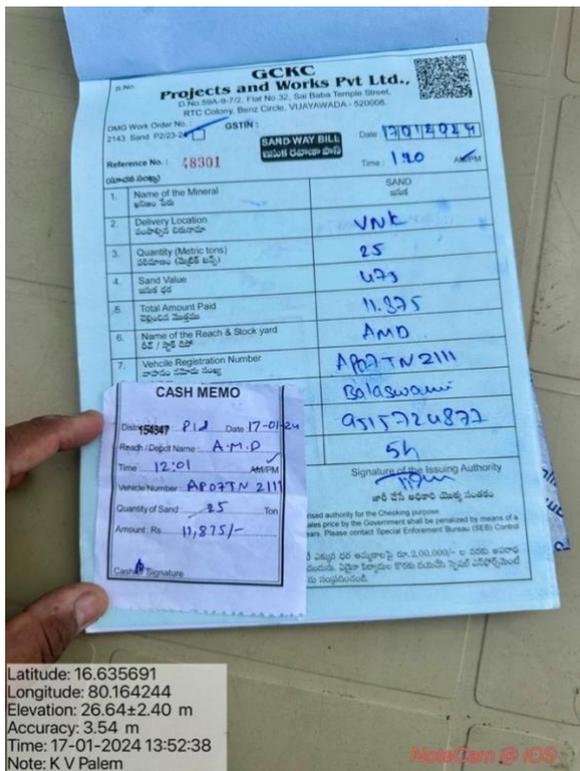


Figure 4: Photographs of Sand Way Bill and Cash Memos of 25 and 30 Tones Sand from K V Palem Sand Reach Area.

4.1.2.3 Interpretation of satellite images since Year 2020:

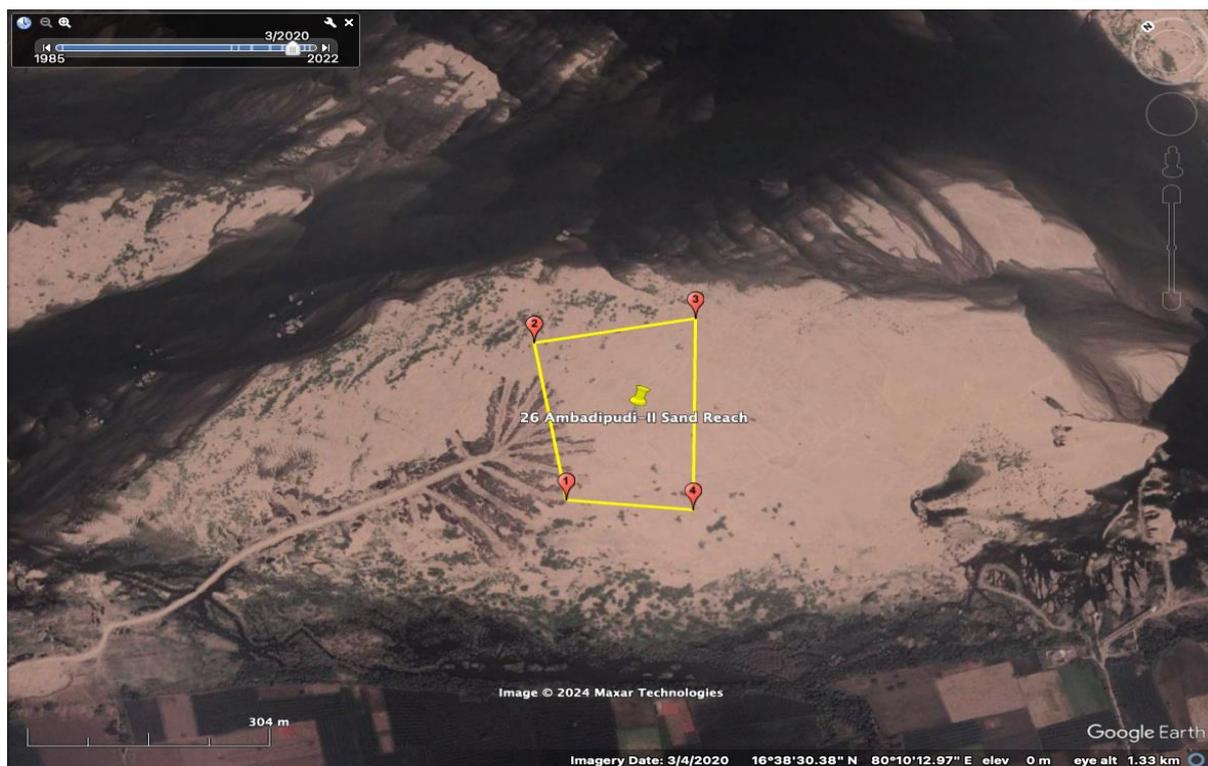


Figure 5: Satellite Image (dated 04.03.2020) of the reach area prior to grant of EC.

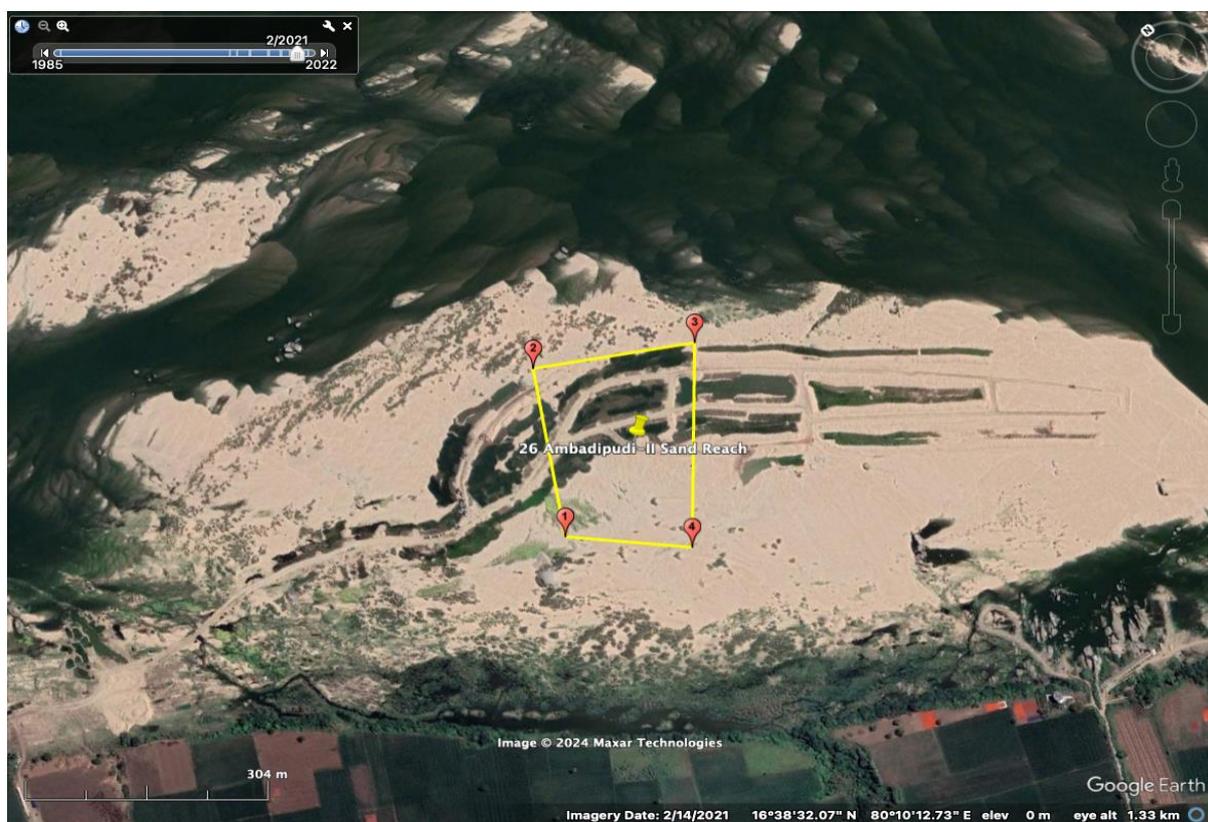


Figure 6: Satellite Image (dated 14.02.2021) of the reach area after grant of EC in favour of The Asst. Director of Mine and Geology, Dept. of Mines and Geology, Guntur Dist.



Figure 7: Satellite Image (dated 16.03.2022) of the reach area after grant of EC in favor of The Asst. Director of Mine and Geology, Dept. of Mines and Geology, Guntur Dist.

The Satellite Images from Google Earth of the sand reach is analysed for the period 04.03.2020 to 16.03.2022 (Figure 15–18).

The results show that sand is excavated beyond the mine lease granted by the Competent Authorities and sand mining was continued even after expiry of EC till date by fully mechanized machines.





Figure 8: Photographs of sand mining done beyond the Lease Area.

4.1.3 Malladi / Pondugala Sand Reach Area

The Malladi / Pondugala Sand Reach Area is located at Malladi Village of Amaravathi Mandal. The Satellite Image of the reach is as follows:



Figure 1: Satellite image of the Malladi / Pondugala Sand Reach Area.

4.1.3.1 Status of Environmental Clearance (EC) issued by SEIAA, AP:

As per the information provided by State Environmental Impact Assessment Authority (SEIAA), Andhra Pradesh vide letter no. 6/SEIAA/AP/NGT/Gen/2023-307 dated 11.01.2024 (Annexure - 4), the following Environmental Clearances (EC's) granted in the area:

SN	Proposal No	Project Name	Company Name	EC No. and Date	EC valid up to
03	SIA/AP/MIN/131835/2020	4.850 Ha Pondugala Sand Reach Mine at Sy.No.2, Pondugala (V), Amaravathi (M), Guntur District, Andhra Pradesh.	The Asst. Director of Mine and Geology, Dept. of Mines and Geology, Guntur Dist.	SEIAA/AP/GNT/MIN/01/2020/1582-304 dated 28.02.2020	27.02.2021
176	SIA/AP/MIN/184217/2020	4.850 Ha Proposed Ordinary Sand Mine, Pondugala Sand Reach at Pondugala (V), Amaravathi	The Asst. Director of Mine and Geology, Dept. of Mines and	SEIAA/AP/MIN/184217/2020/975	18.12.2021

		(M), Guntur District, Andhra Pradesh.	Geology, Guntur Dist.	dated 19.12.2020	
481	SIA/AP/MIN/266667/2022	4.850 Ha, Ordinary Sand Mine of Pondugala Sand Reach, at Survey No.2 of Pondugala Village, Amaravathi Mandal, Guntur District, Andhra Pradesh.	M/s Jai Prakash Power Ventures Limited, Vijayawada	SEIAA/AP/GNT/MIN/05/2022/4261/187.38&184.32 dated 24.06.2022	23.06.2023

As per the information provided by State Environmental Impact Assessment Authority (SEIAA), Andhra Pradesh vide letter no. 6/SEIAA/AP/NGT/Gen/2023-307 dated 11.01.2024 (Annexure - 4), the following proposals for Environmental Clearances (EC's) are in process:

S. No.	Proposal Number	Project Details	Company Name	District	Method of Mining
27	SIA/AP/MIN/451988/2023	4.930 Ha of Didugu-1 Sand Reach	Nagini vasikarla	Palnadu	Manual Method
32	SIA/AP/MIN/452003/2023	4.830 Ha of Pondugala-I Sand Reach	Nagini vasikarla	Palnadu	Manual Method
33	SIA/AP/MIN/452007/2023	4.860 Ha of Pondugala-2 Sand Reach	Nagini vasikarla	Palnadu	Manual Method

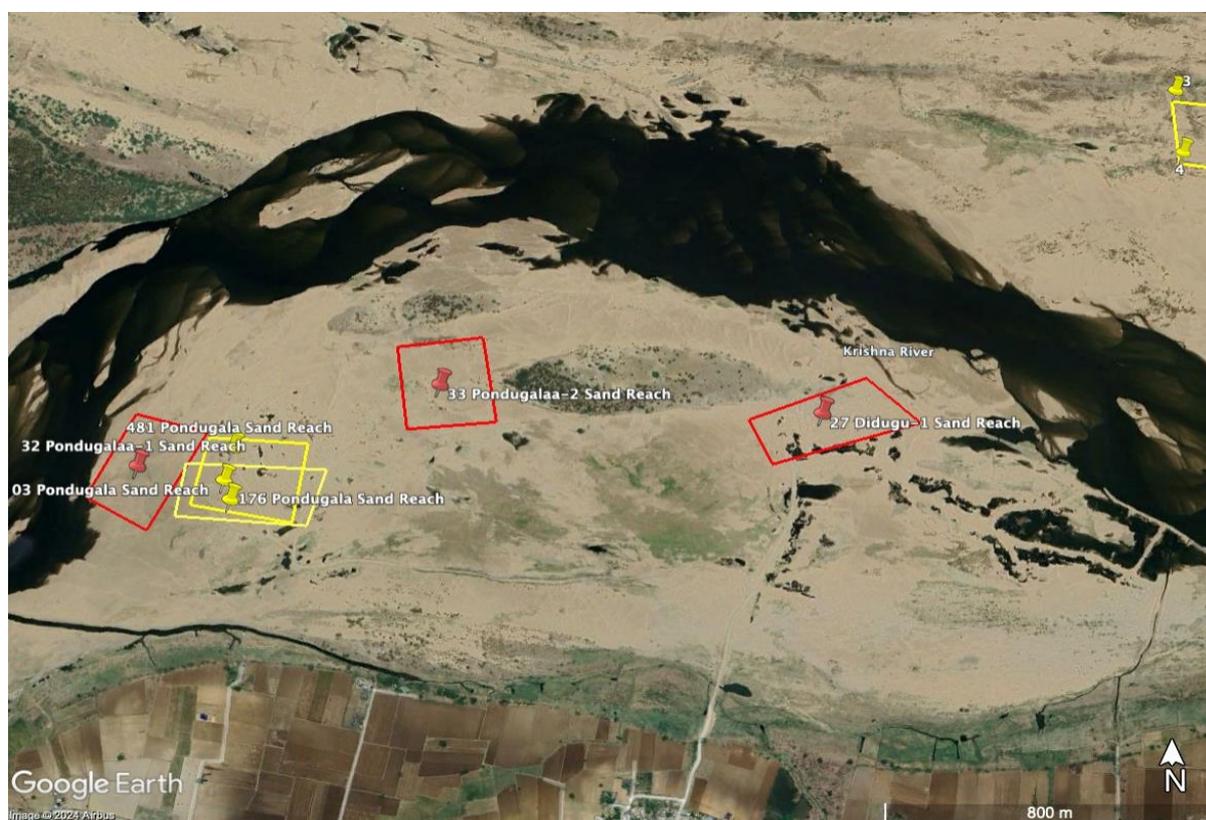


Figure 2: Satellite Image of the sand lease areas where EC's granted (★ Yellow) and lease area where proposal for EC's are under process (★ Red).

4.1.3.2 Observations during inspection:

The present sand mine location i.e., 16°35'38.20"N 80°16'8.16"E does not belong to neither EC granted nor applied for EC.

As per above, it has been observed that the consecutive ECs (SN. 03, 176 and 481) were granted to the same reach area vide EC dated 28.02.2020, 19.12.2020 and 24.06.2022.

During the inspection, it is observed that sand mining with Mechanised Method with Hitachi's / JCB's of 2.0 to 2.2 Ton Capacity bucket size is being carried out in the sand reach.

Sand is being extracted using three (03) HITACHI's and transported through trucks.

Mining is being carried out in approximately 02 km stretch at various locations. Sand is being excavated to the depth of 4 to 5 ft. Sand is extracted beyond the water level of the river.

The committee was informed by the local in-charge available at the site that M/s GCKC Projects and Works Pvt. Ltd., Vijayawada is carrying sand mining since December, 2023. The photographs of Sand Way Bill and Cash Memos of 25 and 30 Tones Sand at Malladi / Pondugala Sand Reach Area are at Figure 5.

As per the records available, M/s GCKC Projects and Works Pvt. Ltd., Vijayawada does not have prior approvals/permissions viz., sand mine lease grant from Dept. of Mines and Geology, Govt. of Andhra Pradesh, Environmental Clearance from SEIAA, Andhra Pradesh, Consent Orders from Andhra Pradesh Pollution Control Board (APPCB), etc.

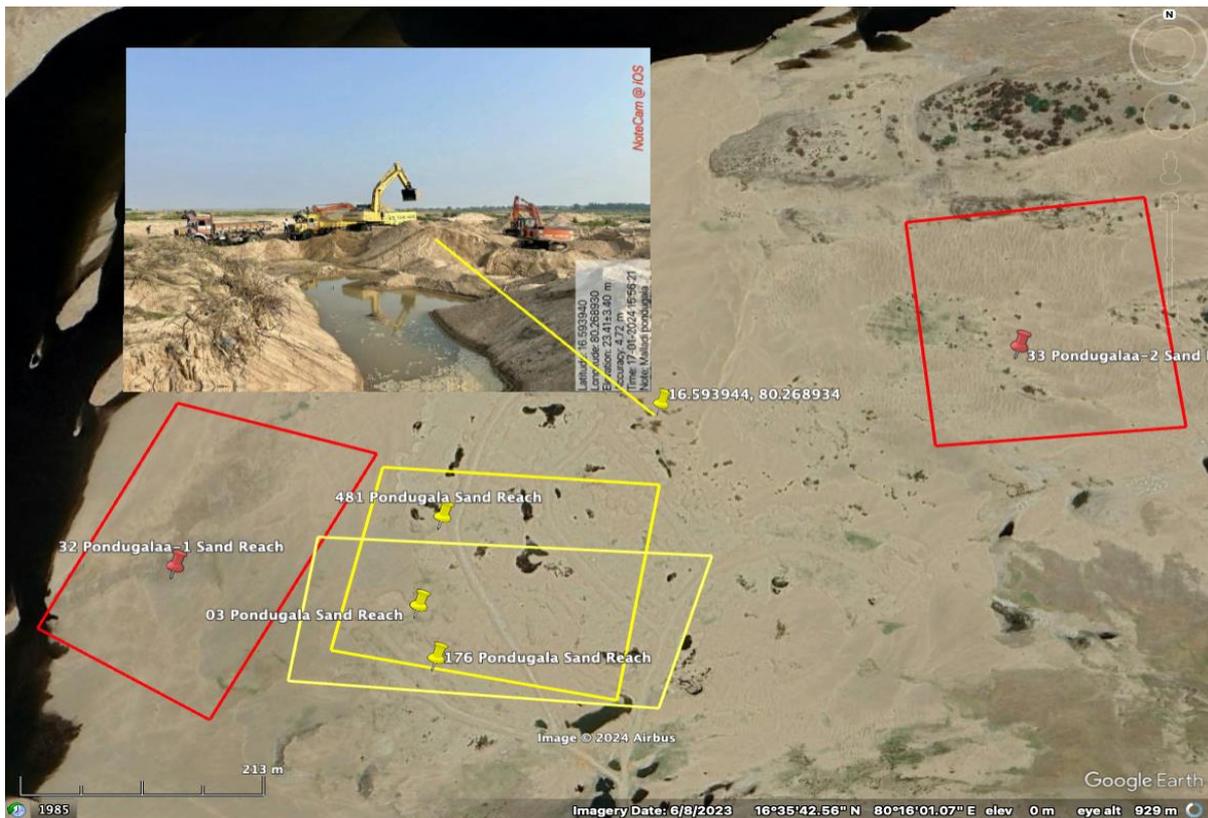


Figure 3: Satellite Image of the present sand mine location i.e., 16°35'38.20"N 80°16'8.16"E.







Figure 4: Photographs taken during inspection of Malladi / Pondugala Sand Reach Area.

DAILY SHEET
 DATE: 24/1/2024
 Village: RAYAPUDI

Sl. No.	Vehicle Number	Vehicle Type	Transportation Method	Cash Month	Way Bill	In	Out	Remarks
1	AP0211631	Tractor	05	131828	94702	8205	2005	041
2	AP0211632	Tractor	05	131828	94702	8205	2005	041
3	AP0211633	Tractor	05	131828	94702	8205	2005	041
4	AP0211634	Tractor	05	131828	94702	8205	2005	041
5	AP0211635	Tractor	05	131828	94702	8205	2005	041
6	AP0211636	Tractor	05	131828	94702	8205	2005	041
7	AP0211637	Tractor	05	131828	94702	8205	2005	041
8	AP0211638	Tractor	05	131828	94702	8205	2005	041
9	AP0211639	Tractor	05	131828	94702	8205	2005	041
10	AP0211640	Tractor	05	131828	94702	8205	2005	041
11	AP0211641	Tractor	05	131828	94702	8205	2005	041
12	AP0211642	Tractor	05	131828	94702	8205	2005	041
13	AP0211643	Tractor	05	131828	94702	8205	2005	041
14	AP0211644	Tractor	05	131828	94702	8205	2005	041
15	AP0211645	Tractor	05	131828	94702	8205	2005	041
16	AP0211646	Tractor	05	131828	94702	8205	2005	041
17	AP0211647	Tractor	05	131828	94702	8205	2005	041
18	AP0211648	Tractor	05	131828	94702	8205	2005	041
19	AP0211649	Tractor	05	131828	94702	8205	2005	041
20	AP0211650	Tractor	05	131828	94702	8205	2005	041
21	AP0211651	Tractor	05	131828	94702	8205	2005	041
22	AP0211652	Tractor	05	131828	94702	8205	2005	041
23	AP0211653	Tractor	05	131828	94702	8205	2005	041
24	AP0211654	Tractor	05	131828	94702	8205	2005	041
25	AP0211655	Tractor	05	131828	94702	8205	2005	041
26	AP0211656	Tractor	05	131828	94702	8205	2005	041
27	AP0211657	Tractor	05	131828	94702	8205	2005	041
28	AP0211658	Tractor	05	131828	94702	8205	2005	041
29	AP0211659	Tractor	05	131828	94702	8205	2005	041
30	AP0211660	Tractor	05	131828	94702	8205	2005	041
31	AP0211661	Tractor	05	131828	94702	8205	2005	041
32	AP0211662	Tractor	05	131828	94702	8205	2005	041

Latitude: 16.589825
 Longitude: 80.279122
 Elevation: 24.61±3.00 m
 Accuracy: 4.12 m
 Time: 17-01-2024 16:16:08
 Note: Malladi pondugala

DAILY SHEET
 DATE: 24/1/2024
 Village: RAYAPUDI

Sl. No.	Vehicle Number	Vehicle Type	Transportation Method	Cash Month	Way Bill	In	Out	Remarks
1	AP0211663	Tractor	05	131828	94702	8205	2005	041
2	AP0211664	Tractor	05	131828	94702	8205	2005	041
3	AP0211665	Tractor	05	131828	94702	8205	2005	041
4	AP0211666	Tractor	05	131828	94702	8205	2005	041
5	AP0211667	Tractor	05	131828	94702	8205	2005	041
6	AP0211668	Tractor	05	131828	94702	8205	2005	041
7	AP0211669	Tractor	05	131828	94702	8205	2005	041
8	AP0211670	Tractor	05	131828	94702	8205	2005	041
9	AP0211671	Tractor	05	131828	94702	8205	2005	041
10	AP0211672	Tractor	05	131828	94702	8205	2005	041
11	AP0211673	Tractor	05	131828	94702	8205	2005	041
12	AP0211674	Tractor	05	131828	94702	8205	2005	041
13	AP0211675	Tractor	05	131828	94702	8205	2005	041
14	AP0211676	Tractor	05	131828	94702	8205	2005	041
15	AP0211677	Tractor	05	131828	94702	8205	2005	041
16	AP0211678	Tractor	05	131828	94702	8205	2005	041
17	AP0211679	Tractor	05	131828	94702	8205	2005	041
18	AP0211680	Tractor	05	131828	94702	8205	2005	041
19	AP0211681	Tractor	05	131828	94702	8205	2005	041
20	AP0211682	Tractor	05	131828	94702	8205	2005	041
21	AP0211683	Tractor	05	131828	94702	8205	2005	041
22	AP0211684	Tractor	05	131828	94702	8205	2005	041
23	AP0211685	Tractor	05	131828	94702	8205	2005	041
24	AP0211686	Tractor	05	131828	94702	8205	2005	041
25	AP0211687	Tractor	05	131828	94702	8205	2005	041
26	AP0211688	Tractor	05	131828	94702	8205	2005	041
27	AP0211689	Tractor	05	131828	94702	8205	2005	041
28	AP0211690	Tractor	05	131828	94702	8205	2005	041
29	AP0211691	Tractor	05	131828	94702	8205	2005	041
30	AP0211692	Tractor	05	131828	94702	8205	2005	041
31	AP0211693	Tractor	05	131828	94702	8205	2005	041
32	AP0211694	Tractor	05	131828	94702	8205	2005	041

Latitude: 16.589825
 Longitude: 80.279111
 Elevation: 24.54±3.42 m
 Accuracy: 4.71 m
 Time: 17-01-2024 16:16:34
 Note: Malladi pondugala

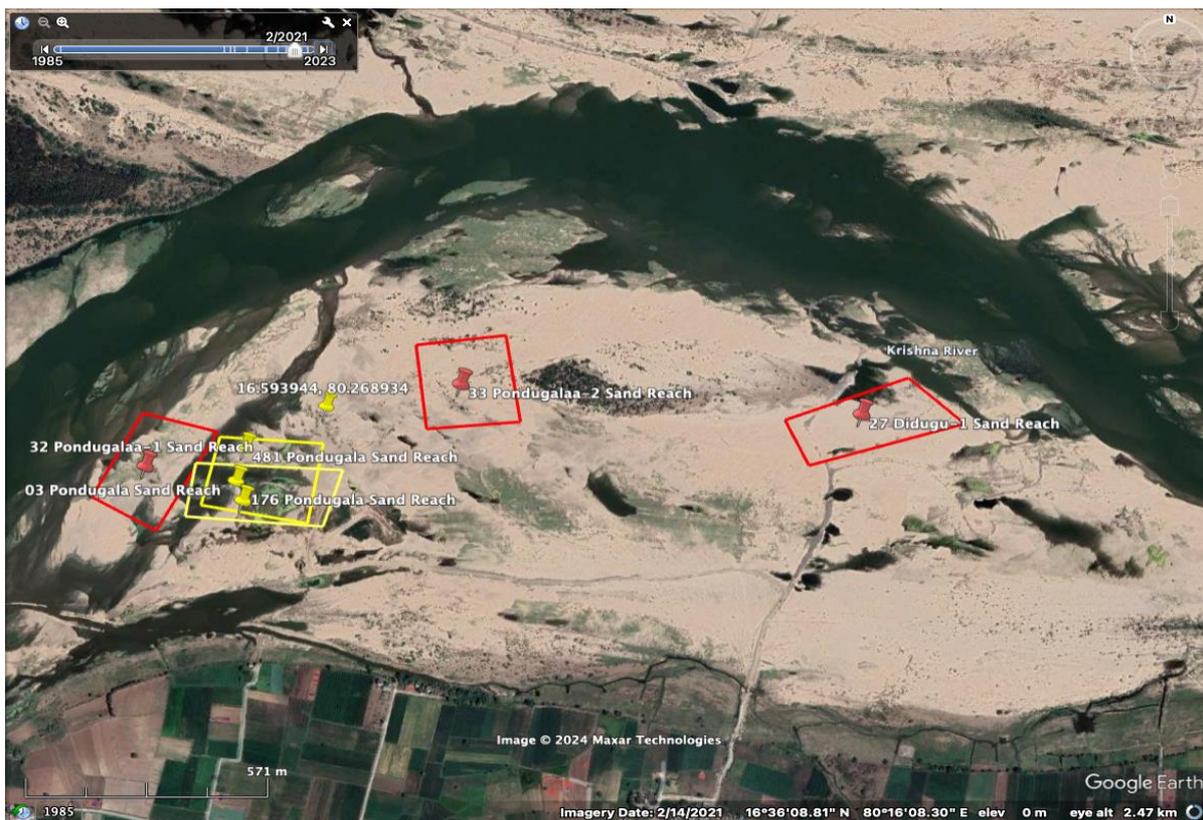


Figure 7: Satellite Image (dated 14.02.2021) of the reach area after grant of EC (★ Yellow) in favor of The Asst. Director of Mine and Geology, Dept. of Mines and Geology, Guntur Dist.

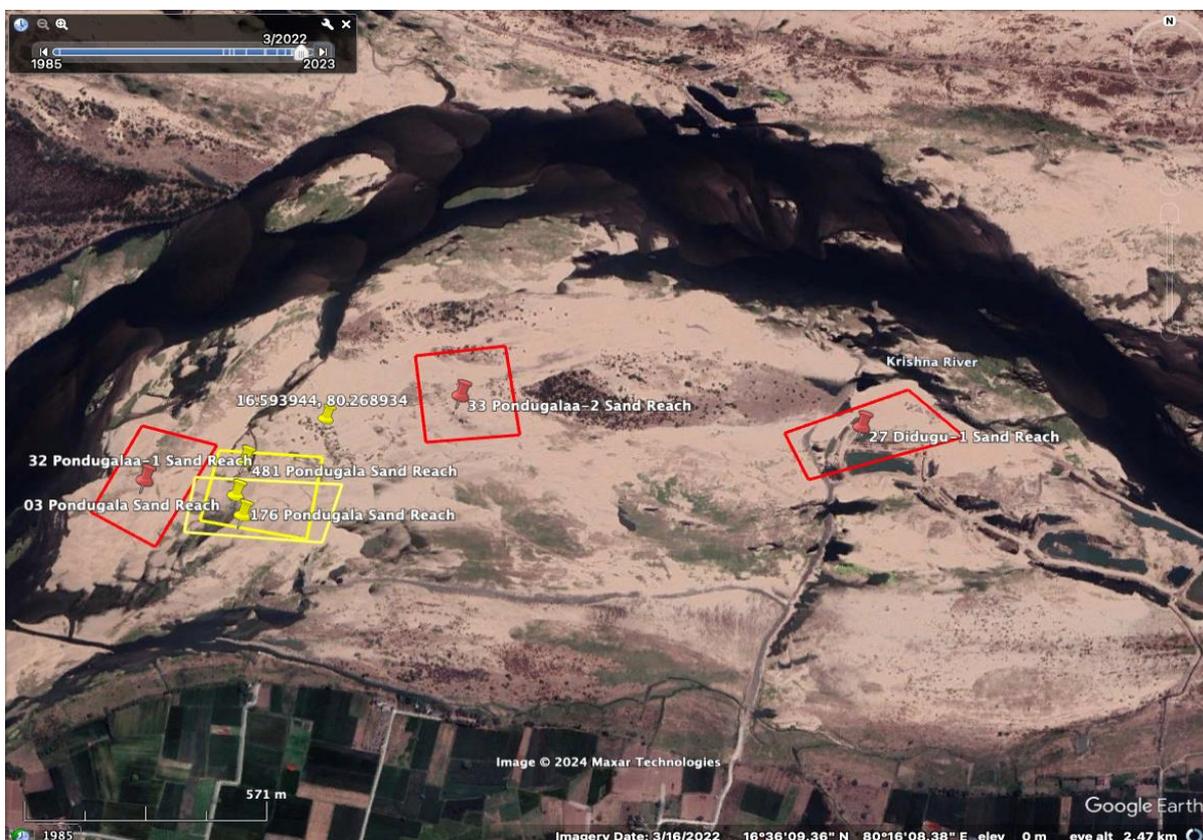


Figure 8: Satellite Image (dated 16.03.2022) of the reach area after grant of EC (★ Yellow) in favor of The Asst. Director of Mine and Geology, Dept. of Mines and Geology, Guntur Dist.



Figure 9: Satellite Image (dated 08.06.2023) of the reach area after grant of EC (★ Yellow) in favor of The Asst. Director of Mine and Geology, Dept. of Mines and Geology, Guntur Dist.

The Satellite Images from Google Earth of the sand reach is analysed for the period 04.03.2020 to 08.06.2023 (Figure 25–28).

The results show that sand is excavated beyond the mine lease granted by the Competent Authorities and sand mining was continued even after expiry of EC till date by fully mechanized machines.

4.1.3.4 Sand Mining done beyond the lease area / without prior approvals:

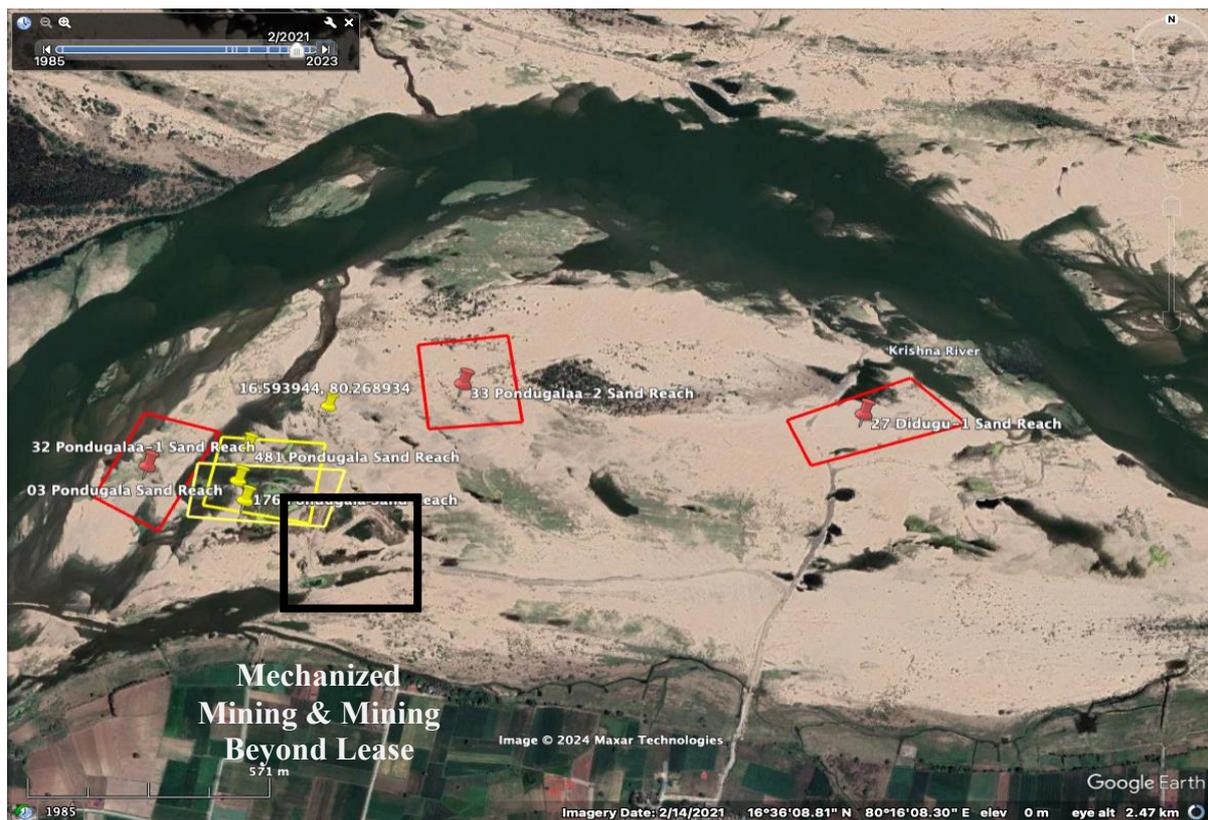


Figure 10: Satellite Image (dated 14.02.2021) where Sand Mining beyond the lease area and mechanized mining.



Figure 11: Satellite Image (dated 16.03.2023) where Sand Mining beyond the lease area and mechanized mining.

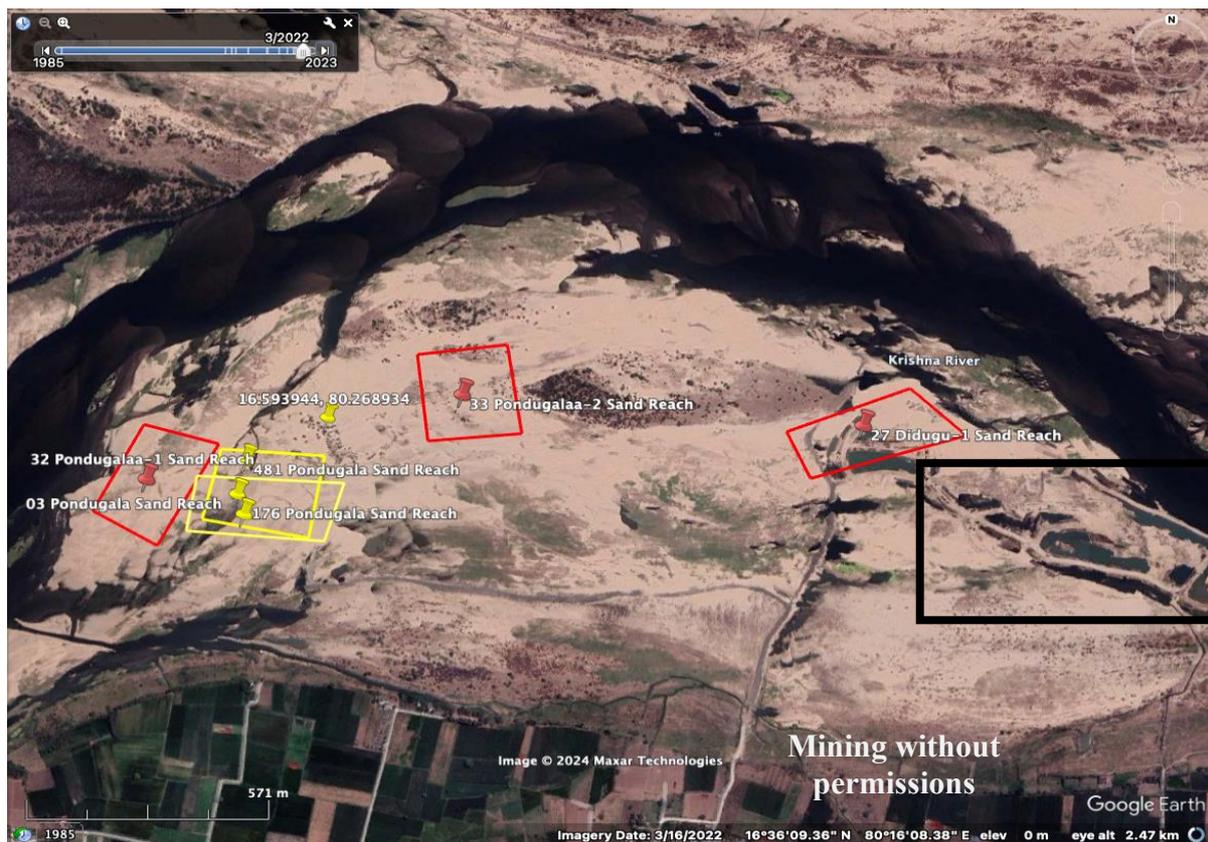


Figure 12: Satellite Image (dated 16.03.2022) where Sand Mining done without prior approvals and mechanized mining.

4.1.4 Vykuntapuram Sand Reach Area

The Vykuntapuram Sand Reach Area is located at Vykuntapuram Village of Amaravathi Mandal. The Satellite Image of the reach is as follows:



Figure 1: Satellite image of the Vykuntapuram Sand Reach Area.

4.1.4.1 Environmental Clearance (EC) issued by SEIAA, AP:

As per the information provided by State Environmental Impact Assessment Authority (SEIAA), Andhra Pradesh vide letter no. 6/SEIAA/AP/NGT/Gen/2023-307 dated 11.01.2024 (Annexure - 4), the following Environmental Clearances (EC's) granted in the area:

SN	Proposal No	Project Name	Company Name	EC No. and Date	EC valid up to
01	SIA/AP/MIN/132330/2019	4.90 Ha Vykuntapuram-2 Sand Reach Mine at Sy.No.1A, Vykuntapuram (V), Amaravathi (M), Guntur District, Andhra Pradesh.	The Asst. Director of Mine and Geology, Dept. of Mines and Geology, Guntur Dist.	SEIAA/AP/GNT/MIN/01/2020/1581-302 dated 28.02.2020	27.02.2021
02	SIA/AP/MIN/131925/2019	2.0 Ha Vykuntapuram-I Sand Reach Mine at Sy.No.1A, Vykuntapuram (V), Amaravathi (M),	The Asst. Director of Mine and Geology, Dept. of Mines and	SEIAA/AP/GNT/MIN/01/2020/1581-	27.02.2021

		Guntur District, Andhra Pradesh.	Geology, Guntur Dist.	303 dated 28.02.2020	
175	SIA/AP/MIN/184211/2020	2.0 Ha Vykuntapuram-I Sand Reach Mine at Sy.No.1A, Vykuntapuram (V), Amaravathi (M), Guntur District, Andhra Pradesh.	The Asst. Director of Mine and Geology, Dept. of Mines and Geology, Guntur Dist.	SEIAA/AP/MIN/184211/2020-974 dated 19.12.2020	18.12.2021
475	SIA/AP/MIN/267329/2022	2.100 Ha, Ordinary Sand Mine of Vykuntapuram-4 Sand Reach, at Survey No.1A of Vykuntapuram Village, Amaravathi Mandal, Guntur District, Andhra Pradesh.	M/s Jai Prakash Power Ventures Limited, Vijayawada	SEIAA/AP/GNT/MIN/05/2022/4251/187.41&184.35 dated 24.06.2022	23.06.2023
484	SIA/AP/MIN/271980/2022	4.980 Ha, Ordinary Sand mine of Vykuntapuram-3 Sand Reach, at Survey No.1A of Vykuntapuram Village, Amaravathi Mandal, Guntur District, Andhra Pradesh.	M/s Jai Prakash Power Ventures Limited, Vijayawada	SEIAA/AP/GNT/MIN/05/2022/4269/187.40&184.34 dated 24.06.2022	23.06.2023

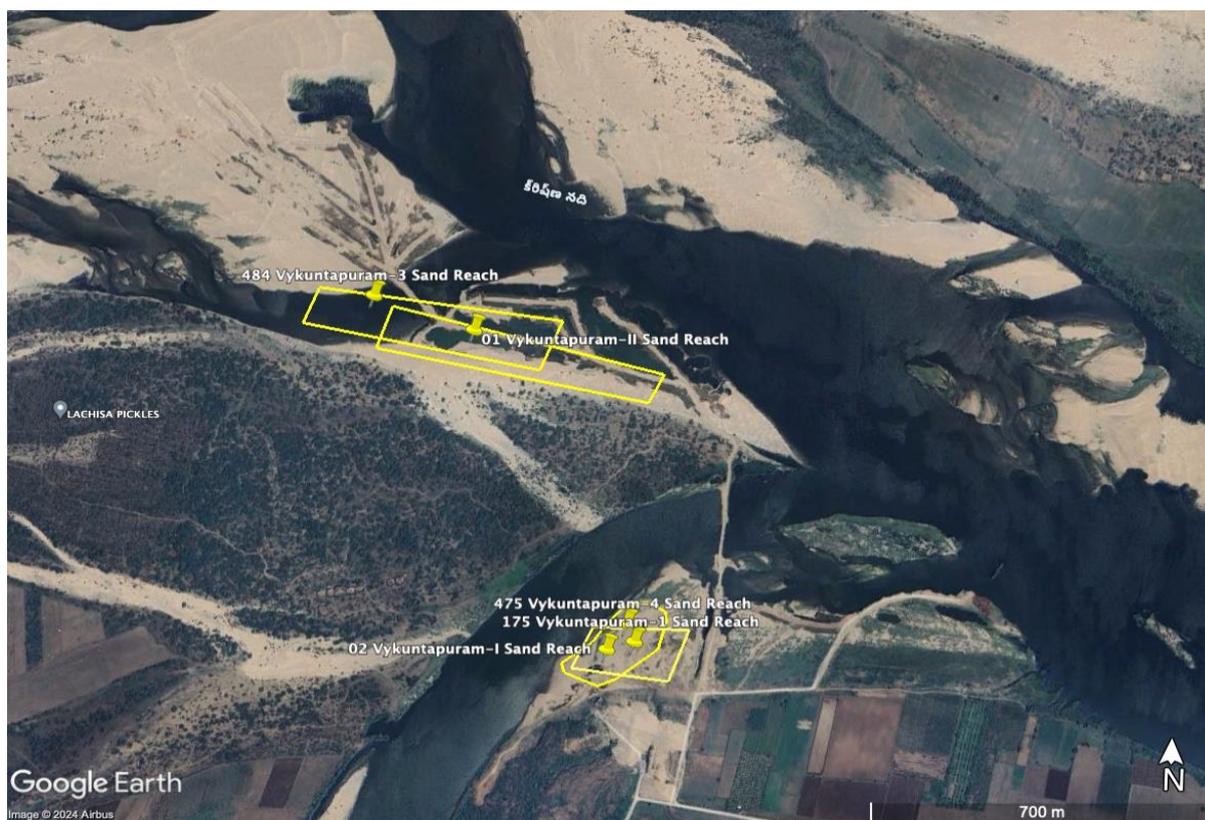


Figure 2: Satellite Image of the sand lease areas where EC's granted (★ Yellow).

4.1.4.2 Observations during inspection:

As per above, it has been observed that the consecutive ECs (SN. 01 and 484) were granted to the same reach area vide EC dated 28.02.2020 and 24.06.2022.

As per above, it has been observed that the consecutive ECs (SN. 02, 175 and 475) were granted to the same reach area vide EC dated 28.02.2020, 19.12.2020 and 24.06.2022.

During the inspection, it is observed that sand mining in the river using mechanized boats of capacity 50 Tons and 55 tons each.

Sand is being extracted using Nine (09) boats and Four (04) Hitachi's. Mining was carried out through one boat of 55 tons capacity and remaining eight boats of 50 tons and lesser capacity.

Mining is being carried out in approximately 02 km stretch at various locations. Sand is being extracted from the riverine.

The excavated sand is being transported through trucks with 12 wheels of capacity 30 tons, trucks with 10 wheels of capacity 25 tons, trucks with 6 wheels of capacity 10 tons and tractors of capacity 5 tons.

The committee was informed by the local in-charge available at the site that M/s GCKC Projects and Works Pvt. Ltd., Vijayawada is carrying sand mining since December, 2023. The photographs of Sand Way Bill and Cash Memos of 25 and 30 Tones Sand at Vykuntapuram Sand Reach Area are at Figure 4.

As per the records available, M/s GCKC Projects and Works Pvt. Ltd., Vijayawada does not have prior approvals/permissions viz., sand mine lease grant from Dept. of Mines and Geology, Govt. of Andhra Pradesh, Environmental Clearance from SEIAA, Andhra Pradesh, Consent Orders from Andhra Pradesh Pollution Control Board (APPCB), etc.



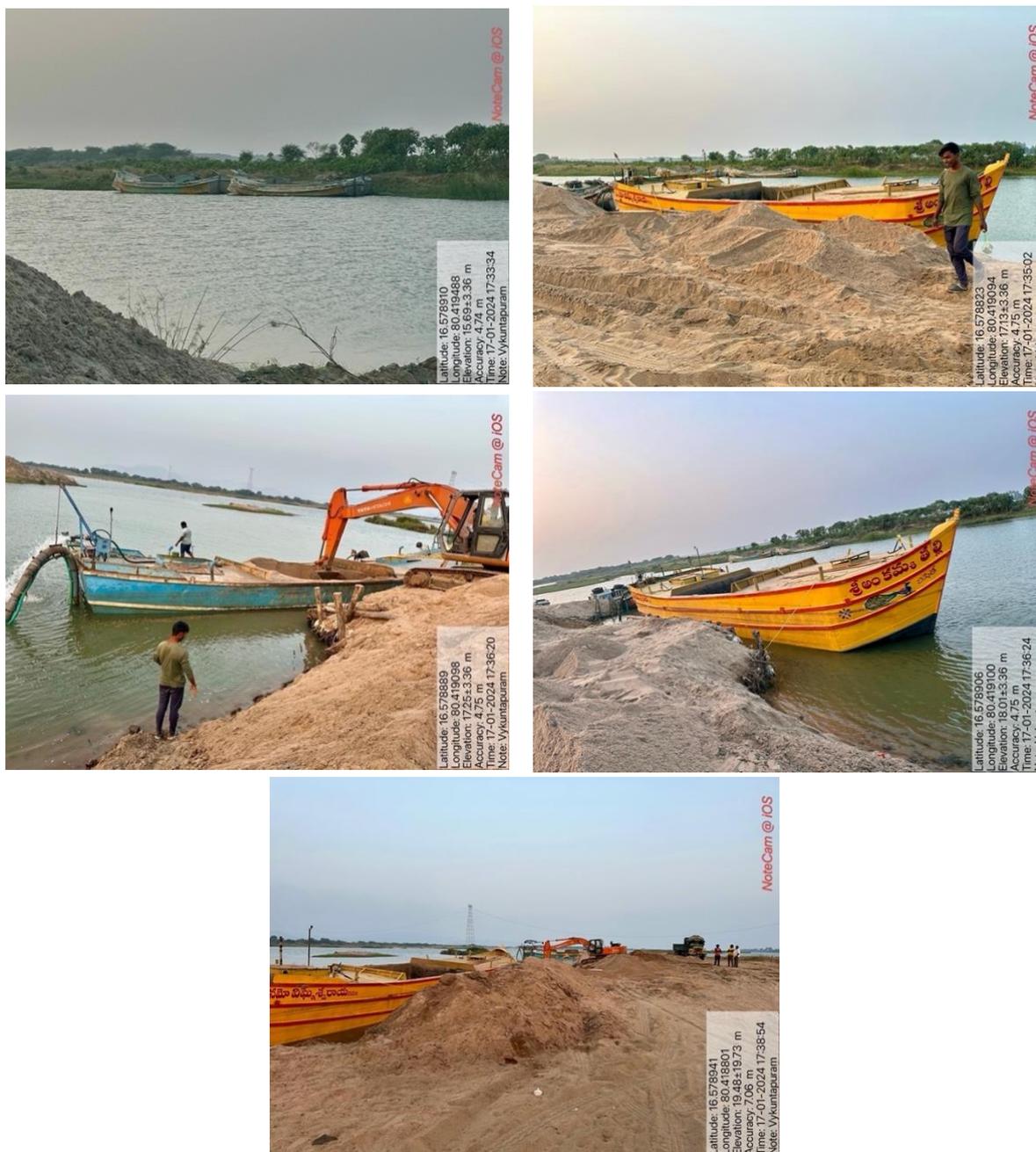


Figure 3: Photographs taken during inspection of Vykuntapuram Sand Reach Area.

GCKC Projects and Works Pvt Ltd.
 D No. 388-B-72, Flat No.32, Sri Balaji Temple Street,
 RTC Colony, Benz Circle, VIJAYAWADA - 520008.

DRAG Work Order No. 2143 Sand P023-24
 GSTIN: SAND WAY BILL
 Date: 19.01.2024 AM/PM

Reference No.: 38152

1. Name of the Mineral	SAND
2. Delivery Location	52972
3. Quantity (Metric tons)	13-23.80 : 11:38PM
4. Sand Value	AP07TA0373
5. Total Amount Paid	5
6. Name of the Reach & Stock	AP07TA0373
7. Vehicle Registration Number	AP07TM 0373
8. Driver Name	Hovith
9. Driver Contact Number	9652 6105 11
10. Valid Upto	344

Signature of the Issuing Authority: 344

Handwritten Note:
 డ్రాగ్ వర్క్ డిమాండ్ నంబర్, ప్రైవేటు డ్రాగ్ వర్క్
 నంబర్ : 52972
 నంబర్ : AP07TA0373
 డ్రాగ్ వర్క్ : 5

Latitude: 16.575499
 Longitude: 80.414145
 Elevation: 21.91±3.36 m
 Accuracy: 4.75 m
 Time: 17-01-2024 17:45:51
 Note: Vykuntapuram

GCKC Projects and Works Pvt Ltd.
 D No. 388-B-72, Flat No.32, Sri Balaji Temple Street,
 RTC Colony, Benz Circle, VIJAYAWADA - 520008.

DRAG Work Order No. 2143 Sand P023-24
 GSTIN: SAND WAY BILL
 Date: 19.01.2024 AM/PM

Reference No.: 38186

1. Name of the Mineral	SAND
2. Delivery Location	Guntur
3. Quantity (Metric tons)	05
4. Sand Value	550/-
5. Total Amount Paid	9700/-
6. Name of the Reach & Stock yard	V.K.P
7. Vehicle Registration Number	AP07TU 117
8. Driver Name	Shan
9. Driver Contact Number	799167 3639
10. Valid Upto	344

Signature of the Issuing Authority: 344

Latitude: 16.575505
 Longitude: 80.414150
 Elevation: 22.64±3.36 m
 Accuracy: 4.75 m
 Time: 17-01-2024 17:46:33
 Note: Vykuntapuram

GCKC Projects and Works Pvt Ltd.
 D No. 388-B-72, Flat No.32, Sri Balaji Temple Street,
 RTC Colony, Benz Circle, VIJAYAWADA - 520008.

DRAG Work Order No. 2143 Sand P023-24
 GSTIN: SAND WAY BILL
 Date: 19.01.2024 AM/PM

Reference No.: 38194

1. Name of the Mineral	SAND
2. Delivery Location	52972
3. Quantity (Metric tons)	171124 571.2
4. Sand Value	4094
5. Total Amount Paid	AP0972 5791
6. Name of the Reach & Stock	52972
7. Vehicle Registration Number	AP0972 5791
8. Driver Name	Srinivas Rao
9. Driver Contact Number	90522 7068
10. Valid Upto	344

Signature of the Issuing Authority: 344

Handwritten Note:
 డ్రాగ్ వర్క్ డిమాండ్ నంబర్, ప్రైవేటు డ్రాగ్ వర్క్
 నంబర్ : 52972
 నంబర్ : AP0972 5791
 డ్రాగ్ వర్క్ : 5

Latitude: 16.575500
 Longitude: 80.414148
 Elevation: 25.15±3.36 m
 Accuracy: 4.75 m
 Time: 17-01-2024 17:46:52
 Note: Vykuntapuram

GCKC Projects and Works Pvt Ltd.
 D No. 388-B-72, Flat No.32, Sri Balaji Temple Street,
 RTC Colony, Benz Circle, VIJAYAWADA - 520008.

DRAG Work Order No. 2143 Sand P023-24
 GSTIN: SAND WAY BILL
 Date: 19.01.2024 AM/PM

Reference No.: 38194

1. Name of the Mineral	SAND
2. Delivery Location	Prattapalem
3. Quantity (Metric tons)	05
4. Sand Value	550/-
5. Total Amount Paid	9700/-
6. Name of the Reach & Stock yard	V.K.P
7. Vehicle Registration Number	AP 0912 4431
8. Driver Name	Srinivas Rao
9. Driver Contact Number	90522 7068
10. Valid Upto	344

Signature of the Issuing Authority: 344

Latitude: 16.575504
 Longitude: 80.414147
 Elevation: 25.87±3.37 m
 Accuracy: 4.74 m
 Time: 17-01-2024 17:46:57
 Note: Vykuntapuram

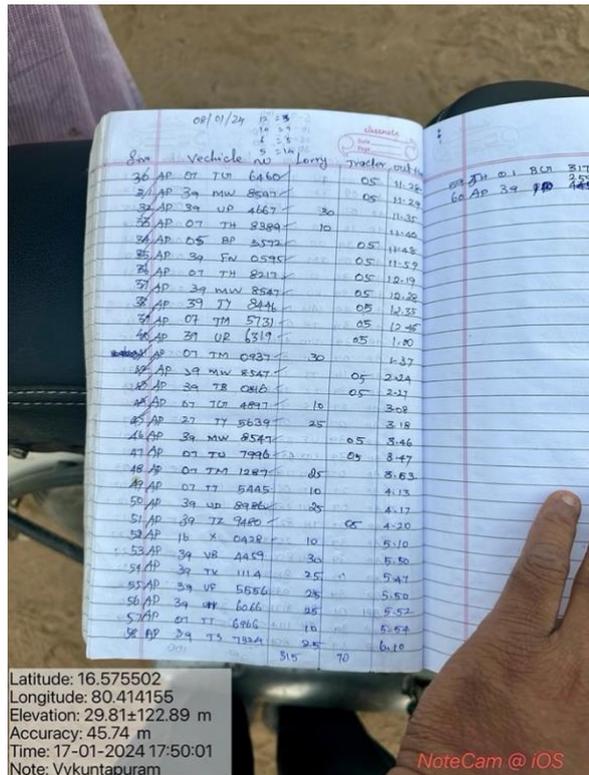
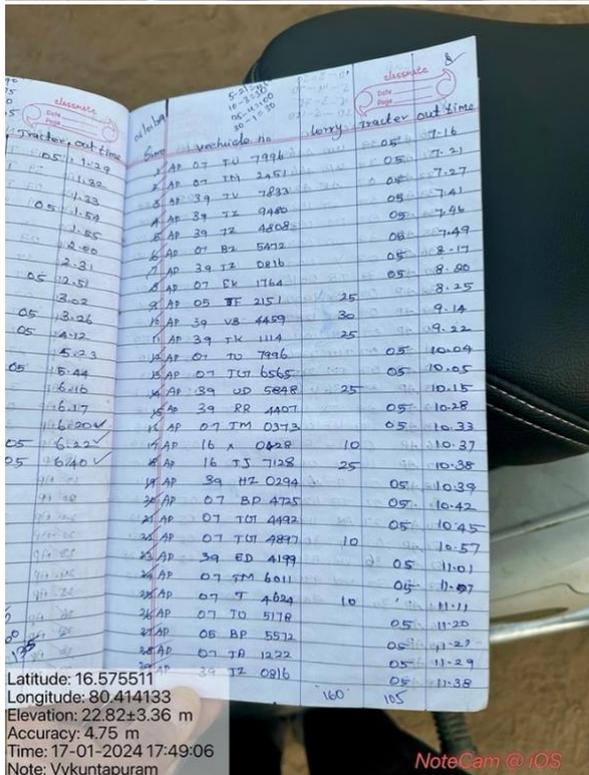
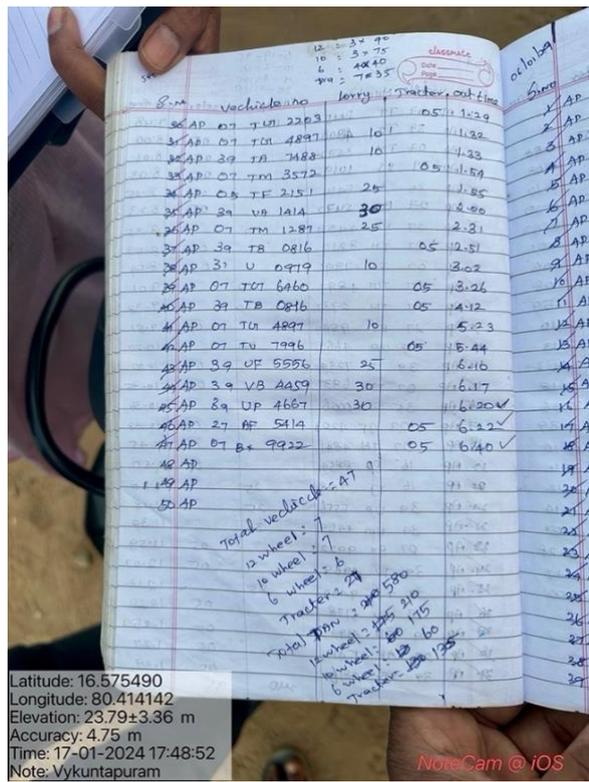
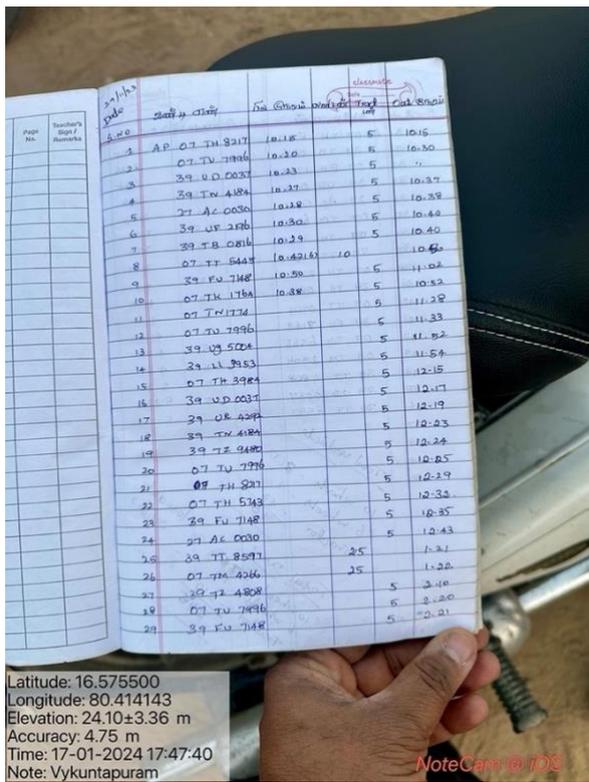


Figure 4: Photographs of Daily Sheet and Sand Way Bill and Cash Memos of Sand dispatch from Vykuntapuram Sand Reach Area.

Stock Yard as on 12.08.2023



Stock Yard as on 17.01.2024



Figure 5: Photographs of Vykuntapuram Stock Yard Area.

4.1.4.3 Interpretation of satellite images since Year 2020:

Satellite Image of Sand Area prior to grant of EC is not available.



Figure 6: Satellite Image (dated 30.05.2021) of the reach area after grant of EC (★ Yellow) in favor of The Asst. Director of Mine and Geology, Dept. of Mines and Geology, Guntur Dist.



Figure 7: Satellite Image (dated 18.12.2021) of the reach area after grant of EC (★ Yellow) in favor of The Asst. Director of Mine and Geology, Dept. of Mines and Geology, Guntur Dist.



Figure 8: Satellite Image (dated 29.05.2023) of the reach area after grant of EC (★ Yellow) in favour of M/s Jai Prakash Power Ventures Limited, Vijayawada.

The Satellite Images from Google Earth of the sand reach is analysed for the period 30.05.2021 to 29.05.2023 (Figure 32–39).

The results show that sand is excavated beyond the mine lease granted by the Competent Authorities, mining without prior approvals and sand mining was continued even after expiry of EC till date by fully mechanized machines.

4.1.4.4 Sand Mining done beyond the lease area / without prior approvals:

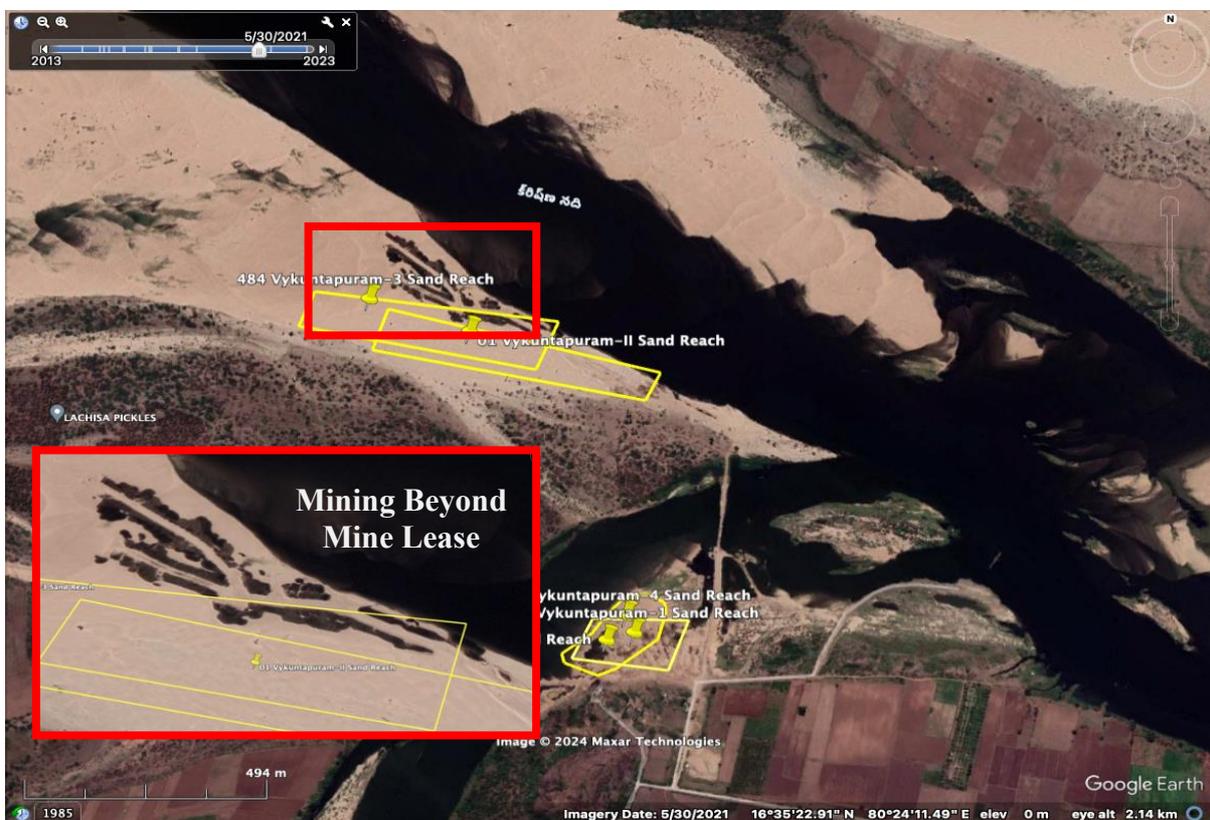


Figure 9: Satellite Image (dated 30.05.2021) Sand Mining beyond the lease area and mechanized mining.

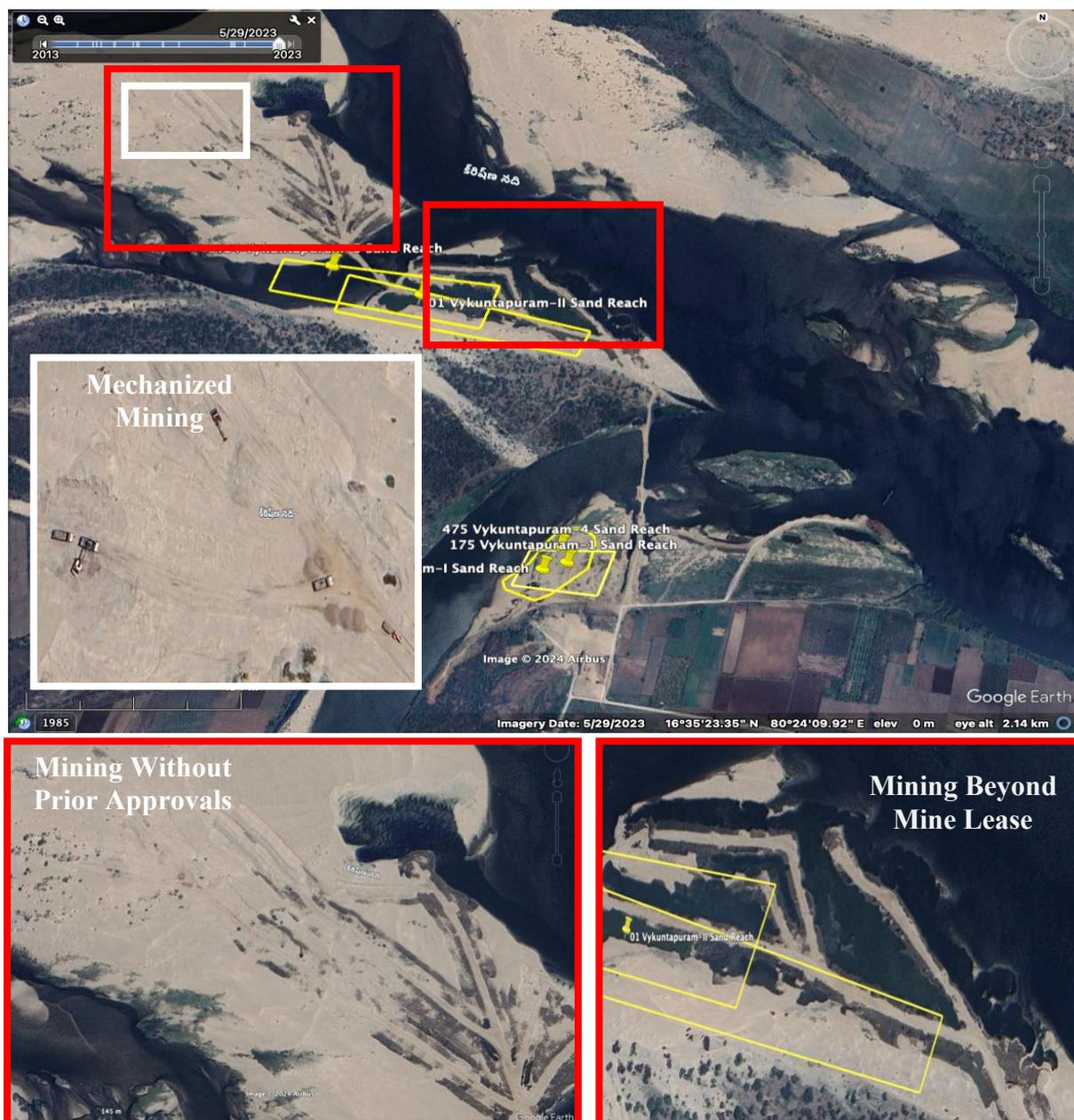


Figure 10: Satellite Image (dated 29.05.2021) Sand Mining beyond the lease area, mining without prior approval and mechanized mining.

4.1.5 Gundimeda Sand Reach Area

The Gundimeda Sand Reach Area is located at Gundimeda Village of Tadepalli Mandal. The Satellite Image of the reach is as follows:



Figure 1: Satellite image of the Gundimeda Sand Reach Area.

4.1.5.1 Status of Environmental Clearance (EC) issued by SEIAA, AP:

As per the information provided by State Environmental Impact Assessment Authority (SEIAA), Andhra Pradesh vide letter no. 6/SEIAA/AP/NGT/Gen/2023-307 dated 11.01.2024 (Annexure - 4), the following Environmental Clearances (EC's) granted in the area:

SN	Proposal No	Project Name	Company Name	EC No. and Date	EC valid up to
171	SIA/AP/MIN/184178/2020	4.90 Ha Proposed Ordinary Sand Mine, Prathuru Sand Reach at Prathuru Village, Tadepalli Mandal, Guntur District, Andhra Pradesh.	The Asst. Director of Mine and Geology, Dept. of Mines and Geology, Guntur Dist.	SIA/AP/MIN/184178/2020-970 dated 19.12.2020	18.12.2021
217	SIA/AP/MIN/185402/2020	4.340 Ha Proposed Ordinary Sand Mine, Gundimeda-I Sand Reach at Gundimeda Village,	The Asst. Director of Mine and Geology, Dept. of Mines and	SIA/AP/MIN/185402/2020-999 dated 30.12.2020	29.12.2021

		Tadepalli Mandal, Guntur District, Andhra Pradesh.	Geology, Guntur Dist.		
374	SIA/AP/MI N/243154 /2021	4.940 Ha Proposed Ordinary Sand Mine, Gundemeda-2 Sand Reach at Gundemeda Village, Tadepalli Mandal, Guntur District, Andhra Pradesh.	M/s Jai Prakash Power Ventures Limited, Vijayawada.	SEIAA/AP/G NT/MIN/12/2021/3699/171.74&168. dated 24.12.2021	23.12.2022

As per the information provided by State Environmental Impact Assessment Authority (SEIAA), Andhra Pradesh vide letter no. 6/SEIAA/AP/NGT/Gen/2023-307 dated 11.01.2024 (Annexure - 4), the following proposals for Environmental Clearances (EC's) are in process:

S. No.	Proposal Number	Project Details	Company Name	District	Method of Mining
37	SIA/AP/MI N/452020 /2023	4.971 Ha of Ordinary Sand Reach (Gundimeda Sand Rach) in Krishna River, Gundimeda Village, Tadepalli Mandal, Guntur District, A.P.	Gangadhara jangamu	Guntur	Manual Method

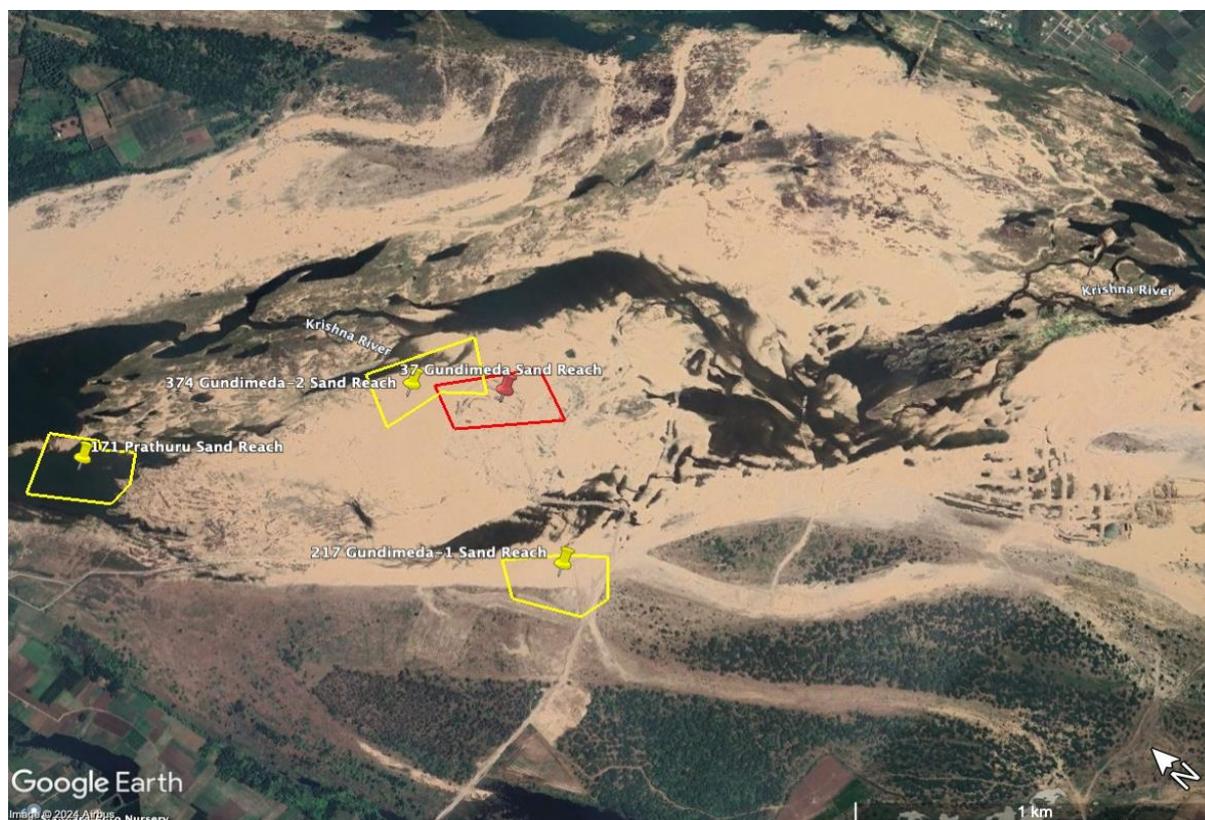


Figure 2: Satellite Image of the sand lease areas where EC's granted (★ Yellow) and lease area where proposal for EC's are under process (★ Red).

4.1.5.2 Observations during inspection:

The present sand mine locations viz., 16°27'14.06"N 80°39'58.40"E and 16°26'45.48"N 80°40'21.23"E does not belongs to neither EC granted nor applied for EC.

During the inspection, it is observed that sand mining with Mechanised Method with Hitachi's / JCB's of 2.0 to 2.2 Ton Capacity bucket size is being carried out in the sand reach.

Sand is being extracted using four (04) HITACHI's and transported through trucks.

Mining is being carried out in approximately 02 km stretch at various locations. Sand is being excavated to the depth of 4 to 5 ft. Sand is extracted beyond the water level of the river.

The committee was informed by the local in-charge available at the site that M/s GCKC Projects and Works Pvt. Ltd., Vijayawada is carrying sand mining since December, 2023. The photographs of Sand Way Bill and Cash Memos of 25 and 30 Tones Sand at Gundimeda Sand Reach Area are at Figure 5.

As per the records available, M/s GCKC Projects and Works Pvt. Ltd., Vijayawada does not have prior approvals/permissions viz., sand mine lease grant from Dept. of Mines and Geology, Govt. of Andhra Pradesh, Environmental Clearance from SEIAA, Andhra Pradesh, Consent Orders from Andhra Pradesh Pollution Control Board (APPCB), etc.

The excavated sand is being transported through trucks with 12 wheels of capacity 30 tons, trucks with 10 wheels of capacity 25 tons, trucks with 6 wheels of capacity 10 tons and tractors of capacity 5 tons.

Vigilance of sand mining is being done through M/s Gladiator Agency. It is informed by the representatives of the company that mining is being carried out in the location since past 7 to 8 years by different companies.



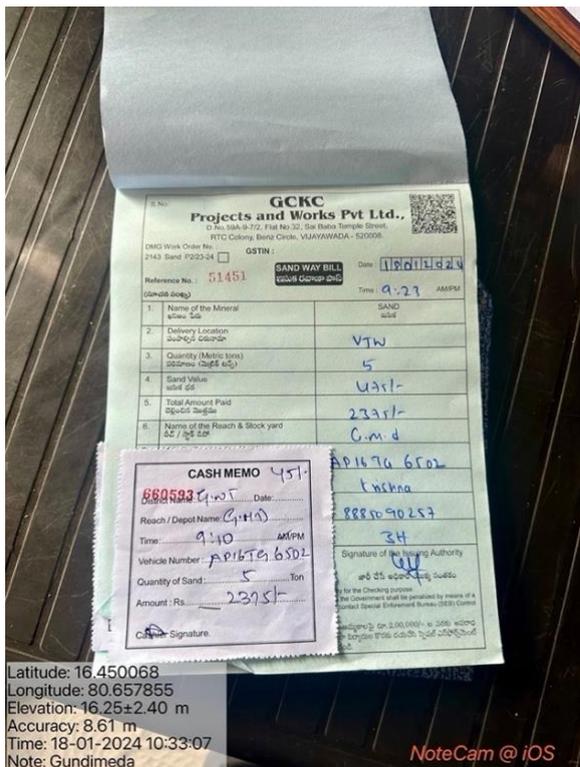
Figure 3: Satellite Image of the present sand mine location i.e., 16°27'14.06"N 80°39'58.40"E and 16°26'45.48"N 80°40'21.23"E.





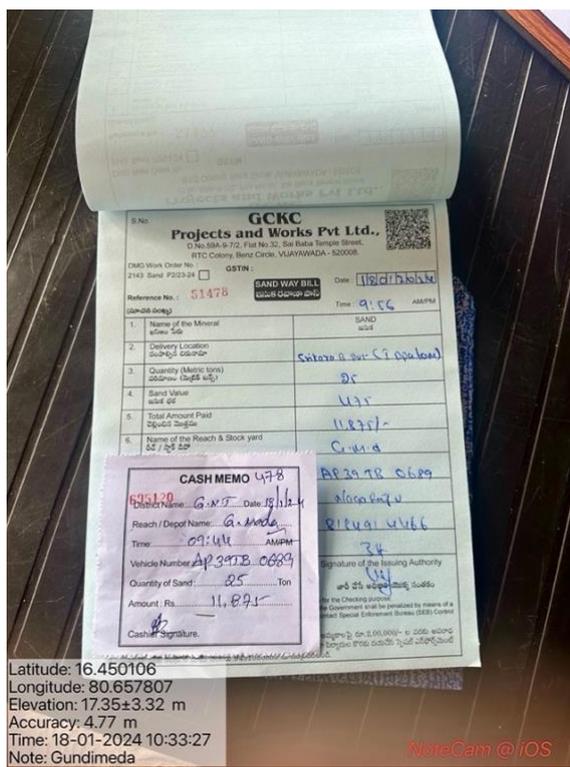


Figure 4: Photographs taken during inspection of Gundimeda Sand Reach Area.



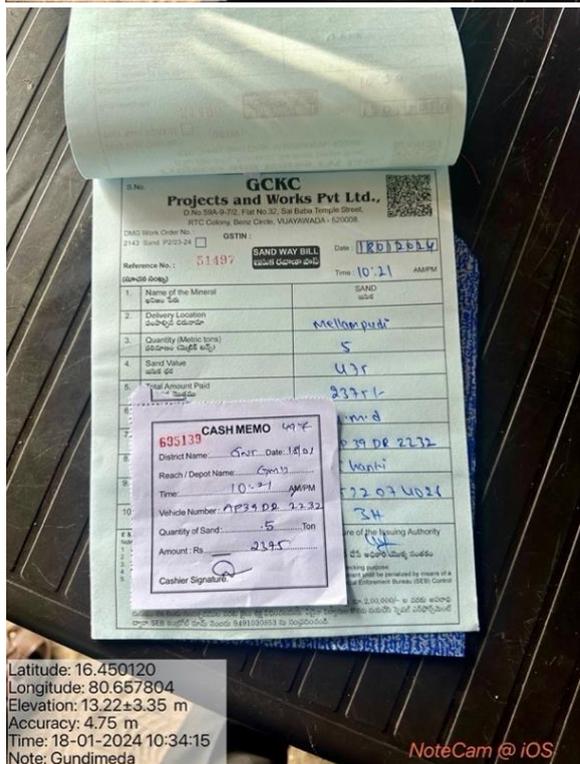
Latitude: 16.450068
 Longitude: 80.657855
 Elevation: 16.25±2.40 m
 Accuracy: 8.61 m
 Time: 18-01-2024 10:33:07
 Note: Gundimeda

NoteCam @ iOS



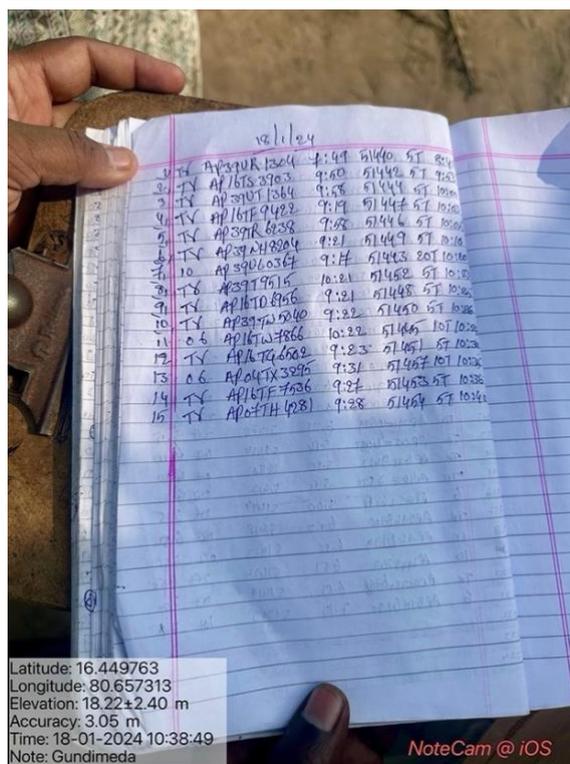
Latitude: 16.450106
 Longitude: 80.657807
 Elevation: 17.35±3.32 m
 Accuracy: 4.77 m
 Time: 18-01-2024 10:33:27
 Note: Gundimeda

NoteCam @ iOS



Latitude: 16.450120
 Longitude: 80.657804
 Elevation: 13.22±3.35 m
 Accuracy: 4.75 m
 Time: 18-01-2024 10:34:15
 Note: Gundimeda

NoteCam @ iOS



Latitude: 16.449763
 Longitude: 80.657313
 Elevation: 18.22±2.40 m
 Accuracy: 3.05 m
 Time: 18-01-2024 10:38:49
 Note: Gundimeda

NoteCam @ iOS

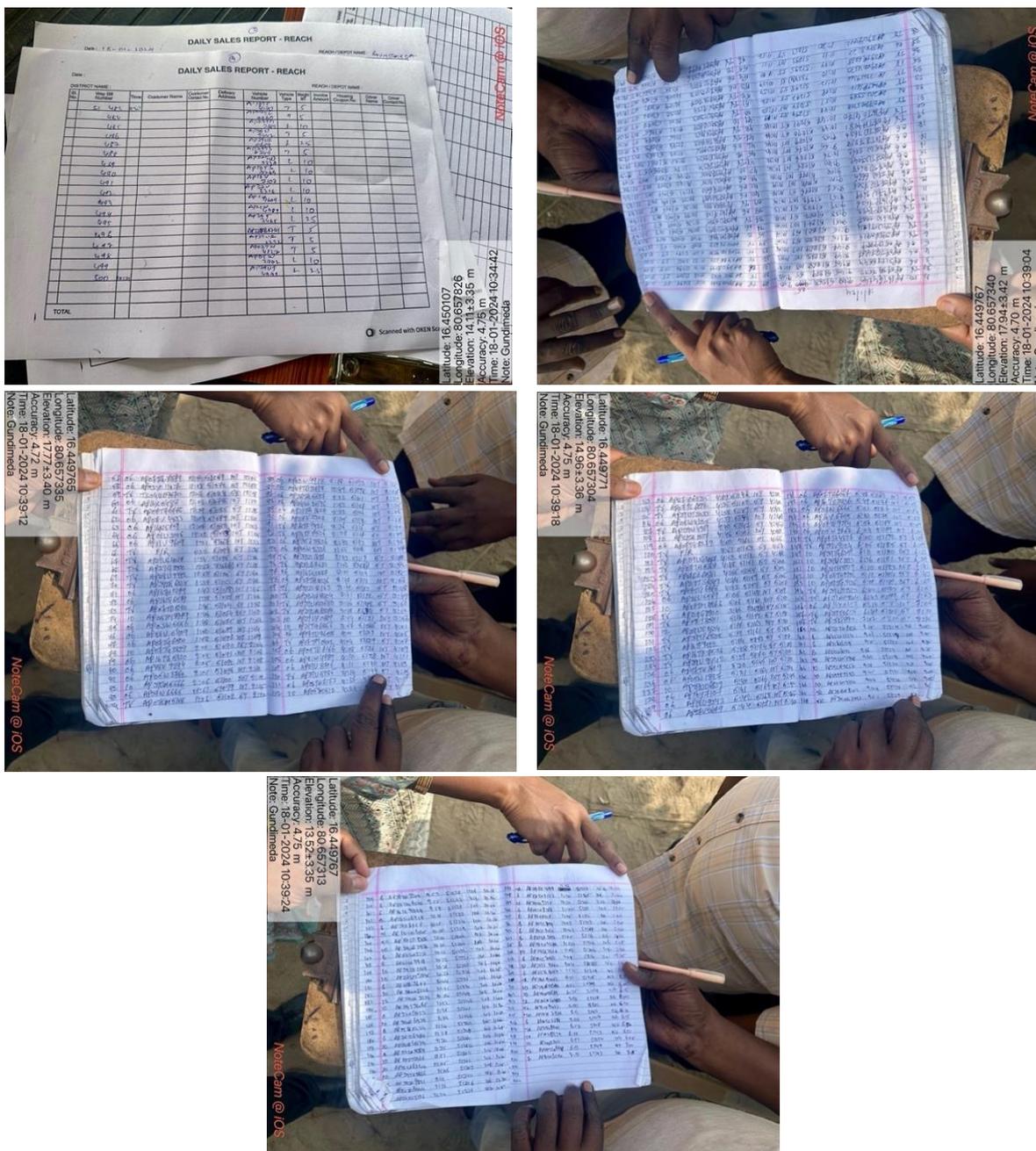


Figure 5: Photographs of Daily Sheet, Sand Way Bill, Cash Memos and Vigilance Register of Sand dispatch from Gundimedda Sand Reach Area.

4.1.5.3 Interpretation of satellite images since Year 2020:

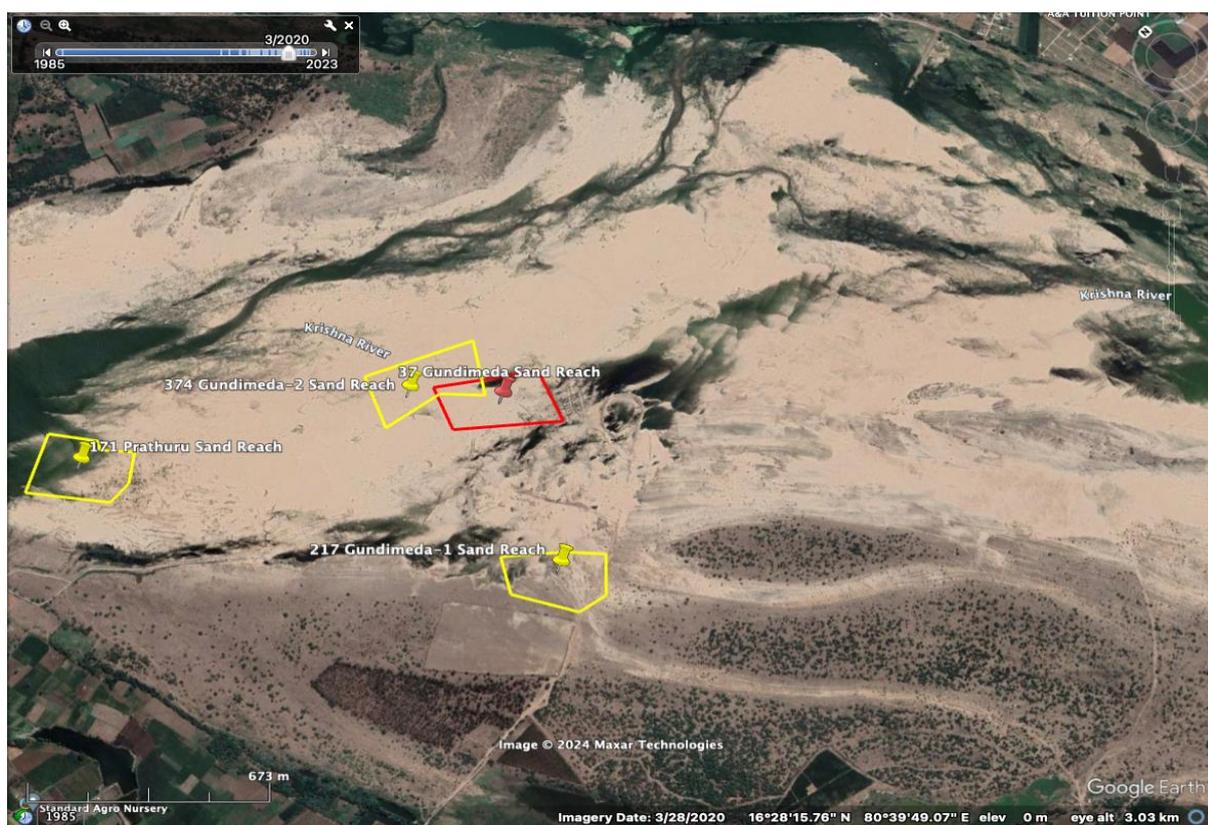


Figure 6: Satellite Image (dated 28.03.2020) of the reach area prior to grant of EC.

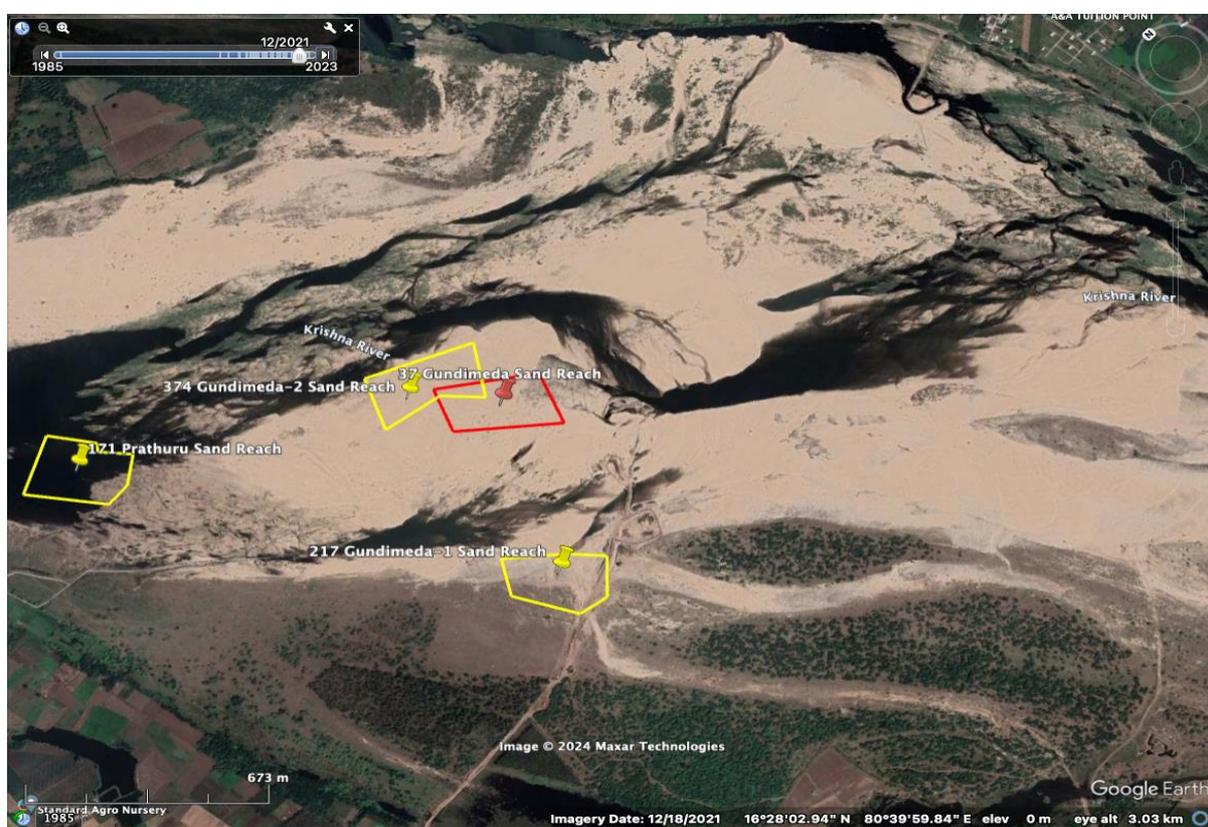


Figure 7: Satellite Image (dated 18.12.2021) of the reach area after grant of EC (★ Yellow) in favor of The Asst. Director of Mine and Geology, Dept. of Mines and Geology, Guntur Dist.



Figure 8: Satellite Image (dated 12.03.2022) of the reach area after grant of EC (★ Yellow) in favor of The Asst. Director of Mine and Geology, Dept. of Mines and Geology, Guntur Dist.

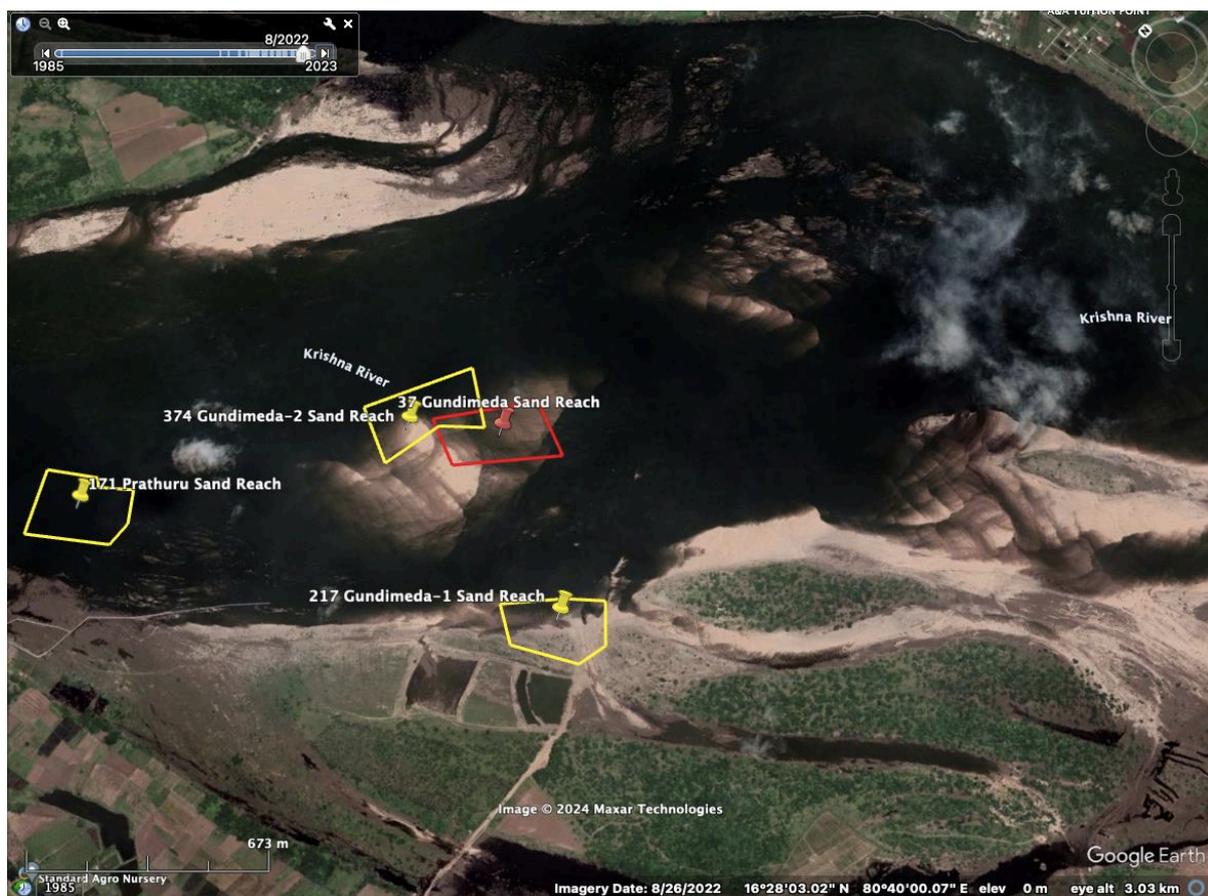


Figure 9: Satellite Image (dated 26.08.2022) of the reach area after grant of EC (★ Yellow) in favor of The Asst. Director of Mine and Geology, Dept. of Mines and Geology, Guntur Dist.

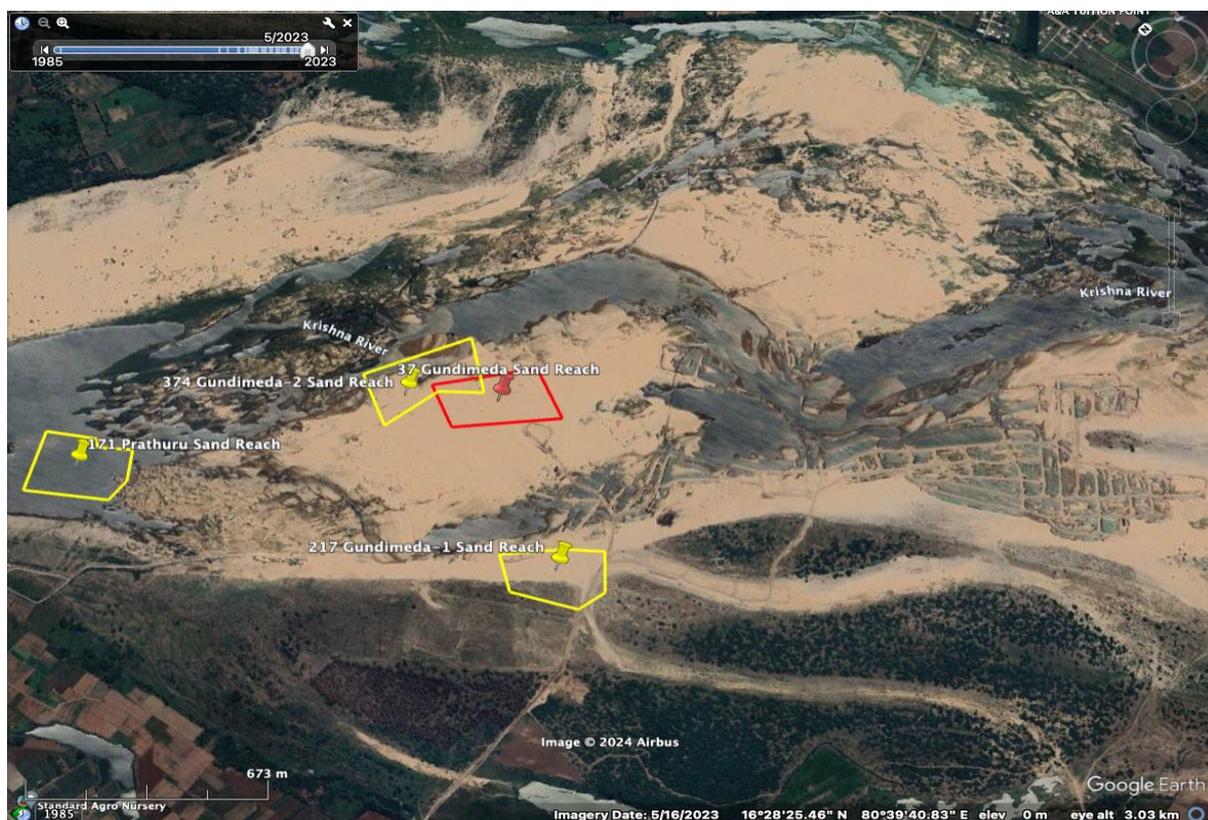


Figure 10: Satellite Image (dated 16.05.2023) of the reach area after grant of EC (★ Yellow) in favor of The Asst. Director of Mine and Geology, Dept. of Mines and Geology, Guntur Dist. and M/s Jai Prakash Power Ventures Limited, Vijayawada.



Figure 11: Satellite Image (dated 24.10.2023) of the reach area after grant of EC (★ Yellow) in favor of The Asst. Director of Mine and Geology, Dept. of Mines and Geology, Guntur Dist. and M/s Jai Prakash Power Ventures Limited, Vijayawada.

4.1.5.4 Sand Mining done beyond the lease area / without prior approvals:

The Satellite Images from Google Earth of the sand reach is analysed for the period 28.03.2020 to 24.10.2023 (Figure 47–52).

The results show that sand is excavated beyond the mine lease granted by the Competent Authorities, mining without prior approvals and sand mining was continued even after expiry of EC till date by fully mechanized machines.

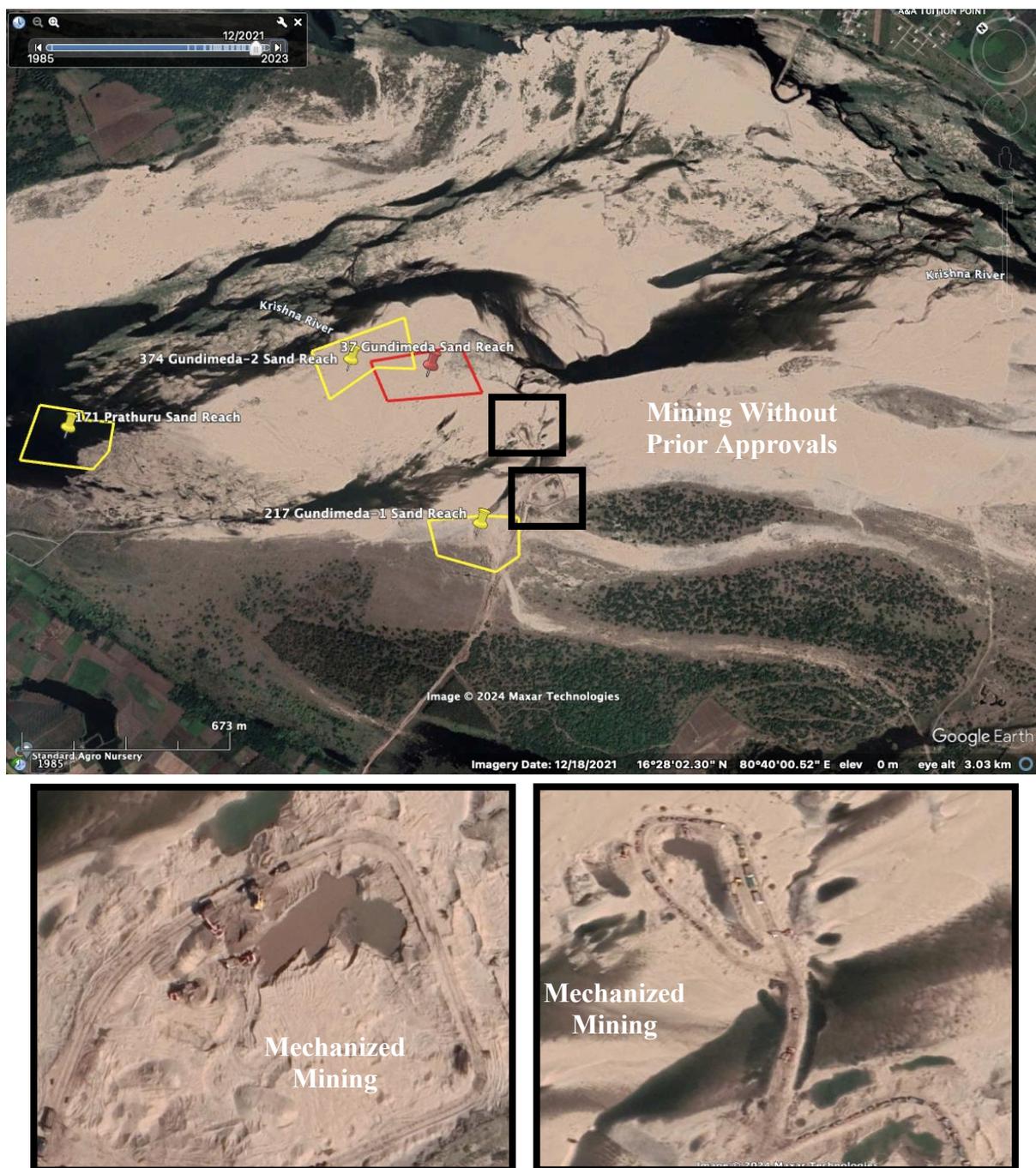


Figure 12: Satellite Image (dated 18.12.2021) Sand Mining beyond the lease area, mining without prior approval and mechanized mining.



Figure 13: Satellite Image (dated 12.03.2022) Sand Mining beyond the lease area, mining without prior approval and mechanized mining.

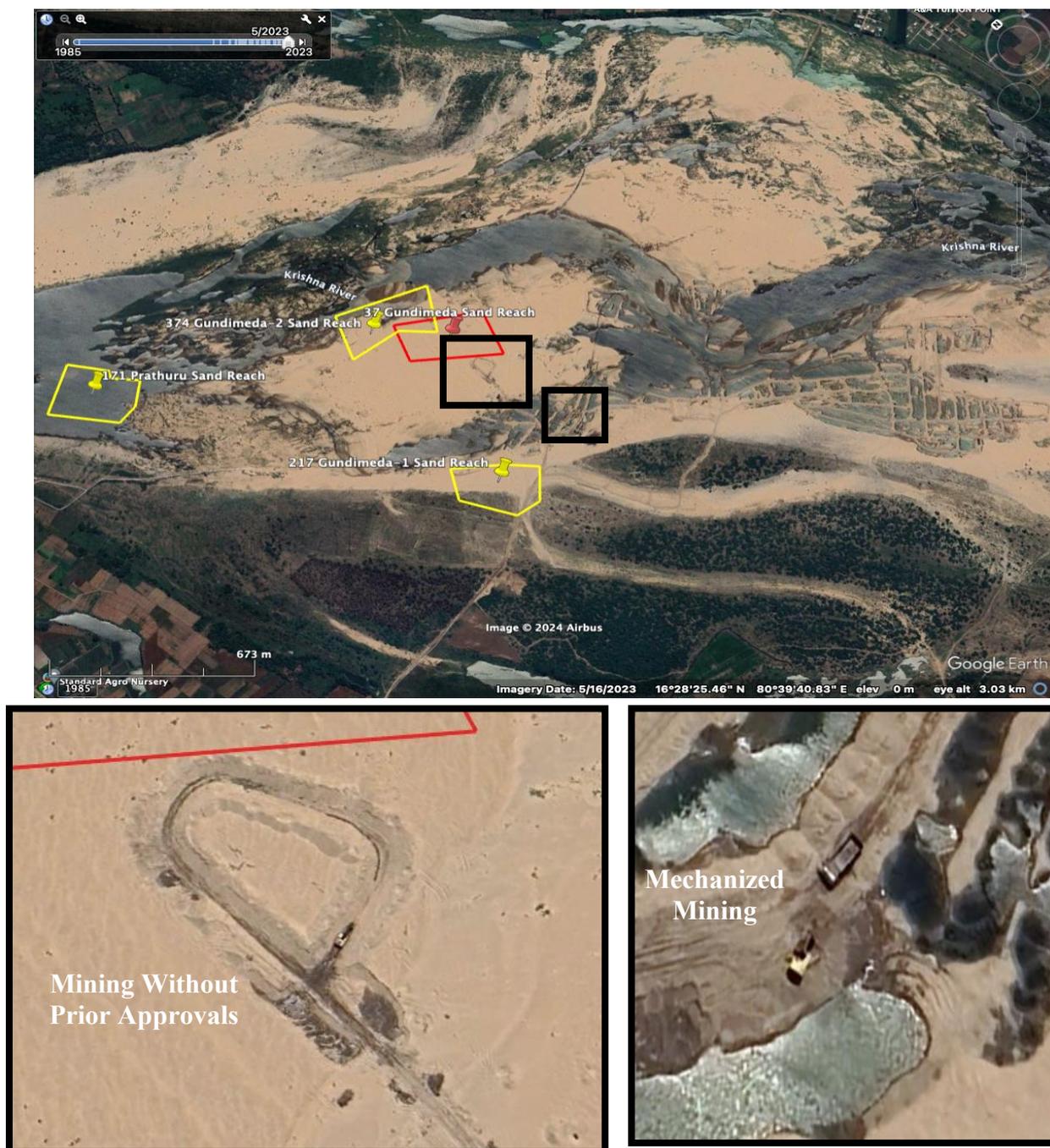


Figure 14: Satellite Image (dated 16.05.2023) Sand Mining beyond the lease area, mining without prior approval and mechanized mining.

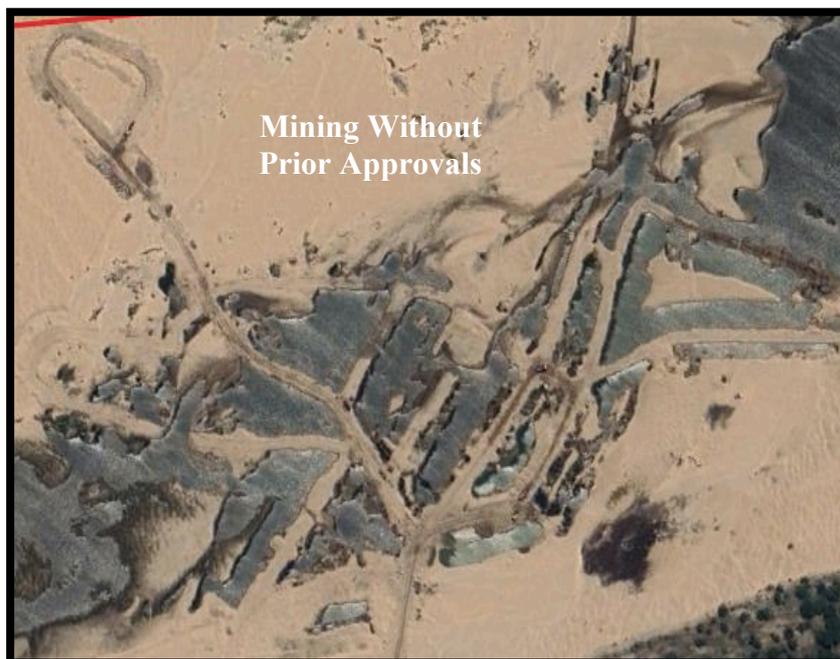
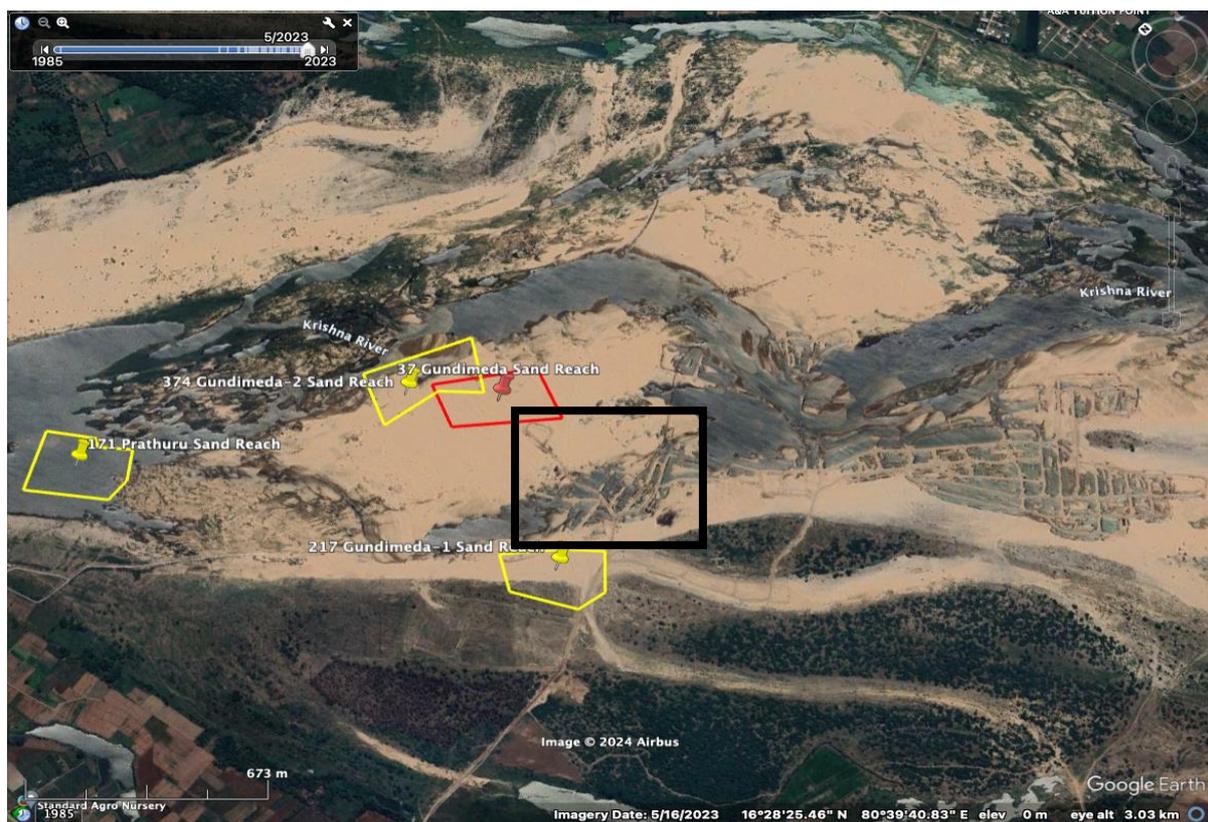


Figure 15: Satellite Image (dated 16.05.2023) Sand Mining beyond the lease area, mining without prior approval and mechanized mining.

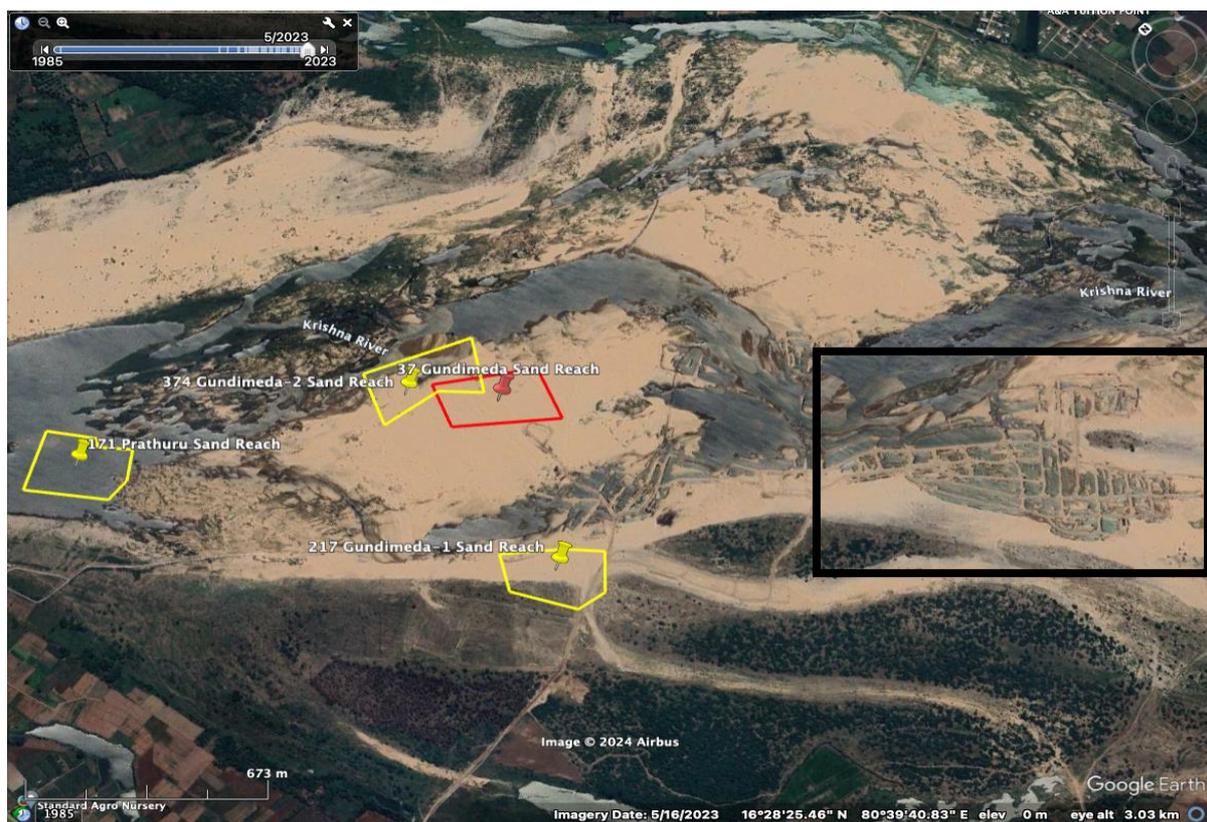


Figure 16: Satellite Image (dated 16.05.2023) Sand Mining beyond the lease area, mining without prior approval and mechanized mining.

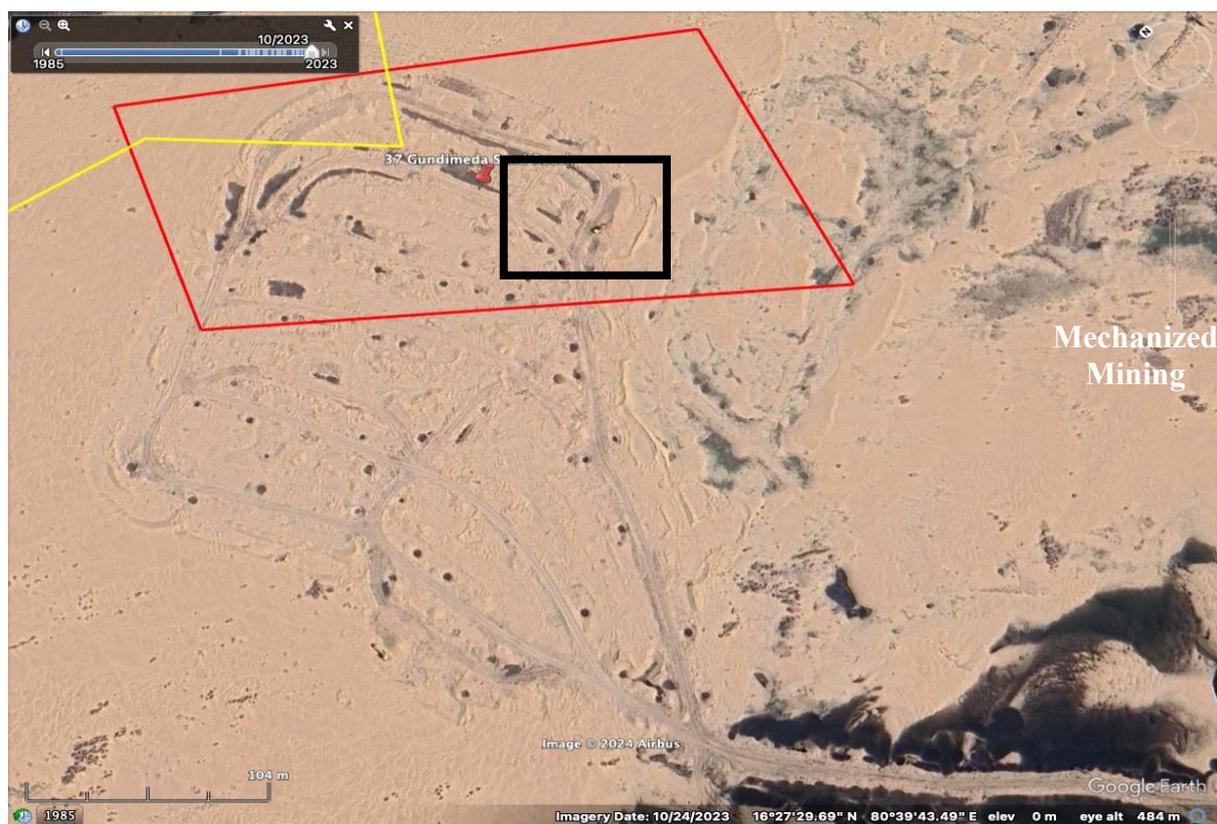


Figure 17: Satellite Image (dated 24.10.2023) Sand Mining beyond the lease area, mining without prior approval and mechanized mining.

4.1.6 Pedakonduru and Veerlapalem Sand Reach Area

The Pedakonduru and Veerlapalem Sand Reach Area is located at Pedakonduru Village of Duggirala Mandal. The Satellite Image of the reach is as follows:

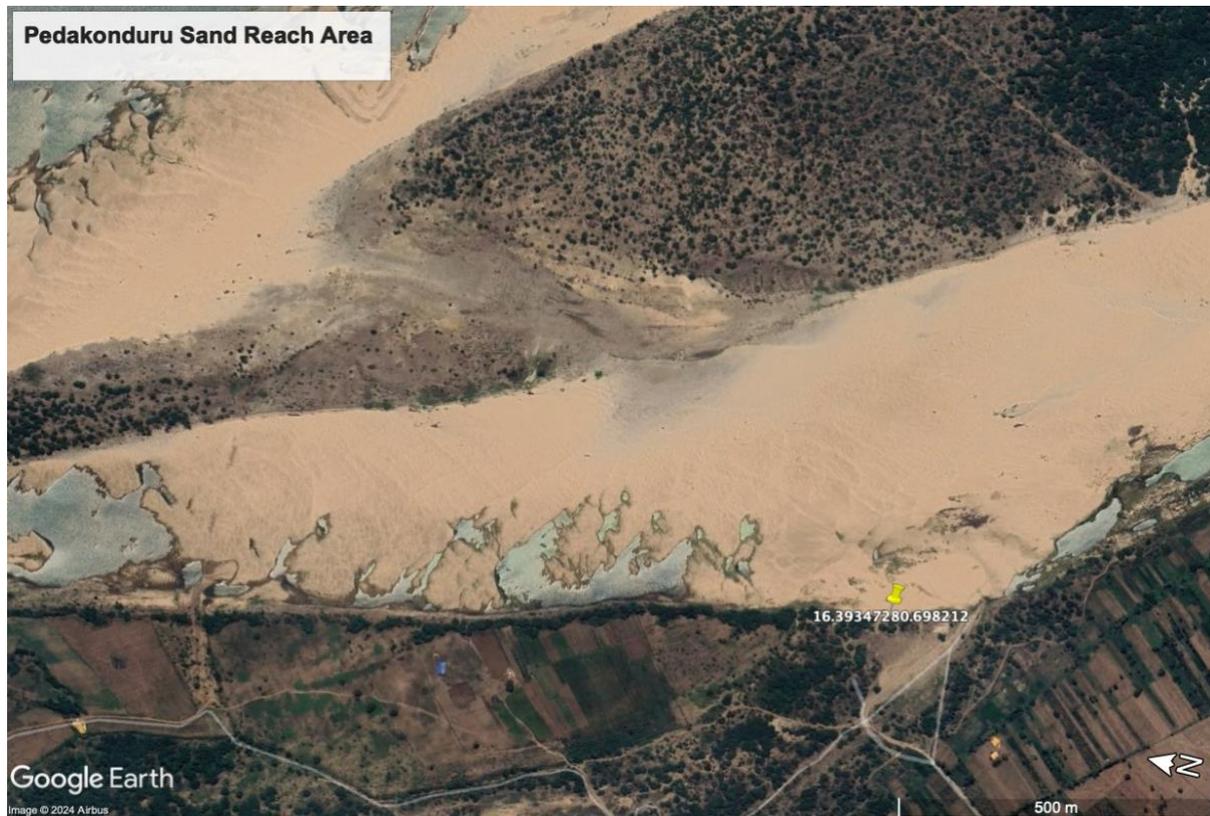


Figure 1: Satellite image of the Pedakonduru and Veerlapalem Sand Reach Area.

4.1.6.1 Status of Environmental Clearance (EC) issued by SEIAA, AP:

As per the information provided by State Environmental Impact Assessment Authority (SEIAA), Andhra Pradesh vide letter no. 6/SEIAA/AP/NGT/Gen/2023-307 dated 11.01.2024 (Annexure - 4), the following Environmental Clearances (EC's) granted in the area:

SN	Proposal No	Project Name	Company Name	EC No. and Date	EC valid up to
174	SIA/AP/MIN/184206/2020	4.784 Ha Proposed Ordinary Sand Mine, Veerlapalem, H/o Pedakonduru Sand Reach at Veerlapalem, H/o Pedakonduru Village, Duggirala Mandal, Guntur District, Andhra Pradesh.	The Asst. Director of Mine and Geology, Dept. of Mines and Geology, Guntur Dist.	SIA/AP/MIN/184206/2020-973 dated 19.12.2020	18.12.2021

219	SIA/AP/MI N/185425 /2020	4.980 Ha Proposed Ordinary Sand Mine, Pedakonduru-I Sand Reach at Pedakonduru Village, Duggirala Mandal, Guntur District, Andhra Pradesh.	The Asst. Director of Mine and Geology, Dept. of Mines and Geology, Guntur Dist.	SIA/AP/MIN /185425/20 20-1000 dated 30.12.2020	29.12.2021
220	SIA/AP/MI N/185436 /2020	4.950 Ha Proposed Ordinary Sand Mine in Pedakonduru-II Sand Reach at Pedakonduru Village, Duggirala Mandal, Guntur District, Andhra Pradesh.	The Asst. Director of Mine and Geology, Dept. of Mines and Geology, Guntur Dist.	SIA/AP/MIN /185436/20 20-1000 dated 30.12.2020	29.12.2021
470	SIA/AP/MI N/267451 /2022	4.910 Ha, Ordinary Sand mine of Veerlapalem-2 Sand Reach, at Survey No.395 of H/o Pedakonduru, Pedakonduru Village, Duggirala Mandal, Guntur District, Andhra Pradesh.	M/s Jai Prakash Power Ventures Limited, Vijayawada.	SEIAA/AP/G NT/MIN/05/ 2022/4258/ 187.42&184. 36 dated 24.06.2022	23.06.2023

As per the information provided by State Environmental Impact Assessment Authority (SEIAA), Andhra Pradesh vide letter no. 6/SEIAA/AP/NGT/Gen/2023-307 dated 11.01.2024 (Annexure - 4), the following proposals for Environmental Clearances (EC's) are in process:

S. No.	Proposal Number	Project Details	Company Name	District	Method of Mining
01	SIA/AP/MI N/452028 /2023	4.910 Ha of Ordinary Sand Reach (Veerlapalem-2 H/o Pedakonduru Sand Reach) in Krishna River, Veerlapalem-2 H/o Pedakonduru Village, Duggirala Mandal, Guntur District, A.P.	Gangadhara jangamu	Guntur	Manual Method



Figure 2: Satellite Image of the sand lease areas where EC's granted (★ Yellow) and lease area where proposal for EC's are under process (★ Red).

4.1.6.2 Observations during inspection:

During the inspection, it is observed that sand mining with Mechanised Method with Hitachi's / JCB's of 2.0 to 2.2 Ton Capacity bucket size is being carried out in the sand reach.

Sand is being extracted using three (03) HITACHI's and transported through trucks.

Mining is being carried out in approximately 03 km stretch at various locations. Sand is being excavated to the depth of 4 to 5 ft. Sand is extracted beyond the water level of the river.

The excavated sand is being transported through trucks with 12 wheels of capacity 30 tons, trucks with 10 wheels of capacity 25 tons, trucks with 6 wheels of capacity 10 tons and tractors of capacity 5 tons.

The committee was informed by the local in-charge available at the site that M/s GCKC Projects and Works Pvt. Ltd., Vijayawada is carrying sand mining since December, 2023. The photographs of Sand Way Bill and Cash Memos

of 25 and 30 Tones Sand at Pedakonduru and Veerlapalem Sand Reach Area are at Figure 61.

As per the records available, M/s GCKC Projects and Works Pvt. Ltd., Vijayawada does not have prior approvals/permissions viz., sand mine lease grant from Dept. of Mines and Geology, Govt. of Andhra Pradesh, Environmental Clearance from SEIAA, Andhra Pradesh, Consent Orders from Andhra Pradesh Pollution Control Board (APPCB), etc.



Figure 3: Photographs taken during inspection of Pedakonduru and Veerlapalem Sand Reach Area.

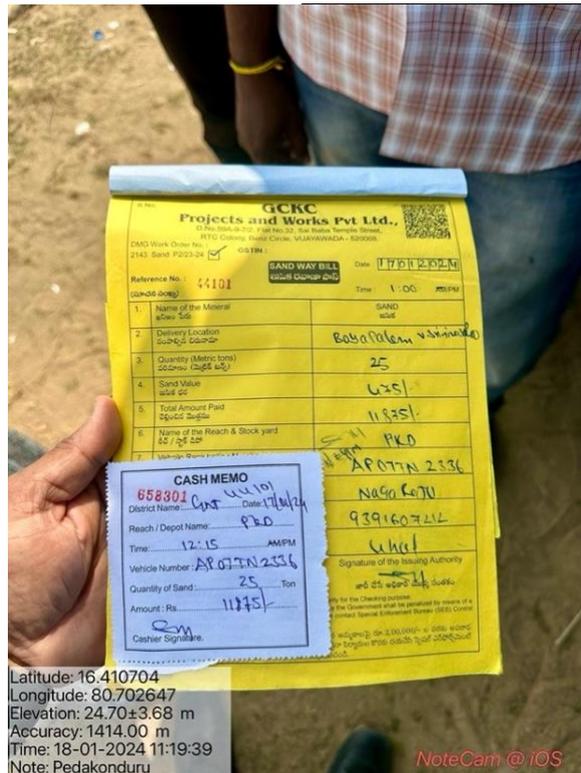
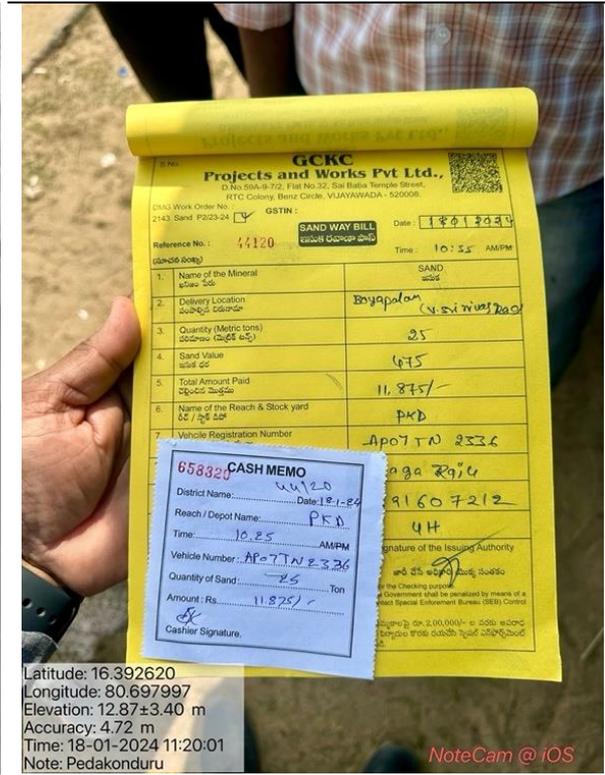
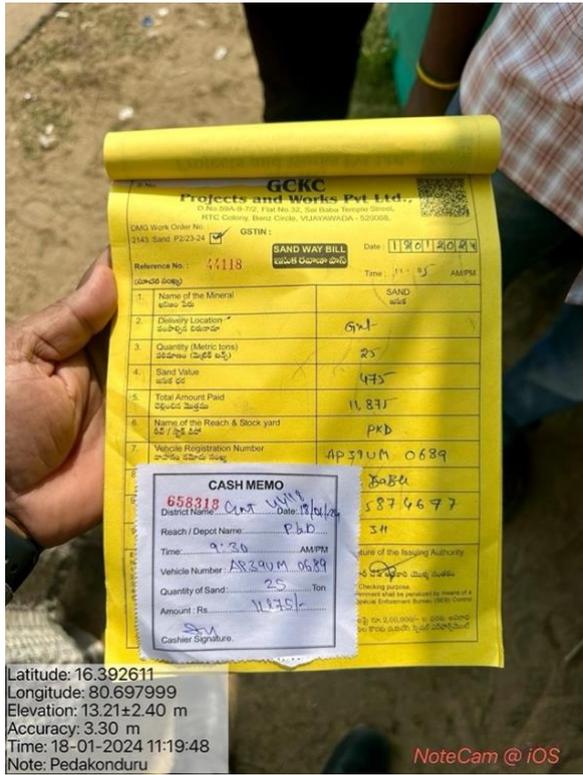


Figure 3: Photographs of Sand Way Bill and Cash Memos of Sand dispatch from Pedakonduru and Veerlapalem Sand Reach Area.

4.1.1.4 Interpretation of satellite images since Year 2020:

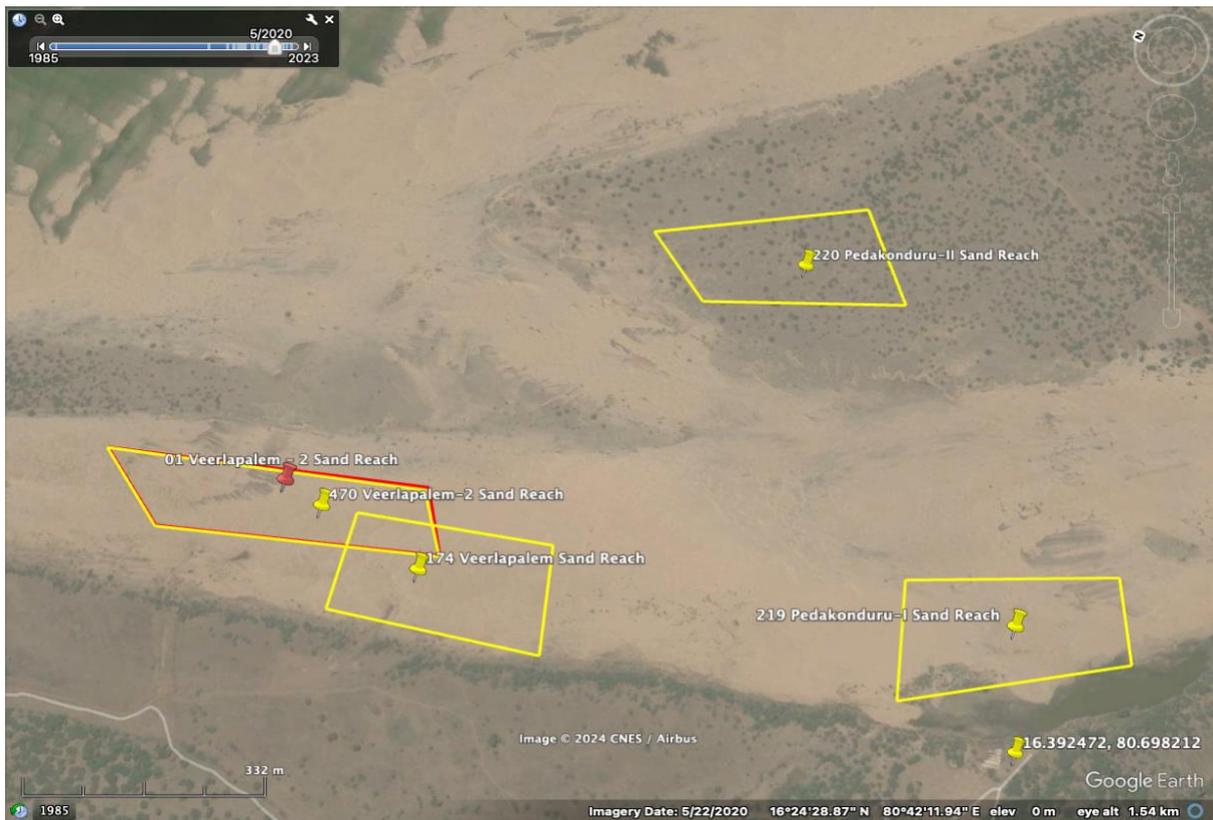


Figure 4: Satellite Image (dated 22.05.2020) of the reach area prior to grant of EC.

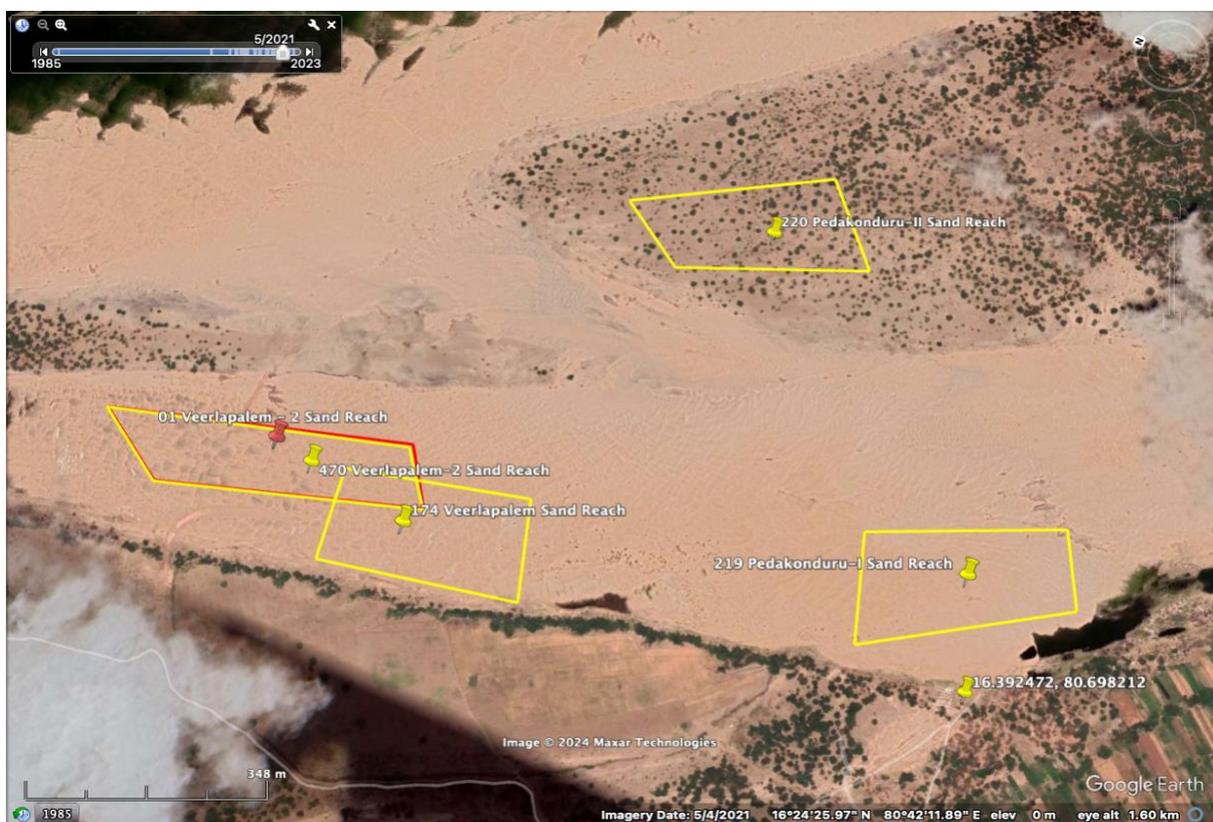


Figure 5: Satellite Image (dated 04.05.2021) of the reach area after grant of EC (★ Yellow) in favor of The Asst. Director of Mine and Geology, Dept. of Mines and Geology, Guntur Dist.

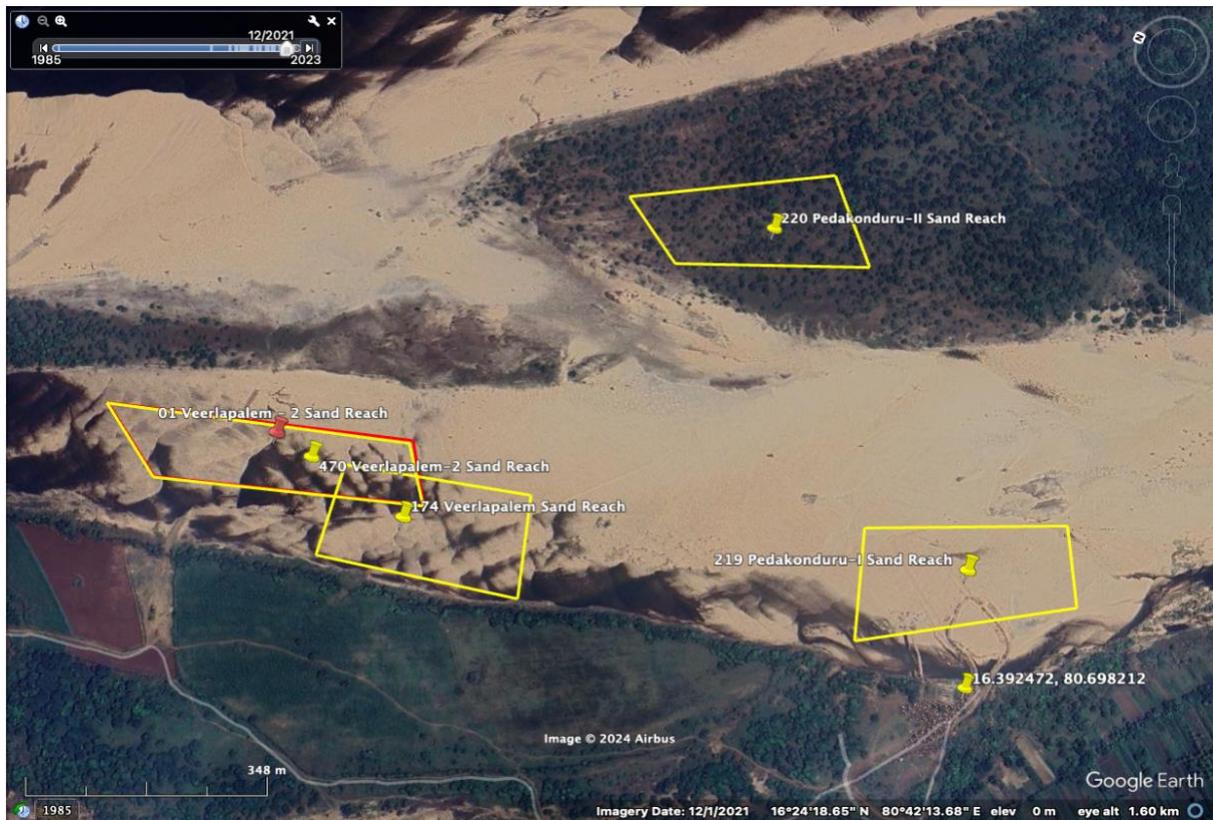


Figure 6: Satellite Image (dated 01.12.2021) of the reach area after grant of EC (★ Yellow) in favor of The Asst. Director of Mine and Geology, Dept. of Mines and Geology, Guntur Dist.

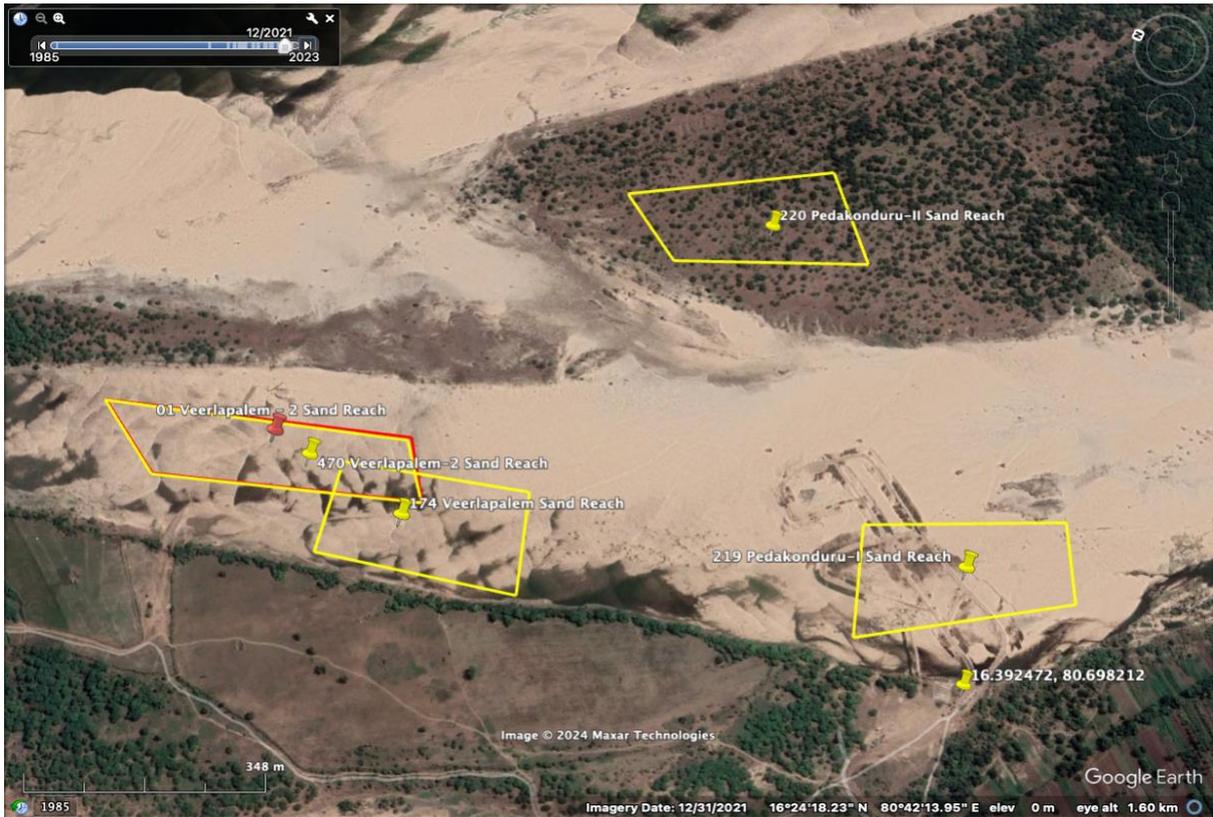


Figure 7: Satellite Image (dated 31.12.2021) of the reach area after grant of EC (★ Yellow) in favor of The Asst. Director of Mine and Geology, Dept. of Mines and Geology, Guntur Dist.

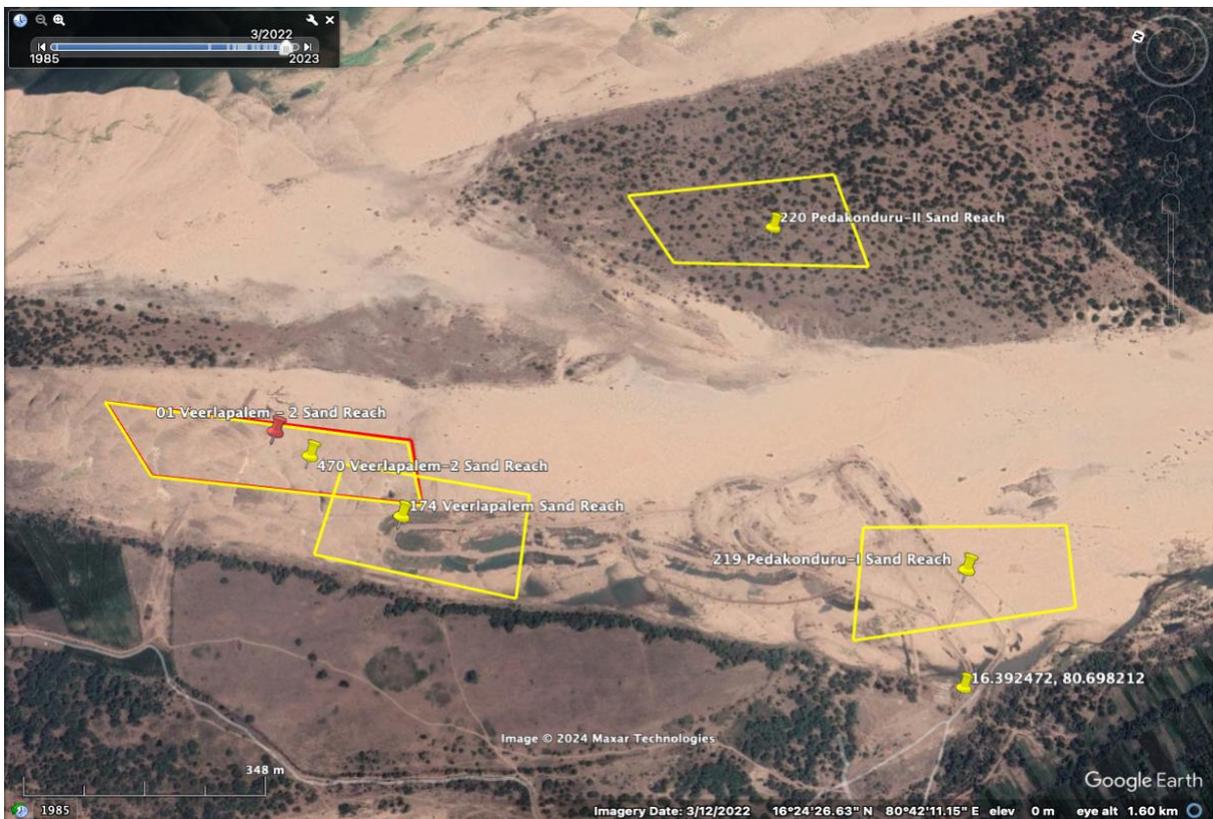


Figure 8: Satellite Image (dated 12.03.2022) of the reach area after grant of EC (★ Yellow) in favor of The Asst. Director of Mine and Geology, Dept. of Mines and Geology, Guntur Dist.

The Satellite Images from Google Earth of the sand reach is analysed for the period 22.05.2020 to 12.03.2022 (Figure 62–66).

The results show that sand is excavated beyond the mine lease granted by the Competent Authorities, mining without prior approvals and sand mining was continued even after expiry of EC till date by fully mechanized machines.

4.1.6.3 Sand Mining done beyond the lease area / without prior approvals:

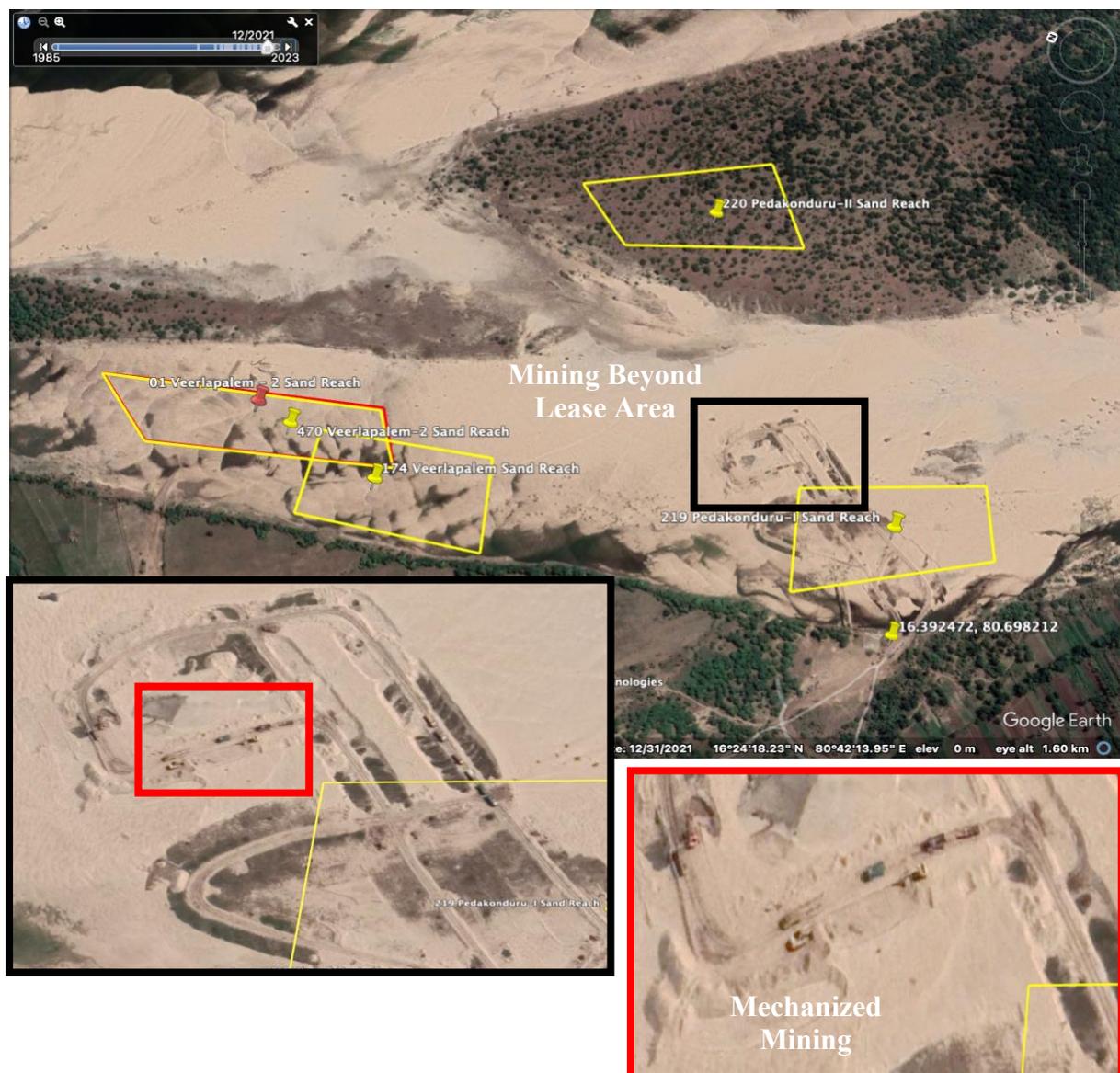


Figure 9: Satellite Image (dated 31.12.2021) Sand Mining beyond the lease area, mining without prior approval and mechanized mining.

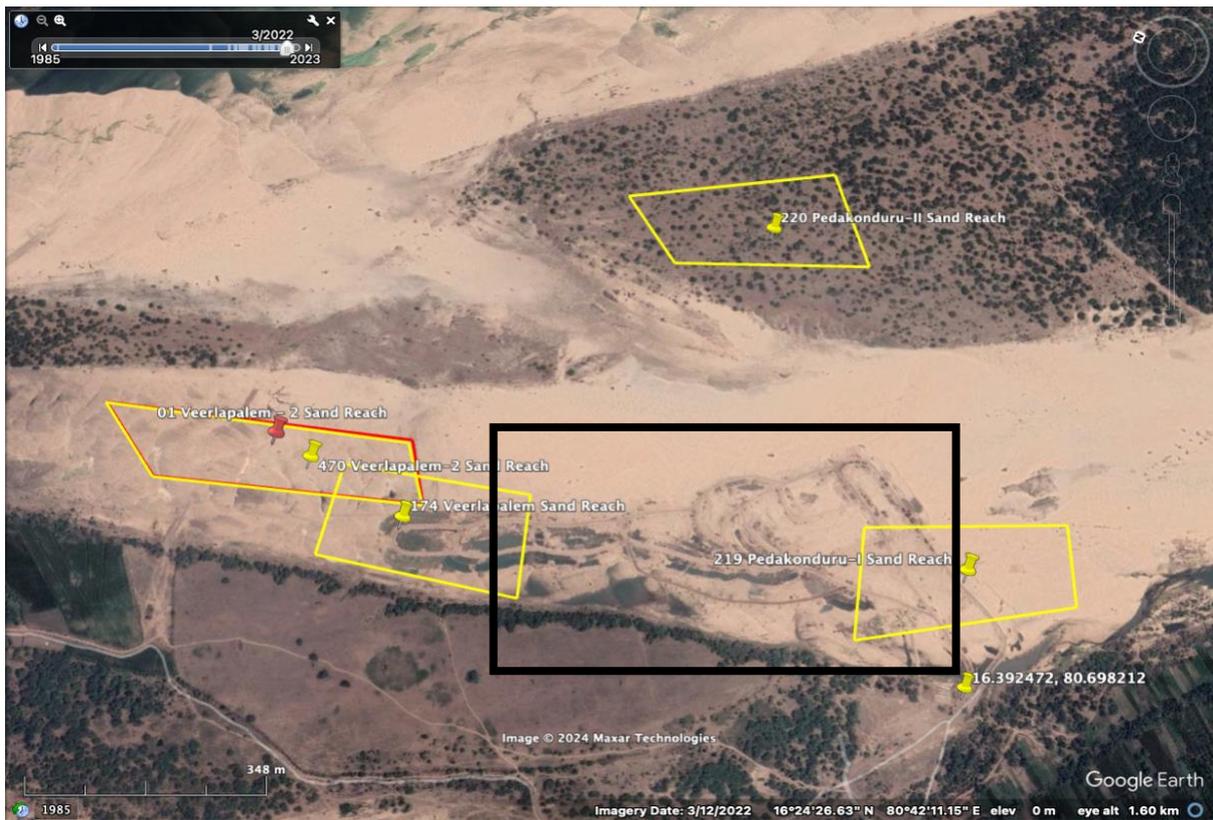


Figure 10: Satellite Image (dated 12.03.2022) Sand Mining beyond the lease area, mining without prior approval and mechanized mining.

4.1.7 Vallabapuram Sand Reach Area

The Vallabapuram Sand Reach Area is located at Vallabhapuram Village, Kollipara Mandal. The Satellite Image of the reach is as follows:



Figure 1: Satellite image of Vallabapuram Sand Reach Area.

4.1.7.1 Environmental Clearance (EC) issued by SEIAA, AP:

As per the information provided by State Environmental Impact Assessment Authority (SEIAA), Andhra Pradesh vide letter no. 6/SEIAA/AP/NGT/Gen/2023-307 dated 11.01.2024 (Annexure - 4), the following Environmental Clearances (EC's) granted in the area:

SN	Proposal No	Project Name	Company Name	EC No. and Date	EC valid up to
29	SIA/AP/MIN/153598/2020	4.980 Ha Proposed Ordinary Sand Mine, Vallabhapuram-II Sand Reach at Sy.No. 704, 705 of Vallabhapuram Village, Kollipara Mandal, Guntur District, Andhra Pradesh.	The Asst. Director of Mine and Geology, Dept. of Mines and Geology, Guntur Dist.	SEIAA/AP/GNT/MIN/05/2020/1840-204 dated 08.07.2020	07.07.2021
221	SIA/AP/MIN/185442/2020	4.937 Ha Proposed Ordinary Sand Mine, Vallabhapuram-II Sand	The Asst. Director of Mine and Geology, Dept. of	SIA/AP/MIN/185442/2020-1002	29.12.2021

		Reach at Vallhbhapuram Village, Kollipara Mandal, Guntur District, Andhra Pradesh.	Mines and Geology, Guntur Dist.	dated 30.12.2020	
222	SIA/AP/MIN/185456/2020	4.775 Ha Proposed Ordinary Sand Mine, Vallabhapuram-III Sand Reach at Vallhbhapuram Village, Kollipara Mandal, Guntur District, Andhra Pradesh.	The Asst. Director of Mine and Geology, Dept. of Mines and Geology, Guntur Dist.	SIA/AP/MIN/185456/2020-1000 dated 30.12.2020	29.12.2021
469	SIA/AP/MIN/267436/2022	4.840 Ha, Ordinary Sand Mine of Vallabhapuram-4 Sand Reach, at Survey No.704 of Vallabhapuram Village, Kollipara Mandal, Guntur District, Andhra Pradesh.	M/s Jai Prakash Power Ventures Limited, Vijayawada.	SEIAA/AP/GNT/MIN/05/2022/4257/187.37&184.31 dated 24.06.2022	23.06.2023

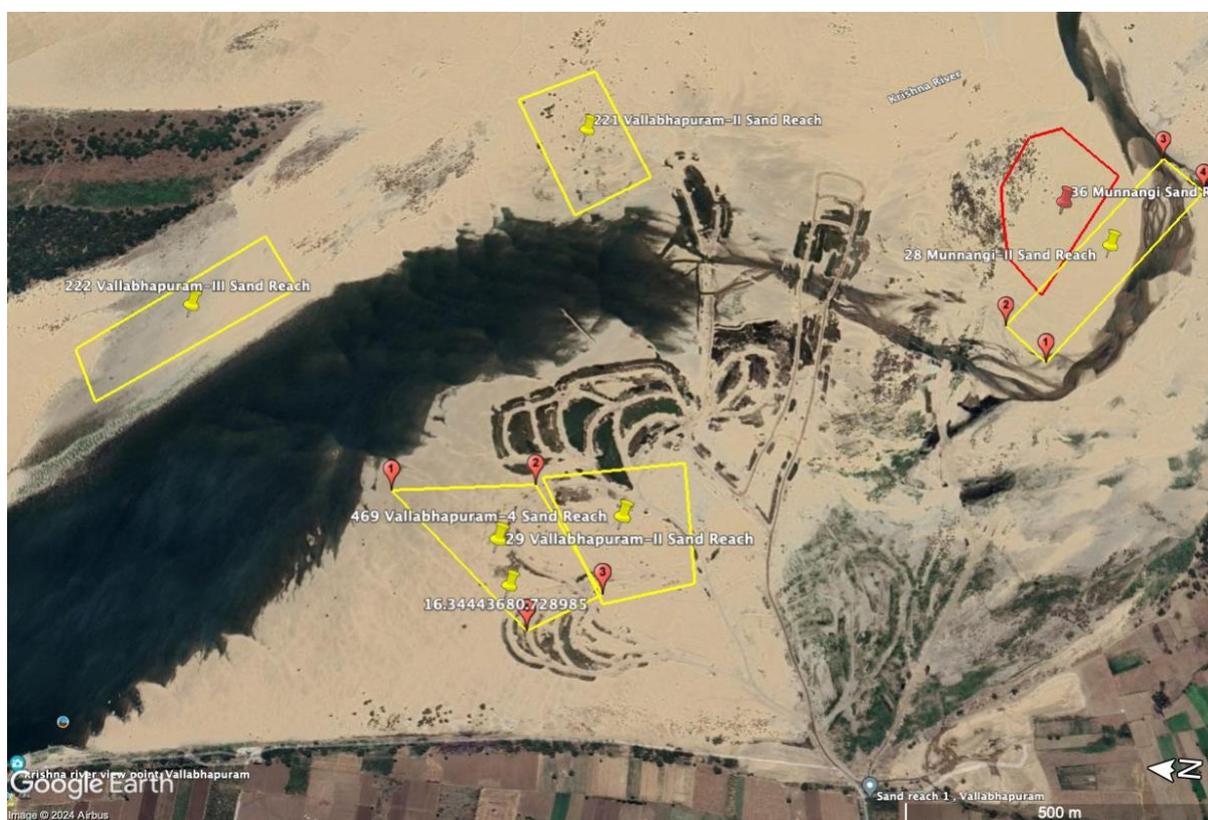


Figure 2: Satellite Image of the sand lease areas where EC's granted (★ Yellow) and lease area where proposal for EC's are under process (★ Red).

4.1.7.2 Observations during inspection:

During the inspection, it is observed that sand mining with Mechanised Method with Hitachi's / JCB's of 2.0 to 2.2 Ton Capacity bucket size is being carried out in the sand reach.

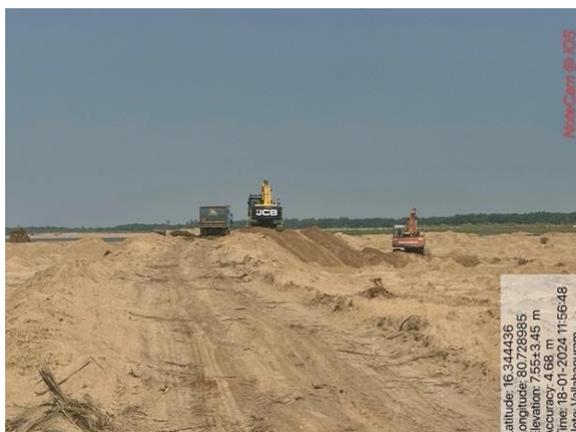
Sand is being extracted using two (02) HITACHI's and transported through trucks.

Mining is being carried out in approximately 01 km stretch at various locations. Sand is being excavated to the depth of 4 to 5 ft. Sand is extracted beyond the water level of the river.

The excavated sand is being transported through trucks with 12 wheels of capacity 30 tons, trucks with 10 wheels of capacity 25 tons, trucks with 6 wheels of capacity 10 tons and tractors of capacity 5 tons.

The committee was informed by the local in-charge available at the site that M/s GCKC Projects and Works Pvt. Ltd., Vijayawada is carrying sand mining since December, 2023. The photographs of Sand Way Bill and Cash Memos of 25 and 30 Tones Sand at Vallabapuram Sand Reach Area are at Figure 3.

As per the records available, M/s GCKC Projects and Works Pvt. Ltd., Vijayawada does not have prior approvals/permissions viz., sand mine lease grant from Dept. of Mines and Geology, Govt. of Andhra Pradesh, Environmental Clearance from SEIAA, Andhra Pradesh, Consent Orders from Andhra Pradesh Pollution Control Board (APPCB), etc.







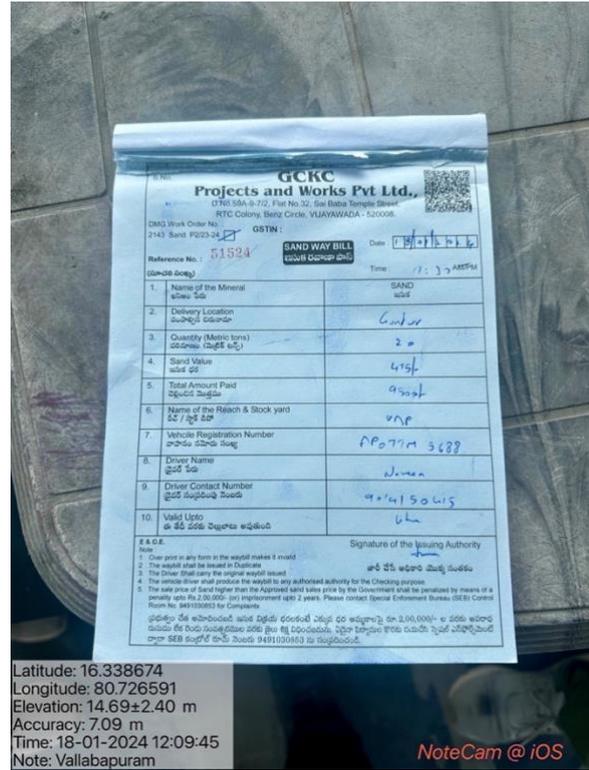


Figure 3: Photographs taken during inspection of Vallabapuram Sand Reach Area.

4.1.1.4 Interpretation of satellite images since Year 2020:

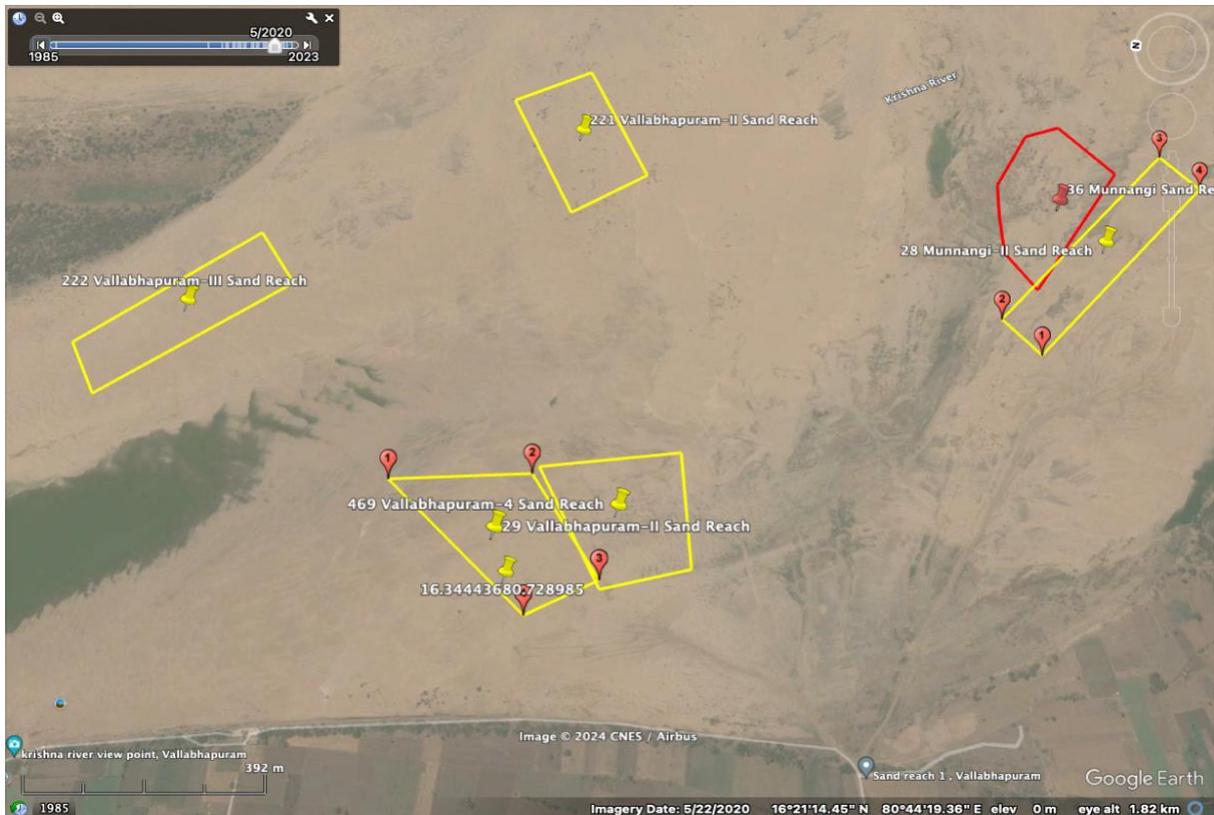


Figure 4: Satellite Image (dated 22.05.2020) of the reach area prior to grant of EC.



Figure 5: Satellite Image (dated 04.05.2021) of the reach area after grant of EC (★ Yellow) in favor of The Asst. Director of Mine and Geology, Dept. of Mines and Geology, Guntur Dist.



Figure 6: Satellite Image (dated 31.12.2021) of the reach area after grant of EC (★ Yellow) in favor of The Asst. Director of Mine and Geology, Dept. of Mines and Geology, Guntur Dist.



Figure 7: Satellite Image (dated 12.03.2022) of the reach area after grant of EC (★ Yellow) in favor of The Asst. Director of Mine and Geology, Dept. of Mines and Geology, Guntur Dist.



Figure 8: Satellite Image (dated 16.06.2023) of the reach area after grant of EC (★ Yellow) in favor of The Asst. Director of Mine and Geology, Dept. of Mines and Geology, Guntur Dist.

The Satellite Images from Google Earth of the sand reach is analysed for the period 04.03.2020 to 16.03.2022 (Figure 15–18).

The results show that sand is excavated beyond the mine lease granted by the Competent Authorities, mining without prior approvals and sand mining was continued even after expiry of EC till date by fully mechanized machines.

4.1.7.3 Sand Mining done beyond the lease area / without prior approvals:

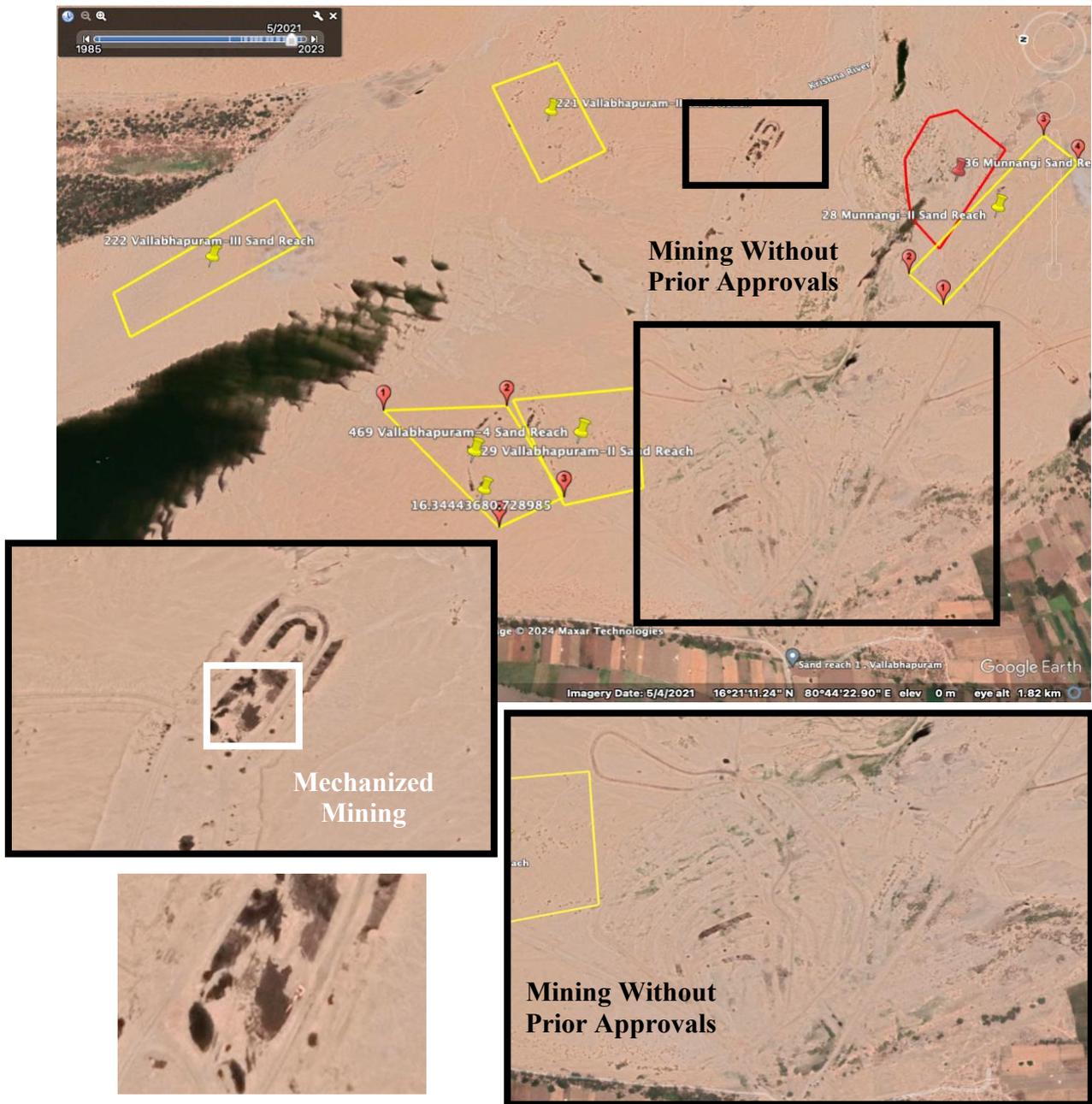


Figure 9: Satellite Image (dated 04.05.2021) Sand Mining beyond the lease area, mining without prior approval and mechanized mining.

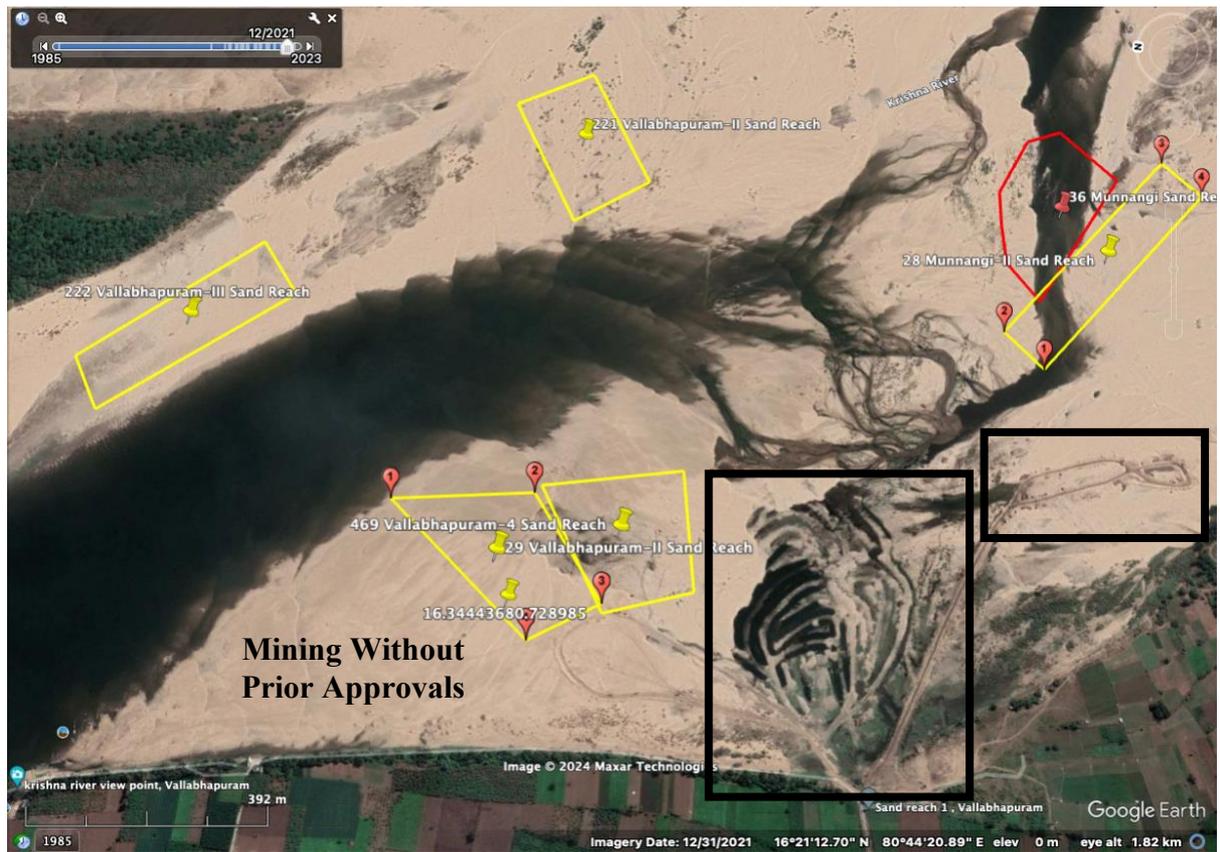


Figure 10: Satellite Image (dated 31.12.2021) Sand Mining beyond the lease area, mining without prior approval and mechanized mining.

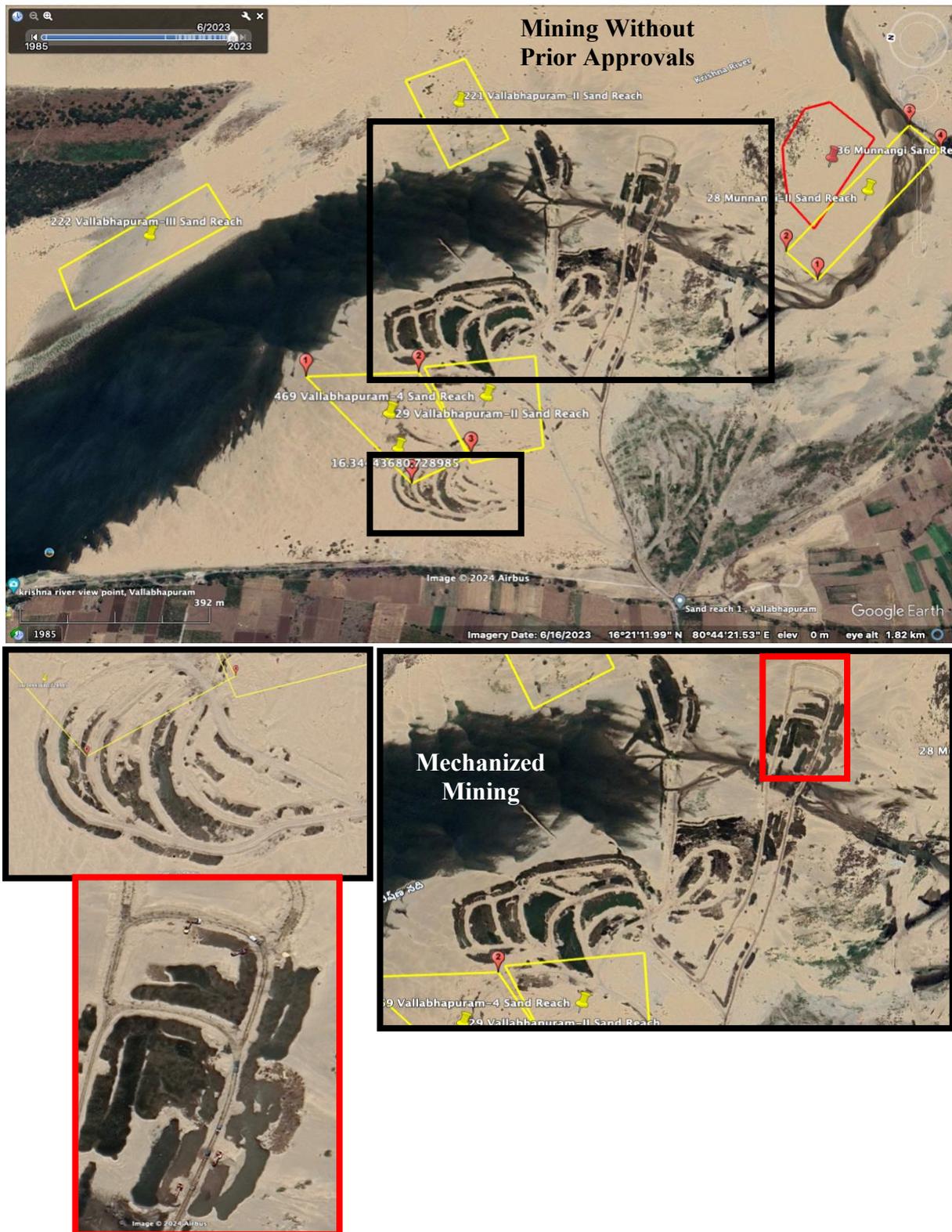


Figure 11: Satellite Image (dated 16.06.2023) Sand Mining beyond the lease area, mining without prior approval and mechanized mining.

4.1.8 Bommuvanipalem Sand Reach Area

The Bommuvanipalem Sand Reach Area is located at Bommuvanipalem Village, Kollipara Mandal. The Satellite Image of the reach is as follows:



Figure 1: Satellite image of Bommuvanipalem Sand Reach Area.

4.1.8.1 Environmental Clearance (EC) issued by SEIAA, AP:

As per the information provided by State Environmental Impact Assessment Authority (SEIAA), Andhra Pradesh vide letter no. 6/SEIAA/AP/NGT/Gen/2023-307 dated 11.01.2024 (Annexure - 4), the following Environmental Clearances (EC's) granted in the area:

SN	Proposal No	Project Name	Company Name	EC No. and Date	EC valid up to
06	SIA/AP/MIN/135380/2020	4.790 Ha Bommuvanipalem-3 Sand Reach Mine at Sy. No. 128, Bommuvanipalem (V), Kollipara (M), Guntur District, Andhra Pradesh.	The Asst. Director of Mine and Geology, Dept. of Mines and Geology, Guntur Dist.	SIA/AP/MIN/135380/2020-301 dated 28.02.2020	27.02.2021
51	SIA/AP/MIN/158460/2020	4.808 Ha Proposed Ordinary Sand, Bommuvanipalem-5 Sand Reach at Sy. No. 128,	The Asst. Director of Mine and Geology, Dept. of Mines and	SEIAA/AP/NGT/MIN/06/2020/1886-	07.07.2021

		Bommuvanipalem (V), Kollipara (M), Guntur District, Andhra Pradesh.	Geology, Guntur Dist.	194 dated 08.07.2020	
52	SIA/AP/MIN/158466/2020	4.912 Ha Proposed Ordinary Sand, Bommuvanipalem-6 Sand Reach at Sy. No. 128, Bommuvanipalem (V), Kollipara (M), Guntur District, Andhra Pradesh.	The Asst. Director of Mine and Geology, Dept. of Mines and Geology, Guntur Dist.	SEIAA/AP/GNT/MIN/06/2020/1887-214 dated 08.07.2020	07.07.2021
53	SIA/AP/MIN/158468/2020	4.915 Ha Proposed Ordinary Sand, Bommuvanipalem-7 Sand Reach at Sy. No. 128, Bommuvanipalem (V), Kollipara (M), Guntur District, Andhra Pradesh.	The Asst. Director of Mine and Geology, Dept. of Mines and Geology, Guntur Dist.	SEIAA/AP/GNT/MIN/06/2020/1888-191 dated 08.07.2020	07.07.2021
54	SIA/AP/MIN/158668/2020	4.906 Ha Proposed Ordinary Sand, Bommuvanipalem-8 Sand Reach at Sy. No. 128, Bommuvanipalem (V), Kollipara (M), Guntur District, Andhra Pradesh.	The Asst. Director of Mine and Geology, Dept. of Mines and Geology, Guntur Dist.	SEIAA/AP/GNT/MIN/06/2020/1890-195 dated 08.07.2020	07.07.2021
56	SIA/AP/MIN/158700/2020	4.923 Ha Proposed Ordinary Sand, Bommuvanipalem-9 Sand Reach at Sy. No. 128, Bommuvanipalem (V), Kollipara (M), Guntur District, Andhra Pradesh.	The Asst. Director of Mine and Geology, Dept. of Mines and Geology, Guntur Dist.	SEIAA/AP/GNT/MIN/06/2020/1889-196 dated 08.07.2020	07.07.2021
167	SIA/AP/MIN/184099/2020	4.950 Ha Proposed Ordinary Sand Mine, Bommuvanipalem Sand Reach at Sy. No. 128, Bommuvanipalem (V), Kollipara (M), Guntur District, Andhra Pradesh.	The Asst. Director of Mine and Geology, Dept. of Mines and Geology, Guntur Dist.	SIA/AP/MIN/184099/2020-965 dated 19.12.2020	18.12.2021
173	SIA/AP/MIN/184204/2020	4.750 Ha Proposed Ordinary Sand Mine, Bommuvanipalem-2 Sand Reach at Sy. No. 128, Bommuvanipalem (V), Kollipara (M), Guntur District, Andhra Pradesh.	The Asst. Director of Mine and Geology, Dept. of Mines and Geology, Guntur Dist.	SIA/AP/MIN/184204/2020-972 dated 19.12.2020	18.12.2021
223	SIA/AP/MIN/185534/2020	4.910 Ha Proposed Ordinary Sand Mine, Bommuvanipalem-10 Sand Reach at Sy. No. 128, Bommuvanipalem (V), Kollipara (M), Guntur District, Andhra Pradesh.	The Asst. Director of Mine and Geology, Dept. of Mines and Geology, Guntur Dist.	SIA/AP/MIN/185534/2020-972 dated 30.12.2020	29.12.2021
473	SIA/AP/MIN/267387/2022	4.910 Ha, Ordinary Sand Mine of Bommuvanipalem-12 Sand Reach, at Survey No.128 of	M/s Jai Prakash Power Ventures Limited, Vijayawada.	SEIAA/AP/GNT/MIN/05/2022/4253/187.33&184.	23.06.2022

		Bommuvanipalem Village, Kollipara Mandal, Guntur District, Andhra Pradesh.		27 dated 24.06.2022	
474	SIA/AP/MIN/267393/2022	4.840 Ha, Ordinary Sand Mine of Bommuvanipalem-14 Sand Reach at Survey No.128 of Bommuvanipalem Village, Kollipara Mandal, Guntur District, Andhra Pradesh.	M/s Jai Prakash Power Ventures Limited, Vijayawada.	SEIAA/AP/GNT/MIN/05/2022/4255/187.35&184.29 dated 24.06.2022.	23.06.2022
482	SIA/AP/MIN/271929/2022	4.830 Ha, Ordinary Sand Mine of Bommuvanipalem-13 Sand Reach at Survey No.128 of Bommuvanipalem Village, Kollipara Mandal, Guntur District, Andhra Pradesh.	M/s Jai Prakash Power Ventures Limited, Vijayawada.	SEIAA/AP/GNT/MIN/05/2022/4257/187.34&184.28 dated 24.06.2022.	23.06.2022

As per the information provided by State Environmental Impact Assessment Authority (SEIAA), Andhra Pradesh vide letter no. 6/SEIAA/AP/NGT/Gen/2023-307 dated 11.01.2024 (Annexure - 4), the following proposals for Environmental Clearances (EC's) are in process:

S. No.	Proposal Number	Project Details	Company Name	District	Method of Mining
34	SIA/AP/MIN/451977/2023	4.840 Ha. Ordinary Sand Reach (Bommuvanipalem-14 Sand Reach) Bommuvanipalem Village, Kollipara Mandal, Guntur District. A.P	Gangadhara jangamu	Guntur	Open Cast Manual Method
35	SIA/AP/MIN/451994/2023	4.80 Ha of Ordinary Sand Reach (Bommuvanipalem-15 Sand Reach) Krishna River bed, Bommuvanipalem Village, Kollipara Mandal, Guntur Dist. A.P	Gangadhara jangamu	Guntur	Open Cast Manual Method



Figure 2: Satellite Image of the sand lease areas where EC's granted (★ Yellow) and lease area where proposal for EC's are under process (★ Red).

4.1.8.2 Observations during inspection:

During the inspection, it is observed that sand mining with Mechanised Method with Hitachi's / JCB's of 2.0 to 2.2 Ton Capacity bucket size is being carried out in the sand reach.

Sand is being extracted using four (04) HITACHI's and transported through trucks.

Mining is being carried out in approximately 03 km stretch at various locations. Sand is being excavated to the depth of 4 to 5 ft. Sand is extracted beyond the water level of the river.

The excavated sand is being transported through trucks with 12 wheels of capacity 30 tons, trucks with 10 wheels of capacity 25 tons, trucks with 6 wheels of capacity 10 tons and tractors of capacity 5 tons.

The committee was informed by the local in-charge available at the site that M/s GCKC Projects and Works Pvt. Ltd., Vijayawada is carrying sand mining since December, 2023. The photographs of Sand Way Bill and Cash Memos of 25 and 30 Tones Sand at Bommuvanipalem Sand Reach Area are at Figure 4.

As per the records available, M/s GCKC Projects and Works Pvt. Ltd., Vijayawada does not have prior approvals/permissions viz., sand mine lease grant from Dept. of Mines and Geology, Govt. of Andhra Pradesh, Environmental Clearance from SEIAA, Andhra Pradesh, Consent Orders from Andhra Pradesh Pollution Control Board (APPCB), etc.





Figure 3: Photographs taken during inspection of Bommavanipalem Sand Reach Area.

DAILY SALES REPORT - REACH

Sl. No.	Customer Name	Quantity	Unit	Rate	Total	Remarks
61	Chandru	10	sqm	100	1000	
62	Chandru	10	sqm	100	1000	
63	Chandru	10	sqm	100	1000	
64	Chandru	10	sqm	100	1000	
65	Chandru	10	sqm	100	1000	
66	Chandru	10	sqm	100	1000	
67	Chandru	10	sqm	100	1000	
68	Chandru	10	sqm	100	1000	
69	Chandru	10	sqm	100	1000	
70	Chandru	10	sqm	100	1000	
71	Chandru	10	sqm	100	1000	
72	Chandru	10	sqm	100	1000	
73	Chandru	10	sqm	100	1000	
74	Chandru	10	sqm	100	1000	
75	Chandru	10	sqm	100	1000	
76	Chandru	10	sqm	100	1000	
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82	Chandru	10	sqm	100	1000	
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84	Chandru	10	sqm	100	1000	
85	Chandru	10	sqm	100	1000	
86	Chandru	10	sqm	100	1000	
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96	Chandru	10	sqm	100	1000	
97	Chandru	10	sqm	100	1000	
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99	Chandru	10	sqm	100	1000	
100	Chandru	10	sqm	100	1000	

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 Accuracy: 3.00 m
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 Note: Bommavanipalem
 NoteCam @ IOS

DAILY SALES REPORT - REACH

Sl. No.	Customer Name	Quantity	Unit	Rate	Total	Remarks
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2	Chandru	10	sqm	100	1000	
3	Chandru	10	sqm	100	1000	
4	Chandru	10	sqm	100	1000	
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 Longitude: 80.778465
 Elevation: 3.23±3.40 m
 Accuracy: 3.00 m
 Time: 18-01-2024 12:44:07
 Note: Bommavanipalem
 NoteCam @ IOS

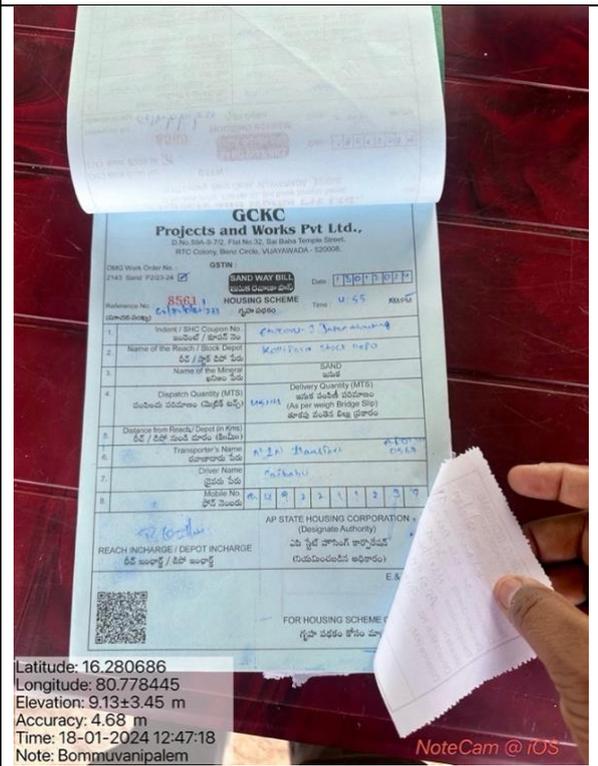
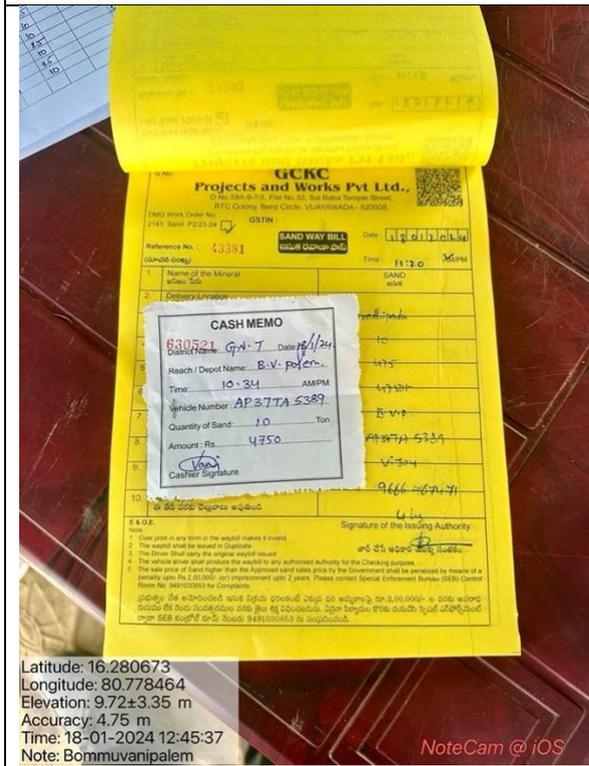
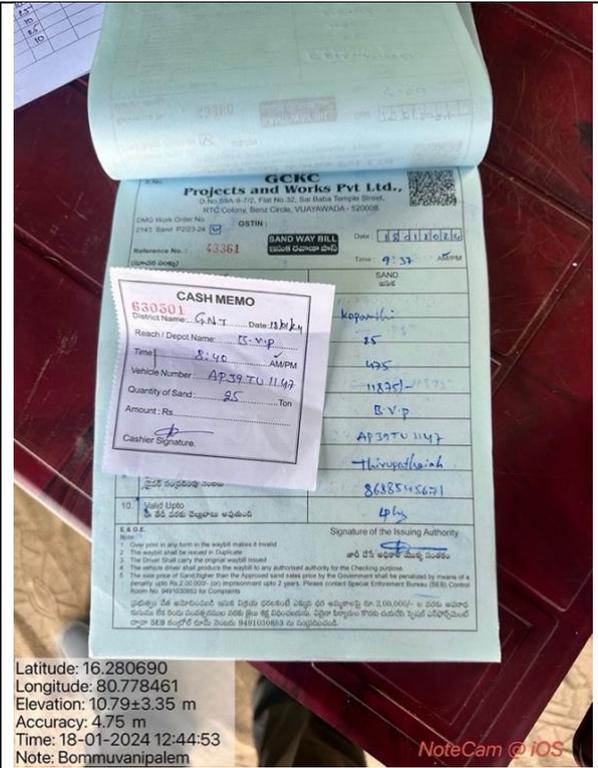
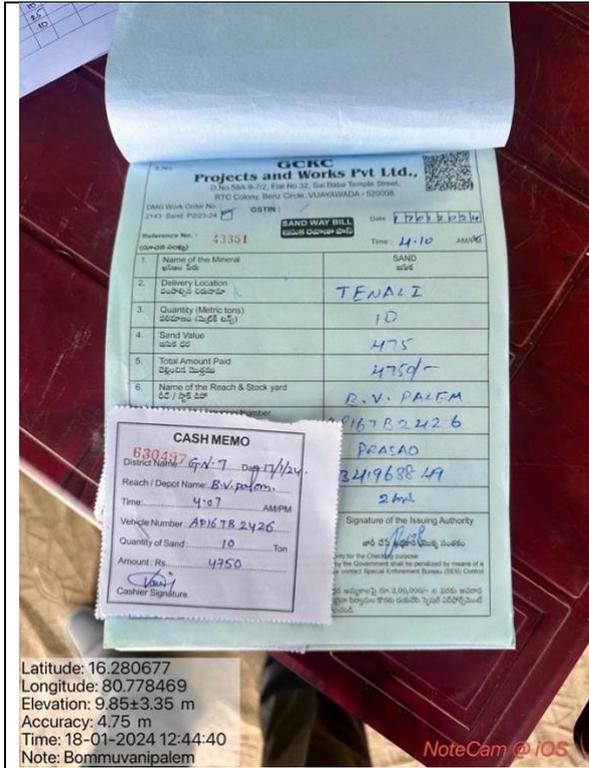
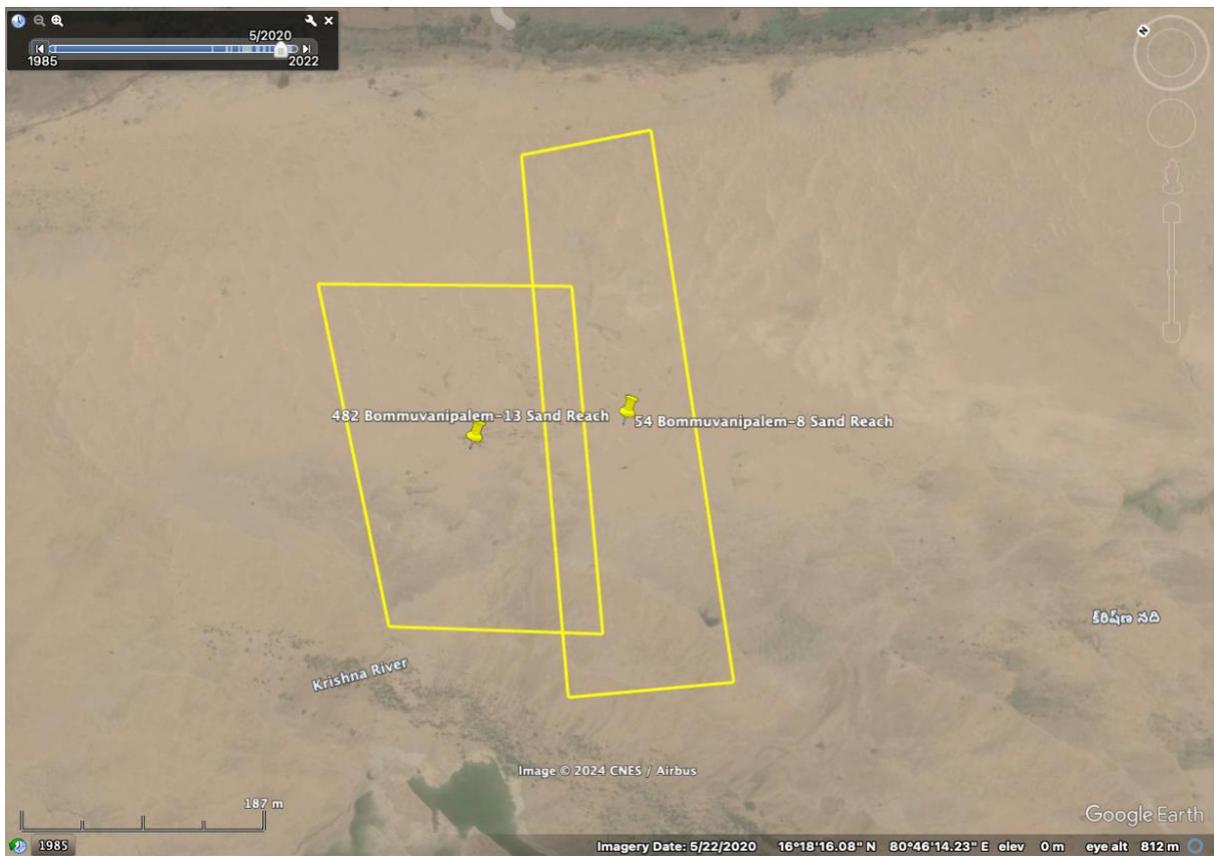


Figure 4: Photographs of Sand Way Bill and Cash Memos of Sand dispatch from Pedakonduru and Veerlapalem Sand Reach Area.

4.1.8.3 Interpretation of satellite images since Year 2020:



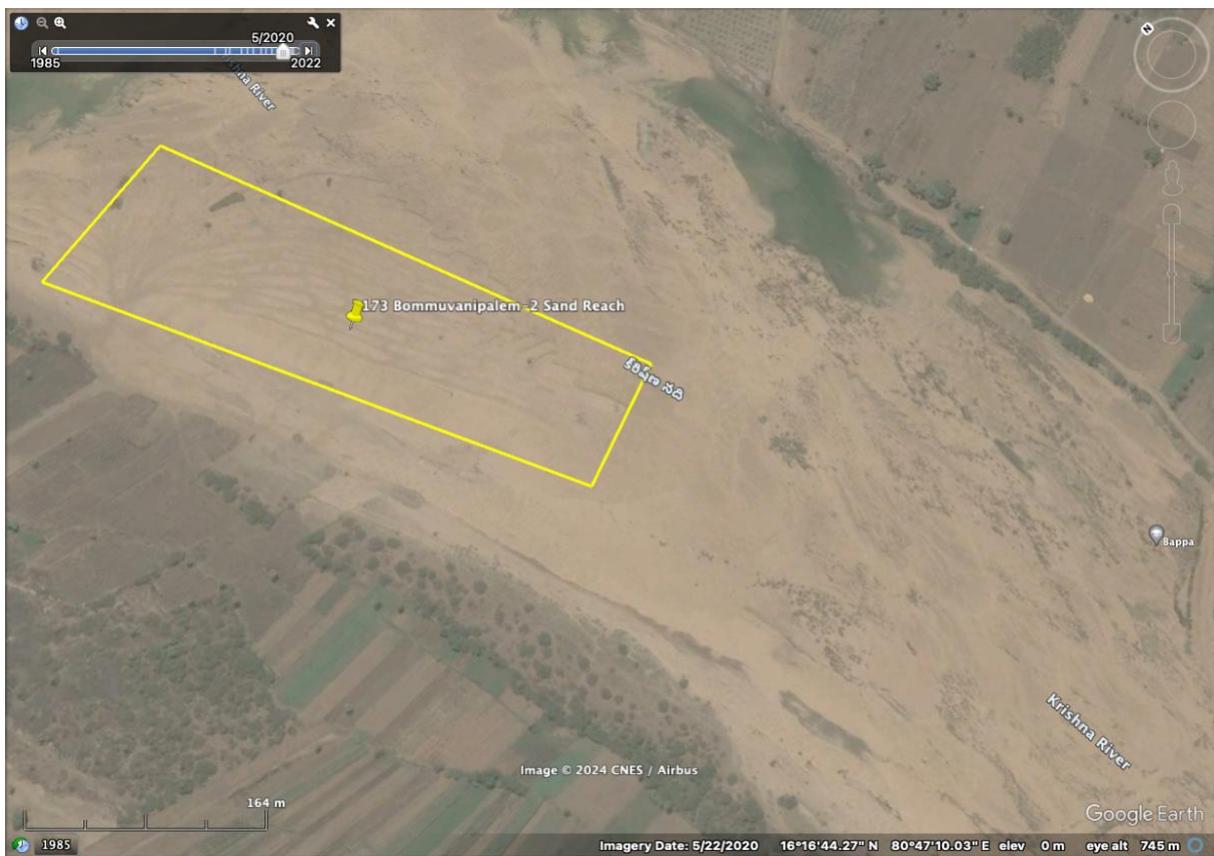
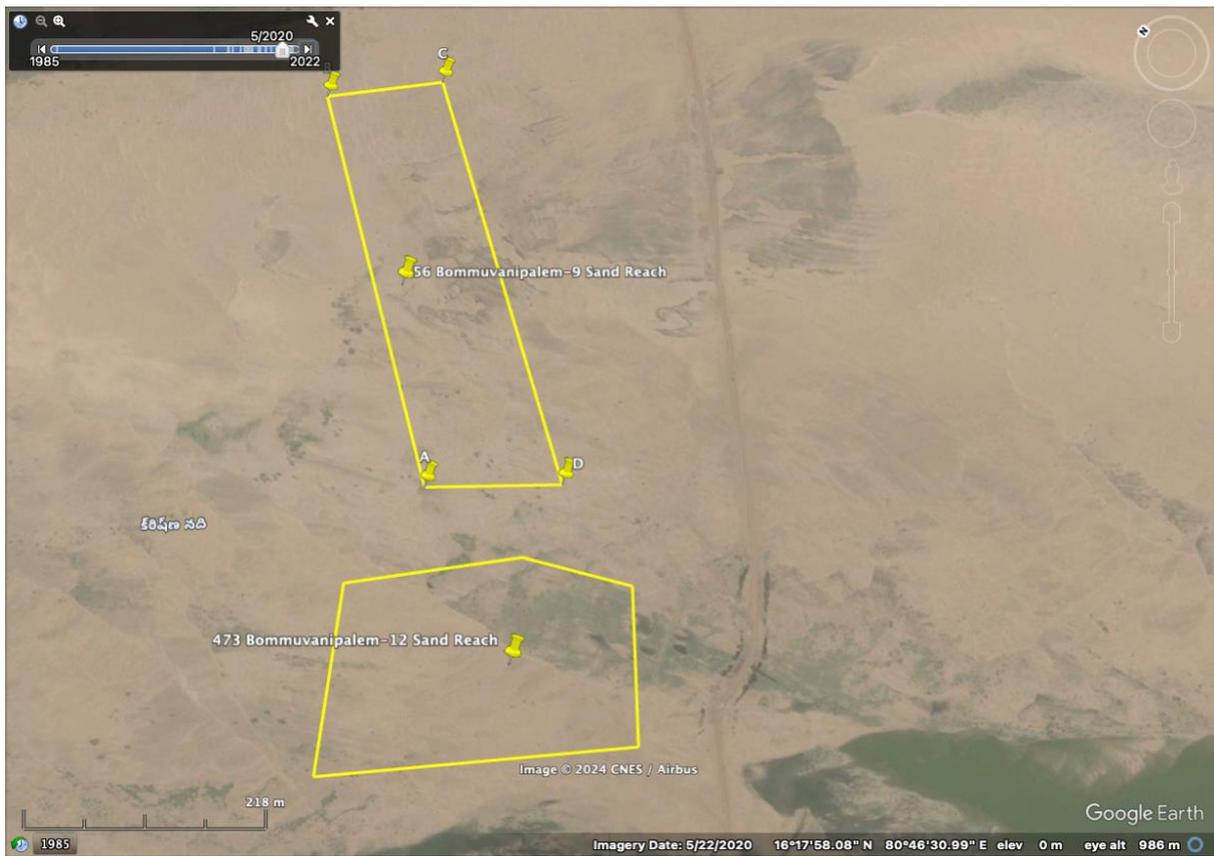


Figure 5: Satellite Image (dated 22.05.2020) of the sand lease areas prior to grant of EC's g (✦ Yellow).

4.1.8.3 Sand Mining done beyond the lease area / without prior approvals:



Figure 6: Satellite Image (dated 02.04.2021) Sand Mining beyond the lease area, mining without prior approval and mechanized mining.

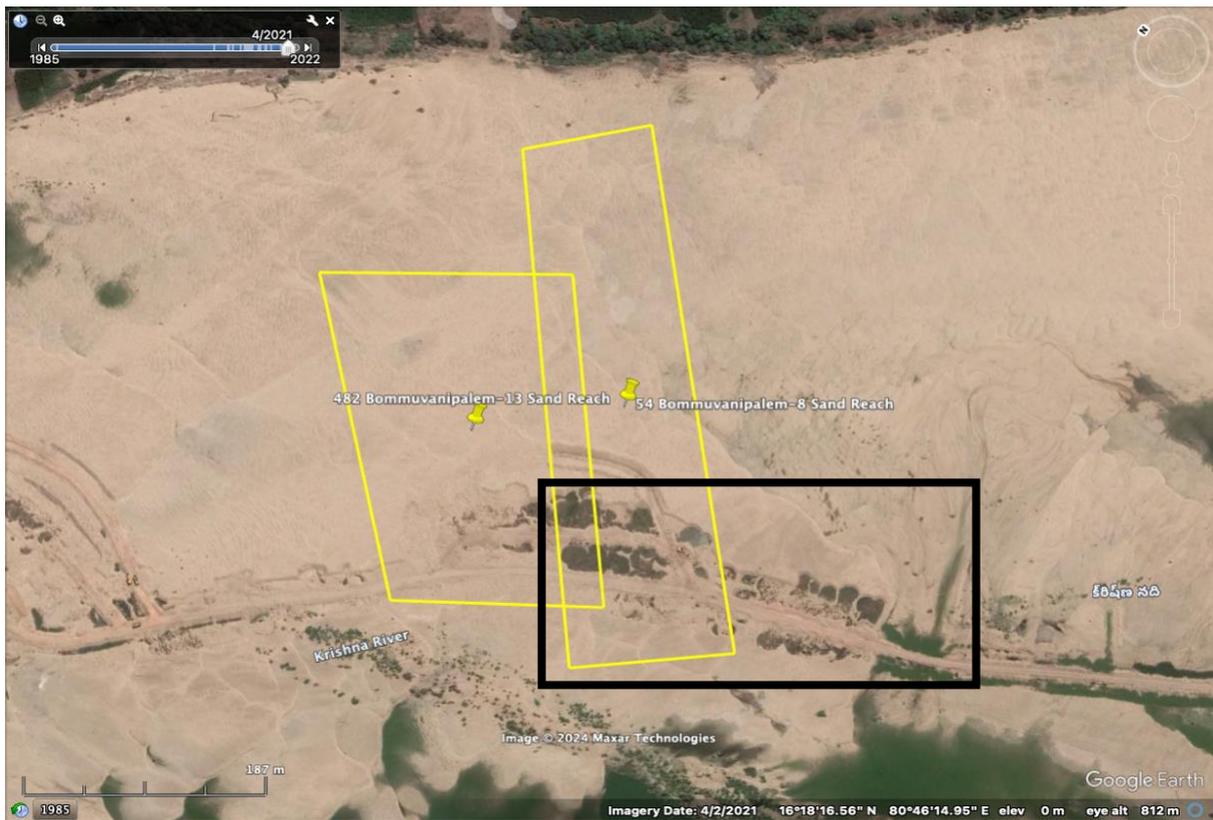


Figure 7: Satellite Image (dated 02.04.2021) Sand Mining beyond the lease area, mining without prior approval and mechanized mining.

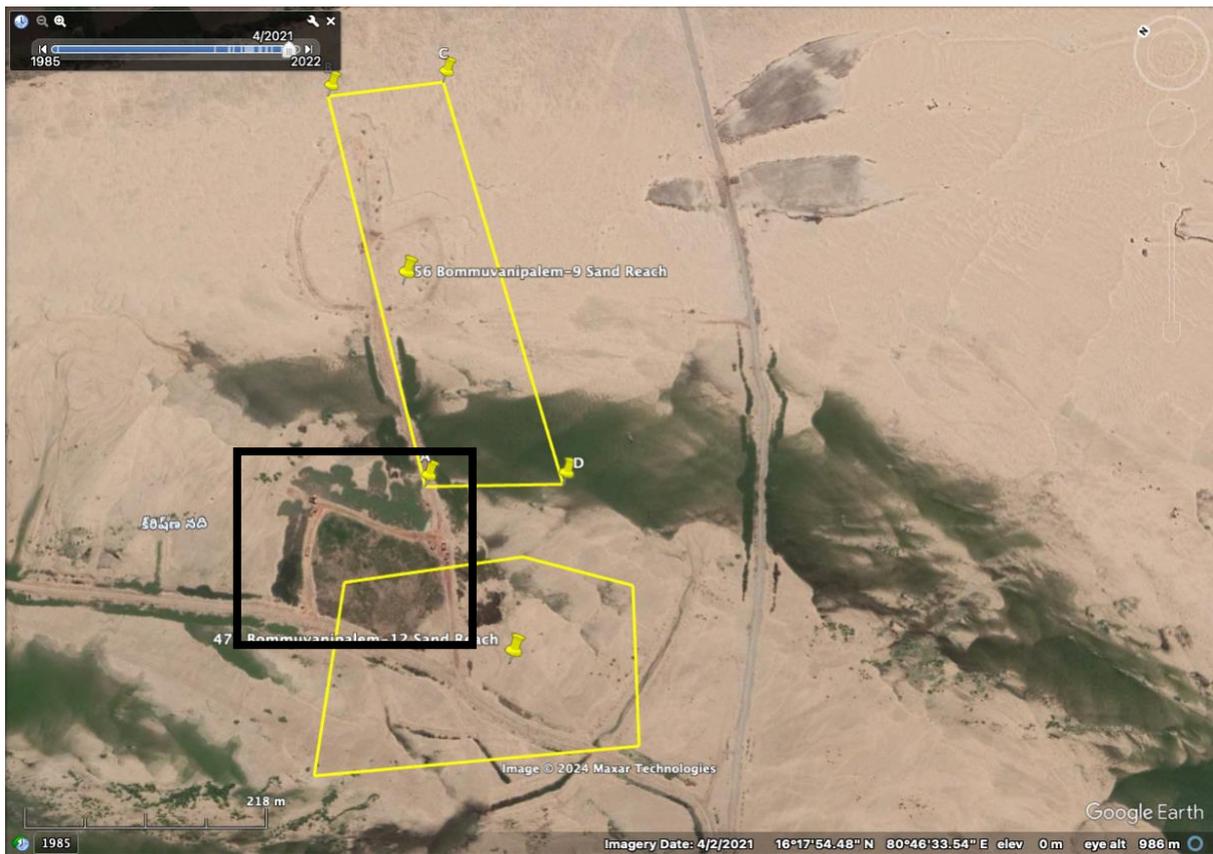


Figure 8: Satellite Image (dated 02.04.2021) Sand Mining beyond the lease area, mining without prior approval and mechanized mining.



Figure 9: Satellite Image (dated 02.04.2021) Sand Mining beyond the lease area, mining without prior approval and mechanized mining.



Figure 10: Satellite Image (dated 02.04.2021) Sand Mining beyond the lease area, mining without prior approval and mechanized mining.



Figure 11: Satellite Image (dated 02.04.2021) Sand Mining beyond the lease area, mining without prior approval and mechanized mining.

4.2.1 Chodavaram Sand Reach Area

The Chodavaram Sand Reach Area is located near to the Chodavaram Village, Penamaluru Mandal, Krishna District, Andhra Pradesh. The Satellite Image of the overall reach area is as follows:



Figure 1: Satellite Image of the Chodavaram Sand Reach Area.

4.2.1.1 Status of Environmental Clearance (EC) issued by SEIAA, AP:

As per the information provided by State Environmental Impact Assessment Authority (SEIAA), Andhra Pradesh vide letter no. 6/SEIAA/AP/NGT/Gen/2023-307 dated 11.01.2024 (Annexure-4), the following Environmental Clearances (EC's) granted in the area:

SN	Proposal No	Project Name	Company Name	EC No., Date and Qty	EC Valid up to
246	SIA/AP/MIN/186051/2020	4.61 Ha Proposed Ordinary Sand Mine, Chodavaram-6 Sand Reach at Sy.No. 1 of Chodavaram Village, Penamaluru Mandal,	The Assistant Director of Mines and Geology, Krishna District, Andhra Pradesh	SIA/AP/MIN/186769/186051/2020-1012 dated 30.12.2020	29.12.2021

	Krishna District, Andhra Pradesh.	Qty: 46,100 m ³ /annum
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As per the information provided by State Environmental Impact Assessment Authority (SEIAA), Andhra Pradesh vide letter no. 6/SEIAA/AP/NGT/Gen/2023-307 dated 11.01.2024 (Annexure-4), the following proposals for Environmental Clearances (EC's) are in process:

S. No.	Proposal Number	Project Details	Company Name	District	Method of Mining
106	SIA/AP/MIN/45/2126/2023	4.610 Ha of Chodavaram - 6, Ordinary Sand Extraction,	Veeraswamy kancharla	NTR	Manual Method
107	SIA/AP/MIN/45/2118/2023	4.900 Ha of Chodavaram - 4, Ordinary Sand Extraction	Veeraswamy kancharla	NTR	Manual Method

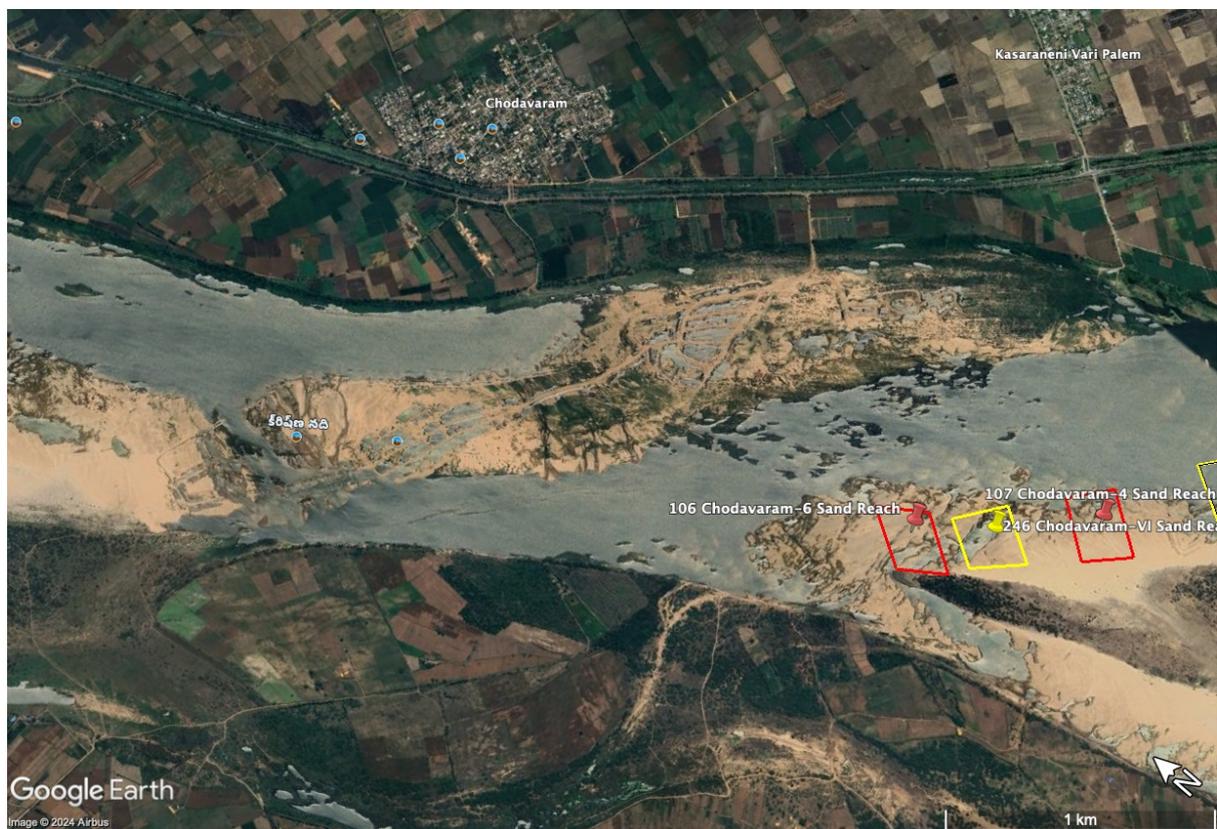


Figure 2: Satellite Image of the lease areas where EC's granted (★ Yellow) and lease area where proposal for EC's are under process (★ Red).

4.2.1.2 Observations during inspection:

The present sand mine location i.e., 16°24'55.65"N 80°42'11.59"E and 16°25'12.72"N 80°41'52.29"E does not belongs to neither EC granted nor applied for EC.

During the inspection, it is observed that sand mining with Mechanised Method with Hitachi's / JCB's of 2.0 to 2.2 Ton Capacity bucket size is being carried out in the sand reach.

Sand is being extracted using six (06) HITACHI's and transported through trucks.

Mining is being carried out in approximately 03 km stretch at various locations. Sand is being excavated to the depth of 4 to 5 ft. Sand is extracted beyond the water level of the river.

The committee was informed by the local in-charge available at the site that M/s GCKC Projects and Works Pvt. Ltd., Vijayawada is carrying sand mining since December, 2023. The photographs of Sand Way Bill and Cash Memos of 25 and 30 Tones Sand at Chodavaram Sand Reach Area are at Figure 4.

As per the records available, M/s GCKC Projects and Works Pvt. Ltd., Vijayawada does not have prior approvals/permissions viz., sand mine lease grant from Dept. of Mines and Geology, Govt. of Andhra Pradesh, Environmental Clearance from SEIAA, Andhra Pradesh, Consent Orders from Andhra Pradesh Pollution Control Board (APPCB), etc.





Figure 3: Photographs taken during inspection of Chodavaram Sand Reach Area.

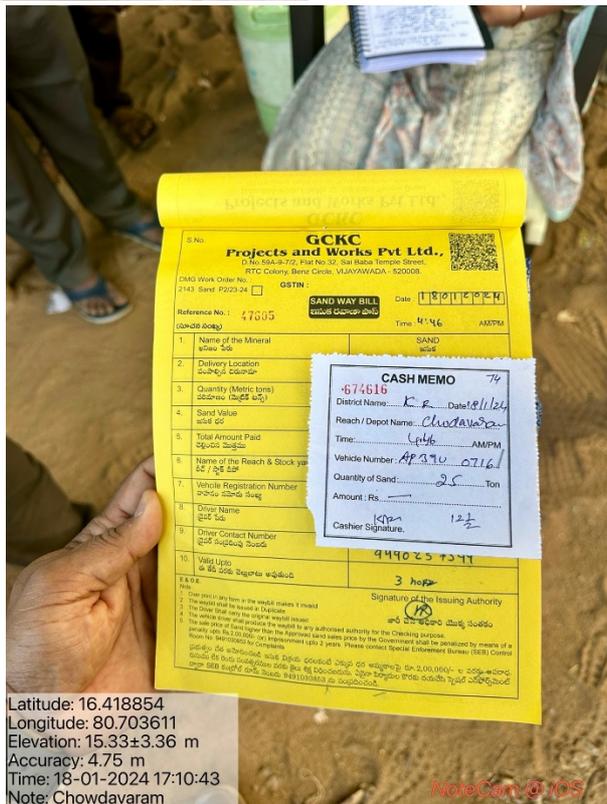
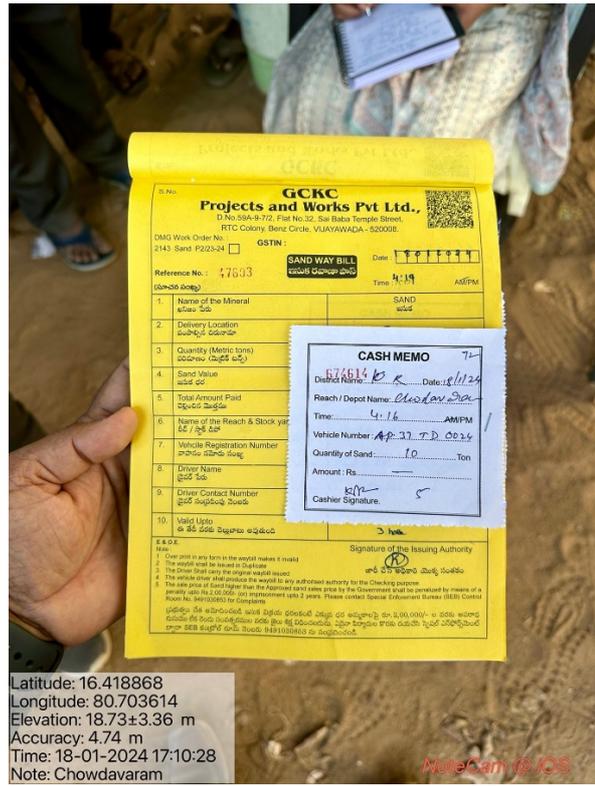
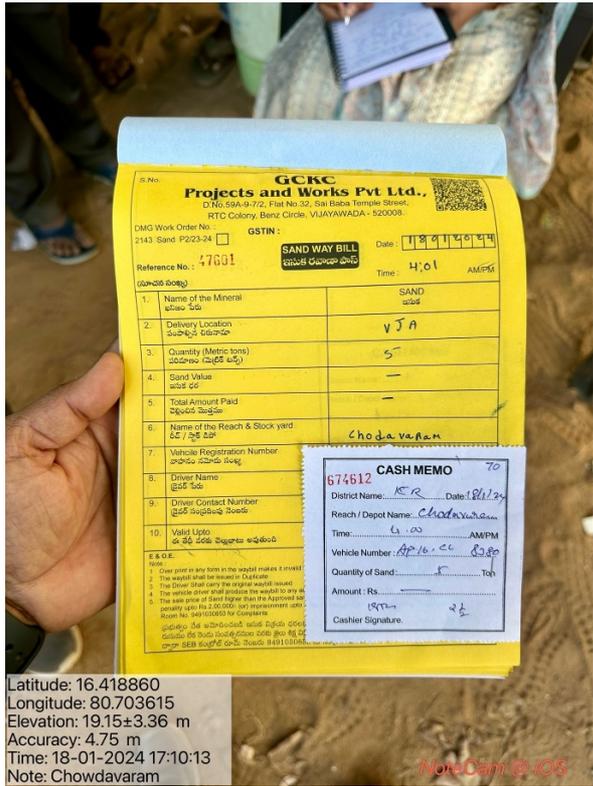


Figure 4: Photographs of Sand Way Bill and Cash Memos of 25 and 30 Tones Sand from Chodavaram Sand Reach Area.

4.2.1.3 Interpretation of satellite images since Year 2020:

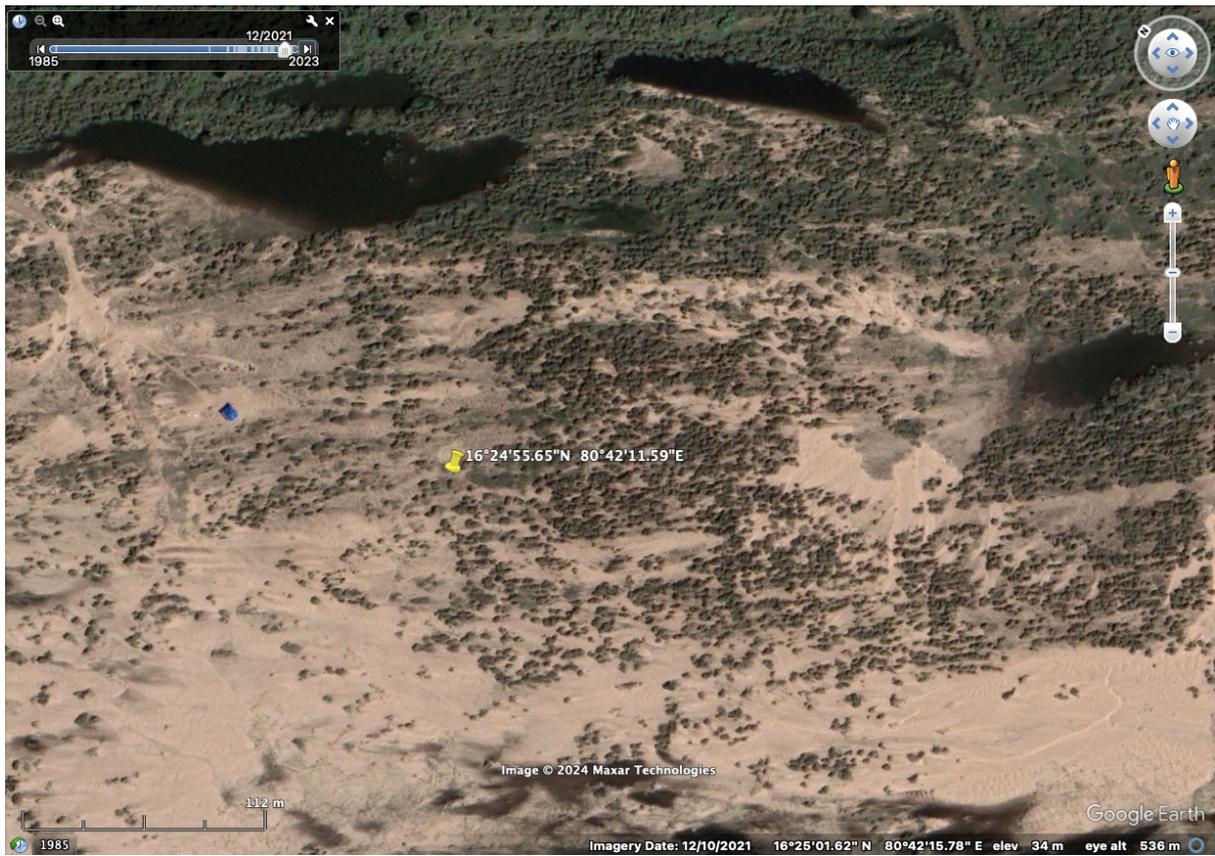


Figure 5: Satellite Image (dated 10.12.2021) of area prior to illegal sand excavation.

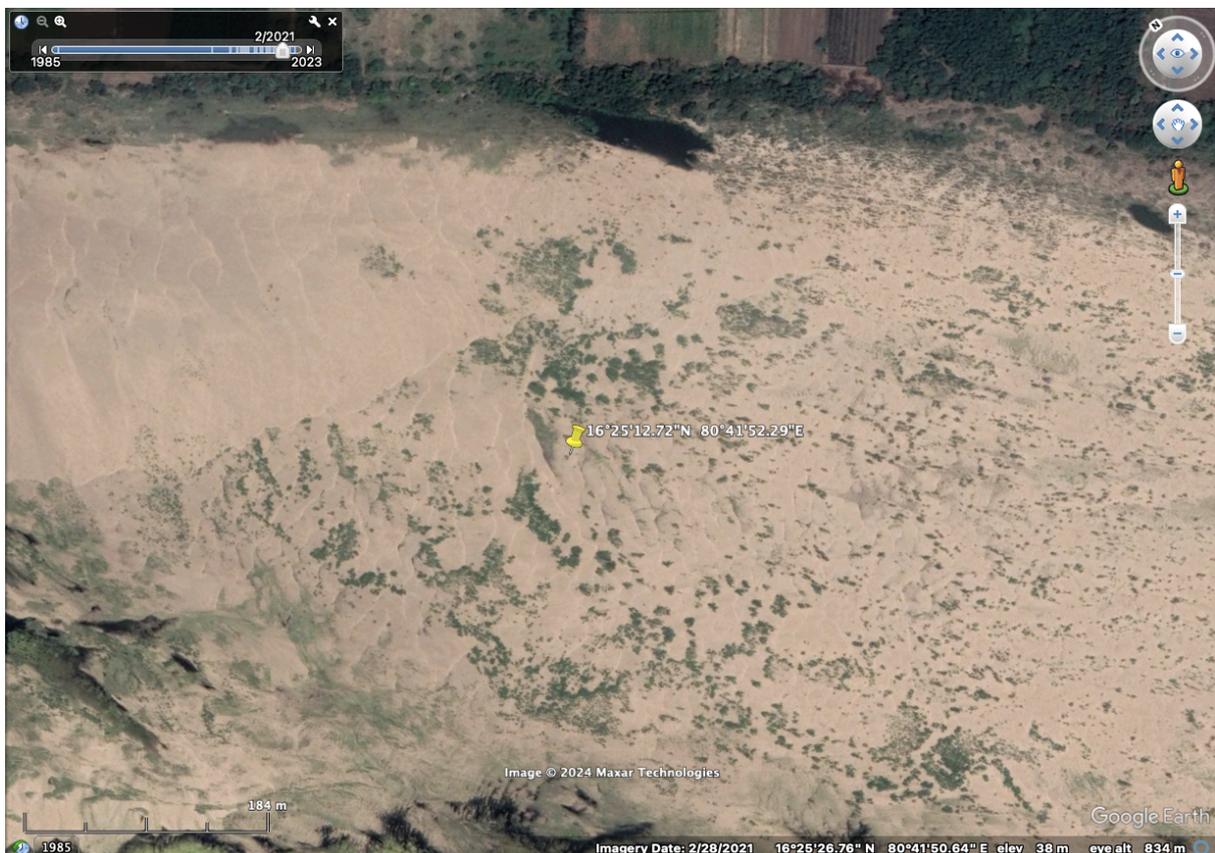


Figure 6: Satellite Image (dated 28.02.2021) of area prior to illegal sand excavation.



Figure 7: Satellite Image (dated 12.03.2022) of area during sand excavation.



Figure 8: Satellite Image (dated 16.05.2023) of area during sand excavation.

The Satellite Images from Google Earth of the sand reach is analysed for the period 10.12.2021 to 16.05.2023 (Figure 5–8).

The results show that sand is excavated beyond the mine lease granted by the Competent Authorities, mining without prior approvals and sand mining was continued even after expiry of EC till date by fully mechanized machines.

4.2.1.4 Sand Mining done beyond the lease area / without prior approvals:

The satellite images of illegal sand mining done at $16^{\circ}24'55.65''\text{N}$ $80^{\circ}42'11.59''\text{E}$ and $16^{\circ}25'12.72''\text{N}$ $80^{\circ}41'52.29''\text{E}$ are as follows:



Figure 9: Satellite Image (dated 12.03.2022) of area during sand excavation.



Figure 10: Satellite Image (dated 18.05.2023) of area during sand excavation.

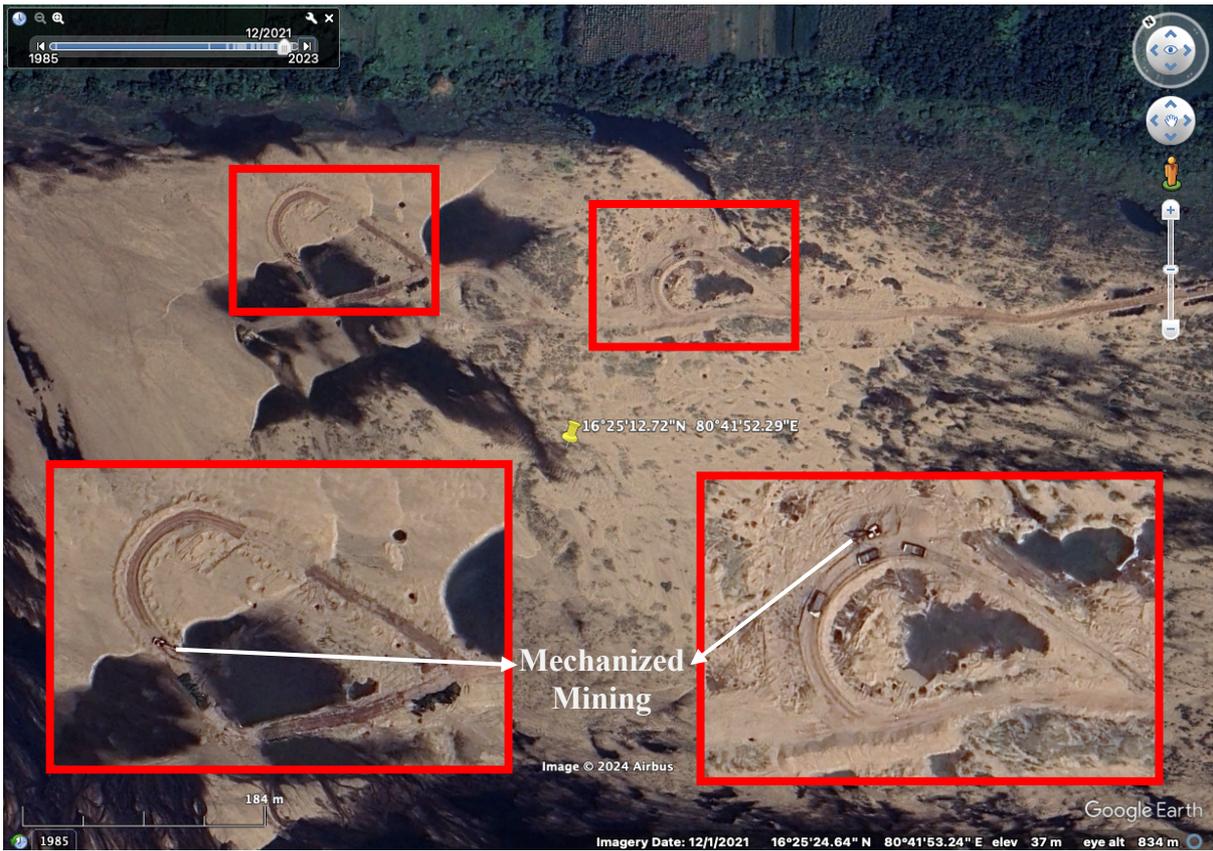


Figure 11: Satellite Image (dated 01.12.2021) of area during sand excavation.





Figure 12: Satellite Image (dated 10.12.2021) of area during sand excavation.





Figure 13: Satellite Image (dated 18.12.2021) of area during sand excavation.



Figure 14: Satellite Image (dated 31.12.2021) of area during sand excavation.

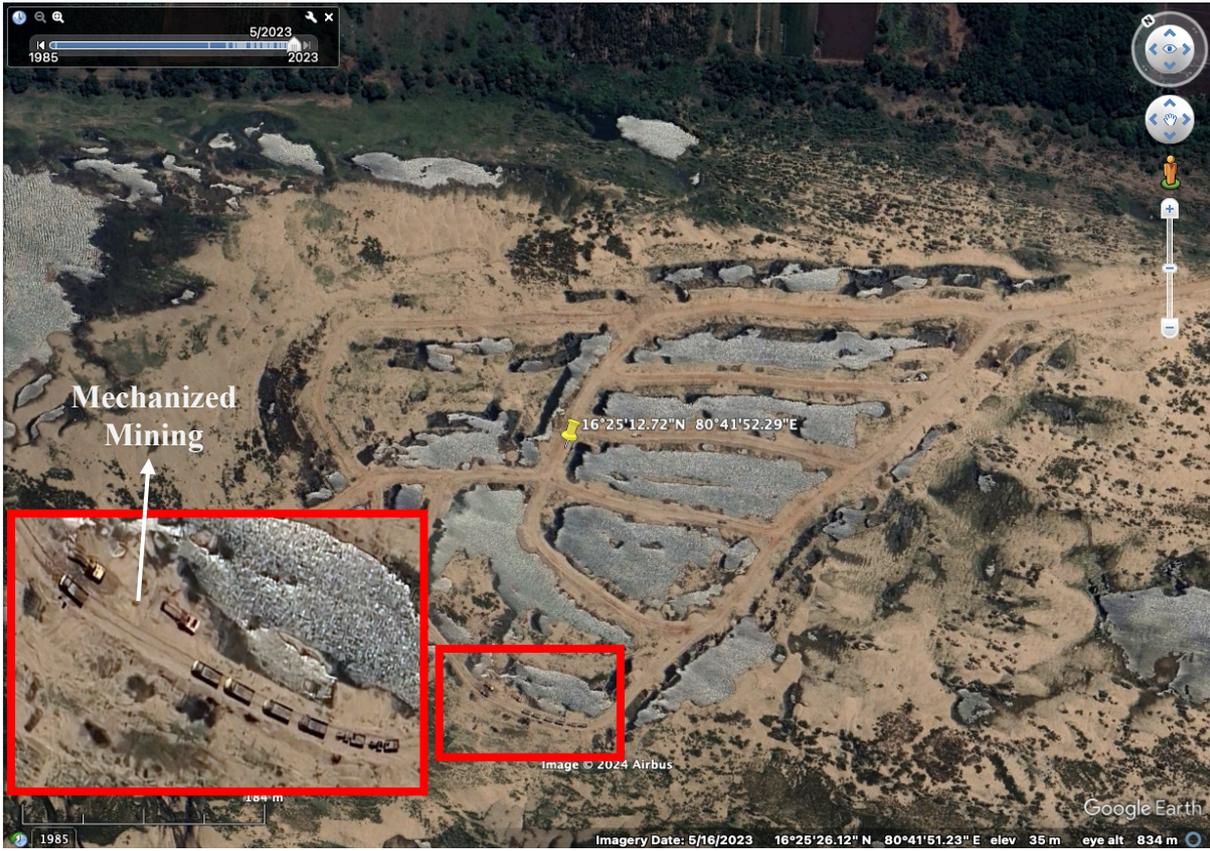


Figure 15: Satellite Image (dated 16.05.2023) of area during sand excavation.





Figure 16: Photographs of illegal sand excavated areas.

4.2.2. Royyuru Sand Reach Area

The Royyuru Sand Reach Area is located near to the Royyuru Village, ThotiavalluruMandal, Krishna District, Andhra Pradesh. The Satellite Image of the overall reach area is as follows:



Figure 1: Satellite image of the Royyuru Sand Reach Area.

4.2.2.1 Status of Environmental Clearance (EC) issued by SEIAA, AP:

As per the information provided by State Environmental Impact Assessment Authority (SEIAA), Andhra Pradesh vide letter no. 6/SEIAA/AP/NGT/Gen/2023-307 dated 11.01.2024 (Annexure-4), the following Environmental Clearances (EC's) granted in the area:

SN	Proposal No	Project Name	Company Name	EC No., Date and Qty	EC Valid up to
93	SIA/AP/MIN/17 7565/20 20	4.97 Ha Proposed Royyuru-III Sand Reach Ordinary, in Sy.No.270 of Royyuru (V), Thotlavalluru (M), Krishna District, Andhra Pradesh.	The Assistant Director of Mines and Geology, Krishna District, Andhra Pradesh	SEIAA/AP/KRI/MIN/10/2020/2222-577 dated 01.12.2020 Qty: 49,700 m ³ /annum	30.11.2021

255	SIA/AP/ MIN/18 6125/20 20	4.8 Ha Proposed Ordinary Sand Mine, Royyuru-5 Sand Reach at Sy.No. 270 of Royyuru Village, Thotlavalluru (M), Krishna District, Andhra Pradesh.	The Assistant Director of Mines and Geology, Krishna District, Andhra Pradesh	SIA/AP/MIN /186125/20-1016 dated 30.12.2020 Qty: 48,000 m ³ /annum	29.12.2021
448	SIA/AP/ MIN/26 0578/20 22	4.50 Ha. Ordinary Sand Mine in Royyuru-V Sand Reach at Sy.No.270, Royyuru Village, Thotiavalluru Mandal, Krishna District, Andhra Pradesh.	M/s. Jaiprakash Power Ventures Limited, New Delhi.	SEIAA/AP/KRI/MIN/03/2022/4041/181.11&176.11 dated 19.03.2022 Qty: 45,000 m ³ /annum	18.03.2023

- As per the information provided by State Environmental Impact Assessment Authority (SEIAA), Andhra Pradesh vide letter no. 6/SEIAA/AP/NGT/Gen/2023-307 dated 11.01.2024 (Annexure-4), the following proposals for Environmental Clearances (EC's) are in process:

S. No.	Proposal Number	Project Details	Company Name	District	Method of Mining
63	SIA/AP/ MIN/45 2088/20 23	4.50 Ha of Royyuru- 5, Ordinary sand extraction	Veeraswamy kancharla	NTR	Manual Method
64	SIA/AP/ MIN/45 2083/20 23	4.900 Ha of Royyuru-1, Ordinary Sand Extraction	Veeraswamy kancharla	NTR	Manual Method

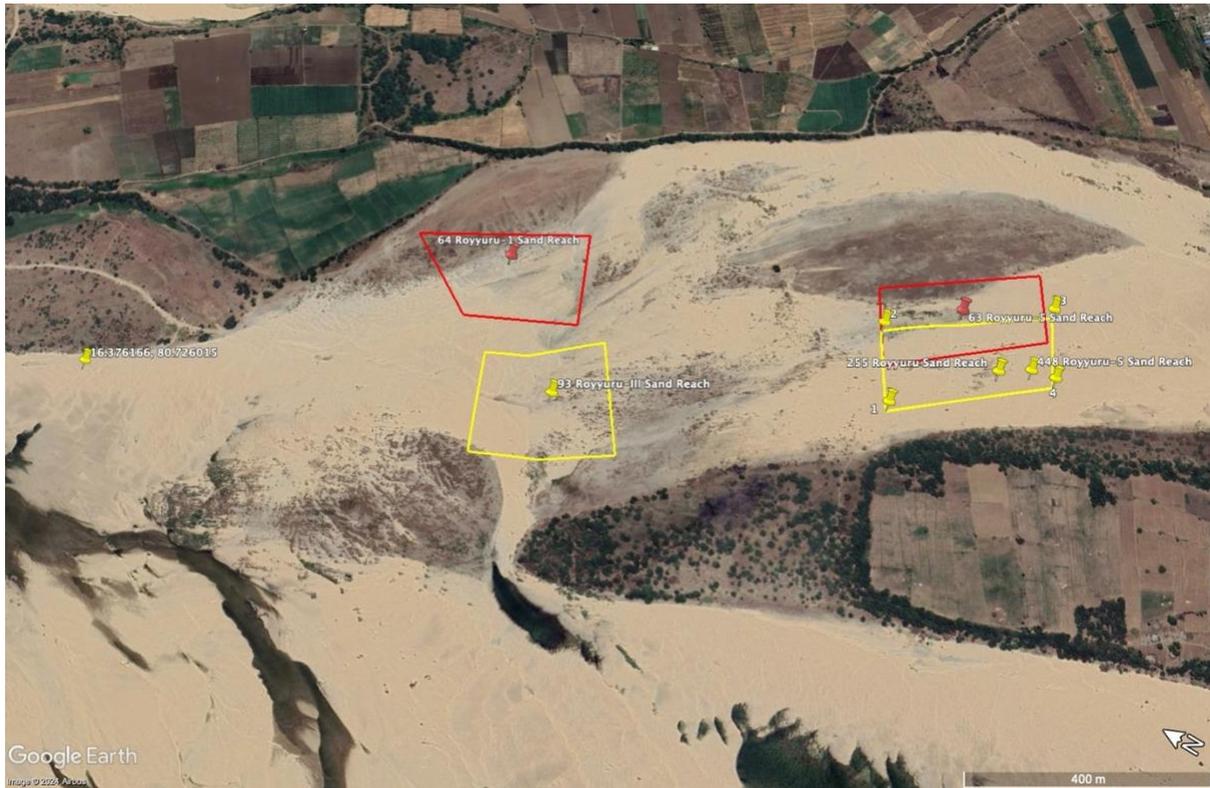


Figure 2: Satellite Image of the lease areas where EC's granted (★ Yellow) and lease area where proposal for EC's are under process (■ Red).

As per the above table, it has been observed that the ECs were given to the same lease area consecutively for two years (Sl No. 255 and 448) and applied for fresh EC with partial lease area.

4.2.2.2 Observations during inspection:

The present sand mine location i.e., $16^{\circ}24'55.65''N$ $80^{\circ}42'11.59''E$ and $16^{\circ}25'12.72''N$ $80^{\circ}41'52.29''E$ does not belongs to neither EC granted nor applied for EC.

During the inspection, it is observed that sand mining with Mechanised Method with Hitachi's / JCB's of 2.0 to 2.2 Ton Capacity bucket size is being carried out in the sand reach.

Sand is being extracted using five (05) HITACHI's and transported through trucks.

Mining is being carried out in approximately 01 km stretch at various locations. Sand is being excavated to the depth of 4 to 5 ft. Sand is extracted beyond the water level of the river.

The committee was informed by the local in-charge available at the site that M/s GCKC Projects and Works Pvt. Ltd., Vijayawada is carrying sand mining since December, 2023. The photographs of Sand Way Bill and Cash Memos of 25 and 30 Tones Sand at Royyuru Sand Reach Area.

As per the records available, M/s GCKC Projects and Works Pvt. Ltd., Vijayawada does not have prior approvals/permissions viz., sand mine lease grant from Dept. of Mines and Geology, Govt. of Andhra Pradesh, Environmental Clearance from SEIAA, Andhra Pradesh, Consent Orders from Andhra Pradesh Pollution Control Board (APPCB), etc.







Figure 3: Photographs taken during inspection of Royyuru Sand Reach Area.

4.2.1.3 Interpretation of satellite images since Year 2020:

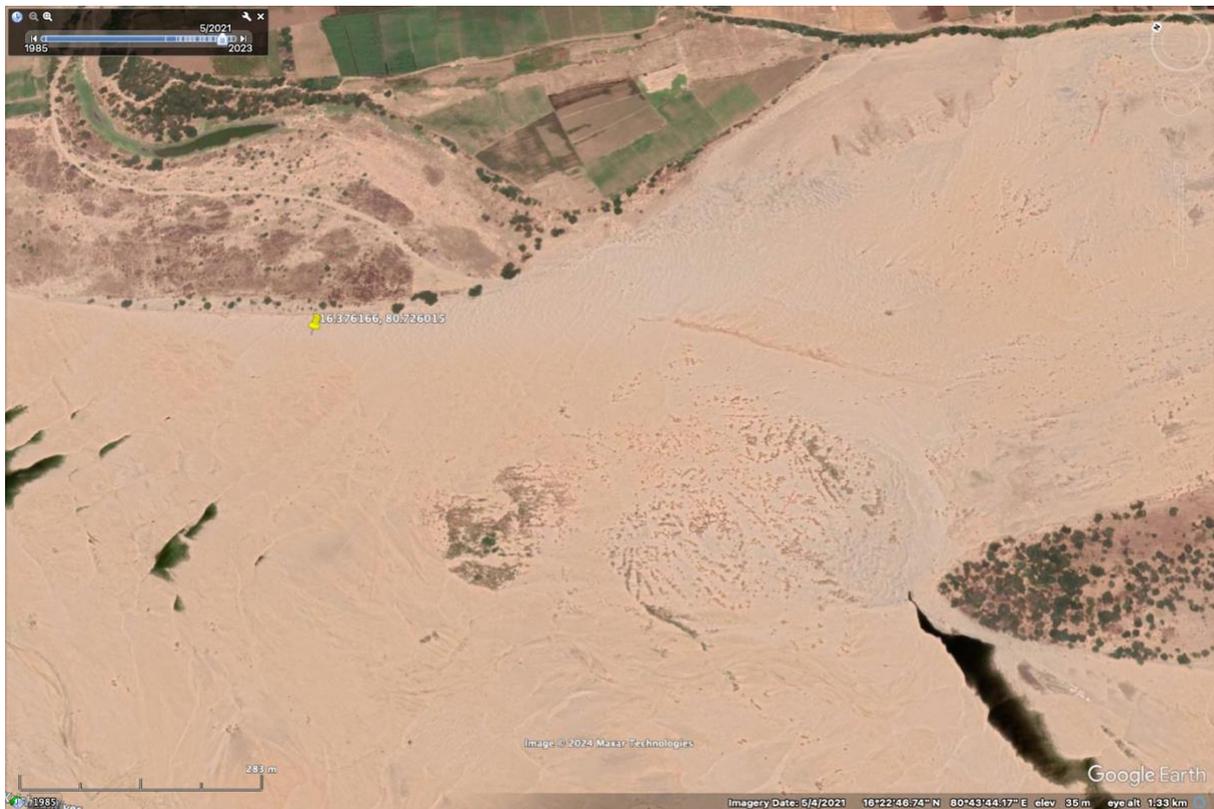


Figure 4: Satellite Image (dated 05.04.2021) of the reach area prior to mining.



Figure 5: Satellite Image (dated 18.12.2021) of the reach area during mining.



Figure 6: Satellite Image (dated 12.03.2022) of the reach area during mining.

The Satellite Images from Google Earth of the sand reach is analysed for the period 05.04.2021 to 12.03.2022 (Figure 4–6).

The results show that sand is excavated beyond the mine lease granted by the Competent Authorities, mining without prior approvals and sand mining was continued even after expiry of EC till date by fully mechanized machines.

4.2.1.4 Sand Mining done beyond the lease area / without prior approvals:



Figure 7: Satellite Image (dated 12.03.2022) of the reach area during mining.

4.2.3 Chevitikallu Sand Reach Area

The Joint Committee has observed that, in the name of Chevitikallu Sand Reach Area, M/s GCKC Projects and Works Pvt. Ltd., Vijayawada is excavating sand from Dharanikota Sand Reach Area, Guntur.

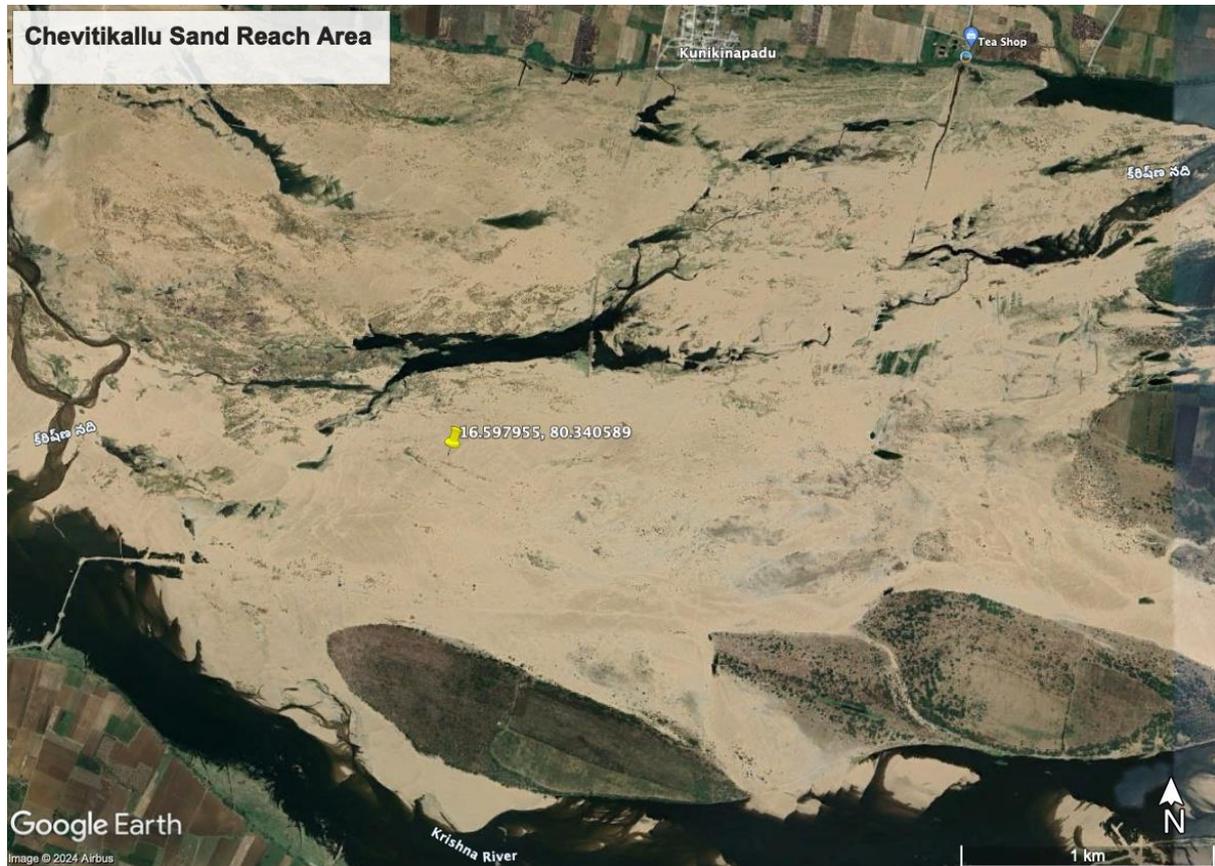


Figure 1: Satellite image of the Chevitikallu Sand Reach Area Sand Reach Area / Dharanikota Sand Reach Area, Guntur.

4.2.3.1 Status of Environmental Clearance (EC) issued by SEIAA, AP:

As per the information provided by State Environmental Impact Assessment Authority (SEIAA), Andhra Pradesh vide letter no. 6/SEIAA/AP/NGT/Gen/2023-307 dated 11.01.2024 (Annexure-4), the satellite image of Environmental Clearances (EC's) granted in the area:

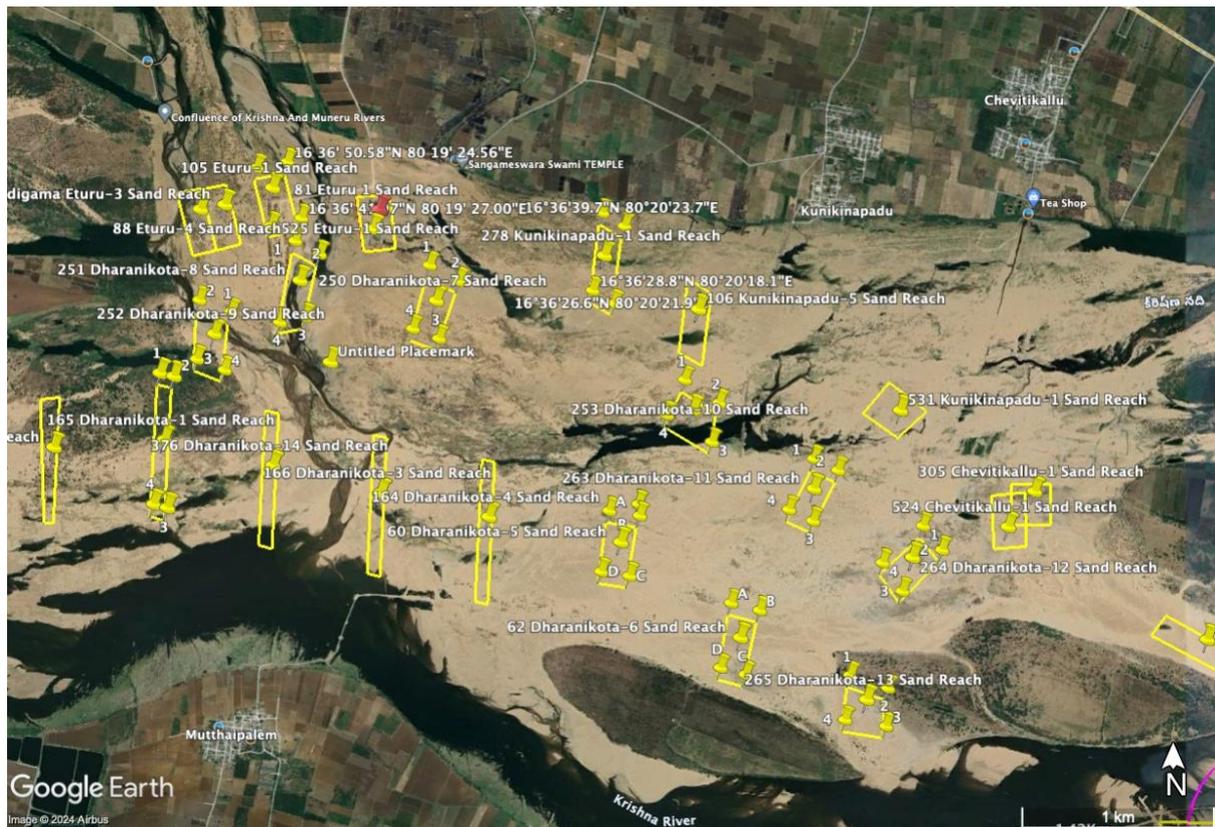


Figure 2: Satellite image of the Environmental Clearances granted in Dharanikota Sand Area.

4.1.2.2 Observations during inspection:

During the inspection, it is observed that sand mining with Mechanised Method with Hitachi's / JCB's of 2.0 to 2.2 Ton Capacity bucket size is being carried out in the sand reach.

Sand is being extracted using four (04) HITACHI's and transported through trucks.

Mining is being carried out in approximately 05 km stretch at various locations. Sand is being excavated to the depth of 4 to 5 ft. Sand is extracted beyond the water level of the river.

The excavated sand is being transported through trucks with 12 wheels of capacity 30 tons, trucks with 10 wheels of capacity 25 tons, trucks with 6 wheels of capacity 10 tons and tractors of capacity 5 tons.

The committee was informed by the local in-charge available at the site that M/s GCKC Projects and Works Pvt. Ltd., Vijayawada is carrying sand mining

since December, 2023. The photographs of Sand Way Bill and Cash Memos of 25 and 30 Tones Sand at Chevitikallu Sand Reach Area are at Figure 5.

As per the records available, M/s GCKC Projects and Works Pvt. Ltd., Vijayawada does not have prior approvals/permissions viz., sand mine lease grant from Dept. of Mines and Geology, Govt. of Andhra Pradesh, Environmental Clearance from SEIAA, Andhra Pradesh, Consent Orders from Andhra Pradesh Pollution Control Board (APPCB), etc.













Figure 4: Photographs taken during inspection of Chevitikallu Sand Reach Area.

GCKC Projects and Works Pvt Ltd.,
 D.No.88A-0-7/2, Flat No. 32, Sai Baba Temple Street,
 RTC Colony, Benz Circle, VIJAYAWADA-520008.

GSTIN :

DMG Work Order No.: 2143 Sand P223-24 **SAND WAY BILL** Date: 19/01/2024
 Time: 4:04 AM/PM

Reference No.: (ಕಂಪೆನಿ ಸಂಖ್ಯೆ)

1. Name of the Mineral	SAND
2. Delivery Location	J.B.M
3. Quantity (Metric tons)	05
4. Sand Value	475
5. Total Amount Paid	CF
6. Name of the Reach & Stock yard	
7. Vehicle Registration Number	AP167LS SUG
8. Driver Name	Kavi
9. Driver Contact Number	9998216354
10. Valid upto	

E & O.E.
 Note:
 1. Our price is only firm in the world market & it is not subject to change.
 2. The weight shall be ascertained in duplicate.
 3. The driver shall carry the original weight.
 4. The vehicle shall not exceed the weight.
 5. The sale price of sand higher than the Approved price will be subject to the Government sanction.
 6. The sale price of sand higher than the Approved price will be subject to the Government sanction.
 7. The sale price of sand higher than the Approved price will be subject to the Government sanction.
 8. The sale price of sand higher than the Approved price will be subject to the Government sanction.
 9. The sale price of sand higher than the Approved price will be subject to the Government sanction.
 10. The sale price of sand higher than the Approved price will be subject to the Government sanction.

Latitude: 16.612244
 Longitude: 80.376819
 Elevation: 22.72±3.49 m
 Accuracy: 4.65 m
 Time: 19-01-2024 11:20:42
 Note: Chevitikallu

NoteCam @ IOS

GCKC Projects and Works Pvt Ltd.,
 D.No.88A-0-7/2, Flat No. 32, Sai Baba Temple Street,
 RTC Colony, Benz Circle, VIJAYAWADA-520008.

GSTIN :

DMG Work Order No.: 2143 Sand P223-24 **SAND WAY BILL** Date: 19/01/2024
 Time: 11:16 AM/PM

Reference No.: (ಕಂಪೆನಿ ಸಂಖ್ಯೆ)

1. Name of the Mineral	SAND
2. Delivery Location	Nuzvid
3. Quantity (Metric tons)	20
4. Sand Value	475
5. Total Amount Paid	
6. Name of the Reach & Stock yard	CF
7. Vehicle Registration Number	AP397F 4685
8. Driver Name	SUBBIAH
9. Driver Contact Number	
10. Valid upto	

E & O.E.
 Note:
 1. Our price is only firm in the world market & it is not subject to change.
 2. The weight shall be ascertained in duplicate.
 3. The driver shall carry the original weight.
 4. The vehicle shall not exceed the weight.
 5. The sale price of sand higher than the Approved price will be subject to the Government sanction.
 6. The sale price of sand higher than the Approved price will be subject to the Government sanction.
 7. The sale price of sand higher than the Approved price will be subject to the Government sanction.
 8. The sale price of sand higher than the Approved price will be subject to the Government sanction.
 9. The sale price of sand higher than the Approved price will be subject to the Government sanction.
 10. The sale price of sand higher than the Approved price will be subject to the Government sanction.

Latitude: 16.612158
 Longitude: 80.376857
 Elevation: 27.21±18.79 m
 Accuracy: 10.43 m
 Time: 19-01-2024 11:20:13
 Note: Chevitikallu

NoteCam @ IOS

GCKC Projects and Works Pvt Ltd.,
 D.No.88A-0-7/2, Flat No. 32, Sai Baba Temple Street,
 RTC Colony, Benz Circle, VIJAYAWADA-520008.

GSTIN :

DMG Work Order No.: 2143 Sand P223-24 **SAND WAY BILL** Date: 19/01/2024
 Time: 11:18 AM/PM

Reference No.: (ಕಂಪೆನಿ ಸಂಖ್ಯೆ)

1. Name of the Mineral	SAND
2. Delivery Location	Nuzvid
3. Quantity (Metric tons)	20
4. Sand Value	
5. Total Amount Paid	
6. Name of the Reach & Stock yard	CF
7. Vehicle Registration Number	
8. Driver Name	
9. Driver Contact Number	
10. Valid upto	

E & O.E.
 Note:
 1. Our price is only firm in the world market & it is not subject to change.
 2. The weight shall be ascertained in duplicate.
 3. The driver shall carry the original weight.
 4. The vehicle shall not exceed the weight.
 5. The sale price of sand higher than the Approved price will be subject to the Government sanction.
 6. The sale price of sand higher than the Approved price will be subject to the Government sanction.
 7. The sale price of sand higher than the Approved price will be subject to the Government sanction.
 8. The sale price of sand higher than the Approved price will be subject to the Government sanction.
 9. The sale price of sand higher than the Approved price will be subject to the Government sanction.
 10. The sale price of sand higher than the Approved price will be subject to the Government sanction.

Latitude: 16.612210
 Longitude: 80.376842
 Elevation: 22.68±7.85 m
 Accuracy: 5.60 m
 Time: 19-01-2024 11:20:19
 Note: Chevitikallu

NoteCam @ IOS

GCKC Projects and Works Pvt Ltd.,
 D.No.88A-0-7/2, Flat No. 32, Sai Baba Temple Street,
 RTC Colony, Benz Circle, VIJAYAWADA-520008.

GSTIN :

DMG Work Order No.: 2143 Sand P223-24 **SAND WAY BILL** Date: 19/01/2024
 Time: 4:04 AM/PM

Reference No.: (ಕಂಪೆನಿ ಸಂಖ್ಯೆ)

1. Name of the Mineral	SAND
2. Delivery Location	J.B.M
3. Quantity (Metric tons)	05
4. Sand Value	
5. Total Amount Paid	
6. Name of the Reach & Stock yard	CF
7. Vehicle Registration Number	AP167LS SUG
8. Driver Name	
9. Driver Contact Number	
10. Valid upto	

E & O.E.
 Note:
 1. Our price is only firm in the world market & it is not subject to change.
 2. The weight shall be ascertained in duplicate.
 3. The driver shall carry the original weight.
 4. The vehicle shall not exceed the weight.
 5. The sale price of sand higher than the Approved price will be subject to the Government sanction.
 6. The sale price of sand higher than the Approved price will be subject to the Government sanction.
 7. The sale price of sand higher than the Approved price will be subject to the Government sanction.
 8. The sale price of sand higher than the Approved price will be subject to the Government sanction.
 9. The sale price of sand higher than the Approved price will be subject to the Government sanction.
 10. The sale price of sand higher than the Approved price will be subject to the Government sanction.

Latitude: 16.612243
 Longitude: 80.376822
 Elevation: 22.74±3.46 m
 Accuracy: 4.67 m
 Time: 19-01-2024 11:20:35
 Note: Chevitikallu

NoteCam @ IOS

CASH MEMO
 602356
 District Name: N.T.T. - District: 19/1/24
 Reach/Depot Name: CF
 Time: AM/PM
 Vehicle Number: AP167LS SUG
 Quantity of Sand: 05 Ton
 Amount: Rs. 475
 Cashier Signature: [Signature]

4.2.4 Munnaluru Sand Reach Area:

The Munnaluru Sand Reach Area is located near the Munnaluru Village, Kanchikacherla Mandal, Erstwhile Krishna District (Present NTR District). The sand reach located at intersection point of Krishna River and Munneru River. The Satellite image of the reach area is as follows:



Figure 1: Satellite image of Munnaluru Sand Reach Area.

4.2.4.1 Status of Environmental Clearance (EC) issued by SEIAA, AP:

As per the information provided by State Environmental Impact Assessment Authority (SEIAA), Andhra Pradesh vide letter no. 6/SEIAA/AP/NGT/Gen/2023-307 dated 11.01.2024 (Annexure-4), the following Environmental Clearances (EC's) granted in the area:

SN	Proposal No	Project Name	Company Name	EC No., Date and Qty	EC Valid up to
525	SIA/AP/MIN/413 027/202 3	4.930 Ha. Ordinary Sand Reach Eturu -1 Sand Reach of M/s. Jaiprakash Power Ventures Ltd at Sy.No.294 of Eturu Village, Chandarlapadu	M/s Jai Prakash Power Ventures Limited, Vijayawada.	SEIAA/AP/NT R/MIN/1/202 3/4833/210.3 5&207.31 dated 22.02.2023	21.02.2024

	Mandal, NTR District, Andhra Pradesh	Qty: 49,300 m ³ /annum
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As per the information provided by State Environmental Impact Assessment Authority (SEIAA), Andhra Pradesh vide letter no. 6/SEIAA/AP/NGT/Gen/2023-307 dated 11.01.2024 (Annexure - 4), the following proposals for Environmental Clearances (EC's) are in process:

S. No.	Proposal Number	Project Details	Company Name	District	Method of Mining
81	SIA/AP/MIN/452 127/2023	4.930 Ha. of Ordinary Sand Reach (Eturu 1 Sand Reach) Eturu Village, Chandarlapadu Mandal, NTR District, A.P.	Veeraswamy kancharla	NTR	Manual Method

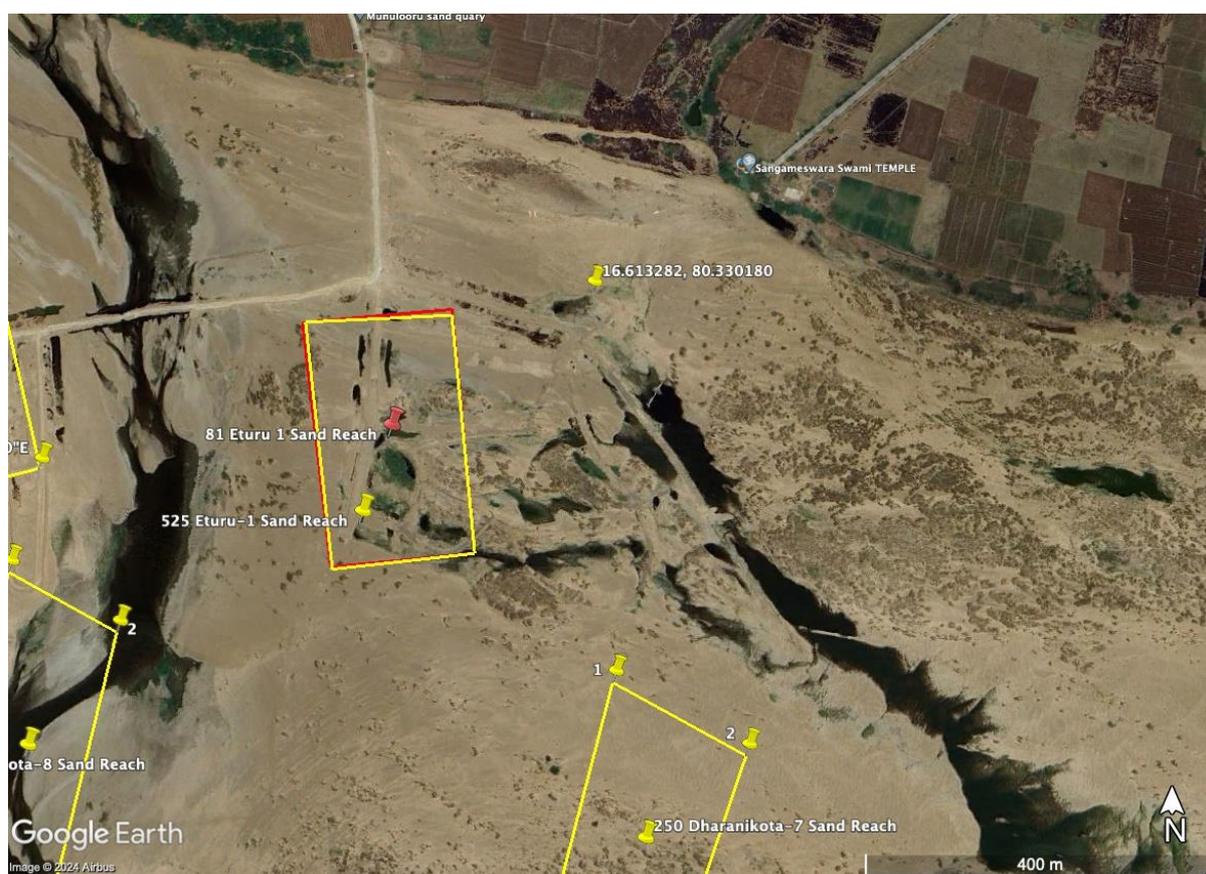


Figure 2: Satellite Image of the sand lease areas where EC's granted (★ Yellow) and lease area where proposal for EC's are under process (★ Red).

4.2.4.2 Observations during inspection:

During the inspection, it is observed that sand mining with Mechanised Method with Hitachi's / JCB's of 2.0 to 2.2 Ton Capacity bucket size is being carried out in the sand reach at 16°36'47.82"N 80°19'48.65"E. The EC is expired on 27.12.2022.

Sand is being extracted using four (02) HITACHI's and transported through trucks.

Mining is being carried out in approximately 03 km stretch at various locations. Sand is being excavated to the depth of 4 to 5 ft. Sand is extracted beyond the water level of the river.

The committee was informed by the local in-charge available at the site that M/s GCKC Projects and Works Pvt. Ltd., Vijayawada is carrying sand mining since December, 2023. The photographs of Sand Way Bill and Cash Memos of 25 and 30 Tones Sand at Munnaluru Sand Reach Area are at Figure 5.

As per the records available, M/s GCKC Projects and Works Pvt. Ltd., Vijayawada does not have prior approvals/permissions viz., sand mine lease grant from Dept. of Mines and Geology, Govt. of Andhra Pradesh, Environmental Clearance from SEIAA, Andhra Pradesh, Consent Orders from Andhra Pradesh Pollution Control Board (APPCB), etc.









Figure 3: Photographs taken during inspection of Munnaluru Sand Reach Area.

4.2.4.3 Munnaluru Stock Yard:



Figure 4: Photographs taken during inspection of Munnaluru Stock Yard Area.

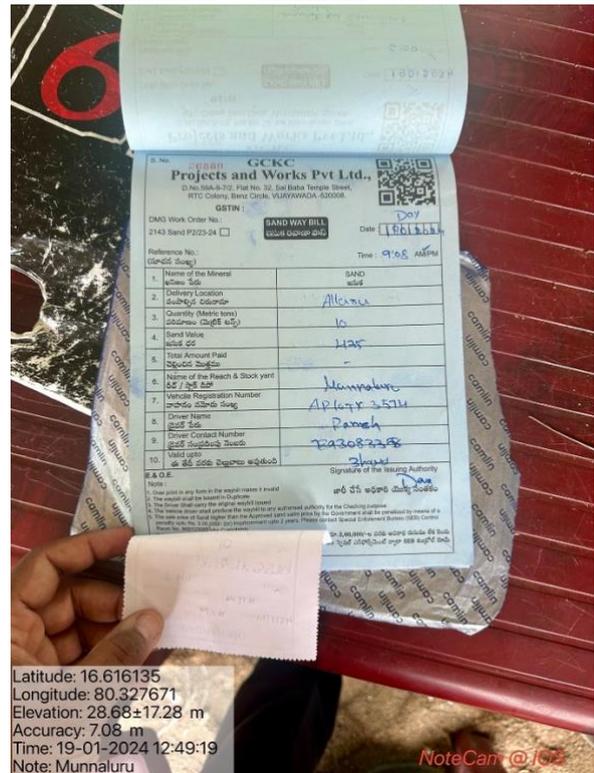


Figure 5: Photographs of Daily Sales Report, Sand Way Bill and Cash Memos of 25 and 30 Tones Sand from Munnaluru Sand Reach Area.

4.2.4.4 Sand Mining done beyond the lease area / without prior approvals:

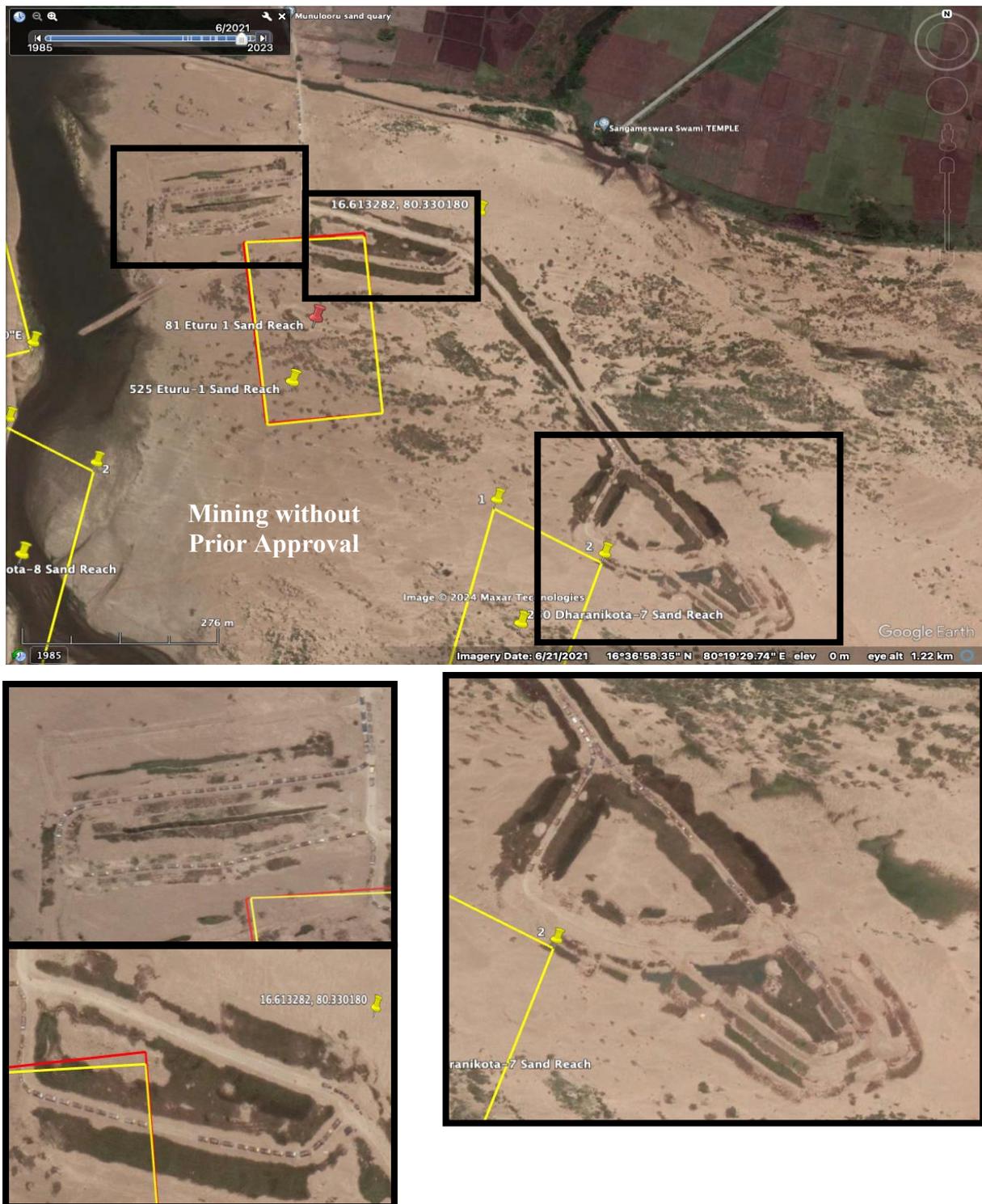


Figure 6: Satellite Image (dated 21.06.2021) of the reach area after grant of EC (★ Yellow) in favor of M/s Jai Prakash Power Ventures Limited, Vijayawada.

4.2.5. Lankapalli Sand Reach Area:

The Lankapalli Sand Reach is located at Lankapalli Village, Pamidimukkala Mandal, Krishna District, Andhra Pradesh. The Satellite Image of the reach area is as follows:



Figure 1: Satellite image of the Lankapalli Sand Reach Area.

4.2.5.1 Status of Environmental Clearance (EC) issued by SEIAA, AP:

As per the information provided by State Environmental Impact Assessment Authority (SEIAA), Andhra Pradesh vide letter no. 6/SEIAA/AP/NGT/Gen/2023-307 dated 11.01.2024 (Annexure-4), the following Environmental Clearances (EC's) granted in the area:

SN	Proposal No	Project Name	Company Name	EC No., Date and Qty	EC Valid up to
275	SIA/AP/MIN/186769/2020	4.168 Ha Proposed Ordinary Sand Mine, Lankapalli-5 Sand Reach at Sy.No. USB of Lankapalli Village, Pamidimukkala Mandal, Krishna District, Andhra Pradesh.	The Assistant Director of Mines and Geology, Krishna District, Andhra Pradesh	SIA/AP/MIN/186769/2020-924 dated 19.12.2020 Qty: 41,680 m ³ /annum	18.12.2021

393	SIA/AP/ MIN/244 138/202 1	4.50 Ha Proposed Ordinary Sand Mine, Lankapalli-1 Sand reach at Lankapalli Village, Pamidimukkala Mandal, Krishna District, Andhra Pradesh.	M/s Jai Prakash Power Ventures Limited, Vijayawada.	SEIAA/AP/KRI /MIN/12/202 1/3743/172.1 4&169.11 dated 28.12.2021 Qty: 45,000 m ³ /annum	27.12.2022
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As per the above, Environmental Clearances granted to the mine lease areas bearing SN. 275 and 393 were expired on 18.12.2021 and 27.12.2022 respectively. The Satellite Image of the reach lease area of EC is as follows:

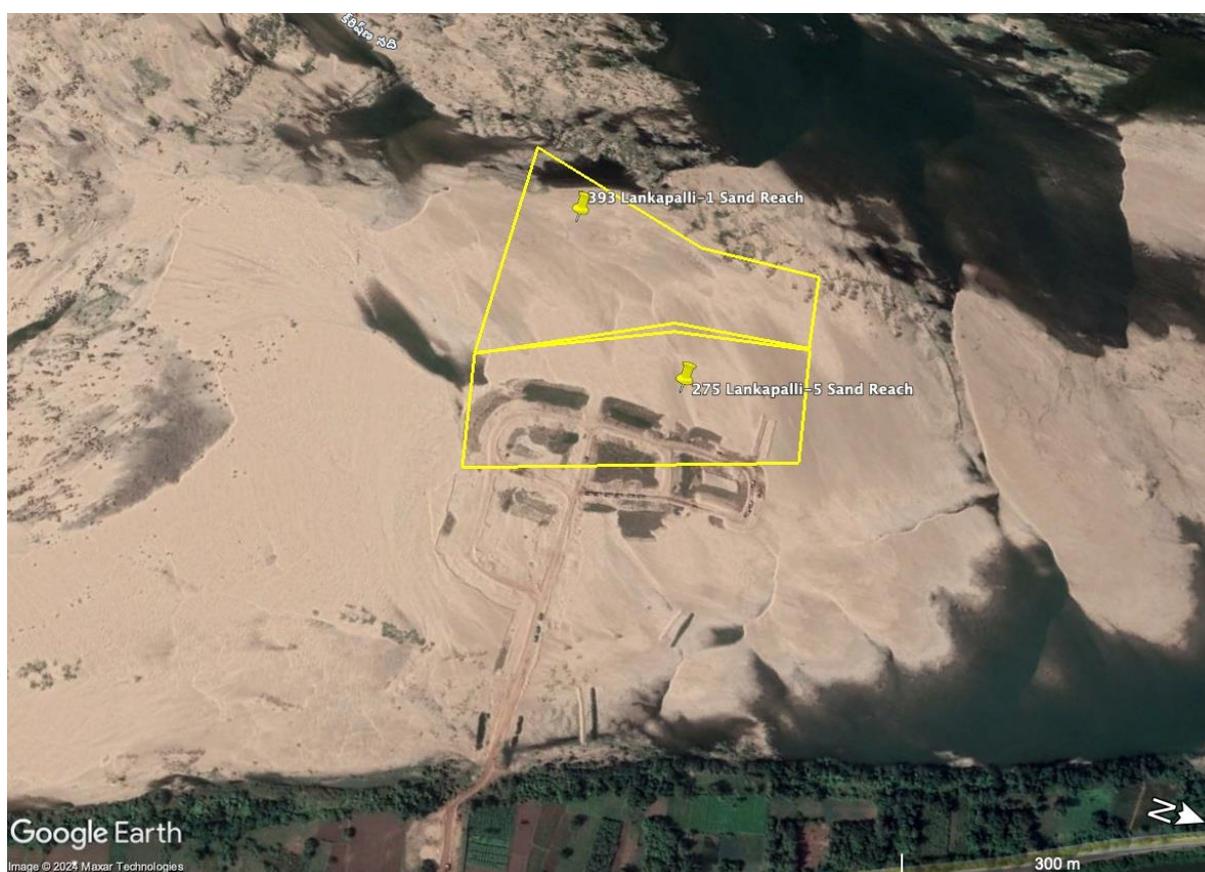


Figure 2: Satellite image of the lease areas (✦ Yellow) where Environmental Clearance issued by SEIAA, Andhra Pradesh.

4.2.5.2 Observations during inspection:

During the inspection, it is observed that sand mining with Mechanised Method with Hitachi's / JCB's of 2.0 to 2.2 Ton Capacity bucket size is being carried out in the sand reach at 16°14'12.44"N 80°49'43.03"E. The EC is expired on 27.12.2022.

Sand is being extracted using four (02) HITACHI's and transported through trucks.

Mining is being carried out in approximately 01 km stretch at various locations. Sand is being excavated to the depth of 4 to 5 ft. Sand is extracted beyond the water level of the river.

The committee was informed by the local in-charge available at the site that M/s GCKC Projects and Works Pvt. Ltd., Vijayawada is carrying sand mining since December, 2023. The photographs of Sand Way Bill and Cash Memos of 25 and 30 Tones Sand at Lankapalli Sand Reach Area are at Figure 4.

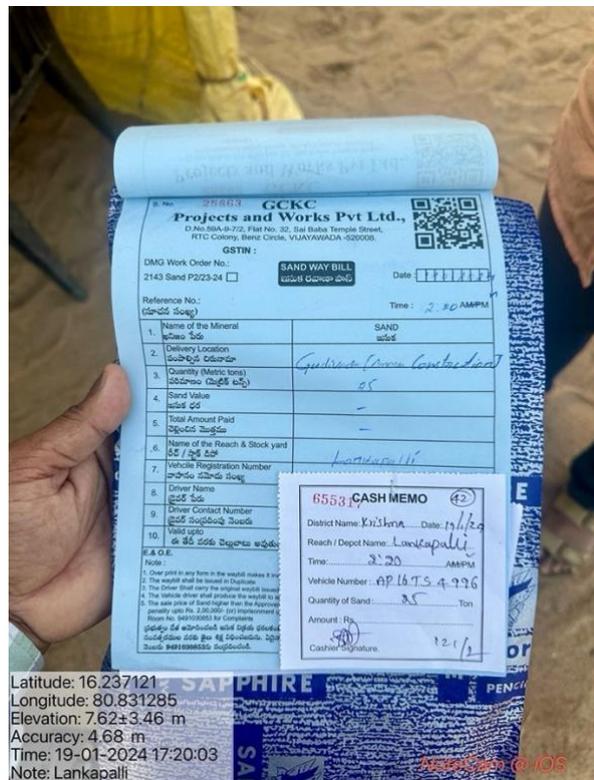
As per the records available, M/s GCKC Projects and Works Pvt. Ltd., Vijayawada does not have prior approvals/permissions viz., sand mine lease grant from Dept. of Mines and Geology, Govt. of Andhra Pradesh, Environmental Clearance from SEIAA, Andhra Pradesh, Consent Orders from Andhra Pradesh Pollution Control Board (APPCB), etc.

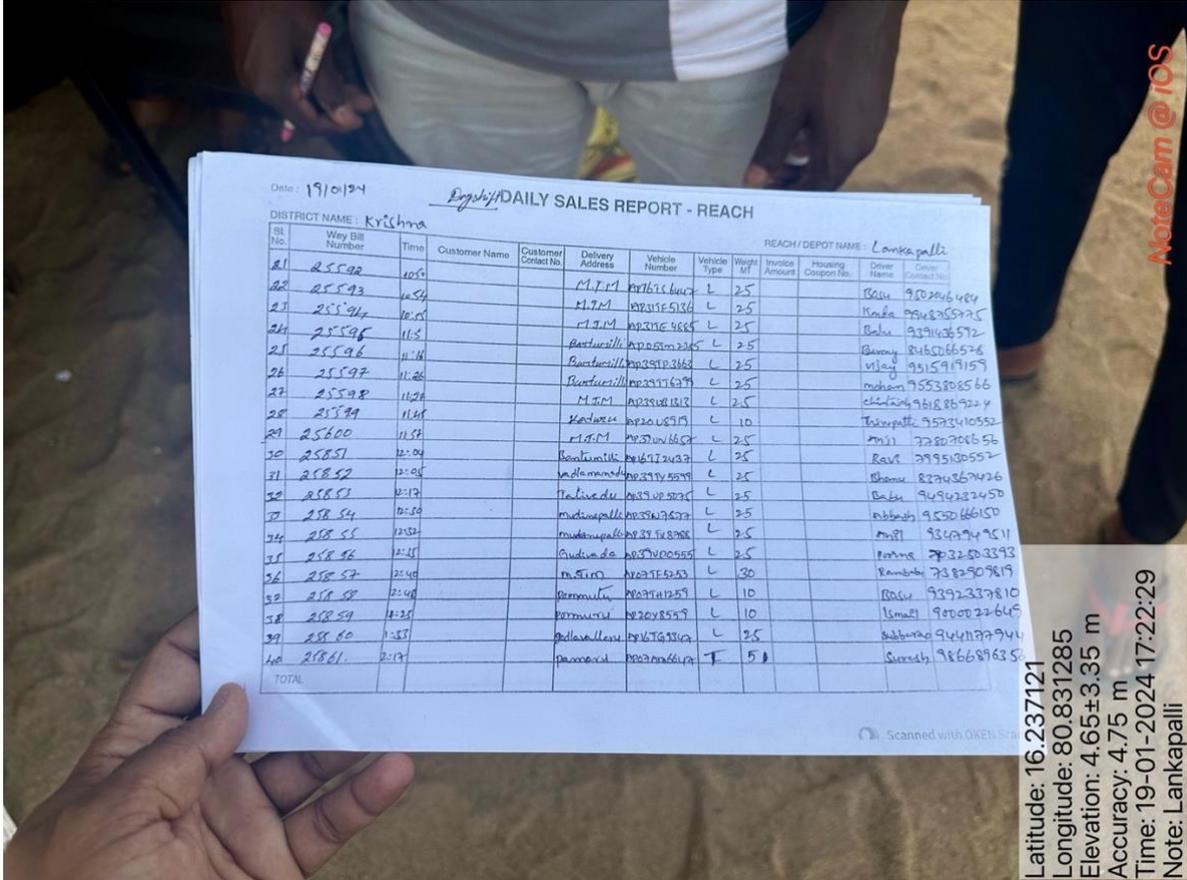






Figure 3: Photographs taken during inspection of Lankapalli Sand Reach Area.





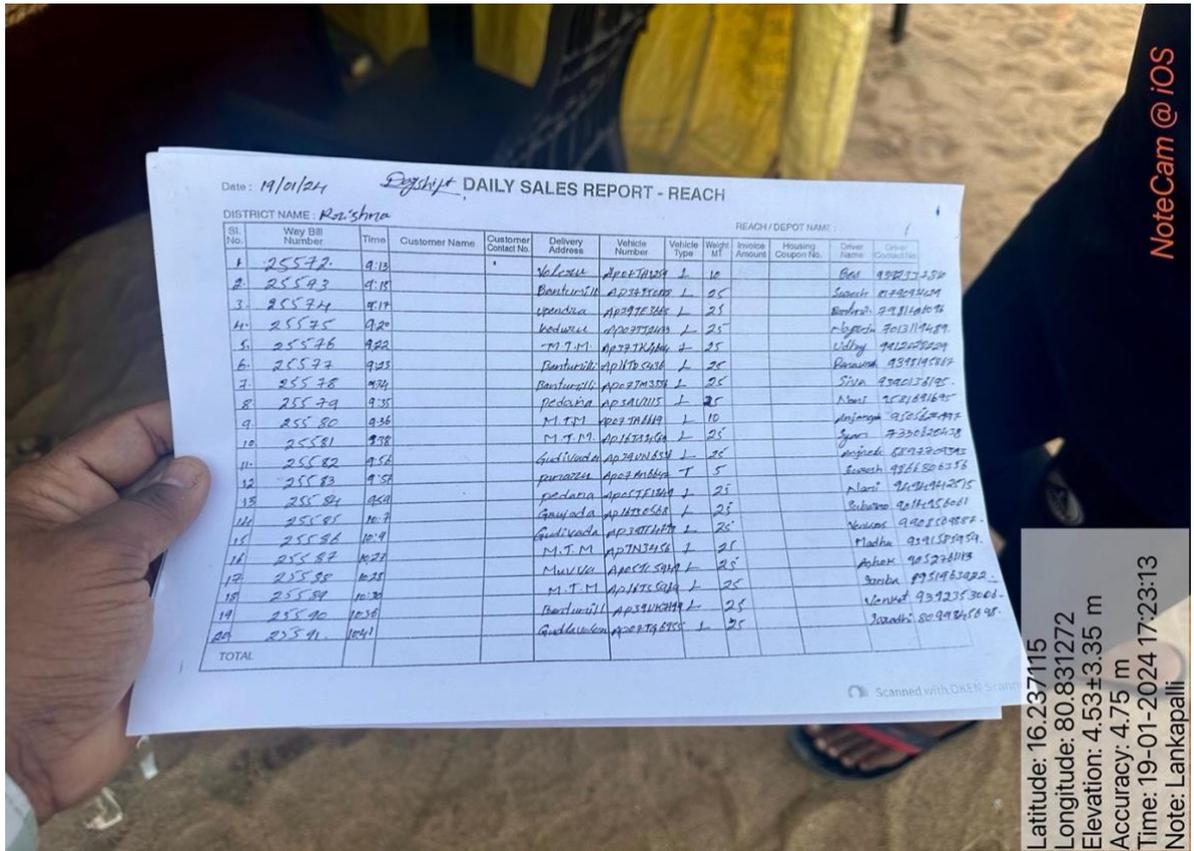


Figure 4: Photographs of Daily Sales Report, Sand Way Bill and Cash Memos of 25 and 30 Tones Sand from Lankapalli Sand Reach Area.

4.2.5.3 Interpretation of satellite images since Year 2020:



Figure 5: Satellite Image (dated 22.05.2020) of the reach area prior to grant of EC.

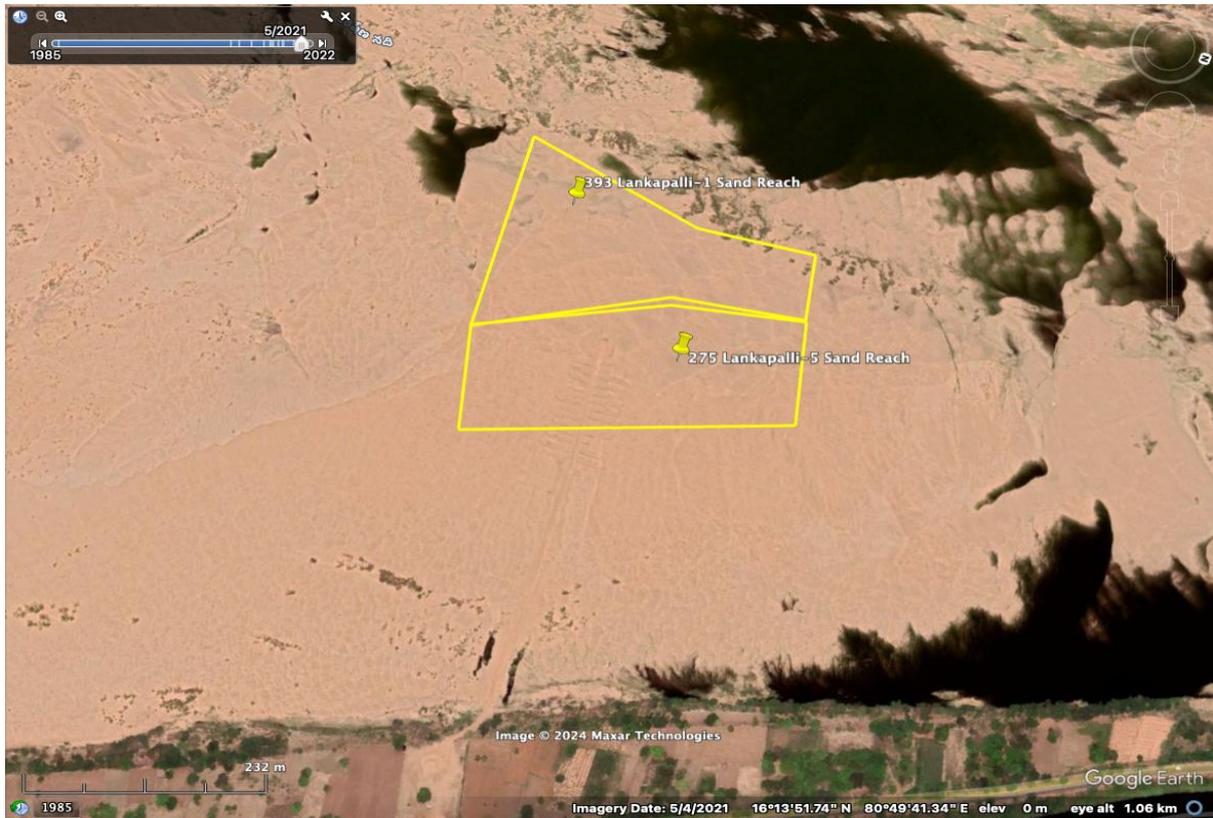


Figure 6: Satellite Image (dated 04.05.2021) of the reach area after grant of EC (★ Yellow) in favor of The Asst. Director of Mine and Geology, Dept. of Mines and Geology, Guntur Dist.



Figure 7: Satellite Image (dated 31.12.2021) of the reach area after grant of EC (★ Yellow) in favor of The Asst. Director of Mine and Geology, Dept. of Mines and Geology, Guntur Dist. and M/s Jai Prakash Power Ventures Limited, Vijayawada.



Figure 8: Satellite Image (dated 03.04.2022) of the reach area after grant of EC (★ Yellow) in favor of The Asst. Director of Mine and Geology, Dept. of Mines and Geology, Guntur Dist. and M/s Jai Prakash Power Ventures Limited, Vijayawada.

The Satellite Images from Google Earth of the sand reach is analysed for the period 22.05.2020 to 03.04.2022 (Figure 5–8).

The results show that sand is excavated beyond the mine lease granted by the Competent Authorities and sand mining was continued even after expiry of EC till date by fully mechanized machines.

4.2.5.4 Sand Mining done beyond the lease area / without prior approvals:



Figure 9: Satellite Image (dated 31.12.2021) of the reach area after grant of EC (★ Yellow) in favor of The Asst. Director of Mine and Geology, Dept. of Mines and Geology, Guntur Dist. and M/s Jai Prakash Power Ventures Limited, Vijayawada.

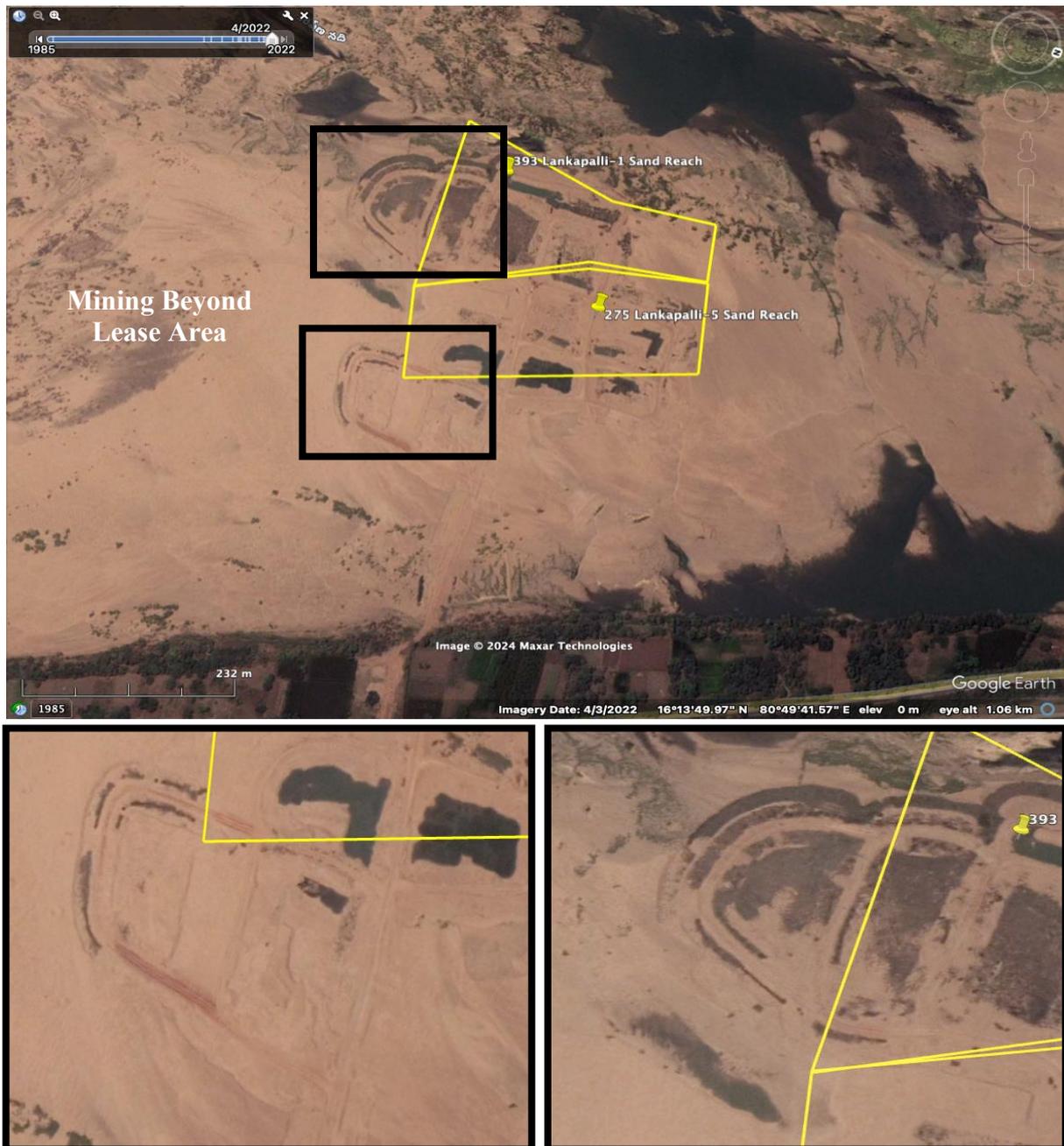


Figure 10: Satellite Image (dated 03.04.2022) of the reach area after grant of EC (★ Yellow) in favor of The Asst. Director of Mine and Geology, Dept. of Mines and Geology, Guntur Dist. and M/s Jai Prakash Power Ventures Limited, Vijayawada.



Figure 11: Photographs of sand mining done beyond the Lease Area.

4.2.6 Srikakulam Stock Yard:

The Srikakulam Stock Yard is located at South East Direction ($16^{\circ}11'30.43''\text{N}$ $80^{\circ}50'45.28''\text{E}$) of Srikakulam Village, Ghantasala Mandal, Krishna District, Andhra Pradesh.

It has been observed that the sand stocked in the stock yard.



Figure 1: Photographs of the Srikakulam Stock Yard.

**Photographs of sand mining on Godavari River at Jonnada Village,
Alamuru Mandal, Dr. B. R. Ambedkar Konaseema District.**





Latitude: 16.777192
Longitude: 81.852485
Elevation: 21.23±3.36 m
Accuracy: 4.75 m
Time: 19-02-2024 17:54:58
Note: Sand

NoteCam @ iOS